

# LOK SABHA DEBATES

Fourth Session



सत्यमेव जयते

LOK SABHA SECRETARIAT  
New Delhi

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LOK SABHA

Thursday, April 11, 1968/Chaitra 22,  
1890 (Saka).

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*The Lok Sabha met at Eleven of the  
Clock.*

[MR. SPEAKER *in the Chair*]

ORAL ANSWERS TO QUESTIONS

National Plan on Co-operative Development

\*1167. SHRI D. C. SHARMA : Will the MINISTER of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government have been urged upon by the National Co-operative Union of India to draw a National Plan on Co-operative Development ; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI M. S. GURUPADASWAMY). (a) No specific proposal for drawing up a National Plan on Co-operative Development has been received from the National Cooperative Union of India.

(b) Does not arise.

SHRI D. C. SHARMA : Have Government any plan for co-operative development in the Fourth Plan ? If so, what is approximately its nature and scope ?

SHRI M. S. GURUPADASWAMY : We have constituted a working group for

this purpose recently. It will be meeting very shortly, on 19th April. It is going to have a few meetings to suggest proposals for inclusion in the next Plan.

SHRI D. C. SHARMA : What is the amount spent on development of the co-operative movement now, and what is approximately going to be the amount earmarked for its development and this project during the next four or five years ?

SHRI M. S. GURUPADASWAMY : This is coming up during the debate, but I may inform him that for co-operative development as such in 1967-68 we propose to spend about Rs. 38 crores.

SHRI SHRI CHAND GOEL : In view of the fact that the country has rejected the Nagpur resolution of the Congress on co-operative farming, will the development of co-operatives be confined to co-operative consumers' societies and societies for the distribution of agricultural materials for the facility of farmers, or it will also extend to co-operative farming ?

SHRI M. S. GURUPADASWAMY : It also extends to co-operative farming.

श्री रवि राय : मैं मंत्री महोदय से जानना चाहता हूँ कि हमारे देश में सामुदायिक आन्दोलन के अन्दर जो कमियाँ हैं और गाडगिल कमेटी की जिस तरफ़ की सिफारिशें हैं उनको मद्देनज़र रखते हुए क्या मंत्री महोदय की राष्ट्रीय स्तर पर कौन्सिलरिक्टिव मूवमेंट को सफल बनाने की योजना है ? अगर है तो वह क्या है ?

SHRI M. S. GURUPADASWAMY : Yes, we have kept in view the recommendations of the Gadgil Committee on co-operative farming. Our emphasis now is on revitalisation and streamlining of the co-operative movement so far as agricultural lands are concerned, and we are trying

to consolidate these lands at various points.

**SHRI D. N. TIWARY :** Have the National Co-operative Union their own warehouses to keep foodgrains of the cultivators ? If so, how do they co-ordinate their warehousing with that of the Warehousing Corporation and other bodies ?

**SHRI M. S. GURUPADASWAMY :** The co-operative societies do have warehouses of their own, and the marketing societies, supply societies and the federations at the national level are trying to evolve a scheme for this purpose.

**श्री रघुबीर सिंह शास्त्री :** क्या मंत्री महोदय को यह ज्ञात है कि हमारे देश में सहकारिता आन्दोलन जिन मूल आदर्शों और प्रयोजनों के लिये जारी किया गया था वह पूरे नहीं हुए और आज जिस तरह से सहकारिता संस्थायें काम कर रही हैं उसमें वह बिल्कुल निष्फल रहा है और जो आशायें हमने लगाई थीं वह पूरी नहीं हो सकती ? यदि हाँ, तो क्या सरकार इस बात पर विचार करेगी कि इस सारे मामले पर इस दृष्टि से विचार किया जाय कि कोऑपरेटिव आन्दोलन सकल हो सके और उससे जो आशायें हमने रखी थीं और जो प्रयोजन हमने सोचे थे वह पूरे हो सकें ?

**SHRI M. S. GURUPADASWAMY :** The hon. Member has made a very sweeping remark. The co-operative movement as such has not failed. There may be setbacks in certain sectors. These things are being looked into all the time. Our effort has been to eliminate the deficiencies in the movement and to remove drawbacks and streamline and consolidate the co-operative sector as well as expand it wherever possible. I do not concede that the movement has failed.

**SHRI PILOO MODY :** What is the standard of success ?

**श्री भारद्वाज राय :** क्या मंत्री महोदय बतलायेंगे कि जब से प० जवाहरलाल नेहरू ने सहकारिता आन्दोलन को एक अभियान का

रूप दिया और भारत सरकार ने इस विषय में कुछ कदम उठाये और राज्य सरकारों ने भी इस दिशा में कुछ काम किये हैं, उसके बाद से राष्ट्रीय आघार पर उसकी प्रगति को देख कर क्या भारत सरकार सन्तुष्ट है उस की प्रगति और उसके कामों से ?

**THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIVAN RAM):** Co-operatives were envisaged so that people with limited resources could combine together either in the field of production or distribution. There is no gain saying the fact that the expectations have not fully materialised.

**SHRI PILOO MODY :** Why ?

**SHRI JAGJIVAN RAM :** That will require a long education for my hon. friend. There have been defects...

**SHRI PILOO MODY :** I require a long education, but the long tenure of the Minister will not solve the problem.

**SHRI JAGJIVAN RAM :** I will advise my hon. friend to read something about the co-operative movement in this country. Then he will come to know of it (*Interruptions*). What is this running commentary ? If he has something to ask, let him put a supplementary (*Interruptions*).

I was saying that there are shortcomings and defects. What we are proposing to do is to have a meeting of the Chief Ministers and the Co-operation Ministers so that we can revise the policy and programme and, if necessary, the Acts also.

#### Sale of India-bound Milo stranded in Suez Canal

\*1168. **SHRI KAMESHWAR SINGH :** Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that Government are negotiating to sell the India-bound milo stranded in the Suez Canal ; and

(b) if so, the details of the deal, if finalised ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir.

(b) The negotiations with the U.A.R. Government have not yet been finalised.

श्री कामेश्वर सिंह : पिछले साल जब मैंने इस प्रश्न को अविलम्बनीय लोक महत्व के प्रश्न के द्वारा इस सदन में उठाया था उस समय बिहार में भयंकर अकाल की स्थिति थी, और करीब करीब अब एक साल पूरा होने को आया है, आज फिर से बिहार के मुंगेर जिले में भोला पड़ा है और फसल नष्ट हो गई है। लोगों के पास खाने को नहीं है। परन्तु मंत्री महोदय यह तय नहीं कर पाते हैं कि वह 27 लाख टन अनाज जो हिन्दुस्तान में जाना था क्यों रोक लिया गया और उसका क्या होगा। जहाँ तक मुझे मालूम है माइलो जहाज में छः महीने से ज्यादा नहीं रह सकता है। आज उसको यह बेचने जा रहे हैं। मैं मंत्री महोदय से जानना चाहूँगा कि वह यू० ए० आर० के साथ जो यह सौदा करने जा रहे हैं वह किस मूल्य पर बेचने का कर रहे हैं ?

SHRI ANNASAHIB SHINDE : It was not so easy to dispose of the commodity. As the House is well aware, because of the closure of the Suez Canal, this ship *Observer* got stuck up there. The area nearby is in the possession of Israel. Naturally, we tried to negotiate and find out whether the ship could be taken out, but our efforts were not successful.

As for the sale of the commodity, first of all, it was sold to us by the U.S.A. and under the agreement we were not free to resell it. We had therefore to seek the permission of the U.S. Government to sell it. Then we tried to negotiate with the U.A.R. Government. They said they did require milo. Ultimately, we have succeeded in persuading them to buy it. They have agreed to purchase, but the terms

and conditions are under negotiation at the moment. We are very serious and keen to dispose of the material.

श्री कामेश्वर सिंह : मंत्री महोदय ने बतलाया कि इस माइलो को बेचा नहीं जा सकता, इसलिये कि इस में यू० ए० ए० की परमिशन चाहिये थी। मैं मंत्री महोदय से जानना चाहता हूँ कि उन्होंने कब यह तय किया था कि यू० ए० ए० से इसकी इजाजत माँगी जाय और इसे बेचा जाय ? उन से परमिशन माँगने के कितने दिनों के बाद यू० ए० ए० ने इसकी इजाजत दी। मैं उन से यह भी जानना चाहूँगा कि माइलो का जो कुछ मूल्य है उससे कितने कम मूल्य पर उसको संयुक्त अरब गणराज्य को बेचा जा रहा है और कुल कितने रुपयों का घाटा होगा ? अकाल पड़ा हुआ था। माइलो का जो यह जहाज था यह नहर स्वेज के आखिरी हिस्से में था। यह निकल सकता था। हम लोग बिहार में भूख से मरते हैं। इनको क्या ? आप इनको कहिये कि यह ठीक से उत्तर दें।

MR. SPEAKER : You are bringing all extraneous things. A simple question is being unnecessarily complicated.

SHRI ANNASAHIB SHINDE : The total quantity that is involved in this is about 27,400 tonnes of milo. Our effort in the beginning was to see whether this ship could be got out of the Suez Canal so that it could reach India. When that failed, we took up the matter with the U.S. Government. I do not think there was any delay on the part of the U.S. Government to give us permission, but the difficulty was that the U.A.R. Government was not prepared to take it. They said they did not consume milo, that it could be used only as poultry or cattle feed. So, it took some time. At the moment the price has not been finalised, but they have agreed to buy it.

श्री कामेश्वर सिंह : एग्नी किया है तो मूल्य फिक्स किया ही गया होगा। यह सदन को बतलाना नहीं चाहते हैं।

श्री हुकम चन्द कछवाय : यह वह माइलो है इसको अमरिका में जानवर भी नहीं खाते हैं। उसे हमें भेजा जाता है। इतने हल्की क्वालिटी का यह अनाज है...

MR. SPEAKER : That is the pitiable condition of our country.

श्री हुकम चन्द कछवाय : यहाँ पर इसको गरीब लोगों को दिया जाता है और इसको खा कर वे बीमार हो जाते हैं। इस प्रकार के अनाज को यहाँ न लाया जाए इसके लिए सरकार कोई विशेष कदम उठा रही है ?

जो माइलो आपने लिया है इसको यहाँ फिस दाम पर बेचा जा रहा है और कितना घाटा आपको भोगना पड़ेगा ?

अध्यक्ष महोदय : यू० ए० आर० गवर्नमेंट ले रही है इसको। प्राइस अभी फिक्स नहीं हुई है।

श्री हुकम चन्द कछवाय : घाटा कितना होगा ?

अध्यक्ष महोदय : प्राइस फिक्स होगी तब इसका पता चलेगा।

SHRI HEM BARUA : We were told that an assessment of the losses suffered by this country because of the closure of the Suez Canal would be given to the Members of Parliament in the Budget papers, which the Finance Minister has not done. In that context may I know whether the Minister of Food and Agriculture has prepared any estimate of the losses which we have suffered due to the increased transhipment charges as also due to the non-availability of food-grains in time because of the closure of the Suez Canal as happened in the case of this milo ?

SHRI ANNASAHIB SHINDE : What has been the addition to cost, those figures are available with us. With due notice, it should be possible to furnish them.

### "Majority" Unions

\*1170. SHRI S. R. DAMANI : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that the Study Team of the Labour Commission on Industrial Relations has recommended that the "Majority" Union be the sole bargaining agent in an industrial dispute ;

(b) if so, the criteria for deciding as to which is a "Majority" Union ; and

(c) whether Government propose to appoint any independent judicial agency for this purpose ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) :

(a) One of the Study Groups has made such a recommendation.

(b) and (c). These matters will be considered by the Government after they receive the recommendations of the National Commission on Labour.

SHRI S. R. DAMANI : May I know whether Government has ascertained the opinion of labour leaders, and if so, what is their reaction ?

SHRI HATHI : The labour leaders are on the National Labour Commission, and the National Labour Commission will ascertain their views.

SHRI S. R. DAMANI : May I know whether Government considers that secret ballot or verification of membership is the better system ? Secondly, I want to know how Government proposes to avoid the influence of politicians on the unions.

SHRI HATHI : Their are two views as to how the majority should be determined. One is verification of the membership of the particular union. That is provided for under the Code of Discipline today. There is also another view that there should be a secret ballot. There is difference of opinion among the various trade unions whether it should be by verification of membership or by secret ballot. The



National Labour Commission is giving thought to it. They have appointed study groups and after they give their opinion on this complicated question we shall come to a decision.

**श्री अटल बिहारी वाजपेयी :** इस समय रेल कर्मचारियों में दो अखिल भारतीय संगठन काम कर रहे हैं। सुरक्षा कर्मचारियों में भी दो अखिल भारतीय संगठन हैं। क्या सरकार ने एक उद्योग में या एक कारखाने में एक संगठन रहे, इस सिद्धान्त को स्वीकार किया है और अगर किया है तो फिर बहुमत का निर्धारण करते समय क्या इस बात का ध्यान रखा जाएगा कि अगर किसी के साथ 45 फीसदी मजदूर हैं तो उसे किस प्रकार की सुविधायें दी जायें ?

**SHRI HATHI :** He has raised a very pertinent and important question. There is no legislation as yet by the Centre for recognising a majority union, but it is desirable that there should be one union which has a collective bargaining power, but that is a matter which will have to be decided by agreement among all trade union leaders. There are today industries which have accepted the code, where one majority union is recognised, but there are difficulties there, because the majority union, having 45% membership, can also raise an issue. One great difficulty which we experience is that in the Central public sector, industrial relations fall within the State jurisdiction. So, even if the employer in the public undertakings recognises one union as the collective bargaining agency, the other union can go to the industrial court. Therefore, this is a complicated question, and this is left to the National Labour Commission. After that we shall give our considered opinion on it.

**श्री रामाबतार शास्त्री :** इस तरह के सवालों को लेकर हर जगह गड़बड़ी हो रही है। बिहार गवर्नमेंट ने यह तय किया है कि गुप्त मतदान के द्वारा यूनियन के आपस के झगड़ों का फैसला किया जाय और पता लगाया जाए कि कौन बहुमत में है और कौन अल्पमत में है। मैं जानना चाहता हूँ कि क्या बिहार सरकार

के इस सुझाव पर आपने गौर किया है और अगर किया है तो आप किस निर्णय पर पहुँचें हैं। अगर नहीं पहुँचे हैं तो इसका कारण क्या है ?

**श्री हाथी :** जहाँ तक सेंट्रल गवर्नमेंट का ताल्लुक है अभी वैरीफिकेशन की एक प्रथा हमने मान्य की है, बैलट की प्रथा को अभी मान्य नहीं किया है। लेकिन दोनों पहलुओं को देख कर जब नेशनल लेबर कमिशन की रिकमन्डेशन आएगी, इस पर विचार किया जाएगा।

**श्री रामाबतार शास्त्री :** मैंने बिहार गवर्नमेंट की प्रोपोजल के बारे में पूछा है और आप दूसरा ही जवाब दे रहे हैं।

**SHRI K. N. PANDEY :** Trade unions are formed on the basis of their membership. If a secret ballot is allowed, will the Government keep any power to see that non-members do not vote for the recognition of the union ?

**SHRI HATHI :** As I have been saying, there are strong views on both sides. One is verification of membership of a union. The second view is that it should be by secret ballot by all the members, whether they are members of any union or not. At present, the procedure adopted by the Government under the code of discipline is verification of members. Unless we change that procedure, that system continues.

**श्री जार्ज फरनेन्डीज :** मंत्री महोदय ने बताया है कि यूनियन की मान्यता तय करने के लिए एक रास्ता मेंबरशिप वैरिफिकेशन का है। मगर पिछला अनुभव यह रहा है कि मेंबर वैरिफिकेशन से मान्यता का कोई प्रश्न हल नहीं होता है, बल्कि उस से झगड़े बढ़ते हैं। तारापुर में एटामिक पावर प्लांट में जो यूनियन बिल्कुल अस्तित्व में नहीं थी, उस को मान्यता दे दी गई। 52 दिन तक वहाँ हड़ताल करनी पड़ी, दस लोगों को मौत हो गई और लाखों रुपये का नुकसान हो गया और यह सब कुछ मान्यता के प्रश्न को लेकर हुआ। मैं यह जानना चाहता हूँ कि क्या सरकार नेशनल

कमीशन आफ़ लेबर के इस मसले पर फैसले का इन्तज़ार न करते हुए, गुप्त मतदान के द्वारा यूनियन की मान्यता के प्रश्न को हल करने के लिए, तुरन्त कोई कदम उठाने के लिए तैयार है।

**SHRI HATHI :** No, Sir ; till the national labour commission submits its report, I shall not take any decision on it.

**श्री बलराज मधोक :** क्या यह सत्य है कि एडमिनिस्ट्रेटिव रिफ़ॉर्म्स कमीशन की स्टडी टीम ने यह भी सुझाव दिया है कि कुछ पौलीटिकल पार्टिज़ या कुछ पौलीटिकल व्यक्ति अपने दिजी लाभ या दलगत लाभ के लिए जिस प्रकार ट्रेड यूनियन्ज़ को प्रयोग करते हैं, उस को रोकने के लिए यह निश्चय किया जाये कि किसी भी ट्रेड यूनियन का कोई भी अधिकारी कोई ऐसा व्यक्ति न हो, जो कि उस यूनियन से सम्बन्धित लेबर का मੈम्बर न हो और ऐसे पौलीटिकल लीडर्ज़ को भी किसी यूनियन का ओहदेदार बनने से रोका जाये, जिनका ट्रेड के साथ कोई डायरेक्ट सम्बन्ध नहीं है, यदि हाँ, तो इस बारे में सरकार का क्या रीएक्शन है ?

**श्री हाथी :** एडमिनिस्ट्रेटिव रिफ़ॉर्म्स कमीशन की रीकमेंडेशन के बारे में मुझे पता नहीं है। मैंने उसको पढ़ा नहीं है। लेकिन नेशनल लेबर कमीशन को स्टडी टीम ने इस में कुछ सुझाव दिया है।

**SHRI P. VENKATASUBBAIAH :** May I know whether a study team on industrial relations had also gone through this suggestion with regard to the participation of labour in the management of projects and if that is so, is it a fact that it has been examined by the Government ? Could the labour unions have their office bearers representatives of political parties or should they have their office bearers elected from among their own members ? Have these two points been made out by the study team ?

**SHRI HATHI :** The Administrative Reforms Commission had made a recommendation for increased workers, participation in management of projects. A decision on that point has not been taken.

**SHRI S. K. TAPURIAH :** Since politicians have infiltrated into trade unions and since the trade unions have ceased to work solely for the benefit and in the interest of the workers.....(Interruptions). He is worried about his job ; he will lose his job in the trade union—have the Government considered the proposal that outsiders should not be allowed to hold office in the trade unions and only workers should hold office ? If the Government has considered it, what is their reaction ?

**SHRI HATHI :** If the trade union has to be built up, it would be better if the workers themselves build up their trade union.

**श्री मधु लिमये :** मंत्री महोदय को हवा में बातें नहीं करनी चाहिए। वह अहमदाबाद में भी ऐसा नहीं कर पाये; वहाँ भी नन्दा, वसवडा और खूंडभाई देसाई की ज़रूरत पड़ी थी।

**SHRI HATHI :** Please be patient and listen to me. Since the workers are not as educated as the employers, and since even the employers can have advisers, I do not think there is anything wrong in the workers also having advisers.

#### Applied Nutrition for Kerala

\*1172. **SHRI A. SREEDHARAN :** Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether the Government of Kerala have made any request to the Central Government to extend Applied Nutrition Programme to ten more Blocks in the State ; and

(b) if so, whether Government have accorded sanction for the proposal ?

**THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND**

COOPERATION (SHRI M. S. GURUPADASWAMY) : (a) and (b). Government of Kerala had asked for 14 new Applied Nutrition Programme blocks for the year 1968-69, which have been allotted.

SHRI A. SREEDHARAN : Perhaps this is the first time that a question regarding Kerala has been answered this way instead of the Minister saying : No, does not arise. I am happy that the Minister gave a positive reply. I should like to know whether the Centre has given any instruction as to the time limit for implementing the nutrition programme blocks ?

SHRI M. S. GURUPADASWAMY : My reply contained this information. We have sanctioned 14 blocks for this year, 1968-69. That is the time limit fixed. The Kerala Government has not so far informed us about the names of the blocks. But sanction has been given for fourteen blocks.

SHRI K. LAKKAPPA : This question pertains to Kerala. Taking into consideration the conclusion of the All India medical survey that fifty per cent of the country's population are suffering from malnutrition, what steps have the Government taken to chalk out a phased programme for the whole country to see that a nutrition programme is implemented throughout the country in every block ?

SHRI M. S. GURUPADASWAMY : This question relates to Kerala. Since it has been allowed by you, I may say that large sections of population in this country suffer from malnutrition and that is why we have started this programme with a comprehensive and co-ordinated approach to nutrition development in the country. We have already covered about 221 blocks in the third plan period and we propose to cover about a thousand blocks in the fourth plan period.

#### Apeejay Shipping Company

\*1174. SHRI MADHU LIMAYE : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government's attention has

been drawn to the file on Apeejay Shipping Company produced before the High Court in the hearing of the election petition against Shri George Fernandes, M.P. before Mr. Justice Kantawala ;

(b) whether it is a fact that Shri A. M. Thomas, the then Deputy Food Minister, after asking for the file in a most unusual manner, did not direct that stern action be taken against the firm ;

(c) whether he has been sent to Australia as our High Commissioner ;

(d) whether a demand has been made for his recall in view of these suspicious circumstances ; and

(e) if so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE). (a) Yes, Sir.

(b) The file of the Food Department, which has been produced in the Bombay High Court, shows that it was asked for by the Private Secretary to the then Deputy Minister for Food, Shri A.M. Thomas, and returned the same day with the remark "Seen by Deputy Minister ; thanks". There was nothing unusual in the manner in which the file was asked for. The file also shows that the action which was already being taken by the Department of Food continued to be taken as before after the return of the file. No direction was given on the file either by the Deputy Minister or on his behalf.

(c) Shri Thomas has been High Commissioner of India in Canberra since 15th July, 1967.

(d) The Government is not aware of any demand for his recall nor of any suspicious circumstances.

(e) Does not arise.

श्री मधु लिमये : अण्यस्य, महोदय, मंत्री महोदय ने जो गलतबयानी की है, वह उस को

तत्काल सुधारें, वर्ना डायरेक्शन 115 के अन्तर्गत मुझे एक लम्बी कार्यवाही करनी पड़ेगी। मैंने स्वयं प्रधान मंत्री को इसके बारे में सारे तथ्य बतलाए थे। यह प्रश्न अगर ट्रांसफर हुआ है, तो यह मेरी जिम्मेदारी नहीं है। यह प्रधान मंत्री नाम से कल की सूची में था। अगर इसको ट्रांसफर किया है, तो या उन्होंने किया है, या आपने किया है। मुझे मालूम नहीं है। जैसा कि मैंने कहा है, मैंने स्वयं प्रधान मंत्री को एक पत्र द्वारा सारे तथ्य बताये थे और मैंने कहा था कि स्वयं एच० बी० लाल ने, जो कि उस समय डायरेक्टर-जनेरल आफ फूड थे, हाई कोर्ट के सामने गवाही देते समय कहा कि किसी भी मंत्री के लिए सीधे फाइल मंगाना कोई साधारण बात नहीं है। नार्मल बात नहीं है। अब मंत्री महोदय कहते हैं कि यह कोई अनयूजयूअल नहीं है। तो दोनों में यह असंगति है। दूसरी बात इस गलतबयानी को सुधारें! मैंने प्रधान मंत्री को स्वयं चिट्ठी लिख कर मांग की थी कि 'बू' कि टामस साहब ने असाधारण ढंग से फाइल देखने के पश्चात् भी नहीं कहा कि इस फर्म को ब्लैक लिस्ट करो, न यह कहा कि इस फर्म से एक्सप्लेनेशन, स्पष्टीकरण मांगो, न इस कम्पनी के खिलाफ मुकदमा चलाने के लिए उन्होंने कोई निर्देश दिया इसलिये मंत्री महोदय का व्यवहार फाइल देखने के पश्चात् भी जब कि उनको पता चला था कि यह सरकार को घोसा देने का प्रयत्न था, गोविन्द मेनन साहब बैठे हुए हैं, उन्होंने इस सदन में कबूल किया है कि यह चीटिंग का प्रश्न था, ऐसी हालत में टामस साहब का व्यवहार 'बू' कि सन्देशस्पद था, मैं मंत्री महोदय से जानना चाहता हूँ कि जो असलियत मैंने रखी है और प्रधान मंत्री को पत्र द्वारा पहले बताया था, उनकी रोशनी में उनको वापस बुलाने की मांग पर सरकार विचार करेगी ?

**SHRI ANNASAHIB SHINDE :** As far as the first part of the question is

concerned, I think the Minister has a right to call for any paper and there was nothing unusual as has been mentioned by the hon. Member. Then, with regard to the second part, on the file when it was called, the department has already taken action, alerted—(Interruption).

**श्री मधु लिमये :** क्या ऐक्शन लिया ? मैंने जो तीन ऐक्संस बताए.....( व्यवधान )... आप सुनलो, फिर जवाब दो, दस मिनट तक जवाब दो, इसमें मुझे कोई एतराज नहीं, लेकिन मैंने सवाल क्या पूछा है... ( व्यवधान )... इन्होंने कहा कि ऐक्शन लिये, मैं जानना चाहता हूँ कि क्या स्पष्टीकरण मांगा, एक्सप्लेनेशन मांगा ?

मुझे प्रश्न का उत्तर चाहिए। मेरा स्वयं बहुत समय बरबाद हो रहा है। मैं जवाब लिए बिना बैठूँगा नहीं। ऐसे दबने वाला मैं नहीं हूँ... ( व्यवधान )...

**SHRI RANDHIR SINGH :** Will he behave ?

**MR. SPEAKER :** Will you allow me to control the House or if you want to take the Chair, please do come here. I have absolutely no objection : he can come and occupy the Chair and control the House.

**SHRI RANDHIR SINGH :** I bow before you.

**MR. SPEAKER :** Thank you. The question is clear and simple. If the question was concerned with the Food Ministry, naturally, the Prime Minister wanted that to be transferred to the concerned Ministry and it has been transferred.

**श्री मधु लिमये :** तो प्रधान मंत्री को इत्तिला देनी चाहिए थी कि उनके रिकाल की मांग की गई थी। आज यह गलत बयानी क्यों कर रहे हैं ? आप जरा सवाल देख लीजिए

MR. SPEAKER : Mr. Madhu Limaye, the hon. Minister for Food is not responsible for recalling a High Commissioner or anybody like that. That portion he has answered.

SHRI MADHU LIMAYE : The question is, whether a demand has been made for his recall in view of the suspicious circumstances.

मैंने स्वयं पत्र द्वारा प्रधान मंत्री के पास यह माँग की है। यह कहते हैं कि हम को पता नहीं है। प्रश्न यह था कि क्या ऐसी माँग की गई है या नहीं, तो प्रधान मन्त्री को लिखने पर भी इनको पता नहीं, इसका क्या मतलब है ? यह सरकार है या क्या है ? और इन्होंने कहा कि ऐक्शन लिया तो मैं जानना चाहता हूँ कि तीन में से कौन सा ऐक्शन लिया गया ? उन से एक्सप्लेनेशन माँगा गया ? ब्लेक-लिस्टिंग की कार्यवाही की गई ? क्या उनके ऊपर क्रिमिनल प्रोसीक्यूशन किया गया। क्रिमिनल प्रोसीक्यूशन की बात इस सदन में की गई है जब जगजीवन राम जी खाद्य मन्त्री बने थे, मैं तो 1962 की बात कर रहा हूँ, लेकिन इन तीनों में से कोई ऐक्शन नहीं लिया गया। इसलिए मैंने कहा कि माननीय मन्त्री का व्यवहार फाइल देखने के बाद, पश्चात् बड़ा सन्देहास्पद रहा है, फाइल देखने के बाद उनको यह सब करना चाहिए था इनका व्यवहार सन्देहास्पद है, इसलिए मैंने पूछा कि क्या इनके वापस बुलाने हर रिकाल पर, सरकार विचार करेगी ?

MR. SPEAKER : TO the extent that is relevant, Shri Jagjivan Ram may throw some light on the matter.

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIVAN RAM) : The position is this. Naturally we have ascertained it. As you know, this question was transferred to us. About the question regarding the recall, we had no information. We ascertained from the External Affairs Ministry, and on the basis of that information we have given the reply.

So far as Mr. Thomas is concerned, he saw the file and I can say that a Minister can call any papers of his Ministry or Department that he would like to see. There is nothing unusual in it. So far as the action is concerned, at that time, the department took precautionary action so that the move of the party could be foiled and Government property as such should not be taken. I can presume that there is nothing in the noting on the file. Mr. Thomas might have thought that since action was being taken to see that Government was not cheated, there was nothing to be done by him and he simply saw the file and returned it. I do not think there is any case of *mala fides* against Mr. Thomas.

SHRI RANGA : On a question of procedure. Here is an hon. Member, an important Member like that, who has written to the Prime Minister making a suggestion—a kind of demand—that he should be recalled. What happens between one Ministry and another, especially between the Prime Minister and another Minister, we do not know. But we would naturally expect that when a letter like that had been written to the Prime Minister, when a question like this comes up for answer, some information should be given : "True, a demand has been made and that too from the hon. Member himself ; and we do not consider it necessary to accept the demand for his recall." They could have said that. But they have not taken any trouble to say any such things.

MR. SPEAKER : I think he has said no further action if necessary.

श्री भदल बिहारी बाजपेयी : यह ट्रांसफर क्यों किया गया ? यह ट्रांसफर इसलिए किया गया कि प्रधान मन्त्री इसका जवाब नहीं देना चाहती थी...

SHRI S. M. BANERJEE : If you read the question, Sir, "whether a demand has been made."—

श्री मधु लिमये : यह सब क्या चल रहा है ? भेरे ऊपर इन लोगों ने डीफेंशन कैसे किया है और यह जवाब नहीं देना चाहते हैं ?

में इस तरह दबने वाला नहीं हूँ। आप लोगों ने क्या समझ रखा है ?

SHRI S. M. BANERJEE : I want a clarification. Mr. Shinde, in reply to the question...

SHRI NATH PAI *rose*—

श्री मधु लिमये : इनको भी जरा सुनिए। इस पर सदन का समय बहुत खर्च हुआ है। बीस प्रश्न इसके ऊपर मैं पूछ चुका हूँ। बिल्कुल टालमटोल, ईवेज्ज न चल रहा है।

SHRI JAGJIVAN RAM : I have stated whatever is in my possession. As I said, the question was transferred to us. Naturally, on this matter, the External Affairs Ministry is concerned. We will ascertain from the External Affairs Ministry—I will have to go into that—and it might be that the letter written to the Prime Minister might not have been sent to the department. But when my Ministry ascertained from the External Affairs Ministry whether any demand has been made for the recall, the reply that came to us was in the negative, and we have given that fact. That is the exact position.

MR. SPEAKER : That point of view is correct.

SHRI M. L. SONDHJ : Sir, this question has been handled by the Food Ministry! (*Interruption*).

SEVERAL HON. MEMBERS *rose*—

MR. SPEAKER : Shri Madhu Limaye was asked to put his second question.

SHRI NATH PAI AND SHRI S. M. BANERJEE *rose*—

MR. SPEAKER : Both the two cannot be standing.

SHRI S. M. BANERJEE : I wanted to raise a point of order.

MR. SPEAKER : There cannot be any point of order now,

SHRI S. M. BANERJEE : I want to make a submission.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, मेरा निवेदन है, आपने व्यवस्था दी है कि प्रश्नों के घंटे में प्वाइंट आफ आर्डर नहीं उठ सकता...

MR. SPEAKER : No point of order. He wanted to have some clarification about the question.

श्री अटल बिहारी वाजपेयी : आपने कहा कि प्वाइंट आफ आर्डर नहीं उठा सकते...

MR. SPEAKER : That is what I said.

श्री मधु लिमये : इसमें तो जरूर उठा सकते हैं।

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय श्री मधु लिमये ने यह प्रश्न प्रधान मंत्री को सम्बोधित किया था। सवाल यह है कि उसका उत्तर प्रधान मंत्री ने क्यों नहीं दिया ? अगर किसी हार्ड कमिश्नर को हटाने की मांग है तो खाद्य मंत्री महोदय उसका उत्तर नहीं दे सकते। तो क्या यह सच नहीं है कि यह प्रश्न इसी लिए ट्रांसफर किया गया कि प्रधान मंत्री महोदय इस सवाल का जवाब देना टालना चाहती थी और इसमें आप के द्वारा उनकी मदद हो गई ?

श्री रवि राय : प्रधान मंत्री को बुलाया जाय।

SHRI S. M. BANERJEE : I have not completed my question.

MR. SPEAKER : The Question Hour is being taken up for something else.

SHRI S. M. BANERJEE : It is a very serious matter.

MR. SPEAKER : It may be so, but you have other remedies for this. You can raise it in a different way.

**SHRI S. M. BANERJEE :** Let me complete may say.

**MR. SPEAKER :** Even in the middle of your sentence, I have a right to stand. The difficulty is, you have forgotten the main question and are going to something else. It is not that the answer given is satisfactory....(Interruption) not that the answer is full. The Minister has clearly explained whatever information he got from the External Affairs Ministry.

**श्री मधु लिमये :** यह हम कबूल नहीं कर सकते। यह मांफी मांगे। गलत जानकारी की है इन्होंने। इनको जानकारी नहीं थी तो कहना चाहिए कि जानकारी नहीं है।

**MR. SPEAKER :** It may be ; I myself am saying that it is not full. I am sure the Minister also feels that. For this part of the question, where it is asked whether there is any demand for recall, the answer that he got from the External Affairs Ministry is "No."

He has answered that. Therefore, there is no use further discussing it.

**SHRI S. M. BANERJEE :** Why does not the Minister say it ?

**MR. SPEAKER :** He has clearly stated it and I am satisfied.

**श्री मधु लिमये :** कैसे, बतलाइये ? शिन्दे साहब ने क्या जबाब दिया ? उन्होंने कहा—मुझे मालूम नहीं है कि इस तरह की मांग की गई है।

**MR. SPEAKER :** Both Mr. Shinde and Mr. Jagjivan Ram have said that whatever information they have got from the External Affairs Ministry, they are giving it.

**श्री मधु लिमये :** सदन इसको ऐक्सेप्ट, कबूल नहीं करेगा। एक्सटनेल है या फूड विभाग है, हमको इससे कोई मतलब नहीं है, हमको साफ उत्तर चाहिए।

**MR. SPEAKER :** Are we going to proceed with the question or take up the

whole question hour on the procedural matter ? If I allow one minute to each hon. Member, the whole hour will be taken away.

**SHRI NATH PAI :** We have a way-out.

**MR. SPEAKER :** I will call him. Let Mr. Madhu Limaye put his second question.

**श्री मधु लिमये :** अध्यक्ष महोदय, जब सरकार के पास इस तरह की इत्तिला या जानकारी आजाती है कि फलां-फलां कम्पनी या फर्म सरकार को ठगने की, चीट करने की कोशिश करती है तो क्या किसी भी स्तर पर किसी भी अफसर की या मन्त्री की इसके बारे ठोस जिम्मेदारी नहीं हो सकती है ? अगर इसके ऊपर कोई कार्यवाही नहीं होती है, तो इसके लिए कौन जिम्मेदार है—क्या इस बात का साफ़ उत्तर मन्त्री महोदय देंगे ?

अध्यक्ष महोदय, इस विषय पर मैं बीसियों प्रश्न पूछ चुका हूँ इसी सभा में, लेकिन अब तक यह सवाल साफ़ नहीं हुआ है। मैं जानना चाहता हूँ कि जब इस तरह की जानकारी सरकार के पास आती है तो यह किस की जिम्मेदारी है। मन्त्री महोदय की है, उपमन्त्री की है या राज्य मन्त्री की है या किसी अफसर की है— डिप्टी सैक्रेटरी, ज्वाइन्ट सैक्रेटरी या सैक्रेटरी की है, या किसी की भी नहीं है ?

**SHRI JAGJIVAN RAM :** I think this question has been answered more than once. Mr. Limaye has put a number of questions on this and all of them have been answered. This has been also discussed in the House. As I said, whatever information I will give, it will be based only on whatever material is available in the file itself. The file has been seen by Mr. Limaye also.

**श्री मधु लिमये :** वह अपने दिया-या नहीं, आपने कुबूल किया था, मगर दिखाया नहीं... (व्यवधान)...

**SHRI JAGJIVAN RAM :** I couldn't show it to you. It has however been submitted to the court, and it is open to everybody to see. Now he has seen it also. Whatever information I give to the House will be based on the material that is available in the file itself. I cannot say anything more than what is in the file. I can say that at that time, the officers who were dealing with this thought that precaution should be taken to see that the move of the party is foiled and Government is not cheated. More than that, nothing was done I cannot say who is responsible, why it was not done, etc., because all those things are not available in the file.

**श्री मधु लिमये :** अध्यक्ष महोदय, क्या मेरे प्रश्न का उत्तर आ गया ?

**MR. SPEAKER :** Whatever he has said, he has explained.

**श्री मधु लिमये :** अध्यक्ष महोदय, ये बिल्कुल इरेलेवन्ट वाले हैं। मैंने पूछा था कि किसी मन्त्री की या किसी अफसर की कोई अन्तिम जिम्मेदारी होती है या नहीं, जिसकी हम गरदन पकड़ सकें। आप बहुत चालाक हैं, लेकिन अब की बार ज़रा चालाकी को छोड़ कर मेरे प्रश्न का सीधा उत्तर दे।... (व्यवधान)...

**MR. SPEAKER :** You cannot address the minister directly like that saying he is *chalak*.

**SHRI MADHU LIMAYE :** *Chalak* only means 'clever'. चतुर कहे आप से मतलब वे है।

**MR. SPEAKER :** I know, but if you address the Ministers directly that creates trouble. It is not the question whether it is parliamentary or not. I do not want you to address the Ministers directly and provoke them. It should be through the Chair. (*Interruptions*).

Mr. Nath Pai.

**SHRI P. VENKATASUBBAIAH :** Despite your definite ruling on the matter...

**MR. SPEAKER :** I will call him afterwards. Mr. Nath Pai is on his legs.

**SHRI NATH PAI :** I am not very much convinced by the reply given by the Minister of Food and Agriculture. But I must confess I am deeply impressed by his implacability and imperturbability. He has a very rough weather to fare, and I sympathise with him. My appeal is addressed to you, Sir. I do not expect a very satisfactory reply from the minister, because there is much to hide and conceal. You will agree with the apprehension expressed both by me and by Mr. Ranga that there is something very disturbingly fishy about the whole affair. This will not be cleared by replies on the floor of the House. May I quote a very well-established precedent of the House? I appreciate your appealing to us not to prolong the question. In view of the fact that the Government is doing everything to hide something, thus strengthening our suspicion that there is something to hide from the public and Parliament, the only way to bring to light the real truth is that you exercise your inherent right by complying with our request to appoint a committee of Members of Parliament of parties, as was done on two earlier occasions. One was by a direct vote given by you to the P.A.C. in the sulphur case and the S.T.C. There is another thing. When there was a dispute about a certain behaviour of a member of the Government, Sardar Hukam Singh readily agreed to have a committee to look into it. We shall not be convinced by these replies. The more the Government speak, the more the confusion it creates. May I therefore have an assurance from you that you will appoint a committee of M.P's to look into this?

**MR. SPEAKER :** About the demand for recall, he said, this department does not know anything about it. He said, they got the information from the External Affairs Ministry and naturally they can give only that information. That was the point where I said, perhaps the coordination was not good. But I know nothing about there being something fishy about Apeejay. For heaven's sake, do not drag the Chair into this.

**श्री नाथ पाई :** लेकिन जाँच तो होनी चाहिये।

**श्री मधु लिमये :** जाँच अवश्य होने चाहिए।



**SHRI JAGJIVAN RAM :** There is nothing to hide or withhold from the House. I welcome a committee of this House to go into it, but the only thing I submit for your consideration is that the defamation case arising out of this is pending against Mr. Limaye.

**श्री मधु लिमये :** ये चार महीने से ऐसा कर रहे हैं। अध्यक्ष महोदय, अभी तक इन्होंने मेरे प्रश्न का उत्तर नहीं दिया है। मैं जानना चाहता हूँ कि कौन रेस्पॉन्सिबल होता है ?

**SHRI JAGJIVAN RAM :** I am not suppressing anything. What is this howling? He is not allowing me to complete the sentence. I have nothing to hide and I welcome the setting up of a committee of this House by you Sir, to go into this. The only thing to be taken into consideration by you is the defamation case pending against the hon. Member. (*Interruptions*)

**SHRI NATH PAI :** That is totally different.

**SHRI JAGJIVAN RAM :** Parliament is being taken advantage of in order to vitiate the proceedings in that defamation case. (*Interruptions*).

**श्री मधु लिमये :** चोरों को पकड़ने के लिए यह पार्लियामेन्ट है।

**SHRI JAGJIVAN RAM :** Again I repeat, Sir, that I welcome the formation of a Committee of the Members of this House to go into this entire question. The only thing to be considered by you, Sir, is that by this process the proceedings in the defamation case are not vitiated (*Interruptions*).

**श्री मधु लिमये :** उस से तो अदालत को मदद मिलेगी।

**MR. SPEAKER :** Let us proceed now to the next question.

**SHRI HEM BARUA :** Sir, what is your ruling on Shri Nath Pai's point ?

**MR. SPEAKER :** I am not going to give any ruling now.

**श्री मधु लिमये :** अध्यक्ष महोदय, नाथ पाई जी ने जो मुझको दिया है उस पर फैसला होना चाहिये।

**MR. SPEAKER :** I cannot give any ruling off-hand. I will take my time. It is my right.

**श्री मधु लिमये :** आप विचार करेंगे ?

**MR. SPEAKER :** The Minister has also asked for it. But even if both of you agree on an issue it is not for the Speaker to jump into it. I must see how deep it is.

**श्री मधु लिमये :** आप विचार करेंगे तो ठीक है।

#### Strike and Lock-Outs in Govt. of India Office's Undertakings

\*1176. **SHRI R. S. VIDYARTHI :** Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the number of strikes/lock-outs recorded during the years 1965-66, 1966-67 and 1967-68 upto February, 1968 in various Offices of the Government of India Undertakings along with their names ;

(b) the reasons in each case and the assurances given by Government in respect of their demands ;

(c) the number of persons working in those Offices against whom legal action is pending due to their participation in strikes; and

(d) the loss of working days and the estimated damage to Government property as a result of those strikes ?

#### THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) :

(a) to (d). The information is being collected and will be laid on the Table of the House.

**श्री रा० स्व० बिष्टार्षी :** मन्त्री महोदय ने जवाब में लिखा है कि सूचना एकत्र की जा रही है तो उसमें कितना समय लगेगा, 21 दिन पहले तो मैंने प्रश्न दिया था।

**SHRI HATHI :** I shall try to get the information as quickly as possible.

**SHRI S. M. BANERJEE :** I would like to know from the hon. Minister whether the Labour Ministry or the Labour Minister is aware that there is a lock-out in HAL, Bangalore and BEL, Bangalore for, the last so many days and, if so, when the Defence Ministry is not trying to solve this problem, may I know whether the central labour machinery will be utilised to solve the problem? If it is not going to be utilised, may I know the reasons for the same?

**SHRI HATHI :** This question really does not arise out of this. However, as the hon. Member very well knows in industrial relation in public sector undertakings is not in the central sphere. It is with the State Government and not with the Central Government. Therefore, the industrial machinery of the Central Government would not operate there.

**SHRI S. M. BANERJEE :** Sir, my question is different. There is a lock-out in HAL. The Defence Minister does not even make a statement here. Of course, he is trying to do his best. Here is a question about strikes and lock-outs in Government of India undertakings. This is one of the Government of India undertakings. In the absence of a definite stand on the part of the Defence Ministry, may I know whether the Labour Minister will intervene in the matter and see that the lock-out is lifted?

**SHRI HATHI :** It is true that the question is about the number of strikes and lock-outs. Therefore, I would certainly get this information from the Defence Ministry. So far as the suggestion that officers of the Labour Ministry should go and take up the matter under their jurisdiction is concerned, it is not possible because it is not a matter falling under the central sphere. But we can certainly use our good offices and discuss this matter. That is a different thing altogether.

**श्री हुकम चन्द कछवाय :** अध्यक्ष महोदय, सरकारी क्षेत्र में जो हड़तालें होती हैं वह अधिकतर, वहाँ के अफसरों का ठीक व्यवहार

न होने के कारण ही होती हैं और कुछ जो उनकी मांगें होती हैं उनके पूरी न होने के कारण होती हैं, तो मैं मन्त्री जी से जानना चाहता हूँ कि इन प्रश्नों को हल करने के लिये सरकार कौन से विशेष कदम उठा रही है ताकि इस प्रकार की बातें वहीं कार्यालयों में ही बैठकर निपटा दी जाये और उन बातों की सूचना आप सभी राज्यों में कब तक भेजेंगे?

**श्री हाथी :** जो स्ट्राइक्स और लाक-आउट्स होती हैं, वह मैनेजमेन्ट और वर्कर्स के सम्बन्ध अच्छे न होने के कारण ही ज्यादातर होती हैं, यह बात सही है। कुछ बात ऐसी हैं जिसमें सम्बन्ध की बात नहीं होती है, वह कुछ मांगते हैं और वह दे नहीं सकते तो स्ट्राइक होती है। लेकिन जहाँ तक मैनेजमेन्ट का ताल्लुक है, मैं सहमत हूँ कि उनका वर्कर्स के साथ अच्छा सम्बन्ध होना चाहिये और इसके लिये हम कोशिश भी कर रहे हैं।

**श्री जाजं फरनेन्डो :** क्या मन्त्री महोदय बतायेंगे कि बंगलौर में जो लाक-आउट चला है उसके सिलसिले में मालिकों की ओर से अथवा मजदूरों की ओर से आपके पास कोई निवेदन आया है? यदि आया है तो उस पर आप क्या कर रहे हैं?

**श्री हाथी :** अभी तक नहीं आया है।

**श्री कंबर लाल गुप्त :** अध्यक्ष महोदय, जो प्राइवेट सेक्टर है उसमें मिल मालिक तो केवल अपने मुनाफ का ह्याल रखते हैं इसलिये हड़तालें ज्यादा होती हैं लेकिन जो पब्लिक सेक्टर हैं उसमें भी अधिक मात्रा में हड़तालें हो रही हैं, पिछले एक दो सालों में करोड़ों रुपये का नुकसान हुआ है। जैसा कि मन्त्री महोदय ने बताया उसके दो कारण होते हैं, एक तो यह कि मैनेजमेन्ट कानून के अन्तर्गत ठीक से व्यवहार नहीं करता दूसरे कई बार लेबर भी ज्यादा मांगें करते हैं। मैं जानना चाहता हूँ कि क्या आपने पब्लिक सेक्टर के मैनेजमेन्ट को कोई खास

इंस्ट्रक्शन्स दिये हैं कि वे इन-इन नियमों या इस कान्डक्ट का पालन करें जिससे हड़तालें न होने पाये या कम से कम हों ? अगर दिये हैं तो वे क्या हैं और अगर नहीं दिये हैं तो क्यों नहीं दिये हैं ?

**श्री हाथी :** इंस्ट्रक्शन्स भी दिये हैं और उनके साथ बैठकर हम इन बातों पर विचार विमर्श भी करते हैं । 18 तारीख को हमने पब्लिक ग्रन्डर टैकिंग के अप्सरां की एक मीटिंग रखी है ।

**श्री कंबर लाल गुप्त :** इंस्ट्रक्शन्स क्या दिये हैं ?

**श्री हाथी :** इंस्ट्रक्शन्स की तो बहुत लम्बी चौड़ी बात है, उसको यहाँ पर नहीं कहा जा सकता लेकिन उसमें खास करके दो तीन बातें हैं । पहले तो यह जब कोई डिमान्ड हो तो उनको ज द से जन्द देखना चाहिये । क्योंकि जब डिमान्ड नहीं देखने हैं तभी ग्रीवान्स होती है । जब ग्रीवान्स को नहीं देखने हैं तभी डिसप्यूट होता है, और जब डिसप्यूट साल्व नहीं होता है तभी स्ट्राइक होती है । इसलिये उस पर जल्दी से जल्दी कदम उठाकर और साथ बैठकर तय करना चाहिये ।

**श्री शिव नारायण :** मैं सरकार से जानना चाहता हूँ कि सारी यूनियनों को तोड़ कर, एक इन्डस्ट्री में एक यूनियन बनाने की तरफ वह कब तक कदम उठायेंगे ?

**श्री हाथी :** एक इन्डस्ट्री एक यूनियन की बात पर काफी चर्चा हो चुकी है ।

**श्री मुहम्मद इस्माइल :** हमारे केन्द्र के मन्त्री महोदय हमेशा यही बात कहते हैं कि स्टेट गवर्नमेन्ट देखेगी, जो लेबर डिपार्टमेन्ट है वह देखेगा लेकिन देखता कोई नहीं है और स्ट्राइक हो जाती हैं । अभी रांची में क्रोन-मेन ने नोटिस दी है, स्ट्राइक चल रही है और करीब करीब सारी फ़ैक्टरी बन्द होने वाली है । मैं जानना

चाहता हूँ कि आखिर सेंट्रल लेबर मिनिस्ट्री का फंक्शन क्या है ? खाली यह बोल देना कि स्टेट गवर्नमेन्ट करेगी या लेबर आफिसर करेगा ? फिर यहाँ की मिनिस्ट्री क्या करेगी ? कम से कम पब्लिक ग्रन्डरटैकिंग में इन्टरवीन करने के लिये आप कौन सा बन्दोबस्त कर रहे हैं ?

**श्री हाथी :** हम चाहते हैं कि सभी पब्लिक ग्रन्डरटैकिंग में सेंट्रल गवर्नमेन्ट इंस्ट्रुयल रिलेशन्स मेनटेन कर सकें लेकिन अभी तक जो कानून है उनके अनुसार इंस्ट्रुयल डिमप्यूट ऐक्ट का जो एडमिनिस्ट्रेशन है वह स्टेट गवर्नमेन्ट करती है । हमारी यह कोशिश है कि अभी जो 19 तारीख की मीटिंग बुलाई गई है उसमें वह बातें रखें कि पब्लिक ग्रन्डरटैकिंग के जो इंस्ट्रुयल रिलेशन्स ऐक्ट हैं वह यहाँ आ जाय ।

**श्री एस० एम० जोशी :** मैं मन्त्री महोदय, से जानना चाहूंगा कि चूंकि हमारे शासन की नीति भगड़ों के फैसला करने में वालियंटरी आरविट्रेशन की है तो जब वह प्राइवेट सैक्टर में रहते हैं तो यह वालियंटरी बन नहीं पाते हैं अब अगर हमारी हुकूमत की नीति वालियंटरी आरविट्रेशन की है तो फिर पब्लिक सैक्टर में वालियंटरी आरविट्रेशन के जरिए इन भगड़ों का फैसला क्यों नहीं किया जाता है ?

**श्री हाथी :** वालियंटरी आरविट्रेशन की नीति तो है और उस दिशा में जितनी कोशिश हम कर सकते हैं वह हम करते हैं लेकिन हमें इसमें खास कामयाबी नहीं हो रही है ।

**श्री एस० एम० जोशी :** वालियंटरी आरविट्रेशन में दोनों पार्टियों को ऐग्री करना चाहिए यह सरकार की और उनकी नीति है । अब जब मजदूर चाहते हैं कि यह वालियंटरी आरविट्रेशन हो तो जो मालिकान है वह इस वालियंटरी आरविट्रेशन के लिए क्यों नहीं ऐग्री करते हैं ?

**श्री हाथी :** मजदूर भी नहीं मानते हैं ।

अभी मैंने एक मीटिंग हिन्दुस्तान स्टील लिमिटेड के सब यूनिटों की बुलाई थी। मैंने जर्मैट ने तो कह दिया था कि वह इन वालियैटरी आर-बिट्रेशन को मानेंगे लेकिन एक यूनिट ने इसे नहीं माना और उन्होंने यह लिखा :

"We cannot agree that in all cases it should be voluntary arbitration."

MR. SPEAKER : Before I take up the Short Notice Question I would like to have a little clarification, regarding Q. 1174. Shri Madhu Limaye wants a committee to be appointed. The Minister also wants a committee to be appointed. So also Shri S.M. Banerjee and others. But what is the committee for? A little clarification is needed.

SOME HON. MEMBERS rose—

MR. SPEAKER : Not now. I do not want anybody to make a speech just now. Let them all write to me. The Minister may also give me the details. What is the committee for and what are its terms? They should enlighten me on this point.

#### SHORT NOTICE QUESTION

#### चीनी के मूल्य में वृद्धि

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20. श्री कंवर लाल गुप्त :

श्री हेम बरुआ :

श्री बेणो शंकर शर्मा :

श्री हिम्मतसिंहका :

क्या खाद्य तथा कृषि मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह भी सच है कि पिछले कुछ दिनों में चीनी का मूल्य 100 रुपये प्रति क्विंटल बढ़ गया है ;

(ख) क्या यह भी सच है कि मिल-मालिकों ने चीनी बेचनी बन्द कर दी है और वे अपने स्टॉक जमा कर रहे हैं ; और

(ग) यदि हां, तो मिल-मालिकों की इस

कार्यवाही की रोकथाम के लिए सरकार ने क्या उपाय किये हैं ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) and (b). The prices of sugar had risen by about Rs. 70 to Rs. 85 per quintal during the period 30th March to 2nd April, 1968. Sugar mills might have deferred sales during the period in the expectation of prices going up.

(c) In order to bring down the prices of sugar, Government have banned the use of gur for production of alcoholic liquors and have released an additional quantity of 24,000 tonnes of sugar for sale in the open market and another quantity of 10,000 tonnes to State Governments to meet the present additional demand. As per Government orders it is incumbent on sugar factories to sell and deliver sugar within a period of 30 days from the date of release.

श्री कंवर लाल गुप्त : अध्यक्ष महोदय, अभी जैसा मन्त्री महोदय ने मूल प्रश्न के उत्तर में बतलाया कि उन्होंने उस सम्बन्ध में क्या-क्या कार्य वाही की है तो उसके बाद चीनी के दाम करीब 70-80 रुपये क्विंटल नीचे हो गये थे लेकिन अब मैं आपके जरिए से मन्त्री महोदय को बतलाना चाहता हूँ कि इन पिछले 6-7 दिनों में चीनी के दाम फिर 70 रुपये प्रति क्विंटल बढ़ गये हैं और फिर चीनी के दाम रोजाना आहिस्ता आहिस्ता बढ़ रहे हैं। आज चीनी का भाव 425 रुपये क्विंटल है। अभी चीनी का सीजन है और सीजन में अगर उसका यह भाव है तो जब चीनी का सीजन खत्म हो जायेगा और जूलाई, अगस्त का महीना आयेगा तब तो पता नहीं उसकी कीमत कितनी और अधिक बढ़ जायेगी। मैं मन्त्री महोदय से यह पूछना चाहता हूँ कि अभी जैसा कि उन्होंने कहा कि वह एक महीने के अन्दर बेच सकते हैं तो उसमें हो यह रहा है कि वह अपने ही को बोगस नामों पर

बेच देते हैं या वह अपने रिश्तेदारों को बेच देते हैं जिसमें वह पकड़ में न आ सकें। क्या मन्त्री महोदय इस प्रकार की वाच या इनक्वायरी ऐसे मॅनुफॅक्चरर्स के खिलाफ़ करवायेंगे जो कि बोगस नामों से वह चीनी बेच देते हैं ताकि यह कीमतें नीची हों ?

यह जो ट्रेडर्स चीनी खरीदते हैं वह कितनी मैक्सिमम क्वांटिटी रख सकते हैं और यह कि कितने दिनों में वह उसे डिस्पोज और कर सकते हैं क्या इसके बारे में मन्त्री महोदय कुछ नियम बतलायेंगे ?

**स्वाध तया कृषि मंत्री (श्री जगजीवन राम) :** यह सुभाव ऐसे हैं जिन पर विचार किया जा सकता है और मैं उनकी जाँच करवाऊँगा।

**श्री कंवर लाल गुप्त :** क्या मन्त्री महोदय बतलायेंगे कि अभी चीनी की सप्लाय कितनी है और हमारी माँग कितनी है और जो चीनी की अभी शॉर्टेज है या आगे जो और होने वाली है उस कमी को वह कैसे पूरा करेंगे ?

**श्री जगजीवन राम :** जैसा मैंने सदन में कई दफे पहले भी बतलाया है अभी जो चीनी हम दे रहे हैं वह 1 लाख टन तो लैबी वाली कंट्रोल्ड प्राइस वाली शुगर है और 66000 टन फ्री सेल वाली शुगर है। लेकिन जैसा कि मूल प्रश्न के उत्तर में बतलाया गया है हमने चीनी की कीमतें कम लाने के हेतु मौजूदा ऐडीशनल डिमांड को पूरा करने के लिए 24,000 टन चीनी खुले बाजार में रिलीज कर दी है और 10,000 टन राज्य सरकारों को रिलीज करदी है और इस तरह से यह दोनों मिला कर 2 लाख टन हो जाती है। अब जहाँ तक चीनी की माँग पूरी करने का सवाल है तो जब 1 लाख 66 हजार टन चीनी लोगों को मुहैया करते थे तब भी लोगों को दिक्कत होती थी और अब उसे बढ़ा कर हमने 2 लाख टन कर दिया है लेकिन इससे भी लोगों की दिक्कत खत्म हो सकेगी इसका मुझे शक है। चीनी की माँग के

हिसाब के सम्बन्ध में मेरा खयाल है कि अगर महीने में हम ढाई लाख टन चीनी मुलभ करें तब सब की माँग पूरी हो सकती है लेकिन अभी हम वैसा कर पाने में समर्थ नहीं है। अलबत्ता गन्ने की खेती अब की बार अच्छी हो रही है और अगले सीजन में अर्थात् नवम्बर से जब नया क्राशिंग सीजन आरम्भ होगा तो उस वक्त यह चीनी की कठनाई में कमी आयेगी।

**श्री कंवर लाल गुप्त :** इस बीच के समय के लिए आप क्या कर रहे हैं ?

**श्री जगजीवन राम :** यह बीच के लिए ही बतलाया है ; बरसात में चीनी की माँग कम हो जाया करती है बाकी हर महीने 1 लाख 66000 टन चीनी मुलभ हो सकेगी। हमने जितनी पैदावार होगी साल की वह हिसाब लगा कर बतलाया है।

**SHRI HEM BARUA :** This dual market policy for sugar introduced by government with the ostensible purpose of bringing down the price of sugar in the open market having failed due to the intransigence of the mill-owners, may I know (a) what steps government propose to take to bring down the price of sugar, like the banning of gur for manufacture of liquor and (b) what steps government propose to take against the intransigent mill-owners in order to bring them into a reasonable frame of mind ?

**SHRI ANNASAHIB SHINDE :** May I say that the hon. Member might be aware of the fact that the *khandsari* prices were also showing an upward trend and, naturally, sugar also being a sweetening agent, it has a sympathetic reaction on the level of price of sugar. So, action to ban jaggery for use other than human consumption was absolutely necessary. It had a healthy effect and it has reacted favourably on the sugar price also. As already explained by the Minister, instead of 1,66,000 tonnes we shall be releasing 2 lakhs tonnes this month and this will have its effect. We are watchful and vigilant and we are trying to see that the situation is brought under control.

**SHRI HEM BARUA :** The second part

of my question is what steps he has taken against the intransigent mill-owners who are raising the price of sugar like anything per quintal.

**SHRI ANNASAHIB SHINDE :** As I have already explained in the main part of the reply, it is incumbent upon the factories to sell sugar within a period of thirty days from the date of release. If some factories are found to be committing default we shall not hesitate to take action.

**श्री बेणी शंकर शर्मा :** अध्यक्ष महोदय, माननीय मन्त्री जी जानते हैं कि जब चीनी के दाम बढ़ते हैं तो चीनी मीठी होने के बदले कड़ुवी हो जाती है और मन्त्री महोदय यह भी जानते हैं कि सम्पूर्ण के मुकाबले जब माँग अधिक होती है तब चीनी या किसी वस्तु के दाम बढ़ने हैं। अभी मन्त्री महोदय ने कहा है कि उन्होंने 24,000 टन की ऐडीक्वल क्वांटिटी खुले बाजार में बिक्री के लिए रिलीज की है और 10,000 टन चीनी राज्य सरकारों को उनकी मौजूदा माँग को पूरा करने के हेतु दी है जिससे चीनी के दाम नीचे आ गये हैं। मैं पूछना चाहता हूँ कि क्या माननीय मंत्री इस चीनी को इससे पहले रिलीज नहीं कर सकते थे ? जिससे इसके दामों के बढ़ने का मौका ही नहीं आता।

मैं एक बात और पूछना चाहता हूँ कि उपा-भोक्ताओं और चीनी मिलों के बीच 4 ऐसे व्यक्ति हैं जो मेरी समझ में कोई विशेष काम नहीं करते हैं। और वे होलसेलर्स, एजेंट, सब एजेंट और रिटेलर्स हैं। क्या वे इन में से कुछ लोगों को निकालने का विचार करेंगे जिससे उपभोक्ताओं की परेशानियाँ कम हों ?

**SHRI ANNASAHIB SHINDE :** The hon. Member, Shri Kanwar Lal Gupta, has already made some suggestions on similar lines and the hon. Minister has indicated that they are good suggestions and Government will seriously consider those suggestions.

**श्री श्रीकारलाल बोहरा :** क्या माननीय मन्त्री महोदय को यह पता है कि चीनी के

अभाव के कारण पिछले दिनों नेपाल के रास्ते से बहुत भारी मात्रा में नेपाल और भारत की सीमा पर चीनी की स्मॉगल हुई है, और जो स्मॉगल की हुई चीनी है वह 50 रु० प्रति बोरी के हिसाब से आती है, जब कि अपने यहाँ वह 400 और 450 रु० क्विंटल बिकती है। चीनी का उत्पादन पिछले वर्ष 21 लाख टन का था और जब कि वह 22 लाख टन का हुआ है। इस के लिए मैं मन्त्री महोदय को बधाई देना चाहता हूँ कि चीनी का उत्पादन भी बढ़ा है और किसानों को भी लाभ हुआ है। लेकिन जैसा उन्होंने इस समय फरमाया है कि हर महीने 2½ लाख टन चीनी रिलीज नहीं होगी। इससे उनको सन्तोष नहीं है। इसलिये क्या वह विदेशों से चीनी के आयात की बात सोच रहे हैं ताकि चीनी के दाम और गिरें और अधिक से अधिक लोगों को चीनी मिल सके ?

**SHRI ANNASAHIB SHINDE :** At the moment there is no proposal to import sugar. About Nepal we have no information.

**SHRI LOBO PRABHU :** In view of the special circumstances this year—firstly, the change in controls ; secondly, the high rise in the price of sugar ; and, thirdly, the fact that international prices have fallen—would Government consider withdrawing from this policy of exporting sugar and turning that quantity into the market to rectify prices ?

**SHRI ANNASAHIB SHINDE :** The quantity that we are exporting is very insignificant. As has already been explained to the House, there were some previous commitments and because of those commitments we cannot get out of them. Moreover, there is an additional aspect to the problem. For instance, next year we may have the problem of surplus production. If we lose the foothold in the international market, which is a purchasers' market because there is surplus production in the world, it is very difficult to find customers for sugar in the world market. So, I do not think it will be in the national interest to get out of that commitment.

**SHRI BEDABRATA BARUA :** Free

sale involves a lot of hardship for the consumer. The actual price rise, whatever it is stated to be, is much ahead of what is known to the Government. The consumer is at the mercy of the distributors, sellers and all the trade channels. In view of that, after giving higher prices to the farmers for the cane, will government consider a return to complete controls as was the case in the past ?

**SHRI ANNASAHIB SHINDE :** Now the season is almost over. Any new policy consideration cannot come up before the next harvesting season.

**श्री मोलहू प्रसाद :** अभी मुझसे पहले एक माननीय सदस्य ने कहा कि उत्तर प्रदेश और नेपाल की सीमा पर काफी तस्करी होती है और उसकी काफी चर्चा भी हो चुकी है। मैं ने कई बार प्रश्न भी पूछा। इसमें परेशानी यह होती है कि उत्तर प्रदेश से जितनी खाद्य सामग्री नेपाल में जाती है, इधर से जितनी गाड़ियां जाती हैं नेपाल के इलाके में वहां की चेक पोस्ट पर वह चेक होती है, लेकिन उधर से जितनी इधर को आती है वह उत्तर प्रदेश की चेक पोस्ट पर चेक नहीं होती है। इसके जरिये स्मॉलिंग होती है। अभी भारत और नेपाल का जिन वस्तुओं पर समझौता हुआ है उसमें कुछ कमी है। मैं मंत्री महोदय से स्पष्ट जानना चाहता हूँ कि भारत सरकार और नेपाल सरकार के बीच में किन किन वस्तुओं के आने जाने पर समझौता हुआ है और किन किन पर नियन्त्रण है ताकि इस तस्करी को अच्छी तरह से रोका जा सके।

**MR. SPEAKER :** This has nothing to do whatsoever with this question, not even one hundredth per cent relationship.

**श्री मोलहू प्रसाद :** यह बहुत गम्भीर प्रश्न है कि किन किन वस्तुओं पर नियन्त्रण है।

**MR. SPEAKER :** The question is about sugar price.

**श्री मोलहू प्रसाद :** उत्तर प्रदेश में केन्द्रीय शासन है।

**अध्वक्ष महोदय :** आप अब बैठ जाइये।

**श्री विभूति मिश्र :** सरकार ने 60 परसेंट चीनी पर कब्जा किया है और उसमें से 1 लाख टन हर महीने में वह रिलीज करती है। यह चीनी मिलती है बड़े बड़े और मोटी तनख्वा पाने वाले जो लोग हैं उनको मैं जानना चाहता हूँ कि सरकार जो यह 1 लाख टन चीनी अपने 60 परसेंट में से रिलीज करती है। क्या वह उस पर कंट्रोल करना चाहती है ताकि वह चीनी गरीब लोगों को और कम तनख्वाह पाने वाले लोगों को मिले और जो मोटे मोटे लोग हैं, उनको बाकी 40 परसेंट में से मिले ?

**श्री जगजीवन राम :** मन्शा यही था और राज्य सरकारों से यह कहा गया है कि चीनी देहाती हल्कों को भी जानना चाहिये। जहां तक मेरी जानकारी है कई राज्य सरकारें उसमें से देहातो के लोगों को देना शुरू कर चुकी हैं।

**श्री महाराज सिंह भारती :** गन्ना आजकल घूँकि 27 रु० क्विंटल बिक रहा है और सरकार ने गन्ने की खरीद का भाव 7 रु० क्विंटल कर दिया है। इसलिये इस साल गन्ना कम बोया जायेगा और अगले साल ज्यादा पैदावार होने की बात गलत है। इस सवाल के सम्बन्ध में मैं सरकार से कहना चाहता हूँ कि उसने 40 परसेंट की छूट जो दी है उससे उन्होंने उन लोगों को अतिरिक्त पैसा कमाने का अवसर दिया है और इसीलिये 4 रु० किलो चीनी बिक चुकने के बाद फिर 4 रु० से ऊपर पहुंच गई है। मैं जानना चाहता हूँ कि क्या सरकार इस बात को मुनासिब नहीं समझती है कि अब जितनी चीनी मिलों के अन्दर है उसको सरकार ले ले कंट्रोल रेट पर बेचने के लिये। वह उनसे 2½ रु० किलो ले ले और उसके बाद राशन के जरिये से बिकवाये ताकि आइन्दा चीनी 6 रु० और 8 रु० किलो न बिक सके।

**श्री जगजीवन राम :** इसमें तो सारा हिसाब करना पड़ेगा।

**श्री महाराज सिंह भारती :** आप हिसाब कर लीजिये ।

**श्री जगजीवन राम :** असल बात यह है कि एक एक कारखाने का हिसाब करना बहुत ही भ्रष्ट का काम होगा । कारखाने वालों की बराबर मांग रही है कि प्रत्येक कारखाने के दाम लगा लिया जाया करे । एक एक कारखाने के प्रश्न में हम जाना नहीं चाहते । इसलिये यह मुमकिन नहीं है ।

**SHRIMATI SHARDA MUKERJEE :**

There are many aspects to sugar production. Mainly, I feel, it has now become a political question ; but I will not go into that. But in view of the shortage in the country, has the Government considered or will the Government consider having a different type of sugar manufacture like in most of the Western countries where it is based on beetroot because sugarcane takes probably a year to get ready besides, as I said, its becoming a political problem in various places ?

**SHRI JAGJIVAN RAM :** I may inform the hon. Member that experiment is going on for producing sugar beet.

**SHRI S. M. BANERJEE :** I would like to know whether it is a fact that Government expected nearly 24 lakh tonnes of sugar this season but it is going to get less than 23 lakh tonnes. In view of that prices have gone up. The retail price in the open market is Rs. 5 or even more a kilo in Delhi and other big cities and it is expected that in the month of May it is going to be Rs. 500 a quintal. Previously in big cities sugar used to be distributed on ration cards and recently it has been stopped because of the free market. Since the price is rising every day in the free market, what positive steps are being taken to see that sugar price does not rise and that the old arrangement continues and sugar is issued through ration cards ?

**SHRI JAGJIVAN RAM :** The levy sugar will be issued and it is up to the State Governments to do that. Levy sugar is meant for distribution through controlled channels.

**श्रीमती लक्ष्मीकान्तम्मा :** चीनी के दाम बढ़ने से महिलाओं के ऊपर भी उसका असर पड़ रहा है क्योंकि घर के बजट का बेलेन्स करने का काम महिलाओं के ऊपर है...

**MR. SPEAKER :** This is about sugar price.

**श्रीमती लक्ष्मीकान्तम्मा :** इसके सम्बन्ध में नीति बदलने का निर्णय जब आप लेते हैं उससे पहले क्या आप महिला समाजों और उनके प्राग्नाइजेशन से राय लेंगे ?

#### WRITTEN ANSWERS TO QUESTIONS

##### Price Level of Foodgrains

\*1169. **SHRI G. S. MISHRA :** Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the measures taken by Government to maintain a price level of foodgrains in the grain trading in the country, in view of the price trend sharply lowering down due to fresh crop coming into market ;

(b) the margin of profit which Government propose to fix on the total investment by the farmers and interest over that investment including the loan instalment and cost of labour ;

(c) the manner in which Government propose to compensate the loss on fixed profit margin, which the farmers may have to bear, in case the prices of foodgrains continue to go down in spite of all the Government efforts to check the same : and

(d) the price structure which Government have worked out for various commodities of foodgrains in different States and the percentage of profit margin to be charged over the same ?

**THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASHIB SHINDE) :** (a) Minimum support prices for principal foodgrains are announced



before the commencement of the sowing season. The Government have also announced procurement prices at a level higher than minimum support prices for all principal crops. The Government undertakes to purchase unlimited quantities of approved quality of grain available at the procurement prices. The procurement prices, therefore, operate as support prices.

(b) and (c). In view of the limited availability of data on cost of cultivation, varieties of holdings, etc. it is not possible to indicate margin of profit, investment, etc. A number of steps have already been taken to improve the availability of data on cost of cultivation. However, in determining procurement prices, the element of incentive to the producer has been taken into account. Government has already announced that it should be prepared to purchase all the foodgrains offered to it for sale at the procurement prices fixed.

(d) The Government have worked out the price structure of foodgrains procured internally and from abroad which are supplied through the public distribution system only. The foodgrains purchased by Government are sold at the cost of procuring the grain, viz., the procurement price and incidental expenditure on handling, storage, transportation, etc. There is no element of profit in the Government issue prices. For imported wheat, milo and rice, uniform prices have been worked out throughout the country. In the case of other grains, the prices vary from State to State depending on the source of supply and distance covered between the source of supply and the point of consumption. The grain is supplied to the State Government or their agents at the Government issue prices. Reasonable profit margin is allowed to wholesalers and retailers which varies from State to State depending on local conditions.

#### Demands of Employees' Provident Fund Staff Federation

\*1171. SHRI ANBUCHZHIAN : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that a Sub-Committee was appointed by the Central Board of Trustees of the Employees'

Provident Fund to go into the charter of demands presented by the All-India Provident Fund Staff Federation ;

(b) whether the Sub-Committee has submitted its Reports ;

(c) if so, the action taken by Government ; and

(d) whether the Federation has been informed of the outcome of the findings of the sub-Committee and if not, when it is likely to be informed ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI S. C. JAMIR) : (a) Yes.

(b) No report from the Sub-Committee is due to the Government. The Board of Trustees requested the Sub-Committee to submit a report to the Board. It is understood that the Board has received the Sub-Committee's report.

(c) and (d). No action is due by the Government on the report of the Sub-Committee.

#### Drilling of Underground Water for Irrigation Purposes

\*1173. SHRI BHOGENDRA JHA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the full technical capacity available at present for drilling underground water for irrigation purposes ; and

(b) the total acreage to be irrigated annually through such scheme ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Drilling equipment available with the State comprises of about 5,000 hand boring sets and 600 power drills of various types and capacities. The States have also about 1,000 compressor units for blasting and deepening of dugwells. In addition, there are about 2,500 hand boring sets and 55 power drills in the private sector. The equipment already available is capable of carrying out annually a programme of boring and deepening of about 2 lakh wells and construction of

about 50,000 private (shallow) tubewells and 1,000 State (deep) tubewells.

(b) The total area to be irrigated by groundwater schemes is estimated at 1.5 million acres per annum.

#### Wage Board For Workers in Film Industry

\*1175. SHRI S. KUNDU : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government appointed a Study Group in 1965 to go into the question of appointment of National Wage Board for workers in the Film Industry ;

(b) if so, the main recommendations thereof ;

(c) when Government propose to appoint a National Wage Board for workers in the Film Industry ; and

(d) the reasons for the delay in arriving at a decision to appoint such a wage board ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) Yes, Sir.

(b) The Group recommended the appointment of a Central Wage Board for Film Industry.

(c) and (d). It is proposed to take up this matter after the Report of the Bipartite Committee on Wage Boards constituted by the Standing Labour Committee at its last Session on 30th September 1967, has been made available.

#### Unemployment Insurance Scheme

\*1177. SHRI K.M. ABRAHAM :  
SHRI K. RAMANI :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government have circulated the proposed Unemployment Insurance scheme to Central Trade Union Organisations ; and

(b) if so, whether Government have received their reaction ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOY-

MENT AND REHABILITATION (SHRI S. C. JAMIR) : (a) The Draft Scheme was circulated to the interests concerned including the Central Workers' Organisations in November, 1965. The proposed Scheme has also since been discussed at tripartite meetings at which the Central Organisations of Workers are represented.

(b) Yes. The Workers' Organisations have generally welcomed the scheme.

#### गेहूँ का वसूली मूल्य

\*1178. श्री रघुवीर सिंह झास्त्री : क्या खाद्य तथा कृषि मंत्री यह बात बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कई राज्यों ने केन्द्रीय सरकार से गेहूँ का वसूली मूल्य बढ़ाने का अनुरोध किया है :

(ख) यदि हाँ, तो इस सम्बन्ध में क्या निर्णय किया है : और

(ग) सभी राज्यों में लगभग एक से वसूली मूल्य निर्धारित करने के लिए क्या कार्यवाही की गई है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री भन्ना-साहिब शिन्डे) : (क) जी नहीं ।

(ख) प्रश्न ही नहीं उठता ।

(ग) 1968-69 में गेहूँ के निम्नलिखित अतिप्राप्ति मूल्य घोषित किए गए हैं जो कि सभी राज्यों के लिए एक समान लागू होते हैं :-

सघारण	मैक्सिकन	76	रुपये
			प्रति क्विंटल
बड़िया	...	81	रुपये प्रति क्विंटल

#### Employees' Provident Fund Organisation

\*1179. SHRI S. M. BANERJEE : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that a firm of Efficiency Experts 'IBCON' was

engaged by the Employees' Provident Fund Organisation to study the work of its Regional Offices and to suggest improvements.

(b) if, so, the amount spent thereon ; and

(c) the action taken on the report of said efficiency experts ?

**THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI S. C. JAMIR).** (a) Yes.

(b) Rs. 27,300.

(c) The Report submitted by the consultants in 1966 as a result of the study in one Region contained recommendations which included changes in forms and registers in use in the Organisation, higher outturn of work by accounts clerks and regradation of certain posts. Some recommendations which could be readily implemented have been implemented. The implementation of some recommendations which were desirable but not immediately practicable will be considered in due course by the Organisation.

**Demands of Employees working under Provident Fund Commissioner**

\*1180. **SHRI UMANATH :**  
**SHRI P. P. ESTHOSE :**  
**SHRI K. ANIRUDHAN :**  
**SHRI P. RAMAMURTI :**

Will the Minister of LABOUR AND REHABILITATION be pleased to refer to the reply given to Unstarred Question No. 3990 on the 14th March, 1968 and state :

(a) whether the Central Board of Trustees of the Employees' Provident Fund have considered the demands of the employees working under the Commissioner of Provident Fund ; and

(b) if so, decision taken thereon ?

**THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI S. C. JAMIR) :** (a) and (b). The demands submitted by the Staff Federation are under consideration of the Central Board of Trustees of the Employees Provident Fund,

**Dock Labour Board**

\*1181. **SHRI C. JANARDHANAN :** Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Dock Labour Board has been constituted for the stevedoring workers of Kandla Port ;

(b) if not, the method of employing workers for stevedoring work ;

(c) whether any closed-shop system is in existence in Kandla Port ; and

(d) if so, the name of the Union and to which Organisation it is affiliated ?

**THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) :** (a) Not yet.

(b) The Kandla Port Stevedores' Association have at present on their list sixty gangs totalling about nine hundred workers. Of these thirty gangs were formed from 1st May, 1967 as per list supplied by the Transport and Dock Workers' Union and in consultation with the Department of Food as a result of an agreement reached between the Kandla Port Stevedores' Association and the Transport and Dock Workers' Union which is affiliated to Hind Mazdoor Sabha. These gangs are primarily meant for handling food and fertilizer ships. On 15th August, 1967, the Kandla Port Stevedores' Association recruited thirty more gangs which were not drawn from any particular union. The first thirty gangs recruited as per agreement with the Transport and Dock Workers' Union which is a recognised union of the Department of Food, are given preference for work on food and fertilizer vessels while the latter thirty gangs are normally given preference for work on other ships,

(c) No.

(d) Does not arise.

**East Pakistan Displaced Persons**

\*1182. **SHRI S. C. SAMANTA :** Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that while addressing a meeting of the East Pakistan Displaced Persons Association, Delhi on the 4th February, 1968, he admitted the reasonableness of their demands for reduc-

tion of rate of premium of land, ground rent and for help in the construction of their houses ; and

(b) if so, whether Government propose the (i) reduction of provisional rate of premium of land at Rs. 30 per square yard offered to East Pakistan displaced persons in a colony near Kalkaji to 1958-60 level, (ii) reduction ground rent of 3 per cent of the premium of land to Re. 1 per plot, (iii) full remission of proposed interest at Rs. 5 per cent if payment is made in time, and (iv) undertaking house-building work by the Union Government through its own agency (C.P.W.D.) or Local Administration (Delhi Development Authority) and allowing the displaced persons to keep their land and house in mortgage with Government for a duration of 30 years as a safeguard against non-recovery of the cost of the houses ?

**THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN).** (a) The Minister had informed that the demands of the Association would be given due and careful consideration by the Ministry.

(b) (i) The rate of premium intimated to the displaced persons is subject to adjustments on the basis of the actual cost of acquisition and development when finally worked out.

(ii) No, Sir.

(iii) No, Sir.

(iv) No, Sir.

#### East Pakistan Refugees

\*1183. **SHRI SAMAR GUHA :** Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that the refugees from East Pakistan particularly those belonging to Namasudra, Santal, Chakma and other communities were well known for their fighting tradition in East Pakistan ;

(b) whether his Ministry approached the Defence Ministry for making special provision for employment of these types of refugees in Defence Services, Border Security Force and Territorial Army ;

(c) whether Government are also aware that the refugees belonging to the above communities, who had their homes in the coastal Districts of Chittagong, Noakhali, Barisal and Khulna particularly are well-suited for special jobs in the Indian Navy ; and

(d) if so, whether his Ministry propose to approach the Defence authorities to provide special facility for recruitment of these East Pakistan refugees in the Indian Navy ?

**THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN) :** (a) to (d). Government do not maintain any record of fighting traditions community-wise. Arrangements have been made for registration of displaced persons in camps for employment. According to the normal procedure, if any displaced person expresses a preference for Defence Services, he is put in touch with the Recruiting Office. All Indian citizens are eligible for recruitment to the Defence Services, Border Forces and Territorial Army, subject to the usual recruitment rules and the administrative instructions.

Suitability of applicants is decided on an individual basis with reference to the qualifications prescribed and on the basis of the results of prescribed tests, by the recruiting bodies and appointing authorities.

#### Sugarcane Disease

\*1184. **SHRI SHIVA CHANDRA JHA :** Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that Indian sugarcane suffer from red-rot disease ;

(b) if so, the reasons therefor ; and

(c) the steps taken by Government to eradicate it and success, if any, achieved so far ?

**THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) :** (a) Yes, Sir. The disease is prevalent mainly in sub-tropical areas :

(b) The main source of infection is

affected plant material and cultivation in ill drained soils ;

(c) Pilot projects were organised demonstrating the effect of care in the selection of disease-free plant material, clean cultivation, provision of drainage, periodic examination of the crop and roguing of the affected clumps. These demonstrations helped to lower the incidence of red-rot in affected areas.

Seed nurseries are also organised for supply of healthy seed material to the cultivators. The Sugarcane Breeding Institute Coimbatore, is trying to evolve disease resistant varieties, through such methods as hybridisation and irradiation.

### कार्बनिक खाद की आवश्यकता

\*1185. श्री महाराज सिंह भारती : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) देश में कार्बनिक खाद की अत्यधिक आवश्यकता को पूरी करने के लिये सरकार क्या प्रयत्न कर रही है ;

(ख) इस समय खली तथा हड्डियों के रूप में निर्यात की जा रही कार्बनिक खाद का देश में प्रयोग करने के लिये सरकार ने क्या उपाय किये हैं ;

(ग) इस विषय पर भाषण देने तथा कम्पोस्ट खाद तैयार करने के लिये गढ़े खोदने के अतिरिक्त इन गड्डों को कूड़े, पत्तों, घास तथा अन्य गले-सड़े पदार्थों से भरने के सम्बन्ध में क्या योजना बनाई गई है; और

(घ) क्या सरकार का विचार इस कार्य के लिये अनुदान देने का है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य-मंत्री (श्री अन्नासाहिब शिन्डे) : (क) (ख) (घ). पूछी गई जानकारी प्रदर्शित करने वाला एक विवरण सभा के पटल पर रख दिया गया है। [पुस्तकालय में रखा गया। देखिये संख्या [LT-848/68]

### Bengal Paper Mills, Raniganj

\*1186. SHRI B. K. MODAK :  
SHRI GANESH GHOSH :  
SHRI JYOTIRMOY BASU :  
SHRI BHAGABAN DAS :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that the management of Bengal Paper Mills, Raniganj have laid off about 1,500 workers since the 16th March, 1968 ;

(b) if so, the reasons for the lay off ; and

(c) the steps taken by Government to settle the dispute ;

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) :

(a) Yes, Sir. About 1,200 workers were laid off.

(b) According to the management, the lay off was necessitated by indiscipline in the Mills following action by the management against some workmen on charges of negligence of duty and disobedience to lawful orders.

(c) The matter was settled in conciliation and work was resumed from the morning shift of 17.3.1968.

### बंशिए भारत में संसद् के सत्र सम्बन्धी संसद् सदस्यों की समिति

\*1187. श्री कंबर लाल गुप्त :  
श्री वृज भूषण लाल :  
श्री भारत सिंह चौहान :  
श्री शारदानन्द :  
श्री प्रकाशबीर शास्त्री :

क्या संसद्-कार्य मंत्री 28 मार्च, 1968 के तारांकित प्रश्न संख्या 927 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) बंगलौर में लोक-सभा का एक सत्र आयोजित करने के प्रस्ताव पर विचार करने के लिये कब तक संसदीय समिति गठित की जायेगी ; और

(ख) इस समिति के गठन में विलम्ब के क्या कारण हैं ?

संसद्-कार्य तथा संचार मंत्री (डा० रामसुमन सिंह) : (क) और (ख). संसद् सदस्यों की एक समिति शीघ्र ही गठित की जायेगी तथा उसके सदस्यों की नामावली संसद् के वर्तमान सत्र की समाप्ति के पूर्व ही घोषित कर दी जायेगी।

### औद्योगिक उपक्रम

\*1188. श्री मोलहू प्रसाद : क्या अम तथा पुनर्वासि मंत्री यह बताने की कृपा करेंगे कि :

(क) उनके मंत्रालय के नियन्त्रणाधीन कौन-कौन से औद्योगिक उपक्रम राज्य-वार चल रहे हैं और प्रत्येक में कितनी कितनी पूंजी लगी हुई है;

(ख) चौथी पंचवर्षीय योजना की अवधि में प्रत्येक राज्य में कौन-कौन से औद्योगिक उपक्रम स्थापित करने का विचार है और उनमें से प्रत्येक पर कितना खर्च आने का अनुमान है;

(ग) क्या उत्तर प्रदेश में बेरोजगारी को दूर करने तथा इस राज्य की पिछड़ी हुई अर्थ-व्यवस्था को अन्य राज्यों के स्तर पर लाने के लिये इस राज्य में कोई औद्योगिक उपक्रम स्थापित करने का विचार है; और

(घ) यदि हां, तो उसका व्यौरा क्या है ?

अम, रोजगार तथा पुनर्वासि मंत्रालय में उप-मंत्री (श्री डा० रा० चव्हाण). (क) और (ख) विवरण सभा की मेज पर रख दिये गये हैं। [पुस्तकालय में रखा गया। देखिये संख्या [LT-849/68]

(ग) और (घ). पुनर्वासि विभाग विस्थापित व्यक्तियों स्वदेश लौटने वाले लोगों के पुनर्वासि के लिये औद्योगिक उपक्रम स्थापित करता है या सहायता करता है। इस विभाग का सम्बन्ध सामान्य बेरोजगारी या प्रादेशिक आर्थिक विकास की असमानता को दूर करने से नहीं है।

### जम्मू तथा काश्मीर के शरणार्थियों का पुनर्वासि

\*1189. श्री बलराज मधोक : क्या अम तथा पुनर्वासि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि जम्मू तथा काश्मीर के मोर, बादचल, सिम्बल, पूछ, कठुआ तथा अन्य शरणार्थी शिवरों के शरणार्थियों को 1965 में छम्ब जौड़ियाँ के शरणार्थियों को दी गई ऐसी मूलभूत सुविधाओं के समान सुविधाएँ देने की दृष्टि से उनके लिये स्थापित की गई बस्तियों में बसाने का सरकार का विचार है; और

(ख) यदि हां, तो इस सम्बन्ध में सरकार द्वारा क्या कार्यवाही की जा रही है ?

अम, रोजगार तथा पुनर्वासि मंत्रालय में उपमंत्री (श्री डा० रा० चव्हाण) : (क) और (ख). जम्मू और काश्मीर सरकार ने उन परिवारों के मामले में जो अगस्त-सितम्बर, 1965 में हुये भारत-पाकिस्तान संघर्ष से बहुत समय पूर्व विस्थापित हो गये थे, छम्ब-जौरियाँ जैसी सहायता देने के बारे में भारत सरकार को किसी प्रस्ताव का सुभाव नहीं दिया है। जब कि ऐसे प्रस्ताव पर उचित विचार किया जायेगा, यह प्रत्यक्षतः युक्तियुक्त प्रतीत नहीं होता कि पुराने मामलों में छम्ब-जौरियाँ जैसी सहायता का आकार लागू किया जाये।

### डाक तथा तार विभाग के डाकियों और अन्य कर्मचारियों के लिये वरदियाँ

\*1190. श्री निहाल सिंह : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या डाक तथा तार विभाग के डाकियों तथा अन्य कर्मचारियों को दी जाने वाली सूती वरदियाँ घटिया किस्म के खाकी कपड़े की बनी होती है;

(ख) क्या इन कर्मचारियों को अच्छे

किस्म की खादी की बनी वर्दियां देने का सरकार का विचार है ; और

(ग) प्रत्येक वर्ष में इन कर्मचारियों को वर्दियों के लिये कितना धन नियत किया जाता है और गत तीन वर्षों में उन्हें दी गई प्रत्येक वर्दी की लागत कितनी थी ?

संसद-कार्य विभाग तथा संचार विभाग में राज्य मंत्री (श्री इ० कु० गुजराल) :

(क) तथा (ख). डाक-तार कर्मचारियों की गर्मी की वर्दियां बनाने के लिए खादी तथा ग्रामोद्योग कमीशन के पास उपलब्ध सबसे अच्छी किस्म का खादी (दो सूती) का कपड़ा उपयोग में लाया जाता है ।

(ग) ठीक-ठीक आंकड़े अभी उपलब्ध नहीं हैं । फिर भी इस समय गर्मी की वर्दियां देने पर लगभग 42 लाख रुपये का वार्षिक खर्चा पड़ता है । गत तीन वर्षों के दौरान दी गई प्रत्येक पूरी वर्दी की औसत लगभग 19 रुपये प्रति वर्दी थी ।

### सहकारी खेती

\*1191. श्री श्रीकार लाल बेरवा : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) देश में सहकारी खेती को बढ़ावा देने के लिये सरकार ने पिछले वर्ष क्या कार्यवाही की है और इस कार्य के लिये कितनी धनराशि सहायता के रूप में दी गई है :

(ख) उन राज्यों के नाम क्या हैं जिन्होंने सहकारी खेती में विशेष रुचि दिखाई है और किन किन राज्यों में सहकारी खेती में सफलता नहीं मिली है ; और

(ग) इसके क्या कारण हैं ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री एम० एस० गुडपबस्वामी) : (क) राज्य सरकारों को कहा

गया था कि वे विकास के लिए सम्भाव्य साधन उपलब्ध करने वाले क्षेत्रों में नई सहकारी खेती समितियों को गठित करें और कमजोर तथा निष्क्रिय सहकारी खेती समितियों को पुनर्जीवित करें । 1957-68 में विभिन्न राज्यों को सहकारी खेती समितियों के लिए सहायता के केन्द्रीय भाग के रूप में 67.80 लाख रुपए की राशि मंजूर की गई थी ।

(ख) आंध्र प्रदेश, मध्य प्रदेश, महाराष्ट्र, मैसूर, पंजाब और उत्तर प्रदेश ने नई सहकारी खेती समितियों के गठन में अच्छी प्रगति की है । यह कार्यक्रम किसी भी राज्य में असफल नहीं हुआ है ; तथापि, उपलब्ध का स्वरूप भिन्न भिन्न राज्यों में भिन्न भिन्न है ।

(ग) प्रश्न नहीं उठता ।

### Changes in Code of Civil Procedure

\*1192. SHRI RABI RAY : Will the Minister of LAW be pleased to state :

(a) whether it is a fact that Government propose to make some changes in the Code of Civil Procedure in the light of the recommendations of the Law Commission ;

(b) if so, the details thereof ;

(c) whether it is also a fact that concessions hitherto granted to the erstwhile rules in relation to launching Civil cases against them are also going to be withdrawn ; and

(d) if so, the details thereof ?

THE MINISTER OF LAW (SHRI GOVINDA MEMON) : (a) Yes, Sir.

(b) to (d). The Law Commission has in its 27th Report suggested various amendments to the Civil Procedure Code. These are being examined by the Government and no final decision has yet been taken. The question whether certain privileges conferred on Rulers in the matter of civil proceedings should be continued will also be considered in that connection.

### Diversion of Land to Cash Crops

\*1193. SHRI SITARAM KESRI : Will the Minister of FOOD AND AGRICUL-

TURE be pleased to state the steps proposed by Government to ensure adequate area of land under foodgrain crops and to check diversion of land from foodgrain crops to commercial crops with a view to achieve self-sufficiency in food production ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): The programmes for agricultural production envisage simultaneous increase of production of both foodgrain and commercial crops mainly through intensive cultivation measures designed to increase yield per acre. The production policies including price and other incentives are designed to achieve this objective. No diversion of area from foodgrains to commercial crops or *vice versa* is envisaged.

#### Procurement and Storage of Foodgrains

\*1194. SHRI PREM CHAND VERMA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether he has seen reports in the Press that the foodgrain dealers are carrying on a propaganda that Government have no capacity of storage and would not be able to purchase surplus foodgrains from markets ;

(b) whether he has also seen reports that the foodgrain dealers are telling farmers that Government would not guarantee minimum prices so that they are able to enter into advance agreements at a far lower price ; and

(c) if so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Reports in the press have come to the notice of Government that there is no adequate storage capacity to enable Govt. to make full purchase of surplus rabi crop. But Govt. have no

information that these reports were inspired by foodgrain dealers.

(b) A stray report from Madhya Pradesh has come to Government's notice.

(c) There is adequate storage capacity available to the Government to meet this year's anticipated requirements. Government have also announced that they will be prepared to purchase all foodgrains offered to them for sale at the procurement prices. The State Government have also been advised to give wide publicity to the fact that all foodgrains offered at the procurement prices will be purchased by the Food Corporation of India or other Governmental agencies.

#### भारत में उर्वरकों की मांग

\*1195. श्री श्री० प्र० त्यागी : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार सभी आयातित उर्वरकों के मूल्य का भुगतान विदेशी मुद्रा में करती है अथवा क्या पी० एल० 480 के अन्तर्गत भी उर्वरक प्राप्त होते हैं ; और

(ख) यदि हां, तो भारत को रुपये में भुगतानी के आधार पर उर्वरक सप्लाई करने वाले देशों के नाम क्या हैं ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मन्त्रालय में राज्य मंत्री (श्री अन्नासाहिब शिन्डे) : (क) पी० एल० 480 सहयता के अन्तर्गत उर्वरक प्राप्त नहीं किये जाते हैं। उधार और ऋण को जिनसे उर्वरकों के अयातों में घट लगाया जाता है विदेशी मुद्रा में अदा किया जाता है। जहाँ तक पूर्वी यूरोपीय देशों से आयात का सम्बन्ध है यद्यपि यह अदायगी अपरिवर्तनीय रूपों में की जाती है, फिर भी इन देशों के रुपये लेखों में उस उधार को जमा करके सामान के निर्यात से समतुलित करना पड़ता है।

(ख) जो देश वस्तु-विनियम के आधार पर व्यापार योजना उपबन्धों के अन्तर्गत रूपों



में भारत को उबरकर सप्लाई कर रहे हैं वे निम्न हैं :-

- 1 — रूस
- 2 — जर्मन गणराज्य संघ
- 3 — बुलगारिया
- 4 — रूमानिया
- 5 — हंगरी
- 6 — पोलैंड ।

#### असिंचित क्षेत्र

\*1196. श्री देवराव पाटिल : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने असिंचित क्षेत्रों और वहां पर बोई नई फसलों के सर्वेक्षण के लिए कोई योजना तैयार की है ; और

(ख) यदि हां, तो उसका ब्यौरा क्या है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मन्त्रालय में राज्य मन्त्री (श्री अन्ना-साहिब शिन्दे) : (क) और (ख). एक विवरण सभा पटल पर रख दिया गया है ।

#### विबरण

प्रत्यक्ष रूप से इस प्रश्न का सम्बन्ध भूमि सर्वेक्षण की उस योजना से है जिसके अन्तर्गत एक क्षेत्र की मिट्टी का उसकी विशेषता जानने के लिए अध्ययन किया जाता है और उसकी क्षमता के आधार पर कृषि तथा अन्य प्रयोजनों हेतु उसके प्रयोग के लिए उसकी व्याख्या की जाती है । यद्यपि केवल मात्र असिंचित क्षेत्रों के लिए भूमि सर्वेक्षण करने के लिये कोई विशेष योजना नहीं है तथापि सर्वेक्षण होने वाले क्षेत्रों के अन्तर्गत आने वाली भूमि का समावेश सम्यक् रूप से कर लिया जाता है और असिंचित क्षेत्रों के लिए भी मिट्टी व भूमि उपयोग के मानचित्र तैयार किये जाते हैं । मौजूदा भूमि के उपयोग और सर्वेक्षण हुए क्षेत्रों में उगाई गई फसलों से सम्बन्धित उपलब्ध आंकड़े भी एकत्रित किये जाते हैं ।

अखिल भारतीय मिट्टी व भूमि उपयोग सर्वेक्षण की एक केन्द्रीय स्कीम है जिसके अन्तर्गत

मुख्यतः भूमि संरक्षण योजनाओं की तैयारी हेतु उपयोग में लाये जाने वाले मिट्टी व भूमि उपयोग के मानचित्र तैयार करने के लिये चुनी हुई नदी घाटी परियोजनाओं के जलग्रह क्षेत्रों में अग्रता प्राप्त क्षेत्रों में भूमि सर्वेक्षण कार्य हो रहा है । भूमि सर्वेक्षण के समय इन नदी घाटी परियोजनाओं के जलग्रह क्षेत्रों के अन्तर्गत आने वाले असिंचित क्षेत्रों का भी समावेश कर लिया जाता है ।

#### Central Marine Fisheries Research Institute, Mandapam

6896. SHRI MURASOLI MARAN : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether there is a move to shift the Central Marine Fisheries Research Institute from Mandapam ; and

(b) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) The Estimates Committee of the Lok Sabha in its Thirty Sixth Report has suggested that a study team consisting of representatives from the Central Government, the Institute and the concerned State Governments may be appointed to go into the question of the location of the headquarters of the Central Marine Fisheries Research Institute in all its ramifications before arriving at a final decision.

(b) The reason for this suggestion is that in Marine fisheries, which is essentially captured Fisheries, the basic research work would have to be carried out on areas of occurrence of the main fisheries and the area at Mandapam does not possess any sizeable fisheries of commercial magnitude.

#### Telephone Extension to Agaly

6897. SHRI P. VISHWAMBHARAN : SHRI MANGLATHUMADAM :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) when the telephone extension to

Agaly in Palghat District, Kerala State was sanctioned ; and

(b) the reasons for the delay in starting the work ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS SHRI (I. K. GUJRAL) : (a) Provision of telephone facility at Agaly in Palghat District, Kerala State was sanctioned in December, 1968.

(b) shortage of stores. Priority has been given for stores. Work is expected to be completed by 31st December, 1968.

#### Fishing Harbours in Kerala

6898. SHRI MANGALATHUMADAM : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether any investigations have been conducted regarding the construction of fishing harbours between Alleppey and Quilon in Kerala State ; and

(b) if so, the places where fishing harbours are proposed to be constructed ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) and (b). Under a project which is being taken up with the assistance of the United Nations Special Fund it is proposed to carry-out Pre-investment survey of fishing harbours at various points on the coastline including the area between Alleppey and Quilon. Decision on the sites where fishing harbours should be constructed will be taken on the results of the pre-investment surveys.

#### Productivity Techniques

6899. SHRI HIMATSIKKA : Will the Minister of LABOUR AND REHABILITATION be pleased to state .

(a) whether the Study Group constituted by the National Labour Commission under the chairmanship of Shri Bagaram Turpule has submitted its report and suggested means for increasing production ;

(b) if so, the recommendations made by the study group in this regard ; and

(c) Government's reaction thereto ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) :

(a) Yes.

(b) More important of the recommendations relate to association of trade unions with productivity techniques, keeping them informed about method Study and Work measurement, equitable sharing of the gains of productivity among all the agents, etc.

(c) The Study Group's recommendations have yet to be considered by the National Commission on Labour. The Government will examine the matter on receipt of the Commission's report.

#### Minor Irrigation Works in M.P.

6900. SHRI BABURAO PATEL : SHRI G. C. DIXIT :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the amount allotted to Madhya Pradesh by the Centre for the minor irrigation works during 1967-68 ;

(b) the schemes undertaken by the State Government, their targets and achievements till the end of December, 1967 ;

(c) the reasons why the targets could not be fully achieved ; and

(d) the amount allotted to Madhya Pradesh for the above purpose during the year 1968-69 ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) The Planning Advisers recommended an outlay of Rs. 593 lakhs for the minor irrigation programme of the State of Madhya Pradesh during 1967-68.

(b) The statement below indicates the minor irrigation schemes taken up by the State Government during 1967-68, the target in respect of each for 1967-68 and actual achievements upto December, 1967 as well as the anticipated achievement by the end of 1967-68 :

<i>Particulars of the Scheme</i>	<i>Target for 1967-68</i>	<i>Achievement upto Dec. 1967</i>	<i>Anticipated Achievement for 1967-68</i>
(i) Loans for construction of new wells.	9,040 nos	3,484 nos	4,000 nos
(ii) Subsidy on construction of wells.	1,000 nos	—	1,000 nos
(iii) Installation of oil pumps.	715 nos	185 nos	715 nos
(iv) Installation of Persian wheels.	1,064 nos	28 nos	1,064 nos
(v) Installation of Electric pumps.	5,000 nos	171 nos	5,000 nos
(vi) Loans & subsidies to Co-operative Societies for flow irrigation.	13 societies	—	13 societies
(vii) Loans to Co-op. Societies for lift irrigation.	20 societies	2 societies	20 societies
(viii) Boring of wells	76 nos	28 nos	68 nos
(ix) Deepening of wells	7,040 nos	5,983 nos	8,000 nos

(c) A perusal of the statement furnished in reply to part (b) would reveal that but for the construction of wells and boring of wells, the targets proposed in respect of other schemes are expected to be achieved in full during the year. Apart from 3,484 new wells dug upto December, 1967 the State Government has also reported that 21,473 wells have been constructed either with the peoples' own resources or under the programmes of Departments other than Agriculture. The shortfall in respect of boring of wells is likely to be negligible.

(d) The Planning Commission has recommended an outlay of Rs. 630 lakhs for minor irrigation for Madhya Pradesh for 1968-69.

#### Sugar Factories in M.P.

6901. SHRI BABURAO PATEL : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the total quantity of sugar required by Madhya Pradesh State annually during the last 3 years ending 1966-67 ;

(b) the amount of sugar released for their consumption during the above period ;

(c) the price at which the sugar was sold to the State ;

(d) whether there are proposals for establishing new sugar factories in the State ; and

(e) if so, how many, by whom, for what capacity and with what response from the Centre ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) No annual demand for sugar was received from the Madhya Pradesh Government during any of the three years 1964-65, 1965-66 and 1966-67 when there was complete control over price and distribution of sugar.

(b)	(Tonnes)
1964-65	1,57,025
1965-66	1,69,875
1966-67	1,37,490

(c)	(Per quintal)
1964-65	Rs. 113.25 to Rs. 135.00
1965-66	Rs. 116.00 to Rs. 133.50
1966-67	Rs. 124.35 to Rs. 171.91

(d) and (e). At present there are no proposals for establishment of new sugar factories in the State. One co-operative sugar factory (Kailaras, Morena District) of 1,250 tonnes daily cane crushing capacity licensed in January, 67 is yet to be established.

**Learning of Hindi by Staff of P. and T.  
Department**

6902. SHRI MURASOLI MARAN : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether members of the staff of the Posts and Telegraphs Department are expected to learn Hindi either during their probationary period or after confirmation of their jobs ;

(b) if so, the details thereof ;

(c) how that system is implemented ;

(d) whether the staff is given the option not to learn Hindi, if they so desire ; and

(e) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) and (d). The officers of Telegraph Engineering Services Class I, Civil Electrical Engineers of the P & T Civil Wing, Indian Postal Service and Assistant Manager (Workshops), are required to learn Hindi during their probationary period. In addition, in terms of Presidential order dated 27th April, 1960, Hindi training is obligatory for all Central Government employees who were below the age of 45 years on 1.1.1961 excluding those below Class III grade, industrial establishments and work-charged staff.

(b) The four categories of officers mentioned above who are recruited through examinations conducted by the U. P. S. C. are required to pass a test in Hindi before confirmation. The other staff are imparted Hindi training under the Hindi Teaching Scheme of the Government of India.

(c) For the four categories of officers, the test is held by the Departmental authorities concerned. For others, three examinations viz. Hindi Prabodh, Praveen and Pragma have been laid down under the Hindi Teaching Scheme of the Ministry of Home Affairs.

(e) For the success of bilingualism and for the official purposes of the Union, it is necessary that all employees possess proficiency in one language and a working knowledge of the other.

**Mechanised Farms**

6903. SHRI BABURAO PATEL : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the number of mechanised farms in the country and the names of places and acreage of each unit with particulars of its products and the annual output of each unit in quantity and value during the last three years ;

(b) whether any of these mechanised farms are run under the advice of foreign experts ;

(c) if so, which ones and the number and nationality of the experts employed ;

(d) the particulars of farms in the two sectors, public and private, and the number of labour employed in these farms, both in the public and private sector, separately; and

(e) the type of agricultural machinery used for mechanised farms and the cost thereof and the countries from where the said machinery was imported ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) to (e). There are three mechanised farms at present in the country run by the Central Government. Their acreage is as follows :

1. Suratgarh	...	30,331 acres
2. Jetsar	...	21,319 "
3. Jharsuguda (Orissa)		2,500 "

The farm at Jharsuguda will ultimately have an area of about 10,000 acres.

The information about the annual output obtained, its value and the labour employed at these farms is given in the statement (Annexure I, II, III, IV & V) laid on the Table of the House. [Placed in Library See No. LT 834/68]

Particulars of mechanised farms in the private sector and under the State Governments are not readily available. Labour involved in collecting statistics of acreage, produce and its value and about the number of man employed at these farms would not be commensurate with the results that might be achieved.

The Central Mechanised Farms do not have any foreign experts at present.

The Suratgarh Farm was initially set up with machinery worth about Rs. 67 lakh gifted by U.S.S.R. Government. The Jetsar Farm was set up with machinery worth Rs. 41 lakh purchased from U.S.S.R. The Orissa Farm is being set up with machinery worth Rs. 31 lakh to be gifted by U.S.S.R. and some machinery to be purchased from indigenous sources. The machinery used by these farms consists generally of tractors, harvester combines, vehicles and workshop equipment.

#### National Seeds Corporation

6904. SHRI BABURAO PATEL : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that the seeds supplied by the National Seeds Corporation are not of good quality ; and

(b) if so, the number of complaints received from farmers and how many were attended ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) The National Seeds Corporation supplies seeds after due certification with regard to germination, genetic purity etc., on the basis of standards prescribed.

(b) Sixty complaints were received by the National Seeds Corporation, last year questioning the quality of seed supplied by the Corporation. Investigations were started in case of all the complaints received and have been completed in respect of 28. Investigations in respect of the remaining complaints are in hand. In the 28 cases in which investigations have been completed, it has been found that poor performance of the seed supplied was mainly due to improper storage or for want of following the prescribed cultural practices.

#### National Seeds Corporation

6905. SHRI BABURAO PATEL : Will the Minister of FOOD AND AGRICULTURE be pleased to state the profits made

by the National Seeds Corporation in the sale of foreign seeds to different State Departments of Agriculture, State-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : The required information is being collected by the National Seeds Corporation from its regional offices and will be laid on the Table of the Sabha as soon as it is received.

#### Dandakaranya Project

6906. SHRI SRINIBAS MISRA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the total area of land acquired in Koraput District for the purpose of the Dandakaranya Project ;

(b) how much of this land has been acquired from Adivasis and the number of Adivasi families from whom land has been acquired ;

(c) how many Adivasis have been resettled in the land acquired, with number of families and the total number of persons ; and

(d) the assistance which has been given to the Adivasis affected by such acquisition and number of those who have been re-settled ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN) : (a) to (d). The information is being collected and will be laid on the Table of the Sabha.

#### Posts and Telegraph Employees at Cuttack

6907. SHRI SRINIBAS MISRA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the total number of Post and Telegraph employees posted at Cuttack at present ;

(b) the number of such employees who are provided with quarters ; and

(c) whether Government have any proposal under consideration to construct

further quarters for the Post and Telegraph employees at cuttack ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) 1524.

(b) 65.

(c) Six Units of staff quarters have been sanctioned and are nearing completion.

Sanction for acquisition of land for more quarters has been accorded. Construction of quarters will be taken up when land is acquired subject to availability of funds.

#### Exploratory Tube-wells in Orissa

6908. SHRI SRINIBAS MISRA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the amount sanctioned to Orissa State under the Exploratory Tube-wells Scheme during 1967-68 ;

(b) the amount so far utilised ; and

(c) whether Government have received any report of the utilisation and request for further grants for this purpose ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) to (c). In the course of groundwater exploration carried out by the Exploratory Tube-wells Organisation under the Union Department of Agriculture, such bores as yield adequate discharge of water are converted into production tube-wells and transferred to the State Govt. concerned for use. The cost of such tube-wells is recovered from the State Governments who are sanctioned a loan of equivalent amount. Since there was no such well to be made over to the State Government during 1967-68, it was not necessary to sanction any loan.

#### Dandakaranya Project

6909. SHRI P. R. THAKUR : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that the Dandakaranya Development Authority is

not in a position to confer land rights on the displaced persons and tribal people settled over the project area ;

(b) whether the unsatisfactory position in this regard was brought out in the report of the Estimates Committee 'a number of years back ;

(c) whether Government took up the question with the State Governments but the position is still uncertain ;

(d) whether it is also a fact that the new settlers of the region are being governed by different rights, interests and rental value rates because of the involvement of the various State Governments ; and

(e) if so, whether there is any proposal by the Central Government to resolve this difficulty of the settlers on a permanent footing ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN) : (a) Land rights in the displaced persons and tribals settled in the Dandakaranya Project have to be conferred by the State Governments of Madhya Pradesh and Orissa.

(b) to (e). In the 97th Report, the Estimate Committee recommended that immediate steps may be taken to remove the element of uncertainty by ensuring security of occupancy for the displaced persons who are allotted land.

The Governments of Madhya Pradesh and Orissa have agreed to give the best available land rights prevailing in the area to the settlers in the respective States. These rights are heritable and transferable. Action for final demarcation of land allotted to settlers and for filing of application for pattas by settlers, after taking into account the changes that have taken place as a result of level terracing scheme which was introduced for the benefit of settlers in 1965, has already been initiated.

#### Payment of Sugarcane Price

6910. SHRI M. N. REDDY : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether the amount of Rs. 21,65,232. 20 P. towards the additional price of

sugarcane has been fully disbursed to the suppliers by the Nizam Sugar Factory, Nizamabad, Andhra Pradesh within the period fixed by Government ;

(b) the dates of payment and the amount so far paid ; and

(c) whether the factory has paid interest in all such cases where there was delay in payment ?

**THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) :** (a) and (b). The additional price of Rs. 21,65,232.20 payable by the Nizam Sugar Factory, Nizamabad (A. P.) for cane purchased in 1959-60 includes Rs. 9,27,588.20 in respect of cane supplied by the factory's own farm. The amount payable to the growers is thus Rs. 12,37,644. According to the Government Orders, the whole amount is payable in three equal instalments by 2.11.67, 2.5.68 and 2.11.68. According to the information furnished by the factory the first instalment of Rs. 7,21,744.07 was paid by the factory by the due date and further payments aggregating Rs. 56,950.99 have been made between 3.11.1967 and 29.2.1968.

(c) Does not arise.

#### Exemption to Nizam Sugar Factory

6911. **SHRI M. N. REDDY :** Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether the views of the Sugarcane growers of the area were sought and considered before granting full exemption to the Nizam Sugar Factory, Nizamabad from the payment of additional price to the sugarcane growers during the period from the 1st November, 1958 to the 31st October, 1959 and 1st November, 1959 to 31st October, 1960 ;

(b) if not, the reasons therefor ; and

(c) the total amount of profit/loss made by this factory during the above period and whether this amount includes the amounts spent on sugarcane fields of the factory ?

**THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND**

**COOPERATION (SHRI ANNASAHIB SHINDE) :** (a) No Sir. It may be mentioned that the factory was granted full exemption from the payment of additional price for the period 1.11.1958 to 31.10.1959 and partial exemption from the payment of additional price for the period 1st November, 1959 to 31st October, 1960.

(b) The exemptions was given on the basis of a formula which was finalised after consultations with the State Governments.

(c) The total profit subject to taxation of the company for the year ending 30th June, 1959 is Rs. 43,12,062 and for the year ending 30th June, 1960 is Rs. 93,35,962. This includes the profit from confectionery and the agricultural farm.

#### Land Mortgage Banks of Andhra Pradesh

6912. **SHRI V. NARASIMHA RAO :** Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether any assistance has been given by Government to the Land Mortgage Banks in Andhra Pradesh during 1966-67 ; and

(b) if so, the amount given to each Land Mortgage Bank in Andhra Pradesh ?

**THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI M. S. GURUPADASWAMY) :** (a) and (b). Central Government does not provide any assistance directly to the Land Mortgage (Development) Banks in the country. However, during 1966-67 Central Government provided Rs. 150 lakhs as loan to the Andhra Pradesh State Government for supporting the debentures of Andhra Pradesh Co-operative Central Land Mortgage Bank Ltd. In addition, out of the Central assistance made available for cooperative development during 1966-67 to the State of Andhra Pradesh, a sum of Rs. 1.3 lakhs has been utilised by the State Government for providing managerial subsidy to the primary land mortgage banks in the State.

#### Rice Export from Andhra Pradesh

6913. **SHRI V. NARASIMHA RAO :** Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the quantity of Rice exported from Andhra Pradesh to other States during the

period from October, 1967 to February, 1968; and

(b) the quantity of wheat asked for by the Andhra Pradesh Government during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) 91.7 thousand tonnes.

(b) 18 thousand tonnes per month.

#### Sheep Breeding Centres

6914. SHRI R. R. SINGH DEO :  
SHRI BEDABRATA BARUA :  
SHRI D. N. DEB :  
SHRI RAMACHANDRA :  
VEERAPPA :

Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether it is a fact that fine sheep breeding centres are being set up with 50,000 imported sheep;

(b) whether the location of these Centres have been finalised;

(c) if so, the details thereof; and

(d) the countries from which the sheep will be imported?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE): (a) There is a proposal to import about 10,000 fine wool sheep on behalf of the State Governments for establishment of fine wool sheep breeding centres. There is also a proposal to establish a large Central Sheep Breeding Farm for fine wool sheep at Hissar in Haryana State with Australian assistance under the Colombo Plan.

(b) and (c). The first consignment of 1460 sheep of Rambouillet breed being imported from U.S.A. on behalf of the Governments of U.P. and J & K will be located at the following farms:—

1. U.P. (a) Sheep Breeding Farm, Barapatta (Pithoragarh).  
(b) Sheep Breeding Farm, Bengali (Chameli).

(c) Sheep Breeding Farm, Kopardhar (Tehri).

2. J & K. Government Sheep Breeding and Research Farm, Reasi/Zaban (Banihal).

(d) The sheep are proposed to be imported from Australia, U.S.A. and U.S.S.R.

#### I.T.I. Manufactured Priyadarsini Telephone Sets

6915. SHRI G. S. MISHRA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether it is a fact that the 'Priyadarsini' telephone sets are manufactured in the Indian Telephone Industries at Bangalore;

(b) whether the basic material required for the manufacture of these telephone sets are imported from foreign countries;

(c) if so, the names of countries from where basic the material is imported;

(d) the quantum of foreign exchange consumed annually on average in producing these sets and corresponding export of these sets;

(e) whether the return from the export of these telephones is adequate enough to realise the foreign exchange consumed, interest over it and profit margin; and

(f) if so, the details of the return, yearwise, since the manufacture of these sets was taken in hand?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) (a) Yes.

(b) A small percentage of raw materials is being imported.

(c) United Kingdom, United States of America and West Germany.

(d) The details are given below :—

Year Foreign Exchange consumed in producing Priyadarsini telephones Foreign Exchange earnings from export of Priyadarsini telephones

Year	Rs.	Rs.
1965-66	33,374	2,100
1966-67	1,09,400	1,28,100
1967-68	2,98,270	1,07,800



(e) and (f). It is not possible to correlate the foreign exchange earnings with the foreign exchange spent since the entire production of these telephones is not exported.

#### Conversion of Overhead Lines into Undergr. and Cables

6916. SHRI G. S. MISHRA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the overhead lines in the telephone system is being converted into underground cables;

(b) if so, the details of cables laid down so far and the work in hand;

(c) the length of cables imported for this purpose so far and the amount of foreign exchange involved and the firms who were asked to import these cables; and

(d) the names of indigenous manufacturers of telephone cables and their manufacturing capacity?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL): (a) Overhead lines, where they have led to congestion, are being replaced by underground cables in local exchange networks. For long distance trunk routes, underground cables are laid in addition to existing overhead lines to increase capacity of routes.

(b) Approximately 3,000 Kms. of cables are laid in local networks per year. These cables are of 20 pairs to 1,200 pairs and conductor gauges vary from 4 lbs. per mile to 40 lbs. per mile.

For long distance routes, co-axial and trunk cables are used. The total cable routes commissioned into service so far are about 5,140 Kms. and work in hand is for 6,700 Kms. approximately.

(c) About 524 Kms. of local telephone cables were imported during 1967-68 and the firms were:

(i) M/s Standard Telephones & Cables Ltd., England.

(ii) M/s Finnish Cable Works Company Ltd., Finland.

The foreign exchange involved was about Rs. 55 lakhs.

A total length of about 3,200 Kms. of co-axial and trunk cables has been imported so far from the following firms:

(i) M/s Standard Telephones & Cables Ltd., England.

(ii) M/s Siemens & Halske A.G. West Germany.

(iii) M/s L.M. Ericsson A B Sweden.

(iv) M/s Sumitomo Electric Industries Ltd., Japan.

(v) M/s Finnish Cable Works Company Ltd., Finland.

Regarding amount of foreign exchange involved, information is being collected and will be placed on the Table of the Sabha.

(d) The only indigenous manufacture of telephone cables is M/s Hindustan Cables Ltd., Rupnarainpur, West Bengal. Their manufacturing capacity is about 1,200 Kms. of co-axial cables and 4200 Kms. of local cables.

#### Bombay Telecommunication Exchange

6917. SHRI G. S. MISHRA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government are meeting all the expenses in setting up of Flora Fountain Bombay Telecommunication exchange for participation in the global satellite communication system; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL): (a) Yes.

(b) The cost of the building is estimated at about Rs. 143 lakhs. The cost of the Exchange equipment will be about Rs. 80 lakhs.

#### Supply of High Yielding varieties of Seeds

6918. SHRI G. S. MISHRA: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether Government are aware that it is very difficult for an ordinary farmer to get high yielding variety of seeds for sowing during the beginning of an agricultural season;

(b) the various schemes launched by the Central and State Governments to make available the high yielding variety of seeds to the farmers ;

(c) whether it is a fact that Government are drawing out a rational policy with regard to seed production and distribution to the cultivators ; and

(d) if so, the main features thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) to (d). Under the existing policy the production and distribution of seeds are the responsibility of the State Governments. Seed requirements for the high yielding varieties programmes for all the States are reviewed with State representatives well before the commencement of each agricultural season. Wherever any shortage is noticed, the deficiency is made good by arranging special production programmes in suitable areas by the National Seeds Corporation or by diversion of supplies from the surplus areas.

### पंचवर्षीय योजनाओं में रोजगार

\*6919. श्री भोलू प्रसाद : क्या भ्रम तथा पुनर्वासि मंत्री यह बताने की कृपा करेंगे कि :

(क) गत तीन पंच वर्षीय योजनाओं में उत्तर प्रदेश में कुल कितने व्यक्तियों को रोजगार प्राप्त हुआ है ; और

(ख) वर्ष 1952 से 1967 तक देहाती तथा शहरी क्षेत्रों में कितने व्यक्ति बेरोजगार रहे ?

भ्रम, रोजगार तथा पुनर्वासि मंत्रालय में उप मंत्री (श्री स० सु० जमीर) : (क) तथा तथ्य जानकारी उपलब्ध नहीं है। उत्तर प्रदेश शासन के अनुमानों के अनुसार दूसरी और तीसरी पंचवर्षीय योजना काल में क्रमशः 7.88 और 19 लाख नए नियोजन भवसर जुटाए गए।

पहली योजना से सम्बन्धित अनुमान उपलब्ध नहीं है।

(ख) इसी सूत्र के अनुसार तीसरी पंचवर्षीय योजना के अन्त में 2:00 लाख व्यक्ति बेरोजगार थे। देहाती क्षेत्र के बेरोजगार लोगों के बारे में स्वतंत्र आंकड़े उपलब्ध नहीं हैं। नियोजन कार्यालय के चालू रजिस्ट्रों में नियुक्ति सहायता के लिए नाम दर्ज कराने वालों की संख्या जैसी 1952-67 के दौरान प्रत्येक वर्ष के अन्त में थी विवरण दी में गई है जिससे देहाती क्षेत्र की बेरोजगारी का अनुमान लगाया जा सकता है। विवरण सभा पटल पर रखा गया। [पुस्तकालय में रखा गया देखिये संख्या No. LT-835/68]

### Import of Foodgrains From U.S.A.

6920. SHRI CHENGALRAYA NAIDU :  
SHRI ANBUCHZHIAN :  
SHRI DEVEEKAN :  
SHRI CHANDRASHEKHAR SINGH :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that U. S. Government has protested to Indian Government and has alleged that American foodgrains for India were transferred in Madras to a Soviet ship ;

(b) if so, how far the allegation is correct ;

(c) whether any enquiry has been conducted in this regard ; and

(d) the steps which are being taken to remove the misunderstanding created by the U.S. allegations ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) No, Sir. The U.S. Embassy in New Delhi had merely asked for some information on the subject.

(b) and (c). The allegation has been inquired into and found to be baseless.

(d) The above information has been conveyed to the U.S. Embassy.

**Merger of Employees' Provident Fund Organisation and Employees' State Insurance Corporation**

6922. SHRI ANBUCHZHIAN : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that there is a proposal to merge the Employees' Provident Fund Organisation and the Employees State Insurance Corporation ;

(b) if so, whether the employees of the Organisation and the Corporation have been consulted about the merger and of the consequential problems that may arise as a result of merger ;

(c) whether it is also a fact that All India E.P.F. Staff Federation have opposed this merger and have presented a memorandum on the subject ; and

(d) if so, the action taken by Government thereon ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) Yes. A recommendation to this effect made by Employees State Insurance Scheme Review Committee has been accepted in principle. The question of implementation of this recommendation which involves detailed examination of a number of connected issues and legislation is under consideration.

(b) In view of reply to (a) above, this does not arise.

(c) Yes.

(d) In view of reply to (a) above, this does not arise.

**Applied Nutrition Programme in Monghyr**

6923. SHRI KAMESHWAR SINGH : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether the Government of Bihar have requested the Central Government to include Monghyr District in Applied Nutrition Programme ; and

(b) if so, whether Government have accorded sanction for the proposal ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI M. S. GURUPA-

DASWAMY) : (a) and (b). The Government of India allot only the total number of Applied Nutrition Programme blocks annually to each State, in consultation with the State Government and the International agencies concerned. The area unit for operation of the programme is the block and not the district. Actual selection of blocks is done by the States themselves according to agreed criteria. For the current financial year Government of Bihar have been allotted 16 blocks.

**Strike by Cinema Employees of West Bengal**

6924. SHRI B. K. MODAK :  
SHRI BHAGABAN DAS :  
SHRI GANESH GHOSH :  
SHRI MOHAMMAD ISMAIL :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that the Cinema employees of West Bengal went on an indefinite strike from the 12th March, 1968 ;

(b) if so, what were their demands ; and

(c) the steps taken by Government to settle the dispute ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) Yes.

(b) The main demands relate to (1) new scales of pay, (2) higher rates of dearness allowance, (3) gratuity, (4) alteration of the existing service conditions relating to age, etc.

(c) The matter was taken up by the State Labour Directorate, West Bengal but they did not succeed in bringing about a settlement. A reference to adjudication was made on 11.3.68 by the Government of West Bengal.

**Newspaper Employees Organisations**

6925. SHRI M. L. SONDHI : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government are aware of the decision of the Central Coordination Committee of Newspaper Employee's Organisations to advise its members to work-to-rule ;

(b) whether Government are considering their demands to implement the wage board's awards ; and

(c) if not, the reasons therefor ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) Government have received a copy of a resolution passed by the All India Newspaper Employees Federation endorsing a suggestion of the Central Coordination Committee of the newspaper employees organisations urging the newspaper employees throughout India to resort to an indefinite strike from the first shift of April 23 to press for the implementation of the recommendations of the Wage Boards for Journalists and Non-journalists.

(b) and (c). All possible steps are being taken to secure early implementation of the recommendations of the two Wage Boards, in consultation with the State Governments.

#### Ayurvedic Dispensaries under Employees' State Insurance Scheme

6926. SHRI R. S. VIDYARTHI : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government have received requests for opening of Ayurvedic Dispensaries under the Employee's State Insurance Scheme ;

(b) whether the request has been examined ; and

(c) if so, the result thereof ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) Yes.

(b) and (c). Under the Employees' State Insurance Scheme, ayurvedic treatment is available at certain places in the States of Maharashtra, Gujarat, Uttar Pradesh, Mysore and Andhra Pradesh.

#### मोकामेह टेलीफोन केन्द्र

6927. श्री रामावतार शास्त्री : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मोकामेह (पटना) टेलीफोन केन्द्र किराये की इमारतों में है ;

(ख) क्या इस इमारत में कर्मचारियों के

लिये एक विश्रामगृह है परन्तु आराम करने के लिये सुविधाओं की व्यवस्था नहीं है ; और

(ग) यदि हां, तो इसके क्या कारण हैं ?

संसद-कार्य विभाग तथा संचार विभाग में राज्य मंत्री (श्री इ० कु० गुजराल) : (क) जी हां ।

(ख) तथा (ग). चूंकि इस टेलीफोन केन्द्र के लिये केवल 6 प्रचालकों की मंजूरी है और रात को केवल एक प्रचालक ही काम पर होता है, अतः विश्रामगृह की आवश्यकता नहीं है ।

#### कोयला खानें

6928. श्री रामावतार शास्त्री : क्या अम तथा पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) देश में कुल कितनी कोयला खानें हैं;

(ख) प्रत्येक राज्य में कितनी कितनी कोयला खानें हैं; और

(ग) इन कोयला खानों में काम करने वाले स्थायी और अस्थायी श्रमिकों की संख्या कितनी कितनी है ?

अम तथा पुनर्वास मंत्री (श्री हाथी) :

(क) 774 ।

(ख) आंध्र प्रदेश	31
असम	7
बिहार	462
मध्य प्रदेश	54
मद्रास	1
महाराष्ट्र	9
उड़ीसा	8
राजस्थान	1
पश्चिम बंगाल	201

(ग) नवम्बर, 1967 में कोयला खानों में औसत दैनिक रोजगार 3,72,170 था । स्थायी और अस्थायी श्रमिकों की संख्या मासूम नहीं है ।

### कृषि मजदूर

6929. श्री रामावतार शास्त्री : क्या भ्रम तथा पुनर्वासि मंत्री यह बताने की कृपा करेंगे कि :

(क) इस देश में कृषि मजदूरों की कुल संख्या क्या है और वह कुल जनसंख्या का कितने प्रतिशत है ;

(ख) उन राज्यों के नाम क्या हैं जिनमें क्रमशः कृषि मजदूरों की संख्या सबसे अधिक तथा सबसे कम है ;

(ग) क्या सभी राज्यों में कृषि मजदूरों की न्यूनतम मजूरी निर्धारित कर दी गई है ; और

(घ) यदि हां, तो राज्य-वार उनकी अधिकतम तथा न्यूनतम कितनी मजूरी निर्धारित की गई है ?

भ्रम तथा पुनर्वासि मंत्री (श्री हाथी) :

(क) 1961 की जनगणना के अनुसार, देश में कृषि मजदूरों की कुल संख्या 3 करोड़ 15 लाख है। यह कुल जनसंख्या का 7.2 प्रतिशत है।

(ख) आंध्र-प्रदेश में कृषि मजदूरों की संख्या सबसे अधिक (53 लाख 40 हजार) है तथा जम्मू और काश्मीर में सबसे कम (20 हजार)।

(ग) जी, हां। परन्तु महाराष्ट्र और मद्रास राज्यों ने अपने राज्यों के भागों में कृषि मजदूरों की न्यूनतम मजूरी दरें निश्चित की हैं और गुजरात राज्य ने समस्त राज्य में न्यूनतम मजूरी दरें निश्चित करने का हाल ही में निर्णय किया है।

(घ) न्यूनतम मजूरी अधिनियम, 1948 के अन्तर्गत निर्धारित मजूरी दरों का विवरण सभा की मेज पर रख दिया गया है। [पुस्तकालय में रखा गया। देखिये संख्या 836/68]

Post Offices and Sub-Post Offices in  
Andaman and Nicobar Islands

6930. SHRI K. RAMANI :  
SHRI P. GOPALAN :

SHRI A. K. GOPALAN :  
SHRI GANESH GHOSH :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) the total number of Post Offices and Sub-Post Offices in Andaman and Nicobar Group of Islands ;

(b) whether Government propose to open one Sub-Post Office in each Island ; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) Total number of Post Offices : 34.

Sub-Post Offices..... : 11.

(b) No.

(c) Departmental Sub-Offices are established on basis of work load and expected income to cover the establishment cost. Under the existing policy, a sub-office should have minimum of five hours of work and the expected loss should not be more than Rs. 240/- per annum in urban areas and a maximum of Rs. 1000/- in rural areas. In case, the existing Extra Departmental Post Office is required to be upgraded into a Departmental Sub-Office, the expected loss should not exceed Rs. 500/- p. a. in urban areas and Rs. 1000/- p. a. in rural areas.

Requests received from time to time for establishment sub-post offices are examined and each case decided on its merit. The number of Islands in the Andaman and Nicobar group is 243 and it is not possible to establish a Departmental sub-office in each Islands irrespective of work land and financial loss to the department.

### Employees Provident Fund Regulation

6931. SHRI S. M. BANERJEE : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that the Employees Provident Fund (Staff and Conditions of Service) Regulations 1962 were finalised in 1962 ;

(b) whether it is also a fact that sub-

sequently in the year 1966, the Organisation was declared as an 'Industry'; and

(c) if so, the consequential changes which have been made by Government in the service conditions of the employees to bring them so on par with other Industrial Undertakings ?

**THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) :**

(a) Yes.

(b) No such declaration has been made by the Government.

(c) Does not arise.

#### **East-Pak Displaced Persons**

6932. **SHRI S. C. SAMANTA :** Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the scheme for rehabilitation of East Pakistan Displaced Persons in the Union Territory of Delhi at Kalkaji was originally conceived on 'No-Profit No-Loss Basis' with the sole object of extending relief of them ;

(b) if so, whether the delayed performance of the developmental work and the consequential delay in handing over the possession of plots to these East Pakistan displaced persons has affected this objective and caused sufferings to these displaced persons ; and

(c) whether Government propose to subsidise the difference between the original estimate of 1961 and actual expenditure incurred till 1967-68 in connection with the acquisition of land and development thereof instead of realising that from displaced persons ?

**THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN) :** (a) Yes, Sir.

(b) It is not true to say that there has been a delayed performance. Development of a big plot of land measuring 218 acres is necessarily a time-consuming process since a proper plan has to be prepared and drainage, water supply, internal roads, electricity and other services have to be provided. A number of authorities connected with the provision of these services have to be brought together,

Considering all these aspects it has to be said that the development of the land has been making satisfactory progress.

(c) Does not arise.

#### **Selection of Post-Masters to Class I Cadre**

6933. **SHRI S. C. SAMANTA :** Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of Post Masters in the Cadre of Class II, either working in Head Post Offices, or otherwise, whose selection to Class I has been made ;

(b) when these selections were made and whether the incumbents have been promoted to Class I posts ;

(c) if not, the reasons therefor ;

(d) whether there is any time-limit prescribed for such promotions to be effective and if so, what it is ; and

(e) when the incumbents are likely to get their promotions ?

**THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) :** (a) to (c). A select list of 5 officers was drawn up by the D. P. C. in December, 1967 for promotion of officers from Postmasters Service Class II to Presidency Postmasters Grade (Class I). None of the officers in the select list has been promoted so far for want of vacancies.

(d) The select list normally remains operative for a period of one year from the date on which the D. P. C. meets and, in any case for not more than a period of one year and six months, or till a fresh list is prepared, whichever is earlier.

(e) Nothing definite can be said at this stage.

#### **Rice and Wheat Supply to West Bengal**

6934. **SHRI SAMAR GUHA :**  
**DR. RANEN SEN :**

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the quantity of rice and wheat asked for by the Government of West Bengal from the Central Government for 1968-69 ;

(b) the quantity of foodgrains allotted for West Bengal ; and

(c) the reasons for the Central Government for not agreeing to the request from the Government of West Bengal in full ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) The demand of the West Bengal Government from the Central pool for the calendar year 1968 has been for 3 lakh tonnes rice and 9 lakh tonnes wheat.

(b) and (c). The Government of West Bengal have been told that due to inadequate availability it would not be possible to supply more than 2 lakh tonnes of rice but efforts would be made to meet their requirements of wheat. Actual allotments are made from month to month taking into consideration the overall availability with the Centre and the demand of other deficit States. So for 153.8 thousand tonnes of rice, 332.2 thousand tonnes of wheat and 87.7 thousand tonnes of other foodgrains, have been allotted to West Bengal.

### राष्ट्रीय श्रम आयोग

6935. श्री मधु लिमये : क्या श्रम तथा पुनर्वासि मंत्री यह बताने की कृपा करेंगे कि :

(क) राष्ट्रीय श्रम आयोग के काम में अब तक कितनी प्रगति हुई है :

(ख) क्या उस आयोग ने कोई अन्तरिम प्रतिवेदन प्रस्तुत किया है ; और

(ग) यदि नहीं, तो इसके क्या कारण हैं ?

श्रम तथा पुनर्वासि मंत्री (श्री हाबी) :

(क) अब तक जो प्रगति हुई है वह आयोग द्वारा संतोषजनक समझी जाती है।

(ख) जी नहीं। आयोग का कोई अन्तरिम रिपोर्ट प्रस्तुत करने का विचार नहीं है।

(ग) आयोग के अनुसार उसका काम कोई अन्तरिम रिपोर्ट तैयार करने की इजाजत नहीं देता।

### एपीजे शिपिंग कम्पनी के विरुद्ध शिकायतें

6936. श्री मधु लिमये : क्या सहाय तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) प्रादेशिक सहाय निदेशक, बम्बई द्वारा एपीजे शिपिंग कम्पनी के विरुद्ध की गई शिकायत की सुनवाई के सम्बन्ध में अब तक कितनी प्रगति हुई है ; और

(ख) इस मामले की वर्तमान स्थिति क्या है ?

सहाय, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य-मंत्री (श्री अन्नासाहिब शिन्डे) : (क) और (ख). प्रादेशिक निदेशक (सहाय), बम्बई द्वारा दायर कराई गई शिकायत के बारे में पुलिस जांच अभी तक पूरी नहीं हुई है।

### Accumulation of Foodgrains

6937. SHRI MADHU LIMAYE : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether in view of the fact that stocks of foodgrains are accumulating in surplus States, Government would consider removing restrictions on the movement of Bajra, Jawar, Wheat and Rice, etc. through the country ;

(b) if not, whether partial removal of restrictions on their movement is contemplated ; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) to (c). The pattern of zonal restrictions in the country is decided in consultation with the Chief Ministers. After considering the recommendations made in the Chief Ministers' Conference on 16th March, 1968, which was held to consider the rabi grains policy, the following decisions have been implemented on 28th March, 1968 :—

(i) movement of gram and barley has been made free throughout the country ;

(ii) movement restrictions in respect of maize, jowar and bajra have been lifted from Punjab, Haryana and Rajasthan ;

(iii) Punjab, Haryana, J. & K., Himachal Pradesh, Delhi and Chandigarh have been constituted into a single zone for movement of rice and wheat.

Main crop in the country is the kharif crop. Policy in regard to kharif crops would be decided in consultation with the Chief Ministers just before the kharif harvest.

#### Rationing

6938. SHRI MADHU LIMAYE : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether in view of the increase in agricultural production this year. Government propose to consider lifting rationing for people with an income of over Rs. 500/- per month in cities where statutory rationing exists ; and

(b) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) No, Sir.

(b) Under statutory rationing no person residing within the area concerned can obtain rationed articles otherwise than against a ration document. As such supply of rationed articles cannot be denied to persons having incomes above a certain level.

#### Strikes and Lock-outs

6939. SHRI SHIVA CHANDRA JHA: Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) how many strikes and lock-outs there had been and in which industries in the country during 1967 ;

(b) how many workers were involved in them ;

(c) the number of man-days lost and the loss in production and profits during the above period ;

(d) the trade union leadership under which those strikes were conducted ; and

(e) how many workers or leaders during those industrial disputes were arrested and who were they ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) to (c). Information about loss of profits is not available. A statement giving information on other points is laid on the Table of the House [Placed in Library See No. LT 837/68]. Figures given in the attached statement are provisional as some information from certain State Government is still awaited.

(d) In the case of 895 disputes for which information is available, the affiliation of workers' unions is as follows :

INTUC	315 ;
AITUC	413 ;
HMS	89 ;
UTUC	32 ; and
Multiple Unions.	46

(e) Information is not available.

#### Labour Productivity in Public Sector

6940. SHRI SHIVA CHANDRA JHA : Will the Minister of LABOUR AND REHABILITATION be pleased to state the steps taken by Government to increase labour productivity in the public sector in particular vis-a-vis labour productivity in general as compared to other advanced countries ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : Government has emphasized the need to improve productivity both in the public sector and in the private sector as a means to hold the price line and to increase real wages. It is for each public sector and private sector undertaking to adopt, in consultation with the workers' organisation such measures as will improve productivity in that undertaking.

#### टेलीफोन

6941. श्री महाराज सिंह भारतीय : क्या संसार मंत्री यह बताने की कृपा करेंगे कि : (क) 1 मार्च 1968 को सारे देश में टेलीफोन लगवाने के लिये कितने प्राथमिक पत्र



सन्वित पड़े हुए थे; और

(ख) ऐसे प्रार्थना पत्रों की संख्या कितनी है जो मंजूर तो हो चुकी है परन्तु जिन्हें अब तक टेलीफोन नहीं दिये गये हैं और उसके क्या कारण हैं ?

संसद-कार्य विभाग तथा संचार विभाग में राज्य-मंत्री (श्री इ० कु० गुजराल) :  
(क) लगभग 4,24,000 ।

(ख) लगभग 10,400 । कुछ मामलों में औपचारिकतायें पूरी की जा रही हैं और अन्य मामलों में देरी भूमिगत केबिल और लाइन के उपस्कर की कमी के कारण हुई है ।

#### Esso Oil Company

6942. SHRI B. K. MODAK :  
SHRI MOHAMMAD ISMAIL :  
SHRI GANESH GHOSH :  
SHRI BHAGABAN DAS :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that the ESSO Oil Company has decided to close the Chittagunj Oil Depot near Budge Budge, West Bengal in spite of the fact that the companies had agreed that pending the final report of Gokhale Commission status quo would be maintained ;

(b) if so, the reasons therefor ;

(c) the total number of employees likely to be affected by the closure ; and

(d) the steps taken by Government to avert the closure ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) to (d). No complaint relating to this matter has been received by the Government of India. Information has been called for from the Government of West Bengal and will be laid on the table of the Sabha.

#### Usha Sales Ltd.

6943. SHRI BHOGENDRA JHA :  
Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government have information that the Usha Sales Ltd. has decided

to abolish its sales centres in Bihar and replace the same with the agency system ;

(b) whether in pursuance of the above decision, Motihari and Bihar Sharif centres have already been closed and Madhubani, Darbhanga and Samastipur centres are also being closed ; and

(c) if so, whether Government have taken up the matter with the management of the Usha Sales Ltd. to ensure employment to about 700 of its employees and if so, the result thereof ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) to (c). The matter falls in the State sphere.

#### Madhubani Sub-Division of Darbhanga District.

6944. SHRI BHOGENDRA JHA :  
Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether it is a fact that Madhubani Sub-Division of Darbhanga District of Bihar is the most populous sub-division of India and its revenue receipts are satisfactory ;

(b) whether this sub-division borders Nepal on the north and rivers Kosi and Bagmati on the east and West respectively making its communications with other areas difficult ; and

(c) if so, whether the proposal to turn this Sub-division into a Postal Division is being considered ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) Postal divisions are formed on the basis of the postal traffic in an area as measured by the number of postal clerks and not on the basis of either the population or revenue receipts. According to the existing Departmental standard, it is necessary to have a minimum of 150 clerks in a district or group of districts to form a Postal division and exceptions are made only in the case of such areas which are considered backward or are of strategic importance, where the formation of a separate Postal division would improve the postal services.

(b) Yes, sometimes difficulty with regard to communications is experienced during the rainy season.

(c) The formation of a Postal division for Madhubani is not justified according to prescribed departmental standards.

### खाद्यान्न की वसूली

6945. श्री भोगेन्द्र भा : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) भारतीय खाद्य निगम के माध्यम से विभिन्न राज्यों में अब तक खरीदे गये प्रत्येक किस्म के खाद्यान्नों की मात्रा कितनी है ;

(ख) पिछले चार महीनों में विभिन्न राज्यों में खाद्य निगम द्वारा वसूली मूल्य क्या दिया गया, और इस समय क्या मूल्य चल रहे हैं और पिछले दो वर्षों में इसी अवधि में मूल्य क्या थे ; और

(ग) खाद्यान्न की वसूली के बारे में भारतीय खाद्य निगम को किन कठिनाइयों का सामना करना पड़ा और उन्हें दूर करने के लिये सरकार द्वारा क्या कार्यवाही की जा रही है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य-मंत्री (श्री अन्नासाहिब शिन्डे) : (क) और (ख). अपेक्षित जानकारी देने वाले दो विवरण अनुबन्ध 1 तथा 2 सभा पटल पर रखे गये हैं। [पुस्तकालय में रखा गया। देखिये संख्या LT-838/68]।

(ग) सामान्यतः गत वर्ष मानसून के देर से शुरू होने से जिससे धान का रोपण देर से हुआ और बाद में कटाई भी देर से हुई, कुछ राज्यों में अधिप्राप्ति भी थोड़ी देर से शुरू की गयी। निगम ने भी अपने कारोबार का स्तर गत वर्ष की खाद्यान्नों की अधिप्राप्ति के लगभग 44 प्रतिशत से बढ़ाकर इस वर्ष लगभग 60 प्रतिशत कर दिया है। इसमें कुछ राज्यों में तन्त्र स्थापित करने और अन्य राज्यों में वर्तमान तन्त्र का विस्तार करने की संगठनात्मक सम-

स्यायें निहित हैं। इन कठिनाइयों पर काबू पा लिया गया है।

### भारत सेवक समाज

6946. श्री कंबर लाल गुप्त :

श्री वृज भूषण लाल :

श्री टी० पी० शाह :

श्री शारदा नन्द :

क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने भारत सेवक समाज द्वारा की गई अनियमितताओं की जांच पूरी कर ली है ;

(ख) यदि हां, तो उसका ब्योरा क्या है और सरकार ने उस पर क्या कार्यवाही की है ;

(ग) क्या यह सच है कि सरकार भारत सेवक समाज को ठेके और और अन्य प्रकार की सहायता भी देती है ; और

(घ) यदि हां, तो क्या सरकार का विचार भारत सेवक समाज को दी जाने वाली सभी प्रकार की सहायता बन्द करने का है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य-मंत्री (श्री एम० एस्० गुरुपब स्वामी) : (क) भारत सेवक समाज के मामलों की जांच करने का प्रश्न अभी तक विचाराधीन है।

(ख) प्रश्न नहीं उठता।

(ग) और (घ). लोक लेखा समिति की सिफारिशों के परिणामस्वरूप भारत सेवक समाज को उसके निर्माण कार्यों के बारे में पहले दी जाने वाली रियारतें मई, 1967 से बंद कर दी गई हैं। जहां तक नए ठेकों का सम्बन्ध है, भारत सेवक समाज दूसरों के साथ-साथ प्रतियोगी आधार पर ठेके ले सकता है।

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय के अन्तर्गत औद्योगिक उपक्रम

6947. श्री मोलहू प्रसाद : क्या खाद्य

तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) उन कारखानों के मालिकों के तथा उनके मंत्रालय के अन्तर्गत कारखानों के प्रबन्धक अधिकारियों के नाम क्या हैं जिन पर कारखाना अधिनियम, 1948 तथा उनके अन्तर्गत बनाये गये नियमों का उल्लंघन करने के लिए सितम्बर, 1967 से मार्च 1968 की अवधि में मुकदमों चलाये गये हैं ; और

(ख) उनमें से कितने व्यक्तियों पर जुर्माने किये गये तथा प्रत्येक व्यक्ति से कितना जुर्माना वसूल किया गया, कितने व्यक्तियों को सजा दी गई तथा प्रत्येक व्यक्ति को कितनी कितनी अवधि की सजा दी गई, कितने व्यक्तियों को आरोप-मुक्त किया गया था तथा उनके नाम तथा पदनाम क्या थे ?

खाद्य, कृषि, सामुदायिक विकास तथा सह-कार मंत्रालय में राज्य-मंत्री (श्री अन्नासाहिब शिन्दे) : (क) और (ख). जानकारी इक्वटी की जा रही है और मिलते ही सभा पटल पर रख दी जाएगी।

उत्तर प्रदेश में फँकटरी अधिनियम के उल्लंघन के मामले

6948. श्री मोलू प्रसाद : क्या अम, रोख-गार तथा पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) सितम्बर, 1967 से मार्च, 1968 तक की अवधि में फँकटरी अधिनियम, 1948 तथा उसके अन्तर्गत बनाये गये नियमों का उल्लंघन करने के कारण उत्तर प्रदेश में जिन जिन कारखाना मालिकों तथा उनके प्रबन्धक अधिकारियों पर मुकदमों चलाये गये, उनके नाम क्या हैं ; और

(ख) उनमें से कितने व्यक्तियों पर जुर्माने किये गये तथा प्रत्येक व्यक्ति से कितना जुर्माना वसूल किया गया और कितने व्यक्तियों को सजा

दी गई तथा प्रत्येक व्यक्ति को कितनी कितनी अवधि की सजा दी गई और कितने व्यक्तियों को आरोप मुक्त किया गया था तथा उनके नाम तथा पद नाम क्या थे ?

अम तथा पुनर्वास मंत्री (श्री हाथी) : (क) और (ख). सूचना राज्य सरकारों से एकत्र की जा रही है और प्राप्त होने पर सभा की मेज पर रख दी जायेगी।

जम्मू और काश्मीर में शरणार्थियों का पुनर्वास

6949. श्री बलराज मधोक : क्या अम तथा पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार ने 1947 में पाकिस्तान से आये शरणार्थियों के लिये काश्मीर में अभी तक पुनर्वास की सुविधाओं की व्यवस्था नहीं की है ;

(ख) क्या यह भी सच है कि जम्मू और काश्मीर में शरणार्थियों को अभी तक निष्क्रान्त भूमि आवंटित नहीं की गई है ; और

(ग) यदि हाँ, तो इसके क्या कारण हैं ?

अम, रोखगार तथा पुनर्वास मंत्रालय में उप-मंत्री (श्री बा० रा० बह्मण) : (क) से (ग). विस्थापित व्यक्ति जो 1947 में पाकिस्तान से आये थे वे जम्मू और काश्मीर में नहीं बसाये गये थे। विस्थापित व्यक्तियों के पुनर्व्यवस्थापन के लिये राज्य में स्थिति अनुकूल नहीं थी। निष्क्रान्त सम्पत्ति, अधिनियम, 1950 का प्रशासन जम्मू और काश्मीर के लिये लागू नहीं किया गया। इसलिये उस राज्य में निष्क्रान्त भूमि के आवंटन का प्रश्न उत्पन्न नहीं होता।

New Delhi Co-operative Bank

6950. SHRI BAL RAJ MADHOK : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government have received any complaint from the Secretary, New

Delhi Co-operative Bank regarding misuses of funds by the officials ;

(b) whether Government have investigated the matter ; and

(c) if so, the outcome thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI M. S. GURUPADASWAMY) : (a) to (c). Complaints received against officials of the bank have been enquired into. As a result of the enquiry, five cases have been reported to the Police. Four of these cases are still under investigation, while in one case challan has been filed in the Court.

### टेलीफोन निर्देशिका का हिन्दी संस्करण

6951. श्री निहाल सिंह : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली की टेलीफोन निर्देशिका का हिन्दी संस्करण तैयार करने का काम कब तक पूरा हो जायेगा ; और

(ख) इस काम में अब तक कितनी प्रगति हुई है ?

संसद-कार्य विभाग तथा संचार विभाग में राज्य-मंत्री (श्री ई० कु० गुजराल) : (क) दिल्ली की टेलीफोन निर्देशिका का हिन्दी संस्करण संकलित करने का काम पूरा हो चुका है।

(ख) हाल ही में निर्देशिका की छपाई के लिए प्रेस का चुनाव कर लिया गया है और अब इस सामग्री को छपाई के लिए भेज दिया जाएगा।

### मानवीय उपयोग के लिये अयोग्य खाद्यान्न

6952. श्री निहाल सिंह : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) देश में 1966 से कितना खाद्यान्न मानवीय उपयोग के लिये अयोग्य हो गया था ;

(ख) उन पत्तनों तथा रेलवे स्टेशनों के आस-पास क्या है जहां खाद्यान्न सड़ जाता है और

इस प्रकार नष्ट होने वाले खाद्यान्न की मात्रा कितनी है ;

(ग) इसके लिये अपराधी पाये गये व्यक्तियों की संख्या कितनी है और उनके विरुद्ध क्या कार्यवाही की गई है ; और

(घ) भविष्य में खाद्यान्न नष्ट होने से बचाने के लिये क्या कार्यवाही की गई है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मन्त्रालय में राज्य-मंत्री (श्री अन्ना-साहेबसिन्हे) : (क) से (ग). सूचना एकत्रित की जा रही है और प्राप्त होते ही सभा के पटल पर रख दी जाएगी।

(घ) खाद्यान्नों की क्षति या तो जहाज में, मार्ग में या गोदामों में होती है। संक्षेप में, खाद्यान्नों की क्षति रोकने के लिये निम्न-लिखित पग उठाये गए हैं :-

(1) बन्दरगाहों पर : कभी कभी जहाज से क्षतिग्रस्त स्थिति में खाद्यान्नों का कुछ स्टॉक प्राप्त होता है। बड़े बन्दरगाहों पर उस माल का चालू ठेका दर पर मवेशियों, मुर्गियों आदि के दाने के रूप में इस्तेमाल करने के लिये तुरन्त निपटान करने के प्रबन्ध किये गए हैं ताकि वह माल और खराब न हो। उस माल की यथा सम्भव खुले में निकासी नहीं की जाती है।

(2) मार्ग में क्षति : स्टॉक रेल द्वारा ढके बगनों में भेजा जाता है। ढके हुये बगनों की अनुलब्ध की स्थिति में और माल भेजने की आवश्यकता को देखते हुये जब खुले बगनों को उपयोग में लाया जाता है तब खाद्यान्नों को तिरपालों से ढक कर पर्याप्त सावधानी बरती जाती है। मार्ग में अनाज की सुरक्षा हेतु अनु-रक्षक भी मुलम किये जाते हैं।

(3) संचयन में : खाद्यान्नों का संचयन घूहों और नमी से सुरक्षित गोदामों में किया जाता है। वर्षा से खाद्यान्नों की क्षति रोकने के लिये मानसून शुरू होने से पूर्व जांच-पड़ताल और समय पर मरम्मत सम्बन्धी कार्य किये जाते हैं। नीचे की तह से खाद्यान्नों की क्षति

न होने देने के लिये पर्याप्त निभार सुलभ किये जाते हैं। समय समय पर तकनीकी निरीक्षण और संरक्षी उपचार किये जाते हैं और कीड़े मकोड़ों से खाद्यान्नों की सुरक्षा करने के लिये जहाँ आवश्यक होता है वहाँ प्रदूषण दिया जाता है।

अपरिहार्य परिस्थितियों में जब अनाज क्षतिग्रस्त हो जाता है तब तुरन्त ही अधिक से अधिक ठीक अनाज बचाने हेतु सफाई सम्बन्धी कार्य शुरू किया जाता है। क्षतिग्रस्त अनाज के शीघ्र निपटान के लिये प्रबन्ध भी किये जाते हैं।

#### Suratgarh Mechanical Farm

6953. SHRI D. C. SHARMA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether the insufficient supply of water has dogged the progress of the mechanized farm at Suratgarh, Rajasthan ;

(b) if so, the reasons therefor ; and

(c) the steps taken or proposed to be taken to supply the full 85 cusecs of water sanctioned from the Bhakra Dam ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) It is a fact that the Suratgarh Farm has not reached its full potential on account of inadequate irrigation supplies.

(b) and (c). The authorised water allowance of the farm is 66 cusecs at the outlet head through the Bhakra Canal system and 15 cusecs from the Gang Canal making a total of 81 cusecs. For intensive cultivation during Rabi, the requirements of water have been assessed to be 185 cusecs. Even the authorised supply of 81 cusecs is not now available on account of closures necessitated by rotational supplies. The supplies are also erratic. Efforts are being made in consultation with the Ministry of Irrigation and Power and Punjab and Rajasthan Governments for increasing the irrigation supplies for the farm.

#### Trunk Call Connections in Nasarullaganj (Madhya Pradesh)

6954. SHRI JAGANNATH RAO

JOSHI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether Government's attention has been drawn to the fact that people of Nasarullaganj, Sehore District Madhya Pradesh are experiencing difficulties in getting the trunk call connections with the result they are forced to go to either Itarsi or Bhopal ; and

(b) if so, the action which Government propose to take in the matter ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) Nasarullaganj has a small un-attended automatic exchange. It is connected to the national trunk net work through the manually operated trunk exchange at Hoshangabad. Hoshangabad itself is connected to the national trunk net work through Bhopal and Itarsi. No serious difficulties have been experienced by Nasarullaganj telephone subscribers in obtaining trunk calls.

(b) Does not arise.

#### बल्लभनगर (राजस्थान) में कृषि प्रक्षेत्र

6955. श्री भोकार लाल बोहरा : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) राजस्थान में उदयपुर जिले में बल्लभनगर में हाल में स्थापित किये गये सरकारी कृषि प्रक्षेत्र पर केन्द्रीय सरकार अथवा बाहरी साधनों से कुल कितना धन व्यय किया गया ;

(ख) बल्लभनगर में उपर्युक्त प्रक्षेत्र के लिये कितने एकड़ भूमि अर्जित की गई तथा इसके लिए किसानों को किस तरीके से मुआवजा दिया गया है ; और

(ग) उपर्युक्त प्रक्षेत्र में कितने कर्मचारी नियुक्त हैं, उन पर कितना धन व्यय होता है तथा उससे अब तक कितनी आय हुई है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार कर्मन्त्रालय में राज्य-मंत्री (श्री अन्नासाहिब शिन्डे) : (क) उदयपुर विश्वविद्यालय द्वारा दी गई जानकारी के अनुसार 31 मार्च 1968 तक

बल्लभनगर फार्म पर केन्द्रीय सरकार द्वारा 1,20,000 रुपए (एक लाख बीस हजार रुपए) और अन्य स्रोतों से 2,06,800 रुपये (दो लाख छः हजार आठ सौ रुपये) का कुल व्यय किया गया।

(ख) उदयपुर विश्वविद्यालय ने यह भी सूचित किया है कि बल्लभनगर फार्म के लिए 1012 एकड़ का क्षेत्र अर्जित कर लिया है। इस क्षेत्र में से 712 एकड़ के लिए विश्वविद्यालय को कोई मुआवजा नहीं देना पड़ा है। फिर भी, राज्य सरकार के नियमों के अनुसार शेष 300 एकड़ों के लिये संबंधित कृषकों को तहसीलदार और उपप्रभागीय अधिकारी बल्लभनगर द्वारा मुआवजा प्रदान किया गया।

(ग) इस फार्म पर अभी तक 44 कर्मचारियों के नियुक्त किये जाने की सूचना मिली है। 31 मार्च, 1968 तक इस फार्म की कुल आय 7,459,54 रुपए और कुल व्यय 8,05,901 रुपए बताये गये हैं।

### चावल की खेती वाली भूमि

6956. श्री श्रींकार लाल बोहरा : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या इस बात को ध्यान में रखते हुए कि देश में चावल की खेती कम भूमि पर होती है, अधिक भूमि पर चावल की खेती कराने के लिये सरकार ने कोई योजना बनाई है ;

(ख) क्या यह सच है कि राजस्थान में भी चावल की खेती होती है तथा वहां पर पर्याप्त सुविधाओं तथा साधनों की व्यवस्था करके उसके उत्पादन को और बढ़ाया जा सकता है ; और

(ग) यदि हां, तो सरकार का विचार इस दिशा में कोई विशेष कार्यवाही करने का है ?

खाद्य, कृषि, सामुदाय विकास तथा सहकार मन्त्रालय में राज्य-मंत्री (श्री अन्नासाहिब शिन्डे) : (क) जी नहीं,। भारत सरकार की वर्तमान नीति निश्चित जल व्यवस्था वाले क्षेत्रों में

चावल की अधिक उत्पादनशील किस्मों एवं बहुउद्देशीय फसलों को अपनाकर गहन कृषि के चावलों का उत्पादन बढ़ाने की है।

(ख) और (ग). 1967-68 में राजस्थान में चावलों की खेती कुल अनुमानतः 1,88,791 एकड़ क्षेत्र में की गई थी। राजस्थान में चावलों का प्रति एकड़ उत्पादन बढ़ाने के लिये उठाये गये कदमों में से सबसे मुख्य कदम 1966-67 की खरीफ की फसल से चावल की अधिक उत्पादनशील किस्मों का सूत्रपात करना है। यह कार्यक्रम निश्चित जल व्यवस्था वाले क्षेत्रों में कार्यान्वित किया जा रहा है और वहां कार्य करने वाले कृषकों को उत्पादन के लिये आवश्यक पदार्थ जैसे उन्नत बीज, उर्वर, कीट-नाशक औषधियां, ऋण आदि का सुनिश्चित प्रबन्ध हो। आवश्यकतानुसार विस्तार एजेंसियों को शक्तिशाली बनाकर किसानों को खेत-पर्यवेक्षण और तकनीकी मार्ग-दर्शन करने के लिए भी प्रबन्ध किये जा रहे हैं। अधिक उत्पादनशील किस्मों की खेती सम्बन्धी टैक्नीलोजी में प्रत्येक फसल मौसम से पूर्व किसानों को गहन परीक्षण दिया जा रहा है।

### Grants to Research Bodies for Farm Management

6957. SHRI SRADHAKAR SUPAKAR : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the grants given to Universities and Research bodies for research in farm management during the last three years ; and

(b) whether the results of such research are published in any Journal ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) The following grants for research in farm management or some aspects thereof have been given by the Department of Agriculture and the Indian Council of Agricultural Research during the last three financial years—1965-66 to 1967-68 :—

	No. of Research Studies for which grant have been given	Amount of Grant (Rs. in lakhs)
i) Grants given by the Department of Agriculture	15	13.03
ii) Grants given by the I.C.A.R.	4	1.71

(b) Out of 15 research studies for which grants have been given by Department of Agriculture, 4 have been completed and their reports are being processed for publication. The remaining 11 studies are in progress.

The proved results of research schemes financed by the I.C.A.R. are published in the form of Research Reports and Bulletins of the Council after the Schemes are completed.

#### Seminar on Rural Grain Storage Problem

6958. SHRI RABI RAY :  
SHRI HEM RAJ :  
SHRI HIMATSINGKA :  
SHRI SHIVA CHANDRA JHA :  
SHRI RAGHUVIR SINGH  
SHASTRI :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that a seminar was held at Chandigarh on the 18th March to discuss the rural grain storage problem and measures for conserving food production in view of the bumper rabi crop ; and

(b) if so, the decisions taken therein and the steps taken by the Government to implement them ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir. The seminar was held from the 18th to the 20th March 1968.

(b) A statement outlining the recommendations made by the Seminar and the action being taken or contemplated on them is laid on the Table of the House. [Placed in Library. See No. LT 839/68].

#### दादरी में तथा जेवार परगना में भूमि

6959. श्री राम चरण : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) उत्तर प्रदेश में जिला बुलन्दशहर में दादरी और जेवार परगना में कितने एकड़ भूमि पर अर्बेच कब्जा है और कितनी भूमि पर किसी का भी कब्जा नहीं है ;

(ख) दादरी और सिकन्दराबाद परगनों में गत वर्ष कितने एकड़ भूमि पट्टे पर दी गई थी ; और

(ग) इस भूमि को अर्बेच कब्जे से मुक्त कराने में किनना समय लगने की सम्भावना है और इसको कब तक भूमिहीन हरिजन कृषि मजदूरों में बांटा जायेगा ।

खाद्य, कृषि, सामुदायिक विकास तथा सह-कार मन्त्रालय में राज्य-मंत्री (श्री अन्नासाहिब (शिन्डे) : (क) से (ग). जानकारी उत्तर प्रदेश सरकार से इकट्ठी की जा रही है और मिलते ही सभा के पटल पर रख दी जायेगी ।

#### दादरी में भूमि का घाबंटन

6960. श्री राम चरण : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) पिछले पांच वर्षों में उत्तर प्रदेश के जिला बुलन्दशहर में दादरी परगना में कितने भूमिहीन व्यक्तियों को भूमि दी गई है, और प्रत्येक को कितने-कितने एकड़ तथा उसका आधार क्या था ;

(ख) पिछले पांच वर्षों में उपरोक्त भूमि में वनरोपण पर उत्तर प्रदेश सरकार द्वारा कितनी धनराशि व्यय की गई ; और

(ब) बुलन्दशहर जिले की तहसील खिक-न्दराबाद में कितने एकड़ भूमि उत्तर प्रदेश सरकार के वन विभाग की है ?

साहब, कृषि, सामुदायिक विकास तथा सहकार मन्त्रालय में राज्य-मंत्री (श्री अन्ना-साहिब शिन्डे) : (क) से (ग). उत्तर प्रदेश सरकार से जानकारी इकट्ठी की जा रही है और मिनते ही सभा पटल पर रख दी जायेगी।

#### Farm in Bulandshahr

6961. SHRI RAM CHARAN :  
SHRI LAKHAN LAL KAPUR:

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that he inaugurated a Farm spread over three thousand bighas of land on Surajpur-Dadri road in Bulandshahr district on or about the 17th March, 1968 ;

(b) whether it is also a fact that the said land belongs to Forest Department in Uttar Pradesh ;

(c) whether it is also a fact that the said land has been allotted to M/s. J.C. Bagai Motor Company which has nothing to do with cultivation ;

(d) whether it is further a fact that the landless agricultural Harijan labourers from Gulistan and Surajpur had applied for allotment of the said land ; and

(e) if so, the basis and the policy according to which the said land has been allotted to M/s. J.C. Bagai Motor Company ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir. The Minister for Food, Agriculture, Community Development and Co-operation visited the forest area of 200 hectares leased out to Shri J. C. Bagai in Gulistanpur block on Dadri-Surajpur Road in Bulandshahr district on the 17th March, 1968, and inaugurated the experimental farm for reclamation of saline (*usar*) soils.

(b) Yes, Sir. This area forms part of wastelands which vested in the State of

Uttar Pradesh consequent upon the abolition of Zamindari rights in 1952.

(c) 200 hectares of forest land, consisting mainly of saline (*usar*) soils in two blocks of 100 hectares each, have been settled with Shri J. C. Bagai, of B-25, Maharani Bagh, New Delhi, for plantation of forest on "Taungya" basis in a public auction held by the State Government on the basis of the highest bid for two and three years respectively for each block.

(d) Some applications were received from landless persons for allotment of land for cultivation in Gulistan and other blocks, but not for the specific area leased out to Shri J. C. Bagai.

(e) Plantations in forest area are normally done departmentally but in some places large tracts of scrubland which needs to be tractorized are got planted through contracts. Such areas are auctioned to the highest bidder on the condition that he would plough the land and make it fit for plantation. Thereafter, the area is planted under the directions of forest authorities and looked after by the lessee until the saplings are 3 to 4 years old by which time the lease invariably expires. During this period the lessee is permitted to have inter-culture of agricultural crops on the land in between rows of plants. This is called "taungya" cultivation. Shri J. C. Bagai of B-25, Maharani Bagh, New Delhi, who gave the highest bid in open auction was permitted to do the plantation on "taungya" basis with a view to reclaiming the land and bring it permanently under plantation at minimum cost. Shri J. C. Bagai's experiment is aimed at growing high yielding variety of paddy by reclaiming saline soils.

#### Vacancies for Scheduled Castes and Scheduled Tribes

6962. SHRI RAM CHARAN : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) how many vacancies reserved for the Scheduled Castes were notified to the Employment Exchanges during the last year ;

(b) the number of cases in which certificates of non-availability were issued ; and

(c) whether social organizations belong-



ing to the Scheduled Castes and Scheduled Tribes were informed of such vacancies simultaneously ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI S. C. JAMIR) : (a) 9,617.

(b) 1,038.

(c) Employment Officers are required to seek assistance of the local Scheduled Castes/Scheduled Tribes associations whenever the required number of Scheduled Castes/Scheduled Tribes candidates are not available on the Live Registers of their Exchanges.

**Employment Assistance to Scheduled Castes and Scheduled Tribes Persons**

6963. SHRI RAM CHARAN. Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) how many educated persons belonging to the Scheduled Castes and Scheduled Tribes are seeking employment assistance ; and

(b) how many of them are unemployed for the last two years or more ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI S. C. JAMIR) : (a) Statistics of educated Scheduled Caste and Scheduled Tribe applicants are collected at annual intervals ending December. Latest available figures are given below :

Category of applicants	Number on Live Register as on 31.12.1967
(1)	(2)
Scheduled Castes (Matriculates and above)	73,112
Scheduled Tribes (Matriculates and above)	11,930

(b) Information in regard to the period for which Scheduled Caste and Scheduled Tribe applicants remain on the Live Register of Employment Exchanges is not collected.

**Wastage of Fruits due to Faulty Storage**

6964. SHRI R. S. VIDYARTHI : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that the Department of Agriculture have collected and analysed data from certain important marketing centres in respect of wastage of fruits on account of faulty storage arrangements, defective packing and inadequate transportation facilities ; and

(b) if so, the recommendations made and the action taken to implement them ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) No specific survey has been conducted to collect data on wastage of fruits on account of faulty storage arrangements, defective packing and inadequate transportation facilities. However, a Survey on the marketing of certain fruits in certain selected urban areas conducted during 1961-62 gave a rough idea of the extent of loss due to various defects including faulty storage and packing and inadequate transport.

(b) The major recommendations made in this context were :

- (i) Establishment of adequate number of processing and preservation units in areas of concentrated production.
- (ii) Developing techniques of Cold Storing these fruits and establishment of additional Cold Storage capacity in the country.

The progress made in recent years in the fields of preservation and Cold Storage for avoiding wastage and spoilage of fruits is :—

- (i) The estimated production of processed fruits has increased from about 28,400 tonnes in 1961 to 41,400 tonnes in 1966.
- (ii) A Cold Storage Order has been brought into force since f.f.1965 in order to develop the Industry on proper scientific lines. The number of Cold Storages storing, *inter-alia*, fruits, has increased from 105 in 1965 to 129 in 1966.

### Plant Protection Directorate

6965. SHRI R. S. VIDYARTHI : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that the Plant Protection Directorate has warned that new crops and techniques bid fair to bring new pests and diseases ; and

(b) if so, the suggestions made by them and the plant protection measures proposed to be taken to prevent destruction of food crops ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir. At an All-India symposium organised by the Indian Council of Agricultural Research (at New Delhi from the 27th January to the 31st January, 1968) on New Cropping Pattern, the Plant Protection Directorate emphasized the pest and disease aspect of changing cropping patterns. Such changes in the past have created new pest and disease problems and may continue to do so in future.

(b) It was suggested that (i) entomologists and plant pathologists should be closely associated at all stages of work so that the solutions to the new problems may be found out progressively and pest and disease control schedules for adoption on prophylactic basis worked out and (ii) extensive and regular survey in a systematic manner may be organised with a view to have surveillance on the developing populations of insect pests and plant diseases and to take effective control measures before they inflict severe damage to the crop.

A package of plant protection practices for new crops and their varieties has been drawn up and its implementation through extension agencies and the farmers themselves is being attempted.

### Poultry Development Scheme in Delhi

6966. SHRI R. S. VIDYARTHI : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that there is no intensive poultry development scheme in Delhi ;

(b) if so, the reasons therefor ; and

(c) the steps taken to flourish the poultry farming in India, particularly Delhi, keeping in view that Delhi provides an excellent market for poultry products ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) No Sir. An intensive poultry development programme is under implementation in Delhi since January, 1966.

(b) Does not arise. The Government of India sanctioned in January, 1966, Rs. 2 lakhs for preparation and supply of balanced poultry feed and marketing of eggs through the agency of the Delhi Consumers' Cooperative Wholesale Stores. A quantity of about 468 tonnes of maize was supplied during 1966-68 to the Delhi Administration under World Food Programme Project, the cost of which is being utilised in further developing the project. In addition, private operators are also starting large poultry farms on their own without requiring financial assistance from the Government. The intensive poultry development programme at Delhi will continue to receive WFP maize for a period of 5 years at the rate of 500 tons each year. Additional funds of Rs. 2 lakhs were also sanctioned during March, 1967 and extension services and hatchery facilities, already available with the Administration are being utilised for the programme.

(c) Government is helping poultry farming/industry in India through (i) establishment of Intensive Poultry Development Projects where all facilities will be provided to the Poultry keepers in the form of a package programme (ii) setting up of poultry breeding farms for the supply of genetically superior stock to the farmers, (iii) organising poultry marketing on scientific lines by setting up Egg Storages and connecting them through insulated/refrigerated transport (iv) Ensuring balanced poultry food (v) disease control measures (vi) extension services and (vii) credit facilities.

**Commemorative Stamps to honour the  
Martyrdom of Rhodesian Freedom  
Fighters**

6967. SHRI KAMESHWAR SINGH :  
SHRI A. SREEDHARAN :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether Government propose to issue commemorative stamps to honour the martyrdom of the revolutionaries recently hanged by the Southern Rhodesian Government ;

(b) if, so, when ; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) to (c). No such proposal is under consideration.

**Supply of Foodgrains at Cheaper Rates**

6968. SHRI KAMESHWAR SINGH :  
SHRI A. SREEDHARAN :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government have under consideration any proposal to supply foodgrains at cheaper rates to vulnerable sections of the society ;

(b) if so, whether Government propose to subsidise the supply of foodgrains to those families whose monthly income is less than Rs. 400 p. m. ; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) The Government have already set up a net-work of Fair Price/ration shops throughout the country through which the foodgrains are being supplied to the consumers at reasonable rates. The imported rice and milo issued through these shops is being subsidised by the Government.

(b) No, Sir.

(c) As the Government is already bearing subsidy in the distribution of foodgrains, it is not, possible for the Government to subsidise further in the issue of

foodgrains from their stocks and thus put more burden on the National Exchequer. Moreover, with the prospects of a bumper rabi crop, the market prices of foodgrains are likely to stabilise at reasonable levels.

**Supply of Seeds**

6969. SHRI SITARAM KESRI : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the total quantity of seeds of wheat and Fodder supplied to the agriculturists during 1967-68 ;

(b) the quantity which was given as loan and the quantity which was given on subsidy basis ; and

(c) whether the loan has been recovered and if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) to (c). The required information is being collected from the State Governments and will be laid on the Table of the Sabha as soon as it is received from them.

**Trunk Calls to Places not connected with  
direct Dialling System**

6970. SHRI SITARAM KESRI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether it is a fact that trunk calls to places which are not connected by the direct dialling system involved a very long time;

(b) whether it is also a fact that these delays are due to technical inadequacies as well as personal inefficiency; and

(c) if so, the steps Government propose to take to improve the situation?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) It is not a fact that all trunk calls in places not connected by direct dialling systems are subject to very long delays.

(b) Delays suffered by calls may sometimes be due to technical inadequacy of

personal inefficiency but, by and large, are due to insufficiency of plant on some routes.

(c) Delays in the disposal of trunk calls in all the routes of the country which include both direct dialling as well as manual, are closely watched by the Department. Additional trunk circuits are provided on these routes by installations of open-wire carrier systems, co-axial cables systems or Microwave relay systems according to the plan of the department and subject to the availability of resources.

#### **Tripartite Meeting on Code re gheraos**

6971. SHRI SITARAM KESRI : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government propose to convene a tripartite meeting of trade unions, employers and Government to discuss and formulate a code regarding Gheraos by workers; and

(b) if so, when the proposal is likely to be finalised?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) :

(a) The Standing Labour Committee at its 26th Session held in May 1967 has already disapproved of gheraos, as a means for resolving industrial disputes. There is no need for a further tripartite meeting for the purpose.

(b) Does not arise.

#### **Import of Skimmed Milk**

6972. SHRI PREM CHAND VERMA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that huge quantities of skimmed milk will be imported during 1968-69 to meet the requirements of various milk schemes in the country including the Delhi Milk Scheme;

(b) if so, the total quantity to be imported and from which countries and how much quantity has been earmarked for the Delhi Milk Scheme; and

(c) whether it will be possible to meet the needs of Delhi with this import of skimmed milk powder and if not, the steps

being taken to increase supply of milk in Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) A large quantity of skimmed milk powder will have to be imported in 1968-69 to maintain the level of milk distribution by Public Sector dairies, particularly during the lean season.

(b) The total quantity to be imported has not yet been decided finally. The following quantities of skim milk powder are being imported from the countries indicated below :—

New Zealand	1,000 tonnes.
Bulgaria	528.615 tonnes.

Steps are being taken to import 3819.00 tonnes of skim milk powder from Denmark. Negotiations are in progress for import of additional quantities. Over and above this, 3,396 tonnes of skim milk powder are expected through aid from World Food Programme.

It is intended to allot about 3,200 tonnes during 1968-69 to Delhi Milk Scheme.

(c) The milk powder will be sufficient for the Delhi Milk Scheme to meet its existing commitment.

Action is being taken to augment milk supply to Delhi Milk Scheme by intensifying procurement and production of milk from the milk shed areas of Delhi Milk Scheme.

#### **Wheat Supply to Nepal**

6973. SHRI PREM CHAND VERMA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government have undertaken to supply wheat to Nepal during 1968-69;

(b) if so, how much quantity will be exported and at what price;

(c) whether the export of wheat will be done on Government-to-Government level or through trade channels; and

(d) the quantity of wheat or other foodgrains which were exported to Nepal during 1967-68 and whether the supplies have since been completed?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir.

(b) 10,000 tonnes at the rate of Rs. 67/- per quintal F.O.R. destination Railways Station in India.

(c) Government to Government level.

(d) No wheat or other foodgrains as such were exported to Nepal during 1967-68. However, 450 tonnes of indigenous wheat seeds were supplied to Nepal Government in 1967. In addition, 609 tonnes of imported wheat were allotted to Flour Mills in West Bengal for manufacture and supply of maida and atta to Nepal Government.

#### Ernakulam Telephone Exchange

6974. SHRI A. SREEDHARAN : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether it is a fact that the construction of Ernakulam Telephone Exchange has been delayed by five years because of administrative delays ;

(b) if so, whether Government have enquired into the matter and fixed the responsibility for the administrative delay ; and

(c) the steps taken to complete the installation of the Telephone Exchange ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) There has been some unavoidable delay due to circumstances beyond the control of the Department. Tenders for the work had to be called more than once. There were also some difficulties due to (i) available space being extremely cramped and existing structure (in which the present exchange is being worked) being too close, thus hampering construction work ; (ii) poor nature of the soil necessitating pile driving work to be done by specialised agencies. The super-structure work had to be taken up by separate contractors only after completion of pile foundation work.

(b) Does not arise.

(c) Originally the exchange was expected to be ready by the middle of 1968.

However, due to delays in receipt of some of the equipment, and due to certain improvements having to be carried out based on our experience with similar equipment the exchange is now expected to be ready by end of 1968-69.

#### Telephone Connections in Kerala P & T Circle

6975. SHRI A. SREEDHARAN : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of applications for new telephone connections received in Kerala P & T Circle during 1967 ;

(b) the number of new telephone connections installed during the above period ;

(c) how many out-of-turn telephone connections were given ; and

(d) the principle adopted in sanctioning out-of-turn telephone connections ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) 5,360 ;

(b) 3,202.

(c) 115.

(d) Out-of-turn connections are sanctioned on a restricted basis on the recommendations of the Telephone Advisory Committees where such Committees are functioning and at the discretion of the P.M.G. at other stations on merits of each case.

#### गन्ने तथा गेहूँ का उत्पादन

6976. श्री श्री० प्र० त्यागी : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि इस वर्ष कृषकों के लिये गेहूँ के मूल्यों की तुलना में गन्ने तथा मुद्दे के मूल्य अधिक लाभप्रद तथा उत्साहवर्धक रहे हैं ;

(ख) यदि हाँ, तो क्या कृषकों के अगले वर्ष गेहूँ उमाने की बजाये गन्ने की अधिक महत्व देने की सम्भावना है ; और

(ग) यदि हाँ, तो देश की आवश्यकताओं के अनुसर होने में संतुलन बनाये रखने के लिये सरकार ने क्या कार्यवाही की है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मन्त्रालय में राज्य-मन्त्री (श्री अन्ना-साहिब शिन्दे) : (क) जी, हाँ।

(ख) यह दोनों फसलों की प्रति हैक्टर पैदावार और एक वर्ष में उसी भूमि पर उगाई जा सकने वाली अन्य फसलों की पैदावार पर भी निर्भर करेगा।

(ग) वर्तमान संकेतों के अनुसार, गन्ना तथा गेहूँ के बीच सन्तुलन गेहूँ के प्रतिकूल हो जायेगा।

### स्मृति डाक टिकटें

6977. श्री ओ० प्र० त्यागी : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार सरदार भगत सिंह, श्री राम प्रसाद बिस्मिल तथा श्री अशफाकुल्ला जैसे महान् क्रान्तिकारियों की स्मृति में डाक टिकट जारी करने का है;

(ख) यदि हाँ, तो उन क्रान्तिकारियों के नाम क्या हैं, जिनकी स्मृति में सरकार ने डाक टिकट जारी करने का निर्णय किया है; और

(ग) यदि उपरोक्त भाग (क) का उत्तर नकारात्मक हो, तो उसके क्या कारण हैं ?

संसद-कार्य विभाग तथा संचार विभाग में राज्य-मन्त्री (श्री इ० कु० गुजराल) : (क) से (ग). भगत सिंह के सम्मान में किसी उपयुक्त अवसर पर डाक-टिकट जारी करने का प्रस्ताव सरकार के विचाराधीन है।

### सहकारी खेती

6978. श्री ओ० प्र० त्यागी : क्या खाद्य तथा कृषि मंत्री 22 फरवरी, 1968 के अत-रंकित प्रश्न संख्या 1612 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) इसराइल की सहकारी खेती की कार्य प्रणाली के अध्ययन के आघार पर सहकारी खेती में किये गये परिवर्तनों के परिणामस्वरूप दूसरी पंचवर्षीय योजना की तुलना में तीसरी पंचवर्षीय योजना में कितनी अधिक सफलता प्राप्त हुई है; और

(ख) यदि यह सफलता आशानुकूल नहीं है तो इसके क्या कारण हैं और सरकार द्वारा इस सम्बन्ध में क्या अग्रतर कार्यवाही की गई है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मन्त्रालय में राज्य-मन्त्री (श्री एम० एस० गुरुपदस्वामी) : (क) व (ख). 1959-1960 में इसराइल का दौरा करने वाली अध्ययन टोली ने अपनी रिपोर्ट में यह कहा था कि इसराइल के अनुभव की इस प्रश्न से कोई सम्बद्धता नहीं है कि क्या अब तक एक व्यक्ति स्वामित्व के आघार पर भूमि पर खेती करने वाला कृषक वर्ग संयुक्त प्रबन्ध के लिये भूमि पूल करना स्वीकार करेगा। द्वितीय पंचवर्षीय योजना के समय से भारत में सहकारी खेती में भूमि पूल करने और संयुक्त प्रबन्ध अनिवार्यतः शामिल हैं। तीसरी पंचवर्षीय योजना में प्रायोगिक प्रायोजना कार्यक्रम भारत सरकार द्वारा स्थापित कार्यकारी दल की शिफारिशों पर आघारित था। इस कार्यक्रम को तैयार करते समय इसराइल की सहकारी खेती की विशेष बातों को ध्यान में रखा गया था, किन्तु इसराइल के अनुभव के आघार पर कोई परिवर्तन नहीं किए गए थे। इस बात का अध्ययन कि सहकारी खेती की प्रायोगिक प्रायोजनायें कहाँ तक सफल हुई हैं, भारत सरकार द्वारा स्थापित निदेशन समिति (गाडगिल समिति) ने किया था। 1965 में भारत सरकार को पेश की गई अपनी रिपोर्ट में समिति ने कहा है कि प्रायोगिक प्रायोजनाओं के परिणामस्वरूप सम्भावित विकास के कुछेक क्षेत्र अथवा समूह विकसित हुए हैं। इन क्षेत्रों में कार्यक्रम ने उत्पादन बढ़ाने और भावी विकास के लिए सम्भाव्यताएँ पैदा करने में अपनी क्षमता प्रदर्शित की है। अन्य क्षेत्रों में यह कार्यक्रम अभी विकसित होना है।

### Direct Telephone Line to Cochin

6979. SHRI VASUDEVAN NAIR : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether Government have received a representation from the Telephone Sub-

scribers' Association, Palai, Kerala State, to have a direct telephone line to Cochin ; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) Yes. A representation dated 11.3.68 asking for a direct telephone line from Palai to Cochin has been received from Meenachil Telephone Subscribers' Association of Palai.

(b) A trunk call from Palai to Cochin is normally established by the operator dialling through the Kottayam MLOD Centre from which access to Cochin Automatic exchange has been provided. These calls are being disposed of without any undue delay.

The average daily trunk traffic between Palai and Cochin is of the order of 25 calls for which no direct circuit is justified. Provision of more auto links between Palai-Kottayam-Cochin is under examination.

#### Revitalisation of Community Development Projects

6980. SHRI R. BARUA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that the Community Development projects in the country are not functioning properly due to indifferent attitude of certain State Governments on these programmes ; and

(b) if so, whether Government have finalised the scheme to revitalise the working of these community projects in the country ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI M. S. GURUPADASWAMY) : (a) and (b). Due to paucity of resources and shifts in programme priorities, States have not been able generally to accommodate full outlays for the Community Development Programme within the State Plan ceilings. This, along with other issues relating to future approaches to Community Development, is still under discussion with the States.

#### Development of Posts and Telegraphs in Vidarbha Region

6981. SHRI DEORAO PATIL : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether Government are in receipt of the resolutions, passed by the Conference of the representatives of all the political parties leading citizens and representatives of several organisations held in Nagpur on the 3rd March, 1968 regarding the problems of Vidarbha region in respect of Posts and Telegraphs development ; and

(b) if so, what are their main demand and Government's reaction thereto ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) No.

(b) Does not arise.

#### Seed Farm in Tamil Nadu

6982. SHRI MAYAVAN :  
SHRI DHANDAPANI :  
SHRI CHITTYBABU :  
SHRI SUBRAVELU :  
SHRI KAMALANATHAN :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether any seed farm is likely to be set up in Tamil Nadu ; and

(b) if so, the details thereof and financial implications thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) and (b). There was a proposal to set up a Central State Farm in the Kudumiamalai forest area near Pudukkottai in Madras State for seed production but the State Government stated that they would set up a farm themselves in that area. This Farm has already been set up by the State Government in a compact block of 1000 acres in the first instance. This farm is for food-grains production.

There is also a provision of Rs. 35 lakhs in the State Plan for 1968-69 for setting up Seed Farms and Stores.

**Shortage of Pulses in South India**

6983. SHRI MAYAVAN :  
SHRI C. CHITTIBABU :  
SHRI DEIVEEKAN :  
SHRI SUBRAVELU :  
SHRI KAMALANATHAN :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that there is an acute shortage of pulses in the Southern States ;

(b) whether Government propose to lift the restrictions on the movement of pulses from one State to another to ease the situation ; and

(c) whether Government's attention has been drawn to statement of the Food Minister of Madras, who has criticised the unhelpful attitude of the Union Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) The Southern States are generally deficit in gram (which is considered as pulse there) and other pulses.

(b) There have been no restrictions on the movement of pulses other than gram except from Bihar. Movement of gram has also been made free throughout the country with effect from 28th March, 1968.

(c) A reference has been made to the Government of Madras and their reply is awaited.

**Selection Grade Posts in P & T Department**

6984. SHRI MAYAVAN :  
SHRI DHANDAPANI :  
SHRI DEIVEEKAN :  
SHRI NARAYANAN :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) the total number of posts allotted in 1/3 selection in the Selection Grade in the Posts and Telegraphs Department during the period from the 1st October, 1963 to 31st December, 1966 ;

(b) the total number of posts filled up by the Posts and Telegraphs Department in 1/3 selection by the Scheduled Caste and

Scheduled Tribes official during the above period ;

(c) the total number of posts filled by other communities during the above period ;

(d) whether some Social Welfare Organisations and the Depressed Class League represented to his Department to uphold the orders regarding 1/3 selection in the P & T Department ; and

(e) the steps taken on such representations ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) to (e). Information asked for is being collected and will be placed on the Table of the Lok Sabha.

**टेलीफोन केन्द्रों के कर्मचारियों के लिये विश्राम-गृह**

6985. श्री रामावतार शास्त्री : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि डाक तथा तार के महानिदेशक ने सभी टेलीफोन केन्द्रों में काम करने वाले कर्मचारियों के लिये विश्राम गृहों की व्यवस्था करने के आदेश जारी किये हैं ;

(ख) यदि हां, तो बिहार में किन-किन टेलीफोन केन्द्रों में विश्राम गृहों की व्यवस्था की गई है और किन-किन केन्द्रों में ऐसी व्यवस्था नहीं की जा सकी है और इसके क्या कारण हैं ; और

(ग) इन केन्द्रों में विश्राम गृहों की व्यवस्था करने में कितना समय लगने की संभावना है ?

संसद-कार्य विभाग तथा संचार विभाग में राज्य-मंत्री (श्री इ० कु० गुजराल) : (क) उन सभी बड़े टेलीफोन एक्सचेंजों में जहाँ आधीरात के बाद या लगभग आधीरात के समय कर्मचारी ड्यूटी पर आते हैं या ड्यूटी से जाते हैं, विश्राम कक्षा की व्यवस्था करने के आदेश मौजूद हैं ।

(ख) (i) निम्नलिखित स्थानों पर टेली-



फोन एक्सचेंजों में विश्राम-कक्षों की व्यवस्था की गई है :—

पटना, गया, डालमियानपर, धनबाद, रांची, जमशेदपुर, डाल्टनगंज, बिहार-शरीफ, बक्सर, भागलपुर, साहिबगंज, छपरा, दरभंगा, लहेरिया-सराय, कटिहार, मुजफ्फरपुर, समस्तीपुर, कोरबैसगंज, पूर्णिया तथा सिवान ।

(ii) स्थान उपलब्ध न होने के कारण निम्नलिखित स्थानों पर विश्राम-कक्षों की व्यवस्था नहीं की जा सकी है :—

हजारीबाग, चाइबासा, भूमरी-तलैया, सासाराम, देवगढ़, गिरीडीह, तथा रामगढ़ ।

(iii) बिहार में शेष टेलीफोन एक्सचेंज छोटे एक्सचेंज हैं और वहां विश्राम कक्ष की व्यवस्था करना आवश्यक नहीं है ।

(ग) हजारीबाग, चाइबासा, भूमरी-तलैया, सासाराम तथा देवगढ़ टेलीफोन एक्सचेंजों में विश्राम-कक्षों की व्यवस्था एक वर्ष के भीतर हो जाएगी । गिरीडीह में नई विभागीय इमारत बन जाने पर विश्राम कक्ष की व्यवस्था की जायेगी और रामगढ़ में तब की जायेगी ज्योंही किराये की इमारत में अतिरिक्त स्थान की व्यवस्था होगी ।

#### मध्य प्रदेश में टेलीफोन

6986. श्री हुकूम चन्द कच्छबाय : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) 1965-66 और 1966-67 में मध्य-प्रदेश के उज्जैन, इन्दौर, धार, देवास और शाजापुर जिलों में कितने टेलीफोन लगाये गये हैं ;

(ख) टेलीफोन लगाने के लिये इन जिलों में सरकार को कितने प्रार्थना-पत्र प्राप्त हुए ; और

(ग) कितने प्रार्थना-पत्र अभी तक अनिश्चित पड़े हैं ?

संसद-कार्य विभाग तथा संचार विभाग में राज्य-मंत्री (श्री इ० कु० गुजराल) :

(क) उज्जैन 337  
इन्दौर 241

धार 64  
देवास 80  
शाजापुर 40

(ख) उपर्युक्त दो वर्षों के दौरान प्राप्त आवेदन पत्रों की कुल संख्या इस प्रकार है :—

उज्जैन 365  
इन्दौर 1244  
धार 64  
देवास 80  
शाजापुर 45

(ग) इन जिलों में प्रतीक्षा सूची सम्बन्धी अधुनातम स्थिति इस प्रकार है :—

उज्जैन 100  
इन्दौर 5349  
धार 6  
देवास 18  
शाजापुर 4

#### मध्य प्रदेश में टेलीफोन

6987. श्री हुकूम चन्द कच्छबाय : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) मध्य प्रदेश में उज्जैन, इन्दौर, और देवास जिलों में इस समय कितने टेलीफोन काम कर रहे हैं ;

(ख) उनमें से कितने टेलीफोन गैर-सरकारी व्यक्तियों के पास हैं और कितने सरकारी भवनों में हैं ; और

(ग) गत दो वर्षों में उन जिलों में कितने टेलीफोन लगाये गये हैं ?

संसद-कार्य विभाग तथा संचार विभाग में राज्य-मंत्री (श्री इ० कु० गुजराल) :

(क) उज्जैन 1,086  
इन्दौर 3,589  
देवास 214

(ख) गैर सरकारी सरकारी व्यक्तियों के भवनों में पास

उज्जैन 913 173  
इन्दौर 3110 479  
देवास 180 34

(ग) उज्जैन	245
इन्दौर	160
देवास	65

उपर्युक्त आंकड़े 1966-67 और 1967-68 के लिए हैं।

### दिल्ली में राशन जोन

6988. श्री हुकम चन्द कछवाय : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली नगर में कितने जोन बनाये गये हैं ;

(ख) प्रत्येक जोन में कितने कर्मचारी काम कर रहे हैं ; और

(ग) उनमें राजपत्रित और अराजपत्रित अधिकारियों की संख्या कितनी कितनी है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मन्त्रालय में राज्य-मंत्री (श्री अन्ना-साहिब शिन्दे) : (क) दिल्ली में अप्रैल, 1968 में राशनिंग क्षेत्र समाप्त कर दिये गए हैं और अब सारे शहर का एक क्षेत्र बना दिया गया है।

(ख) और (ग). कर्मचारियों की कुल संख्या 775 है जिसमें 27 राजपत्रित और 748 अराजपत्रित कर्मचारी हैं।

### दिल्ली में डाक्टरों के लिये चीनी का विशेष कोटा

6989. श्री हुकम चन्द कछवाय : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार दिल्ली के गैर-सरकारी डाक्टरों को दवाइयां बनाने के लिये चीनी का विशेष कोटा देने की किसी योजना पर विचार कर रही है ; और

(ख) यदि हां, तो उन्हें कम से कम तथा अधिक से अधिक चीनी का किन्ना कोटा दिया जायेगा तथा यह कोटा कब दिया जायेगा ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मन्त्रालय में राज्य-मंत्री (श्री अन्ना-साहिब शिन्दे) :

(क) जी नहीं।

(ख) प्रश्न ही नहीं उठता।

### राजपत्रित अधिकारियों के निवास गृहों में टेलीफोन

6990. श्री निहाल सिंह : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि राजधानी में राजपत्रित अधिकारियों के निवास गृहों में सरकार द्वारा टेलीफोन लगाये गये हैं ;

(ख) यदि हां, तो वर्ष 1966-1967 और 1968 में क्रमशः उन टेलीफोनों के कितने रुपये के बिलों का भुगतान किया गया ;

(ग) एक अधिकारी को प्रतिदिन कितने ट्रंक काल करने की इजाजत है ;

(घ) क्या सरकार ने उक्त अधिकारियों के सरकारी निवास गृहों पर लगाये गये टेलीफोनों से गैर-सरकारी टेलीफोन काल करने पर कोई प्रतिबन्ध लगाया है अथवा लगाने का विचार है ; और

(ङ) यदि नहीं, तो इसके क्या कारण हैं ?

संसद-कार्य विभाग तथा संचार विभाग में राज्य-मंत्री (श्री इ० कु० गुजराल) :

(क) जी हां, लेकिन सभी राजपत्रित अधिकारियों के घरों पर नहीं।

(ख) सूचना एकत्र की जा रही है और उसके संकलन के बाद उसे लोक सभा पटल पर रख दिया जाएगा।

(ग) से (ङ). सरकारी काम के लिए की जाने वाली ट्रंक कालों की संख्या के बारे में कोई प्रतिबन्ध नहीं है। वहाँ तक स्थानीय कालों का सम्बन्ध है, 8 सितम्बर, 1967 तक किसी प्रकार का प्रतिबन्ध नहीं था। 8 सितम्बर, 1967 को प्रत्येक तिमाही के लिए 1500 कालों (उन ति.शुल्क कालों

को छोड़ कर जिनकी अनुमति डाक-तार विभाग द्वारा दी जाती है) की सीमा निर्धारित करने से सम्बन्धित आदेश जारी कर दिए गए और ऐसी व्यवस्था कर दी गई कि इस सीमा के बाढ़ की जाने वाली कालों पर शुल्क लिया जाए। फिर भी प्रचालन सम्बन्धि आवश्यकताओं को ध्यान में रखते हुए डाक-तार विभाग के अधिकारियों के लिए प्रत्येक तिमाही में 2000 कानों (निःशुल्क कालों को छोड़ कर) की सीमा निर्धारित की गई है।

#### Dandakaranya Development Authority

6991. SHRI P. R. THAKUR : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether one of the directive principles of the Dandakaranya Scheme is an integrated development of the area in the interests of the present and future inhabitants of the area;

(b) if so, whether it is a fact that the main impediment in the achievement of this objective and also the principal reason for the slow and halting progress of the Project is the unworkable administrative structure of the Dandakaranya Development Authority;

(c) whether it is also a fact that the real powers lie with the various State Governments concerned resulting in the consequent lack of powers of the Dandakaranya Development Authority;

(d) whether the efforts so far made by the Central Government to get the appropriate delegation of powers from the State Governments have met with the necessary extent of success; and

(e) if not, whether there is any proposal to create a centrally administered area in Dandakaranya to achieve the objective?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN) : (a) to (d). The Dandakaranya Development Scheme has been taken up for the resettlement of displaced persons from East Pakistan in Dandakaranya and for the integrated development of the area with particular regard to the promotion of the interests of the area's tribal popula-

tion. The Central Government have set up the Dandakaranya Development Authority consisting of representatives of the Central Government and the two State Governments concerned with the area viz. Madhya Pradesh and Orissa, besides West Bengal, to implement the Scheme.

The Authority carries out surveys, undertakes land reclamation and development, executes roads and irrigation schemes and sets up villages, schools and hospitals required for displaced persons. The necessary administrative co-ordination and issue of administrative orders required for carrying out the decisions of the Authority are readily arranged by the State Governments concerned.

There are certain spheres wherein the powers to take action are inherent in the State authorities under the relevant Laws, such as Land Acquisition Act, the State Irrigation Act, etc. In such cases powers are exercised by the State authorities to meet the work programmes of the D.D.A., and wherever necessary, the question of delegation of powers to the D.D.A. or exemption is taken up with the State Governments. By and large, the arrangements have been satisfactory.

(e) There is no such proposal.

#### Employment Exchanges in Madhya Pradesh

6992. SHRI G. C. DIXIT : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the number of educated and uneducated persons seeking employment through Employment Exchanges in East Nimad and Hoshangabad Districts in Madhya Pradesh at the end of April, 1967;

(b) the number of graduates and post-graduates amongst them;

(c) the number of persons belonging to the Scheduled Castes, Scheduled Tribes and other backward classes amongst them; and

(d) the measures being taken by Government to remove unemployment amongst these educated persons?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI S. C. JAMIR) : (a) to (c). Available informa-

tion is given in the statement laid on the Table of the House. [Placed in Library. See No. LT 840/68].

(d) Various development programmes in Madhya Pradesh State Plan as well as the Central Plan are expected to provide increasing employment opportunities for the unemployed including the educated persons.

#### Scarcity Areas in Madhya Pradesh

6993. SHRI G. C. DIXIT : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether the Tribal Advisory Council has alleged inadequate relief measures in the scarcity areas of Tribal Regions in Madhya Pradesh; and

(b) if so, the assistance rendered by Government to the Madhya Pradesh Government for relief measures during 1967-68?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) The Tribes Advisory Council complained in April, 1967 that the relief measures in scarcity areas of tribal regions in Madhya Pradesh were inadequate. Large scale relief measures were subsequently undertaken by the State Government. With the improvement in the situation, the relief measures were gradually brought to a close towards the end of November, 1967. Government of India have not received any report subsequently about the appearance of scarcity conditions in the State.

(b) The Ministry of Finance sanctioned Rs. 3 crores as grants and Rs. 8 crores as loans for relief operations; the Ministry of

Food and Agriculture sanctioned short-term loans totalling Rs. 48.92 crores for purchase of Agricultural inputs like seeds, fertilisers and pesticides. The State Government were also allotted the following gift articles for free distribution :

Milk powder	853.45 tonnes
Wheat	5,500 tonnes
Barley	750 tonnes
Maize	4,000 tonnes
Beans	100 tonnes
Dehydrated potatoes	20,000 lbs.
Raisins	18.5 tonnes

One truck has also been allotted to the State Government for use in relief operations.

#### Educated Unemployed Persons in Madhya Pradesh

6994. SHRI G. C. DIXIT : Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) the number of educated unemployed persons enrolled in the Employment Exchanges in Madhya Pradesh State during 1966-67 ;

(b) the number of Scheduled Castes and Scheduled Tribes candidates among them ;

(c) how many of them are technically qualified ; and

(d) how many of them were employed through Employment Exchanges and the numbers of technically qualified and Scheduled Castes and Scheduled Tribes persons, separately ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI S. C. JAMIR) : (a) to (d). Available information is given in the statement below :

Category of applicants	Number of registrations effected during January to December, 1966	Number of placements effected during January to December, 1966
(1)	(2)	(3)
Educated job-seekers (Matriculates and above)	1,09,066	15,050
All categories of Scheduled Castes (including illiterates)	28,709	3,865
All categories of Scheduled Tribes (including illiterates)	14,067	2,352
Technically qualified applicants	Not available	4,817

Note : 1. Statistics of educated job-seekers (Matriculates and above) are collected at half-yearly intervals ending June and December.

2. Separate figures of registrations effected in respect of Educated Scheduled Caste and Scheduled Tribe applicants and those technically qualified are not collected from the Employment Exchanges.

**Long-term Loan to Farmers in  
Madhya Pradesh**

6995. SHRI G. C. DIXIT : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the amount allocated for advancing long-term loans to the farmers for agricultural purposes in Madhya Pradesh during 1967-68 ;

(b) whether the commercial banks have also advanced loans to the farmers during the above period ; and

(c) if so, their number ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) A programme of raising Rs. 250 lakhs through debentures of the Madhya Pradesh State Cooperative Land Development Bank Ltd. was approved for purposes of advancing long-term loans to the farmers in Madhya Pradesh during 1967-68.

(b) In the debenture floatation programme, the contribution of the commercial banks is expected to be of the order of Rs. 49.48 lakhs ; there is however no information regarding any direct long-term loans to farmers by the commercial banks.

(c) Information regarding the number of commercial banks supporting the debenture floatation programme or the number of farmers receiving loans is not readily available.

**Dandakaranya Project**

6996. SHRI P. R. THAKUR : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the development of the Dandakaranya region was proposed to be undertaken in more than one phase ;

(b) if so, whether the first phase of development has been completed and when the next phase or phases are likely to be undertaken ;

(c) the broad outlines of the new phases of such developments ;

(d) whether there is any proposal to include the adjoining areas offered by

Andhra Pradesh and Maharashtra for the rehabilitation of East Pakistan displaced persons in the project area proper ; and

(e) if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN) : (a) The Dandakaranya Development Scheme was set up in 1958 with the object of resettlement of displaced persons from East Pakistan in Dandakaranya and for the integrated development of the area with particular regard to the promotion of the interests of the area's tribal population.

The first phase of the scheme sanctioned at a cost of Rs. 17.70 crores covering movement and resettlement of 12,000 families (7,000 agriculturist and 5,000 non-agriculturist) for the period ending March, 1961 was approved in 1959. However, owing to various reasons, the programme of movement was delayed and 2,118 families were resettled during the period ending March, 1961. Subsequently, further resettlement has taken place and as at the end of January, 1968, 10,913 families were in position.

(b) and (c). The implementation of the Dandakaranya Development Scheme is a continuous process. Additional items of development are planned from time to time according to requirements and resources available.

(d) No.

(e) Does not arise.

**Dandakaranya Project**

6997. SHRI P. R. THAKUR : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the total amount so far spent by Government on the relief and rehabilitation of East Pakistan displaced persons over the Dandakaranya Project ;

(b) the amount spent by the Central Government over the rehabilitation of the tribal population of the region ;

(c) the total amount invested so far by the Central Government in various projects/schemes in the Project region ; and

(d) whether, under the existing agree-

ment with the concerned State Governments, there is any provision or scope for getting any return on the Central investments ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D.R. CHAVAN) : (a) Rs. 14.99 crores upto 31st December, 1967.

(b) Rs. 4.31 crores upto 31st December, 1967.

(c) Upto the end of December, 1967, the total amount spent on general development was Rs. 6.50 crores.

(d) It has been proposed that (i) roads taken up by the Dandakaranya Development Authority for improvement/construction would be transferred back to the State Government concerned free of cost after these have been completed ; (ii) the permanent buildings such as hospitals, schools and primary health centres constructed by the Dandakaranya Development Authority would be transferred to the State Governments concerned free of cost if they agree to run these services as State schemes, and (iii) the project buildings such as administrative blocks and residential quarters constructed by the Dandakaranya Development Authority would be handed over to the State Governments on their paying the value thereof to the Government of India.

The terms and conditions for transfer of irrigation projects constructed by the Dandakaranya Development Authority to the State Governments are under consideration in consultation with the concerned State Governments.

अनुसूचित जातियों के भूमिहीन व्यक्तियों के लिये भूमि

6998. श्री झोंकार लाल बेरबा : क्या साक्ष तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या अनुसूचित जातियों के भूमिहीन व्यक्तियों को खुद काश्तकारी के लिए भूमि देने की किसी योजना पर सरकार विचार कर रही है ;

(ख) यदि हाँ, तो यह योजना कब तक क्रियान्वित की जावेगी ; और

(ग) यदि नहीं तो उसके क्या कारण हैं ?

साक्ष, कृषि, सामुदायिक विकास तथा सहकार मन्त्रालय में राज्य-मन्त्री (श्री अन्नासाहिब शिन्दे) : (क) भूमिहीन कृषि श्रमिकों के विकास के लिए, जिनमें अनुसूचित जातियों के व्यक्ति शामिल हैं, केन्द्र द्वारा प्रायोजित कार्यक्रम तथा स्टेट प्लानों के अन्तर्गत खेती योग्य बेकार भूमि के निवृत्तन हेतु पहले ही योजनाएँ क्रियान्वित की जा रही हैं ।

(ख) तथा (ग) प्रश्न ही नहीं होते ।

#### Production of Oil Seeds

6999. SHRI M. L. SONDHI : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the production of various kinds of oil seeds in the country during the past five years ;

(b) whether some of the areas have discontinued growing oil seeds ; and

(c) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) The total production of the five major oil seeds, viz., groundnut, castor, rapeseed-mustard, sesamum and linseed, in the country during the past five years is indicated below :—

Year	Production in '000 tonnes
1962-63	7,388
1963-64	7,133
1964-65	8,458
1965-66	6,346
1966-67	6,489

(b) No, Sir.

(c) Does not arise.

#### Agricultural Development Corporation

7000. SHRI R. BARUA :  
SHRI K. SURYANARAYANA :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether the Ford Foundation has

extended an aid of Rs. 50 crores to set up an Agricultural Development Corporation in India ; and

(b) if so, how far the scheme is being implemented ?

**THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) :** (a) No, but a proposal has been formulated, in consultation with the Ford Foundation, to set up Agricultural Development Corporations for the integrated development of certain areas with assured irrigation in the States of Bihar, Madhya Pradesh and Mysore. The exact requirements of funds to be met by the State and the Centre have not been worked out so far.

(b) Detailed proposals in this behalf are awaited from the State Governments.

#### Telephone Connections in Ahmedabad City

7001. **SHRI R. K. AMIN :**  
**SHRI D. R. PARMAR :**  
**SHRI RAMCHANDRA**  
**J. AMIN :**

Will the Minister of COMMUNICATIONS be pleased to state :

(a) the total number of demands for telephone connections in Ahmedabad city received by the Telephone Department during 1964-65, 1965-66 and 1966-67 ;

(b) the number of telephone connections granted and given, year-wise ;

(c) whether these demands are pending for more than three years and if so, the details thereof, year-wise ; and

(d) the amount deposited in the Department by the applicants seeking telephone connections ?

**THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) :**

(a) 1964-65	1054
1965-66	1160
1966-67	2061
(b) 1964-65	755
1965-66	1528
1966-67	591

(c) The total demands pending for over three years at the end of each year are as under :—

1964-65	537
1965-66	2436
1966-67	4643

(d) There are no cases pending where the money has been deposited and telephone connections have not been given.

#### Telephone Line, in Villages in Mehsana District

7002. **SHRI R. K. AMIN :**  
**SHRI D. R. PARMAR :**  
**SHRI RAMCHANDRA**  
**J. AMIN :**

Will the Minister of COMMUNICATIONS be pleased to state :

(a) the names of villages in Mehsana District, Gujarat State, which asked for telephone lines from the Telephone Exchange during the last five years, year-wise; and

(b) the names of those connected with the telephone lines during this period, year-wise ?

**THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) :** (a) Number of villages in Mehsana District which asked for the telephone lines during the last five years is as follows :

1963	2
1964	16
1965	32
1966	59
1967	55
Total	164

Names are given in the list placed on the Table of the House. [Placed in Library See No. LT—841/68.]

(b) Names of villages connected with Telephone lines are given below year-wise :—

Name	Year
1. Nijampura	1965
2. Langhanaj	1966
3. Unava-Bavla	-do-
4. Vaval	-do-
5. Yusufpur	-do-
6. Valana	-do-

7. Sertha	1966
8. Harsidhpura	1967
9. Limbodra	-do-
10. Amarpura	-do-
11. Malekpura	-do-
12. Kahipur	-do-
13. Sandh	-do-
14. Kansar	-do-

#### Telephone Directory for Ahmedabad

7003. SHRI R. K. AMIN :  
SHRI D. R. PARMAR :  
SHRI RAMCHANDRA  
J. AMIN :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether it is a fact that the Telephone Directory for Ahmedabad city has not been revised and published for the last two years ;

(b) if so, the reasons therefor ; and

(c) when it is likely to be revised and published ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) No. During the last two years, the directory for the Ahmedabad City was revised and brought out in June, 1966 and April 1967.

(b) and (c) Do not arise.

#### Telephone Connections to Villages from Telephone Exchange in Cities

7004. SHRI R. K. AMIN :  
SHRI D. R. PARMAR :  
SHRI RAMCHANDRA  
J. AMIN :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether any directive has been issued for giving telephone connections to the villages from Telephone Exchange in the cities ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) and (b). Telephone connections to villages near the

cities within a distance of 6 Kms in case of metered systems and 5 Kms in case of flat rate systems are given in the normal course. Connections required beyond these distances are provided on additional charge if technically feasible. In case the capital cost of providing connections is high, such connections are provided on rent and guarantee terms calculated on capital cost basis.

In rural areas, the telephone facility is normally provided at a place if the scheme is remunerative. However, for progressively extending the facilities to rural areas, a policy has been evolved by which Public Call Offices are being opened even on loss basis at certain categories of stations subject to an overall limit of loss not exceeding Rs. 40 lakhs during a period of 5 years commencing from 1st April 1966. The categories of stations are as follows :

- (i) District and Sub-Divisional Head-quarter Towns.
- (ii) Tehsil and corresponding Head-quarter Towns.
- (iii) Sub-Tehsils.
- (iv) Places with a population of 20,000 or more and at places in Urban areas with a population of 10,000 or more.
- (v) Remote localities—100 P.C.Os to be opened. Such places shall be defined as places beyond 40 KMs from the nearest telephone exchange.
- (vi) (a) Tourist Centres including Pilgrim Centres and  
(b) Agriculture and Irrigation Project sites and Townships.

The number of Offices under category (vi) shall be restricted to 100 P.C.Os.

At all other places, telephone facility can be provided on guarantee basis if some interested party is willing to indemnify the Department against the loss.

#### Scarcity Areas

7005. SHRI B. K. DASCHOWDHURY : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the extent of help offered by and



received from abroad so far both through Governmental and non-official agencies for the scarcity areas during 1967-68 ;

(b) the form in which this help has been received ; and

(c) the total quantity supplied to West Bengal out of this ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) ; (a) and (b). A statement showing the assistance received by the Government of India from abroad during the year 1967-68 for relief of scarcity in the country is laid on the Table of the House. [*Placed in Library. See No. LT-842/68.*]

(c) The gifts included large quantities of foodgrains which were merged in the Central pool. The drought affected States were allotted foodgrains for free distribution to the extent required.

The following commodities received as gift were allotted to the Government of West Bengal for free distribution during the year 1967-68 :—

Commodities	Quantity allotted
1. Milk power	1,157.735 tonnes+99 cartons
2. Wheat	5,000,000 tonnes
3. Barley	3,000,000 tonnes
4. Maize	8,094,000 tonnes
5. Dehydrated potatoes	9,470 lbs.

#### Growing Onion along with Sugarcane

7006. SHRI BEDABRATA BARUA :  
SHRI R. R. SINGH DEO :  
SHRI D. N. DEB :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that a farmer of Gurgaon has disclosed to scientists at the Indian Agricultural Research Institute recently that if onion is grown along with sugarcane in the same field there is no threat to either crop from insects and pests ;

(b) if so, whether the scientists have looked into this new experiment ; and

(c) if so, what is their reaction ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, one of the visitors to the Pusa Krishi Vigyan Mela held at the Indian Agricultural Research Institute from 20th to 23rd March, 1968 made the claim indicated in the Question.

(b) This type of inter-cropping has not been examined with specific reference to its effect on pests and diseases.

(c) The suggestion of the farmer is being examined by the scientists of Indian Agricultural Research Institute.

#### Cattle Breed Scheme

7007. SHRI BEDABRATA BARUA :  
SHRI R. R. SINGH DEO :  
SHRI D. N. DEB :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that attempts are being made to improve cattle breed in the country under a Rupees two-crore project ; and

(b) if so, the progress made so far in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) A project at a cost of Rs. 1.87 crores spread over a period of five years has been undertaken at the Central Livestock Research-cum-Breeding Station, Haringhata, District Nadia, West Bengal.

(b) The project has just commenced (27.12.67).

#### Forest Research Institute, Dehra Dun

7008. SHRI BEDABRATA BARUA :  
SHRI R. R. SINGH DEO :  
SHRI D. N. DEB :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that the Government of U.S.A. have sanctioned Rs. 3.25 lakhs for the Forest Research Institute, Dehra Dun, for the improvement of forests ; and

(b) If so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes.

(b) The U.S. Government has agreed to finance a scheme amounting to Rs. 325,952 from out of P.L. 480 funds for research on "Investigations on Mycorrhiza Indian Forest Trees", at Forest Research Institute & College, Dehra Dun for a period of 5 years.

#### Cattle from Australia

7009. SHRI BEDABRATA BARUA :  
SHRI R. R. SINGH DEO :  
SHRI D. N. DEB :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that about 600 cattle are likely to be received from Australia under the Colombo Plan ; and

(b) if so, when they are likely to be received ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir.

(b) (i) The first consignment of 150 exotic cattle was received at Madras on 27.2.1968.

(ii) The second consignment of 150 exotic cattle is expected to reach India sometime in October/November 1968.

(iii) The remaining 300 exotic cattle are expected during the year 1969-70.

#### खुले बाजार में खाद्यान्नों की खरीद

7010. श्री रामचन्द्र शीरप्या : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि केन्द्रीय सरकार का विचार खुले बाजार से खाद्यान्न खरीदने का है ; और

(ख) यदि हां, तो विभिन्न राज्यों में ऐसे

स्थानों के नाम क्या हैं जहाँ इस काम के लिये केन्द्र खोले जा रहे हैं ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मन्त्रालय में राज्य मंत्री (श्री शन्ना साहिब शिन्दे) : (क) सरकार द्वारा विभिन्न लेवी प्राणालियों के अधीन की जा रही अधिप्राप्ति के प्रलावा खुले बाजार में भी खाद्यान्नों की अधिप्राप्ति की जाती है।

(ख) विभिन्न राज्य सरकारों द्वारा स्थापित किए गए केन्द्रों के अतिरिक्त भारतीय खाद्य निगम ने विभिन्न राज्यों में केन्द्र खोले हैं। तथापि, इन केन्द्रों के नामों के बारे में सूचना परन्तु उपलब्ध नहीं है और इसे भारतीय खाद्य नियम और राज्य सरकारों से एकत्रित करना पड़ेगा। इस सूचना के एकत्रित हो जाने पर भी यह इतनी अधिक विस्तृत होगी और इसे एकत्रित करने में जो समय तथा मेहनत लगेगी उससे कोई विशेष लाभ होने की कोई सम्भावना नहीं है।

#### All India Soil and Land Use Survey Organisation

7011. KUMARI KAMALA KUMARI: Will the Minister of FOOD AND AGRICULTURE be pleased to refer to the reply given to Unstarred Question No. 3149 on the 7th March, 1968 and state :

(a) whether along with the proposed bifurcation of the All India Soil and Land Use Survey Organisation, Government are considering to give option to the staff working therein to join the Indian Council of Agricultural Research ; and

(b) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) and (b). As has already been indicated in the Unstarred Question No. 3149 answered on 7th March, 1968, it has been decided in principle that such of the work of the All-India Soil and Land Use Survey Organisation as relates to research in

soil classification, correlation and preparation of soil map of the country, would be transferred to the I.C.A.R. along with the proportionate segment of Soil Survey staff. The details in regard to the actual bifurcation of the staff and the terms and conditions, under which the staff of the All-India Soil & Land Use Survey Organisation to be transferred to the I.C.A.R. are however, under consideration.

#### Oath of Allegiance or Affirmation

7012. SHRI S. R. DAMANI ·  
SHRI RABI RAY :

Will the Minister of LAW be pleased to state :

(a) whether the Election Commission has revised the instructions for making and subscribing an oath of allegiance or affirmation by a candidate on his election to Parliament on the State Legislature ;

(b) if so, the reasons therefor ; and

(c) what are the revised instructions in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI M. YUNUS SALEEM) : (a) Yes, Sir.

(b) The Election Commission had originally by its notifications dated the 2nd January, 1965 authorised only the Returning Officers, Assistant Returning Officers, superintendent of a prison or commandant of a detention camp in which a candidate is confined, as persons before whom a candidate can make and subscribe an oath of allegiance or affirmation. At the time of the last general elections held in February, 1967, some intending candidates who were ill and confined to bed could not take the oath before the above authorised officers. So, on the 25th April, 1967, the Commission revised its earlier notification authorising the medical superintendent in-charge of a hospital and the medical practitioners in respect of the candidates confined to bed in a hospital or elsewhere owing to illness, as persons before whom such candidates can make and subscribe the oath or affirmation. As it was felt that there may be other contingencies also in which a candidate for valid reasons may be unable to appear or prevented from appearing before the Returning Officers or Assistant Returning Officers for the purpose of making and subscribing the oath, the Com-

mission considered that it was necessary that the notification must be more comprehensive to cover all possible contingencies. The Commission had accordingly issued a revised notification on the 18th March, 1968 superseding the previous notifications..

(c) A copy each of the notifications issued in this connection is placed on the Table of the House. [Placed in Library. See No. LT 843, 68.]

#### Cultivation of Land at Lamphel Pat (Manipur)

7013. SHRI NIHAL SINGH : Will the Minister of FOOD AND AGRICULTURE be pleased to refer to the reply given to Unstarred Question No. 401 on the 14th November, 1967 and state :

(a) whether the information regarding the reclamation of land in Lamphel Pat area in Manipur has since been collected ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes.

(b) A statement is laid on the Table of the House. [Placed in Library. See No. LT 844/68].

#### Indian Law Reports

7014. SHRI C. CHITTY BABU : Will the Minister of LAW be pleased to state :

(a) whether it is a fact that the Indian Law Reports are proposed to revised ; and

(b) if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI M. YUNUS SALEEM) : (a) No, Sir.

(b) Does not arise.

#### Procurement of Foodgrains in Manipur and Tripura

7015. SHRI M. MEGHACHANDRA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the total quantity of foodgrains

procured by the Governments of Manipur and Tripura upto the 31st March, 1968 ;

(b) the shortfall in the target of procurement ; and

(c) the steps adopted to achieve the target ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) About 4,400 tonnes of paddy were procured in Manipur upto 31st March, 1968. For Tripura, figures are available only upto 23rd March, 1968 and up to that date, about 2200 tonnes of paddy were procured.

(b) In the targets of kharif procurement recommended by the Agricultural Prices Commission, no separate figures have been recommended in the case of Manipur and Tripura.

(c) Does not arise.

#### Telegram Communications from Imphal to Manipur

7016. SHRI M. MEGHACHANDRA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether it is a fact that telegram communications from Imphal to places outside Manipur take a long time and actually takes nearly a week to reach even Dimapur-Manipur Road, only 133 miles away from Imphal ;

(b) if so, the reasons for the delay ; and

(c) the action taken to improve the line ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) A maximum delay of about 20 hours in transmission of telegrams to and from Imphal has come to notice.

(b) The delay mentioned above is due to interruption of circuits.

(c) A proposal for extending the radio teleprinter working round the clock from Imphal to Gauhati is under consideration. A direct telegraph outlet between Imphal

and Dimapur is also being provided. Proposals are also under examination for linking Imphal by Microwave relay system to the National trunk network.

#### Linesmen and Mechanics in Telephone Department

7017. SHRI K. P. SINGH DEO :  
SHRI H. AJMAL KHAN :  
SHRI V. NARASIMHA RAO :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether it is a fact that a number of linesmen and mechanics are working on daily wages basis in the Telephone Department ;

(b) if so, the details thereof ;

(c) the wages paid to those working on daily wage basis and those on regular basis ; and

(d) whether it is done with the prior sanction of the Finance Ministry or it is done arbitrarily by the Department itself ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I.K. GUJRAL) : (a) No. Linesmen and mechanics are recruited as per prescribed rules in regular scales of pay.

(b) As there are no daily wage staff in these categories, this does not arise.

(c) The pay scales of linesmen and mechanics are as follows :—

Linesmen :—Rs. 75-1-35-EB-2-95

Mechanics :—Rs. 110-4-150-5-175-EB-6-205-EB-7-240.

(d) Does not arise.

#### Import of Tractors from Rumania

7018. SHRI LAKHAN LAL GUPTA :  
SHRI MANIBHAI J. PATEL :  
SHRI A.S. SAIGAL :  
SHRI NATHU RAM  
AHIRWAR :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government are considering a proposal for the import of tractors from Rumania ;

(b) if so, the details thereof ; and

(c) if not, the reasons therefor ?

**THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) :** (a) No, Sir,

(b) and (c). The Trade Representation of Rumania suggested the import of 45-65 h.p. tractors. The proposal could not be accepted because of the indigenous capacity for tractors in this range and the problem of ensuring maintenance if several models of tractors are imported.

#### Labour Depot, Gorakhpur

7019. **SHRI DHIRESWAR KALITA :** Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the number of workers supplied by the Labour Depot, Gorakhpur for Collieries in India during the last 3 years ; and

(b) whether those workers have been made permanent ?

**THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR EMPLOYMENT AND REHABILITATION (SHRI S. C. JAMIR) :** (a)

Year	Number of workers supplied to Collieries
1965	8,813
1966	10,024
1967	9,776

(b) The information is not available.

#### Payment of Profit Sharing Bonus by Coal Mines

7020. **SHRI DHIRESWAR KALITA :** Will the Minister of LABOUR AND REHABILITATION be pleased to refer to the reply given to Unstarred Question No. 1754 on the 7th June, 1967 and state :

(a). the names of coal mines which have not paid the profit sharing bonus for the year 1965 ;

(b) the steps taken by Government for the prosecution of defaulting employers; and

(c) the outcome thereof ?

**THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) :** (a)

The names of 159 Coal Mines, which have not paid profit sharing bonus for the accounting year 1965 upto 29th February, 1968, are given in the statement laid on the Table of the House. [*Placed in Library. See No. LT-845'68*].

(b) While all the defaulting employers were served with show-cause notices to explain why action should not be taken against them for contravention of the Payment of Bonus Act, 1965, 11 employers have been prosecuted and 62 proposals for prosecution are under consideration of the Government.

(c) Out of 11 employers prosecuted, one has so far been convicted.

#### Relaxation of Rationing in States

7021. **SHRI M. L. SONDHI :**  
**SHRI RAMACHANDRA VEERAPPA :**

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether in view of the increased production of foodgrains in the country, Government propose to relax rationing in the country ; and

(b) if so, in which States ?

**THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) :** (a) and (b). The Government's approach in the matter is pragmatic. Already certain relaxations have been made in some States, e.g. statutory rationing has been converted into informal rationing in Delhi, Kanpur, Siliguri and Hyderabad/Secunderabad.

#### बिना लाइसेंस वाले रेडियो सेट

7022. **श्री हुकम चन्द कछवाय :** क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) ऐसे व्यक्तियों की संख्या कितनी है जो बिना लाइसेंस प्राप्त किये रेडियो प्रयोग में ला रहे हैं और उनके विरुद्ध गत दो वर्षों में कार्यवाही की गई है ;

(ख) उक्त अवधि में ऐसे कितने रेडियो पकड़े गये हैं जो बिना लाइसेंस के प्रयोग में

लाए जा रहे थे;

(ग) इस सम्बन्ध में लगाये गये जुमनि के परिणामस्वरूप सरकार के खाते में कितनी राशी जमा हुई; और

(घ) उक्त अवधि में इस सम्बन्ध में कितने व्यक्तियों पर अभियोग चलाया गया ?

संसद-कार्य विभाग तथा संचार विभाग में राज्य-मन्त्री (श्री इ० कु० गुजराल) :

(क) 31 दिसम्बर 1967 को समाप्त होने वाली दो वर्ष की अवधि में 2,31,196 बिना लाइसेंस के रेडियो सेटों के संबंध में कार्रवाई की गई है। तथाकथित रेडियो सेटों से सम्बन्धित व्यक्तियों की संख्या संबंधी जानकारी इस समय उपलब्ध नहीं है।

(ख) 2,35,045

(ग) 26,15,982 रुपये

(घ) 9,733.

### गेहूँ का वसूली मूल्य

7023 श्री नाचुराम अहिरवार : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि चालू वर्ष के लिये सरकार द्वारा निर्धारित किया गया गेहूँ का वसूली मूल्य उस मूल्य के 50 प्रतिशत से कम है, जो राज्य सरकारों द्वारा किसानों से बीज के लिये वसूल किया गया है, जिनसे किसान निरुत्साहित होंगे; और

(ख) यदि हां, तो क्या सरकार का विचार राज्य सरकारों को ये हिदायतें देने का है कि राज्य सरकारें बीज के लिये उन्हें किसानों से उन्ही मूल्यों पर अनाज वसूल करें, जिन पर किसानों को बीज बेचे जाते हैं ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मन्त्रालय में राज्य मन्त्री (श्री अन्ना-साहिब सिन्हे) : (क) बीजों का मूल्य खाद्यान्नों से अधिक होगा स्वभाविक है, क्योंकि उसके निष्कर्षक करने, प्रोसेसिंग करने, अफीकरण करने, तकरीरी परिवहन आदि में अतिरिक्त

व्यय बहब करना पड़ता है। गेहूँ के बीजों का मूल्य अनाज के मूल्यों से सामान्यतः 25 प्रतिशत अधिक होता है। विदेशी और नूतन विकसित किस्मों के सम्बन्ध में बीजों का मूल्य प्राथमिक वर्षों में अधिक हो सकता है।

(ख) बी, नहीं।

### Employment Exchange, Manipur

7024. SHRI M. MEGHACHANDRA: Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the number of persons registered in the Employment Exchange, Manipur during the last two years;

(b) the number of persons belonging to Scheduled Castes and the Scheduled Tribes respectively in the register;

(c) the number of persons so far provided with employment opportunities;

(d) whether it is a fact that Government Offices notify less number of vacancies and do not make appointments even after interview has been made from among the members sent by the Employment Exchange; and

(e) if so, the steps taken by Government in the matter ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI S. C. JAMI R) : (a) 1966: 7459  
1967: 8037

(b) The number on the live register as on 31.12.1967 was :

(i) Scheduled Caste candidates: 33

(ii) Scheduled Tribe candidates: 1349

(c) 1966: 275

1967: 203

(d) Information not available.

(e) Does not arise.

### Imported Wheat with Ration Shops in Delhi

7025. SHRI K. P. SINGH DEO: Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the reasons for asking the Food Corporation of India to withdraw stocks of

imported wheat from the ration shops in Delhi;

(b) the quantity of imported wheat likely to be withdrawn from the ration shops; and

(c) the manner in which Government propose to utilize the wheat withdrawn from the ration shops ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) The Food Corporation of India has not been asked to withdraw stocks of imported wheat from ration shops in Delhi.

(b) and (c). Do not arise.

### बुलन्धर के राशन व्यापारी के विरुद्ध शिकायतें

7026. श्री श्रीकार लाल बेरबा : क्या साहब तथा कृषि मंत्री यह बताने को कृपा करेंगे कि :

(क) क्या सरकार को बुलन्धर में गोपीमल एण्ड कम्पनी, राशन के आटे के थोक व्यापारी के विरुद्ध चोर बानागी और कम तुलाई के बारे में कोई शिकायतें मिली हैं ;

(ख) क्या यह भी सच है कि राशन डिप्टीओं के मालिकों ने केन्द्रीय सरकार के निरीक्षक से इन बारे में शिकायतें की थी जिसने स्थानीय अधिकारियों से सिफारिश की थी कि उपर्युक्त कम्पनी के विरुद्ध मुकदमा चलाया जाना चाहिये और उनका लाइसेंस रद्द किया जाना चाहिये ;

(ग) क्या यह भी सच है कि जिला सम्भरण अधिकारी ने भी उपर्युक्त कम्पनी के लाइसेंस रद्द करने की सिफारिश की है ; और

(घ) यदि हां, तो उपर्युक्त कम्पनी के विरुद्ध सरकार ने क्या कार्रवाही की है ?

साहब, कृषि, सामुदायिक विकास तथा सहकार मन्त्रालय में राज्य-मन्त्री (श्री अन्न-साहिब शिन्दे) : (क) से (घ). उत्तर प्रदेश

सरकार से एक गिगैट मंगी गयी है और प्राप्त होने पर समा के पटल पर रख दी जायेगी ।

### Suratgarh Mechanised Farm

7027. DR. KARNI SINGH : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that the Suratgarh Mechanised Farm has shown a profit last year;

(b) the profit or loss during the last 11 years, year-wise; and

(c) how much profit this year is due to good management and how much due to better methods of farming ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes.

(b) The details of profit and loss ever since the Farm started are given below :—

Crop Year	Profit	Loss
	(Rs. in lakh).	
1956-57	—	2.71
1957-58	—	5.09
1958-59	1.70	—
1959-60	—	2.25
1960-61	2.84	—
1961-62	—	6.23
1962-63	—	6.51
1963-64	—	11.77
1964-65	—	9.94
1965-66	—	24.17
1966-67	18.71	—

(c) The profit in 1966-67 is due to various factors including better management and better farming. It is difficult to assess how much of the profit is due to better management and how much due to better farming.

### Export of Vanaspati

7028. SHRI S. K. TAPURIAH : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the steps taken by Government to explore export prospects for vanaspati;

(b) the main markets holding potential for exports; and

(c) the steps taken to publicise the

product in the foreign market ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) The Indian Trade Missions abroad were asked to explore the possibilities of exporting vanaspati.

(b) West Asian and African countries.

(c) As exports of edible oils and vanaspati were virtually banned in July, 1964 due to the prevailing high prices and shortage of these commodities which continued over the past three years, the question of publicising the product in foreign markets during this period did not arise.

#### Sugar Policy

7029. SHRI S. K. TAPURIAH :  
SHRI S. S. KOTHARI :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether in view of the prospect of increased production of sugar during the year 1967-68, Government are considering to revise and liberalise the present policy in respect of sugar releases for internal consumption ; and

(b) If so, the decision, if any, taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) and (b). Yes, Sir, Government have released on 3rd April 24,000 tonnes of sugar to factories for sale in the open market in addition to 66,000 tonnes released on 23rd March. Similarly 10,000 tonnes of levy sugar has been allotted to the States in addition to 1 lakh tonnes allotted on 23rd March. It is proposed to release more sugar during the summer months.

#### New Telephone Scheme to contact Ships in Indian Territorial Waters

7030. SHRI S. K. TAPURIAH : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether a new telephone scheme to enable subscribers throughout the country

to contact the ships in the Indian territorial waters has been inaugurated ;

(b) if so, the main features thereof ; and

(c) the foreign exchange and other expenditure incurred on this scheme ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) Yes.

(b) The newly introduced service is known as "Short range ship to shore V.H.F. Radio Telephone Service" and has a range of 25 kilometres, providing trunk call facilities between ships in Indian Territorial Waters and beyond upto 25 Kms. on one side and all telephone subscribers in India on the other. The service has been provided through the coast Wireless Stations at Bombay, Calcutta and Madras.

(c) No foreign exchange has been incurred by the department for the purpose. The expenditure incurred in providing the service at all the 3 stations is Rs. 1,02,000/-.

#### Review of Advocates Act

7031. SHRI HEM RAJ : Will the Minister of LAW be pleased to state :

(a) whether Government had appointed a Committee to review the Advocates' Act ;

(b) if so, the recommendations thereof and which of them have been accepted by Government ; and

(c) whether Government propose to amend the Advocates' Act and if so, when ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI M. YUNUS SALEEM) : (a) Yes, Sir.

(b) and (c). The Report of the Advocates Act Review Committee was laid on the Table of the Lok Sabha on the 6th June, 1967. The recommendations made by the Committee are being examined by the Government and amendments to the Advocates Act, 1961 will be made, if considered necessary, after the examination has been completed.



### Telephones in States

7032. SHRI M. MEGHACHANDRA : Will the Minister of COMMUNICATIONS be pleased to state the number of telephones in use in the different States and Union Territories, State and Union-Territory-wise ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : A statement giving the requisite information is laid on the Table of the House. [Placed in Library. See No. LT 846/68].

### Post Offices and Branch Post Offices

7033. SHRI M. MEGHACHANDRA : Will the Minister of COMMUNICATIONS be pleased to state the number of Post Offices and Branch Post Offices in the different State and Union Territories including the telegraph offices, State and Union-territory-wise ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : A Statement is laid on the Table of the Lok Sabha. [Placed in Library. See No. LT 847/68].

### A.F.P.R.O. Camp at Karnal

7034. SHRI SURAJ BHAN : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether a camp under the A. F. P. R. O. is being held at Karnal (Haryana) from the 25th March to 6th April, 1968 under the patronage of his Ministry ;

(b) whether Government propose to spend an amount of more than Rs. 50,000 on the said camp ;

(c) whether all the participants of the camp drawn from various parts of the country belong to Christian Community ; and

(d) if so, the basis on which the people have been selected for participation in the said camp ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes. A special short-term

course in Agricultural Extension is being organised at the Extension Education Institute, Nilokheri (Haryana) from 25th March to 6th April, 1968 for the personnel of Action for Food Production Organisation.

(b) and (c). No.

(d) Does not arise.

### Procurement of Foodgrains

7035. SHRI S. R. DAMANI : Will the Minister of FOOD AND AGRICULTURE be pleased to state the share of Co-operative Societies in the procurement programmes of foodgrains for the year 1967-68 Kharif season ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI M. S. GURUPADASWAMY) : The share of co-operative societies in the procurement programme of foodgrains for the year 1967-68 will be known after the co-operative year ends in June, 1968. As regards Kharif season, the available information supplied by the State Governments, which covers a part of the Kharif Season only, shows that co-operatives procured foodgrains of the value of Rs. 68 crores.

### Employees' Provident Fund Organisation

7037. SHRI ANBUCHEZHIAN : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that officers of the Central Government are still being sent on deputation to the Employees' Provident Fund Organisation after 16 years of its existence ;

(b) whether it is also a fact that the All-India Staff Federation of the Employees' Provident Fund Employees have expressed its strong opposition to the appointment of deputationist ; and

(c) if so, the policy which Government propose to formulate in this regard and the basis thereof ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) Yes. Out of 4,589 employees of the Employees' Provident Fund Organisation 46 are at present Central Government employees on deputation to the Organisation.

(b) Yes.

(c) The policy of the Government is reflected in the recruitment rules which have been published in the Gazette.

**House Rent Allowance to Employees of Employees' Provident Fund Organisation**

7038. SHRI ANBUCHZHIAN : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that employees of certain statutory Organisations, who are not entitled to allotment of residential quarters from the General Pool of Government accommodation have been allowed house rent allowance at the enhanced rates, ranging between 20 per cent and 25 per cent of their basic pay ;

(b) whether it is also a fact that the Employees' Provident Fund Organisation, in which similar conditions prevail, has not so far enhanced the rate of house rent allowance for its employees ; and

(c) if so, the reasons therefor and the steps proposed to be taken in this regard ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) :

(a) Public Sector Undertakings engaged in industrial and commercial activities have their own rules regarding house rent concessions to their employees. These concessions vary from one undertaking to another.

(b) and (c). The Employees' Provident Fund Organisation is intended to administer the scheme of workers' provident funds. Conditions in this Organisation are different from those in the public sector undertakings referred to in (a) above. The Employees' Provident Fund Organisation grants house rent allowance to its employees at the same rates as the Central Government.

राज्यस्तर पर पंचायत केन्द्रों में टेलीफोन

7039. श्री जमुना लाल : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार ने राज्य-

स्थान के बहुत से जिलों में पंचायत केन्द्रों में टेलीफोन लगाये हैं ;

(ख) यदि हाँ, तो जिला टोंक के उन पंचायत केन्द्रों की संख्या किानी है जहाँ टेलीफोन लगा दिये गये हैं ; और

(ग) शेष केन्द्रों में कब तक टेलीफोन लग जायेंगे ?

संसद-कार्य विभाग तथा संचार विभाग में राज्य-मंत्री (श्री इ० कु० गुजराल) :

(क) जी. हाँ।

(ख) तथा (ग). जिला टोंक में पंचायत केन्द्रों के लिए 6 टेलीफोनों की व्यवस्था की गई है। और कोई मांग शेष नहीं है।

Deep-sea Fishing Station, Bombay

7040. SHRI GEORGE FERNANDES: Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether the floating staff of the Deep Sea and Off Shore Fishing Organisations under the administrative control of the Superintending Engineer, Deep Sea Fishing Station, Bombay have submitted any memorandum to Government regarding their working conditions, etc.;

(b) if so, the grievances contained therein; and the action taken thereon;

(c) whether any member of the staff has been suspended or dismissed for making the representation; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir. In November, 1967, a memorandum was received from the Indian National Offshore Fishing Seamen's Association Cochin, Kerala.

(b) The grievances were to the effect that floating staff were being made to work unlimited hours extending over several days without any rest or compensation being given. It was represented that hours of work should be fixed and that, pending the fixation of working hours, compensation

in kind or in cash should be given for work done in excess of eight hours a day. Government is of the view that it would be impracticable to prescribe fixed working hours for crew of fishing vessels. The question of prescribing suitable regulations in view of their irregular working hours is under consideration. The main grievance, raised by the staff so far has been in regard to their emoluments. It has been decided to review their scales of pay and allowances. The peculiar conditions of working of the crew of fishing vessels are among the factors which are being taken into consideration in reviewing their scales of pay and allowances.

(c) and (d). The services of some of the staff have been terminated in accordance with the provisions of Rule 5 of the Central Civil Services (Temporary Services) Rules, 1965. Some staff have been suspended for disobedience or orders. No one has been suspended or dismissed for making any representation.

#### Sale of Inland Letters at Post Offices in Madras

7041. SHRI SEZHIYAN : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether it is a fact that Inland letters are not available for sale at the Post Offices in Madras City and other places in the Madras State;

(b) if so, the reasons therefor ; and

(c) the steps taken in the matter ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) There have been occasional shortages of inland letter cards in some of the post offices in Madras City as well as in Madras State during the last quarter.

(b) Inadequate supply from the Controller of Stamps.

(c) Immediate arrangements were made to replenish the supplies from the neighbouring post offices also from the Controller of stamps, Nasik Road. Steps have also been taken to print blank inland letter cards at Madras and sell them at post offices after affixing stamps.

#### Strike Notice by D.M.S. Employees

7042. SHRI M. L. SONDHI :  
SHRI RAM GOPAL  
SHALWALE :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government have received notice of strike from the Delhi Milk Scheme employees from the 8th April, 1968;

(b) if so, the steps being taken to avert this strike to save the people of Delhi from great hardships in the absence of milk supply; and

(c) whether the demands of the employees are being considered ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir.

(b) The Conciliation Officer has fixed the conciliation proceedings in terms of the Industrial Disputes Act, 1947. It will not be legal for the employees to go on strike during the pendency of the conciliation proceedings.

(c) The demands would be considered during the course of Conciliation proceedings.

#### Kosi River Zone in Bihar

7043. SHRI BHOGENDRA JHA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that it has been decided to divide the Kosi river command area into four zones with a view to ensure its all round development ;

(b) whether it has also been decided to spend a sum of Rs. 125 crores for the development of the area in the Kosi Zone and if so, the details thereof ; and

(c) whether the scheme also covers the Western Kosi Canal command area ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) and (b). The State Governments have estimated that the total amount needed to meet all the demands for an integrated agricultural development of the Command of the Eastern Kosi Canal will be of the order of about Rs. 125 crores.

The broad details are as follows :—

<i>Item of work</i>	<i>Total Cost.</i>
I. Water distribution and management (construction of permanent channels, water courses and provision of irrigation facility).	Rs. 27.30 crores
II. Land Development and Soil Conservation.	Rs. 4.06 crores
III. Inputs for agriculture	
(i) Seed farms	Rs. 3.02 crores
(ii) Fertilisers	Rs. 61.20 crores
(iii) Plant protection including pesticides.	Rs. 3.20 crores
IV. Horticulture	Rs. 0.71 crore
V. Pisciculture	Rs. 0.90 crore
VI. Animal Husbandry including poultry, dairy	Rs. 0.90 crore
VII. Forestry	Rs. 0.59 crore
VIII. Servicing, processing, transport, etc.	
(1) Agro-industries	Rs. 3.59 crores
(2) Storage, marketing and transport.	Rs. 1.94 crores
(3) Communications	Rs. 13.70 crores
IX. Extension and Training	Rs. 4.26 crores
<b>TOTAL</b>	Rs. 125.37 crores

Since a project of this magnitude cannot be taken up simultaneously in the entire area, the Command area has been divided into four zones of which Zones A and B are more suited for immediate development because they are already covered by the irrigation system of the Eastern Kosi Canal. The other two Zones namely C and D are fit to be taken up for development in that order because water will reach these areas comparatively later. The entire scheme, however, is still in its preliminary stage.

(c) No, Sir.

#### Famine Conditions in Assam

7044. SHRI M. L. SONDHI :  
SHRI S. K. TAPURIAH :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that famine con-

ditions are prevailing in certain sub-division of Assam ;

(b) whether a child died of starvation in the Dhubri sub-Division ; and

(c) the measures which are being taken to save further starvation deaths ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Government of Assam have reported that prices have hardened in the State and that a report has been received that the impact of this has been acutely felt in Mangaldai sub-division, which is normally a surplus area. This report is being checked up by the State Government. There has however been no official report of famine conditions in any part of the State.

(b) No, Sir.

(c) Does not arise.

12.20 hrs.

POINT RE : USE OF CERTAIN WORDS

MR. SPEAKER : Calling-attention notice. Shri Nath Pai.

SHRI R. D. BHANDARE (Bombay Central) : Mr. Speaker.....

MR. SPEAKER : I got your chit about the word 'fishy' being used. I do not know whether it is unparliamentary.

SHRI R. D. BHANDARE : Kindly determine the point.

MR. SPEAKER : If you had taken objection to the word being used, I could understand that.

SHRI R. D. BHANDARE : Sir, let me speak before you make up your mind.

SHRI NATH PAI (Rajapur) : It is parliamentary. (Interruptions)

MR. SPEAKER . He is on this legs ; I have allowed him. He has written to me. Let us hear him.

SHRI R. D. BHANDARE : In fact, I am raising this point of order under Rule 377.....

MR. SPEAKER : No, no ; come to the point.

SHRI R. D. BHANDARE : I am coming directly to the point. The expression used was *Aap chalak hain*; and '*chalak*' has an element of deception. The word 'deceiver' is a word...(Interruptions)

श्री रवि राय (पुरी) : आप तो हिन्दी जानते हैं ।

श्री रा० डो० भंडारे : मैं अच्छी तरह जानता हूँ, भाई ।

MR. SPEAKER : Now, this is only wasting the time of the House. He would have finished it in a minute if there had been no interruptions.

About '*chalak hain*', for every word, you

can give two meanings. We, on the floor of the House, take only the good meaning, not the bad meaning. '*Chalak*' means very intelligent. If there is anything wrong or bad, I am not interested. About 'fishy' also, it is a common word—we say, something is fishy—and we are using it everywhere. I do not think there is any very serious objection even in that.

SHRI HEM BARUA (Mangaldai) : It is a very tasteful word. (Interruption)

SHRI R. D. BHANDARE : To say that there is something deliberately fishy is not proper. Therefore, any such word pertaining to the answer given by a specific Minister is unparliamentary, undignified. Now, I am coming to Rule 380...

MR. SPEAKER : Why do you want the Rule? I have permitted you to explain it in a minute. If you take the Rules, it will take an hour. I have given the ruling on both the issues.

SHRI R. D. BHANDARE : I am not encroaching upon the time of the House. These two words should be expunged from the records...(Interruptions)

MR. SPEAKER : Will you kindly sit down? I have heard you. You want these words to be expunged.

SHRI R. D. BHANDARE : Undignified words.

MR. SPEAKER : They may be undignified. But the authority of the Speaker to expunge is very limited. Please make a study and we can discuss it further—I do not know. It is not as though I can expunge everything or anything from the records of the House.

SHRI R. D. BHANDARE : Let me explain.

SHRI HEM BARUA : '*Chalak*' means smart and 'fishy' is a very delicious word.

MR. SPEAKER : I do not want further enlightenment on this. I do not want the House to lose time on this. Naturally, he has a right to raise the point. Just immediately, he wrote to me about the word

[Mr. Speaker]

used. I thought let him wait till now. Meanwhile, I also thought myself about it. It is not unparliamentary. It may be not very dignified from Mr. Bhandare's point of view. But still, because they are not very dignified I cannot expunge them unless they are unparliamentary and derogatory, something like that. We shall discuss to what extent it can be done. But this ruling is there. There is nothing unparliamentary.

SHRI P. VENKATASUBBAIAH (Nandyal) : I would like to make only one submission. It has been clearly laid down in the Rules of Procedure that during the Question Hour, when the supplementaries are put, no insinuations or any wrong inferences are to be drawn. During the Question Hour, the Members are to elicit information by way of putting questions. But all sorts of insinuations are being made. I am not going into the parliamentary or unparliamentary nature of it. But insinuations, by way of eliciting information, are contrary to the Rules of Procedure laid down here. I would like to bring that to your notice.

MR. SPEAKER : Thank you. Shri Nath Pai. (*Interruptions*)

श्री रणधीर सिंह (रोहतक) : इन्होंने कहा था कि मिनिस्टर साहब की गर्दन पकड़ो। मैं उनको बतलाना चाहता हूँ कि मिनिस्टर साहब को गर्दन पकड़ने से पहले तीन सौ गर्दनें हाजिर हैं। इस बारे में उनका दिमाग साफ हो जाना चाहिये।

MR. SPEAKER : Please sit down. Shri Nath Pai.

SHRI NATH PAI : Before I come to Call Attention Notice, I would like to say, hitting below the belt is bad but hitting on the stomach is very bad. I am a lover of fish and, therefore, I am saying he should not object to that. I have a weakness for fish and the learned Professor should not hit at my stomach.

12.25 hrs.

### CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

#### Constitutional Crisis and Resultant Denial of a Popular Government in U.P.

SHRI NATH PAI (Rajapur) : I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and I request that he may make a statement thereon :—

"Continued constitutional crisis and the resultant denial of a popular Government to the people of Uttar Pradesh because of the failure of the Government to invite the leader of the S.V.D. to form the Government".

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : Mr. Speaker, Sir, the Governor of Uttar Pradesh has already met the leaders of political parties in the State Legislature whose powers have only been suspended by the President's Proclamation under article 356 made on February 25, 1968. The Governor is actively applying his mind to the question of formation of a stable Ministry in Uttar Pradesh and a report from him on the situation is awaited.

SOME HON. MEMBERS *rose*—

MR. SPEAKER : Shri Nath Pai.

श्री मधु लिमये (मुंघेर) : यह देखिये इनकी चतुराई और चालाकी।

SHRI S. M. BANERJEE (Kanpur) : Everything has come in the newspapers.

SHRI HEM BARUA (Mangaldai) : If this is described as '*chhalaki*', would you object to that ?

MR. SPEAKER : Shri Nath Pai is standing ; his name is there. I think, Shri Nath Pai is capable of asking a question. Why don't you allow him ? So many of you are getting up. Shri Nath Pai.

SHRI NATH PAI : Sir, I would make a plea for a little leniency from you today because it was at your behest that I agreed

to convert my adjournment motion into Call Attention notice.

I hope Mr. Chavan will not take me amiss if I say that the reply which I had the privilege of reading, which was supplied to me, will go down—this is one more laurel in his cap—as a classical masterpiece of evasion. In the first place, I would like to point out basic issues before I frame my question.

When Mr. Charan Singh tendered his resignation to the Governor in the letter of his resignation, he requested the Governor that the new leader of the S.V.D. should be called upon to form the Government. The new leader was elected on the 29th March, 1968. Now, the Governor of Uttar Pradesh himself in his letter—I read it from his letter—said :

“He was criticised by certain leaders. The Governor, therefore, said that he had not called Mr. Vikal for the simple reason that the B.K.D. and the Independent Group had given in writing to him about their decision to dissociate themselves from the election of Mr. Vikal as leader. The Governor said that but for these objections, I would have invited Mr. Vikal to form the Government as I had no other evidence that the U.L.P. has no majority.”

It is these crucial points on which I want your guidance, Sir. The Governor had earlier claimed that he could not call Mr. Vikal because the S.V.D. was divided. Had it been unanimous, he would not have any hesitation in calling him.

I want to read the letter of the new leader of the S.V.D., Mr. Harish Chandra Singh, M.L.A. which was written to the Governor on the 6th of this month. This leader was unanimously elected. This information was conveyed jointly and individually by the leaders of parties which composed S.V.D. in U.P. and in that letter, a copy of which I have already supplied you, the leader of the S.V.D. begs of the Governor to take into consideration the basic issue involved. I want Mr. Chavan to give reply to this.

Sir, when Mr. Anthony Eden, because of division in his party, was compelled to resign, the British Crown would not have been justified to look to the British Labour Party to provide the next Prime Minister.

There were divisions and dissensions in the ranks of the Conservative Party. None-the-less, the Crown was obliged to invite Sir Douglas Hume to form a new Government as advised by Mr. Anthony Eden. *Mutatis mutandis*, on this, Mr. Harold Macmillan advised the Crown. Here, it is a parallel case ; it is exactly on a par.

I may give another example. Further, it is very conceivable that in his party there is dissention today and Mr. Chavan is elected the leader. But, Sir, certainly, whatever your own predilections, you will not be calling upon Mr. Ranga to form the Government so long as Mr. Chavan's party continues. It is the same case here.

Now, I want to draw your attention to those far reaching decisions for which we had been pleading on the 16th and 17th November and which now have received the highest approval, being the resolutions passed by the Conference at which you presided. This House, and perhaps the posterity, will be deeply grateful to you for the guidance that you have given in their matter. I will have another occasion to convey my feelings about it. Now I will read about what the Governor should do.....(Interruption) May I ask Mr. Chavan as the would-be Chief Minister there, if Mr. Chavan is allowed to be the Chief Minister there, if during the period the House is not in session the Governor receives some documentary evidence showing that the party in power has lost its majority, should he ignore it and continue to act on the presumption that the party in power continues to have a majority behind it? My respectful answer is a categorical 'Yes'. The point to be remembered is that the S. V. D. Government was never defeated on the floor of the House. They had resigned and they produced another leader unanimously. It is widely known that the Congress friends have been openly saying that installation of the Congress Ministry alone would safeguard against mid-term polls. I will read only one thing from the Leader of the Congress Party in Uttar Pradesh and let him answer to that. What is happening is this. There is enough ground to arouse the suspicion that the Governor has once again, as we were afraid, done this, as often the Governors tend to do when they are the nominees and members of the

[Shri Nath Pai]

ruling party ; they forget that their first and foremost duty is not to the ruling party or to the Home Minister, but to the Constitution of India. Now, Mr. Speaker, I am very reluctant to say, I am constrained to say, this ; with all humility, I must submit that one gets the impression, and the impression becomes irresistible..... (Interruptions).

MR. SPEAKER : Order, Order.

SHRI NATH PAI : May I point out to you, Sir, that the impression becomes irresistible that the Governor is engaged not in actively applying his mind, as Mr. Chavan claims, to provide a popular Government. U. P. has 8 crores of Indians, it is the biggest State, and there was a great leader who once said, "U.P., that is Bharat, that is India". That means that India is without a popular Government when U. P. is. May I ask... (Interruptions) whether we will continue.... (Interruptions) This is what Mr. Banarsi Das, has said : the U.P. Congress shall honour its commitments to the defectors. May I therefore, ask the question whether the point whether the Chief Minister has lost the confidence of the Assembly shall at all times be decided in the Assembly ? This is your Resolution, Sir. May I know if the Governor of Uttar Pradesh, acting in accordance with the requirements of the Constitution and respecting the unanimous Resolution passed by the Presiding Officers, is trying to see that he will make up his mind only when enough defectors have been produced by the Congress Party by holding the future of office to the defectors ?

SHRI Y. B. CHAVAN : I must say that the hon. Member, instead of asking me a question, has expressed debatable views on many matters which are not pertinent to the calling-attention notice. But, even then, I would certainly like to make a request to this hon. House that it is not right to cast reflections on the Governor without knowing the facts about the matter. Only because hon. Member or his party-men or the other people may have certain political assessment of what is happening in U. P.—of course, they are entitled to have their own assessment—

they should not expect that the Governor should do automatically what they want to be done... (Interruption). What happened on the 25th February ? He quoted some part of the report of the Governor. There, he agrees that whatever decision he took at that time was right, and after that, he made a recommendation for suspension of the Legislature. This House accepted this report. Now after the suspension of the Legislature, a completely new political situation has arisen ; it is not the continuation of the 25th February but a new situation has arisen. Naturally, he has to apply his mind afresh to the political situation and find out whether he can have a stable Government. It is his Constitutional responsibility to see that whosoever he calls to form the Government is likely to command a stable majority in the House... (Interruptions).

श्री मधु लिपये : श्री मंडल के प्रश्न पर गवर्नर को जजमेंट का, निर्णय शक्ति का, पता चल गया है ! स्टीबिलिटी ! स्टीबिलिटी, स्थिरता की बात इरलिवेंट है ।

MR. SPEAKER : Order, Order. He can answer Mr. Nath Pai's Question.

SHRI Y. B. CHAVAN : The hon. Member quoted England and he cited certain hypothetical cases. I do not think that it ever happened in England or in any other party that one party goes on electing two leaders simultaneously... (Interruptions).

SHRI NATH PAI : Simultaneously : ऐसा कब हुआ है ?

श्री मधु लिपये : यह कभी नहीं हुआ है ।

SHRI Y. B. CHAVAN : Unfortunately he has brought in You, Sir, Mr. Speaker, in this whole debate unnecessarily. You have, in a different forum, expressed certain views in a general way, which are very valuable views and which have to be very carefully considered, but it is very wrong to apply those views to a particular situation at the moment.

डा० सुब्रह्म प्रकाश गुप्ते (जबादा) : मान-



नीय सदस्य, श्री नाथ पाई, ने उत्तर प्रदेश की परिस्थिति का चित्रण किया है और गृह मन्त्री ने उस का उत्तर दिया है। मन्त्री महोदय ने बताया है कि राज्यपाल महोदय की रिपोर्ट उनके पास नहीं पहुँची है। राज्यपाल की राय में अभी तक न तो कांग्रेस और न ही संयुक्त विधायक दल इस स्थिति में है कि वे सरकार बना सकें। मैं गृह मन्त्री का ध्यान संयुक्त विधायक दल की समन्वय समिति के कल के वक्तव्य की ओर आकर्षित करना चाहता हूँ जिसमें उसने निश्चित रूप से यह कहा है कि संयुक्त विधायक दल सरकार बनाने के लिए तैयार है और उसने अपने समर्थकों की लिस्ट भी राज्यपाल को दे दी है। मैं यह जानना चाहता हूँ कि ऐसी स्थिति में राज्यपाल महोदय क्यों अपने को संकुचित पा रहे हैं और क्यों वह कोई निर्णय नहीं कर पा रहे हैं।

SHRI Y. B. CHAVAN : I have no information about it. I am awaiting the report of the Governor.

श्री यशवन्त सिंह कुम्बाह (भिड) : यदि संयुक्त विधायक दल के नेता और कांग्रेस दल के नेता द्वारा राज्यपाल को दी गई अपने समर्थकों की सूचियों में कुछ विधायकों के नाम उन दोनों सूचियों में शामिल हैं, तो ऐसी स्थिति में क्या राज्यपाल महोदय संयुक्त विधायक दल और कांग्रेस दल के नेताओं की मौजूदगी में उन विधायकों की राय जानने के लिए कोई कदम उठायेंगे, ताकि सही स्थिति का पता चल सके कि बहुमत किस दल के साथ है और उत्तर प्रदेश में बहुमत वाले दल का मन्त्रिमंडल बन सके ?

SHRI Y. B. CHAVAN : These are their views and I am not in a position to advise the Governor in this matter.

SHRI S. M. BANERJEE : I rise on a point of order.

श्री शिव नारायण (बस्ती) : अध्यक्ष महोदय, अगर आप माननीय सदस्य का पायंट

आफ़ आर्डर सुनें, तो आप भेरा भी पायंट आफ़ आर्डर सुनिये।

SHRI S. M. BANERJEE : On a point of order.

MR. SPEAKER : There is no point of order here.

SHRI HEM BARUA : On a point of order.

SHRI S. M. BANERJEE : I am on my legs, Sir.

माननीय सदस्य, श्री नाथ पाई, ने जो सबाल पूछा है, अब्वल तो श्री चव्हाण ने उस का जवाब नहीं दिया है और साथ ही ध्यान करते हुए कहा है कि जहाँ पर दो लीडर एक-साथ इलैक्ट हुए हैं,...

MR. SPEAKER : What is the point of order ?

SHRI S. M. BANERJEE : My point of order is this. He has misled the House.....

MR. SPEAKER : If he has said something which is not a fact, then there is some other method to raise it.

SHRI S. M. BANERJEE : This is a pertinent question as far as U. P. is concerned.

MR. SPEAKER : Nothing further, please.....(Interruptions) No ruling. There is absolutely no point of order.

SHRI S. M. BANERJEE : He has misled the House. He has said that they elected two leaders simultaneously.....(Interruptions).

MR. SPEAKER : I am not interested. I do not know. The Chair is not expected to know. My duty is to receive the call-attention notice. If correct information is not given, naturally the House has got the right to bundle them out. In some other Demands, even this evening itself, they can bundle them out and say that they should go because they had not given the correct information.

श्री अटल बिहारी वाजपेयी (बलरामपुर) :  
अध्यक्ष महोदय, आप उत्तर प्रदेश के मामले पर एक अल्प-कालिक चर्चा का मौका दीजिए।

MR. SPEAKER : Not now. Let us see. For the adjournment motion given notice of by Mr. Nath Pai, I said, 'Why adjournment motions now'.....

SHRI NATH PAI : Very richly deserves, Sir.

MR. SPEAKER : But during Budget demands if we take up adjournment motions, we will only lose time. If you want only information about what is happening in U. P., that is all right and I admitted a calling attention motion. Therefore, as I said, we will see later on, not now. Meanwhile, something has come in Bengal, Calcutta hospital, etc.

SHRI HEM BARUA : May I submit very humbly, Sir ?

श्री शिव नारायण : अध्यक्ष महोदय, यह तो आसाम से आते हैं, मैं तो उत्तर प्रदेश से आता हूँ। मुझको भी मौका दीजिए।

अध्यक्ष महोदय : आप भी बोलिएगा। मैं बुलाऊँगा अभी।

SHRI HEM BARUA : May I submit, Sir, that certain decisions were arrived at in the recent Speakers' Conference and I would say those decisions were judicious decisions and right decisions also.

MR. SPEAKER : But how does it arise here ?

SHRI HEM BARUA : It is very relevant, Sir. Here is the Minister.....

SHRI NATH PAI : It is very relevant.

SHRI HEM BARUA : Should I remind you of those decisions ?

MR. SPEAKER : Not necessary. Everybody knows it.

SHRI HEM BARUA : Now, Sir, cer-

tain decisions were arrived at the Speakers' Conference for the whole country and these decisions must provide the guidelines for the country and with that purpose, possibly, you took the leadership in arriving at those decisions.

SHRI S. M. BANERJEE : For the guidance of the Governors also.

SHRI HEM BARUA : Sir, here is the Minister who said, these decisions are in general terms and, therefore, he is not bound by those decisions Sir, he is trying to subvert the decisions of the Speakers' Conference.

MR. SPEAKER : No, No. I do not want Mr. Chavan to answer this question as it will raise so many things. Please do not try to put me in an embarrassing position. These decisions have been engaging the attention of all concerned. It is for the whole country including U. P..... (Interruptions).

SHRI S. M. BANERJEE : U. P. is part of India, Sir.

MR. SPEAKER : They have been engaging the attention of the Government. The Home Ministry has to examine them and the Government of India has to take a decision. These things naturally take time. Not that, just because three days back we have passed a resolution, on the fourth day they must begin implementing them. Whatever it is, some occasion, whether it is question-hour, short-notice question or call attention, has to be taken. (Interruptions).

अध्यक्ष महोदय : श्री शिवनारायण, आप यू० पी० के बारे में बोलना चाहते थे, वह तो खत्म हो गया।

श्री शिव नारायण : अध्यक्ष महोदय कोई आसाम से आया, कोई महाराष्ट्र से आया, कोई बम्बई से आया। उस को तो आप ने बोलने का मौका दिया। आई रेप्रेजेंट उत्तर प्रदेश। आई मस्ट गैट ए चान्स।

अध्यक्ष महोदय : वह तो ठीक है श्रीर

There is a chance now that the hon. Member may be taken as Chief Minister there. (Interruptions)

Now before going to the next item...

श्री रवि राय (पुरी) : अध्यक्ष महोदय, मेरा यह निवेदन है कि कलकत्ता के अन्दर 500 अस्पताल वर्कर्स की भूमियां जला दी गईं, औरतें रास्ते पर पड़ी हैं, सरकार को कुछ उनके लिए अलटरेनेटिव अरेंजमेंट करना चाहिए...

MR. SPEAKER : I know. The hon. Member has written to me. I am only pleading on his behalf.

श्री रवि राय : हास्पिटल एम्प्लायीज को क्यों हटाया गया... (व्यवधान)...

MR. SPEAKER : I am myself saying that. I got your telegram. Not only that, yesterday, Mr. Hiren Mukerji and other Members came to me and they were also telling me about the hospital. I am trying to get some information from the Minister. I think the Government is also aware of it and they must be looking into it. They too must have got telegrams. I am also communicating with them on your behalf.

श्री श्रीचन्द्र गोयल (चण्डीगढ़) : अध्यक्ष महोदय, मैंने भी हरयाणा के सम्बन्ध में दिया है, 31 तारीख से हरयाणा के कर्मचारी भूख हड़ताल पर बैठे हैं चण्डीगढ़ में...

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17.45 hrs.

#### PAPERS LAID ON THE TABLE

Jayanti Shipping Company (Board of Control) Amendment Rules

#### THE MINISTER OF TRANSPORT AND SHIPPING

Dr. V. K. R. V. RAO : I beg to lay on the Table a copy of the Jayanti Shipping Company (Board of Control) Amendment Rules, 1968, published in Notification No. G.S.R. 523 in Gazette of India dated the 23rd March, 1968, under sub-section (2) of section 19 of the Jayanti Shipping Company (Taking over of Manage-

ment) Act, 1966. [Placed in Library. See No. LT 828/68].

#### Notifications under Essential Commodities Act

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : I beg to lay on the Table :

(1) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—

- (i) The Inter-Zonal Wheat and Wheat Products (Movement Control) Second Amendment Order, 1968 published in Notification No. G.S.R. 622 in Gazette of India dated the 28th March, 1968.
- (ii) The Northern Rice Zone (Movement Control) Order, 1968, published in Notification No. G.S.R. 623 in Gazette of India dated the 28th March, 1968.
- (iii) G.S.R. 624 published in Gazette of India dated the 28th March, 1968 rescinding certain Orders issued under the said Act.
- (iv) G.S.R. 625 published in Gazette of India dated the 28th March, 1968.
- (v) The Mysore Foodgrains (Regulation of Export) Amendment Order, 1968, published in Notification No. G.S.R. 626 in Gazette of India dated the 28th March, 1968.
- (vi) The Uttar Pradesh Coarse Foodgrains (Movement Control) Amendment Order, 1968, published in Notification No. G.S.R. 627 in Gazette of India dated the 28th March, 1968.
- (vii) The Delhi Coarse Grain (Export Control) Amendment Order, 1968, published in Notification No. G.S.R. 628 in Gazette of India dated the 28th March, 1968.
- (viii) The Delhi Specified Food Articles (Movement Control) Amendment Order, 1968, published in Notification No. G.S.R. 629 in Gazette of India dated the 28th March, 1968.

[Shri Anasahib Shinde]

- (ix) The Rajasthan Foodgrains (Restrictions on Border Movement) Amendment Order, 1968, published in Notification No. G.S.R. 681 in Gazette of India dated the 1st April, 1968.
- (x) The West Bengal Husking Machines (Control of Operation) Amendment Order, 1968, published in Notification No. G.S.R. 682 in Gazette of India dated the 1st April, 1968.
- (xi) G.S.R. 684 published in Gazette of India dated the 2nd April, 1968, rescinding the Delhi Coarse Grain (Export Control) Order, 1966.
- (xii) The Orissa Rice (Movement Control) Amendment Order, 1968, published in Notification No. G.S.R. 687 in Gazette of India dated the 4th April, 1968.

(2) A copy of Notification No. G.S.R. 689 published in Gazette of India dated the 5th April, 1968, making certain amendments to Notification No. G.S.R. 1842 dated the 24th December, 1964, under section 12A of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-829/68.]

**Union Public Service Commission (Exemption from Consultation) (Supplementary) Regulations**

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : Sir, on behalf of Shri Vidya Charan Shukla, I beg to lay on the Table a copy of the Union Public Service Commission (Exemption from Consultation) (Supplementary) Regulations, 1968, published in Notification No. G.S.R. 593 in Gazette of India dated the 30th March, 1968, under article 320(5) of the Constitution, together with Explanatory Note. [Placed in Library. See No. LT-830/68.]

**Punjab Motor Vehicles (Chandigarh First Amendment) Rules**

प्रतिबद्धत तथा नौबहन अन्तःराज्य में उप-  
मन्त्री (श्री अक्षय वर्मान) : श्रीमन्, मैं मोटर गाड़ी  
अधिनियम, 1939 की धारा 133 की उपधारा

(3) के अन्तर्गत पंजाब मोटर गाड़ी (चण्डीमढ़ पहला संशोधन) नियम, 1968 की एक प्रति सभा पटल पर रखता हूँ जो दिनांक 16 मार्च, 1968 के चण्डीमढ़ प्रशासन के बजट में अधिसूचना संख्या 1200-एच-11 (2)-68/7000 में प्रकाशित हुई थी। [Placed in Library. See No. LT-831/68].

**Notifications under Coal Mines Provident Fund and Bonus Schemes Act.**

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI S. C. JAMIR) : I beg to lay on the Table :—

(1) A copy each of the following notifications under section 7A of the Coal Mines Provident Fund and Bonus Schemes Act, 1948 :—

(i) The Coal Mines Bonus (Amendment) Scheme, 1968, published in Notification No. G.S.R. 191 in Gazette of India dated the 3rd February, 1968.

(ii) The Rajasthan Coal Mines Bonus (Third Amendment) Scheme, 1968, published in Notification No. G.S.R. 549 in Gazette of India dated the 23rd March, 1968.

(2) A statement showing reasons for delay in laying the Notification mentioned at (i) above. [Placed in Library. See No. LT-832/68.]

**West Bengal Taxation Laws (Amendment) Act**

श्री अक्षय वर्मान : श्रीमन्, मैं श्री जगन्नाथ पहाड़िया की ओर से पश्चिमी बंगाल राज्य विधान मंडल (शक्तियों का प्रत्ययोजन) अधिनियम, 1968 की धारा 3 की उपधारा (3) के अन्तर्गत पश्चिमी बंगाल कारारोपण विधियाँ संशोधन अधिनियम, 1968 (1968 का राष्ट्रपति का अधिनियम संख्या 6) की एक प्रति सभा पटल पर रखता हूँ जो दिनांक 26 मार्च, 1968 के भारत के राजपत्र में प्रकाशित हुआ था। [Placed in Library. See No. LT-833/68.]

12.47 hrs.

**ESTIMATES COMMITTEE****Forty-ninth Report**

**SHRI P. VENKATASUBBAIAH** (Nandyal) : I beg to present the Forty-ninth Report of the Estimates Committee on the Ministry of Petroleum and Chemicals—Fertilizers.

**PUBLIC ACCOUNTS COMMITTEE****Twenty-fourth and Twenty-fifth Reports**

**SHRI M. R. MASANI** (Rajkot) : I beg to present the following Reports of the Public Accounts Committee :—

(1) Twenty-fourth Report on Para 18 of Audit Report (Civil) on Revenue Receipts, 1966, and Audit Report (Civil) on Revenue Receipts, 1967, relating to Customs and Union Excise Duties.

(2) Twenty-fifth Report on Appropriation Accounts (Civil) 1965-66 and Audit Report (Civil), 1967, relating to the Ministries of Home Affairs, Labour, Employment and Rehabilitation (Department of Rehabilitation) and Tourism and Civil Aviation.

**COMMITTEE ON PUBLIC UNDERTAKINGS****Eleventh Report**

**श्री हा० ना० तिवारी** (गोपालगंज) : श्रीमान्, मैं नेशनल मिनरल डेवलपमेंट कारपोरेशन लिमिटेड के बारे में सरकारी उपक्रमों सम्बन्धी समिति का 11वां प्रतिवेदन पेश करता हूँ।

**MOTION FOR ELECTIONS TO COMMITTEES****Committee on Estimates**

**SHRI P. VENKATASUBBAIAH** (Nandyal) : I beg to move :

"That the members of this House do proposed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules

of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the terms beginning on the 1st May, 1968, and ending on the 30th April, 1969."

**MR. SPEAKER** : The question is :

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term beginning on the 1st May, 1968, and ending on the 30th April, 1969."

*The motion was adopted.*

**COMMITTEE ON PUBLIC ACCOUNTS**

**SHRI M. R. MASANI** (Rajkot) : I beg to move :—

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1st May, 1968, and ending on the 30th April, 1969."

**MR. SPEAKER** : The question is :

"That the member of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1st May, 1968, and ending on the 30th April, 1969."

*The motion was adopted.*

**SHRI M. R. MASANI** : I beg to move :—

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1st May, 1968, and ending on the 30th April,

[Shri M. R. Masani]

1969, and do communicate to this House the names of the members so nominated by Rajya Sabha."

MR. SPEAKER : The question is :

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1st May, 1968, and ending on the 30th April, 1969, and do communicate to this House the names of the members so nominated by Rajya Sabha."

*The motion was adopted.*

#### Committee on Public Undertakings

श्री डा० ना० तिवारी (गोपालगंज) : अध्यक्ष महोदय, मैं निम्न प्रस्ताव पेश करता हूँ :—

"कि इस सभा के सदस्य, लोक सभा के प्रक्रिया तथा कार्य-संचालन सम्बन्धी नियमों के उपनियम (1) द्वारा अपेक्षित रीति से, 1 मई, 1968 से आरम्भ होने वाली और 30 अप्रैल, 1969 को समाप्त होने वाली अवधि के लिए सरकारी उपक्रमों सम्बन्धी समिति के सदस्यों के रूप में कार्य करने के लिये अपने में से दस सदस्यों को चुने।"

MR. SPEAKER : The question is :

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, ten members from among themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1st May, 1968 and ending on the 30th April, 1969."

*The motion was adopted.*

श्री डा० ना० तिवारी : अध्यक्ष महोदय, मैं यह प्रस्ताव पेश करता हूँ :—

"यह सभा राज्य सभा से सिफारिश करती है कि राज्य सभा 1 मई, 1968 से आरम्भ होने

वाली और 30 अप्रैल, 1969 को समाप्त होने वाली अवधि के लिए इस सभा की सरकारी उपक्रमों सम्बन्धी समिति के साथ सहयोजित करने के लिए राज्य सभा से पाँच सदस्य नामनिर्दिष्ट करने के लिए सहमत हों और राज्य सभा द्वारा इस प्रकार नामनिर्दिष्ट सदस्यों के नाम इस सभा को बतायें।"

MR. SPEAKER : The question is :

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate five members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term beginning on the 1st May, 1968 and ending on the 30th April, 1969 and do communicate to this House the names of the members so nominated by Rajya Sabha."

*The motion was adopted.*

12.48 hrs

#### DEMANDS FOR GRANTS, 1968-69—contd.

##### Ministry of Food, Agriculture, Community Development and Co-operation—contd.

MR. SPEAKER : The House will now take up further discussion and voting on the Demands for Grants under the control of the Ministry of Food, Agriculture, Community Development and Co-operation. We have still got five hours which is the balance of the time for the Food debate. And today we have the Non-official business from 4-00 P.M. or so. Therefore it will overflow to Monday. The hon. Minister will reply on Monday, I think, by about 3 o'clock or 4 o'clock. Let us fix up the time on Monday.

Shri B. N. Bhargava.

12.49 hrs.

[Mr. Deputy Speaker In the Chair].

श्री डा० ना० भागव (भजमेर) : माननीय अध्यक्ष महोदय, मैं खाद्य, कृषि, सामुदायिक विकास तथा सहकारिता मंत्रालय द्वारा प्रस्तुत

मांगों का समर्थन करता हूँ। स्वतन्त्रता प्राप्ति के 21 वर्ष पश्चात् तथा तीन पंच वर्षीय विकास योजनाओं की पूर्ति के उपरान्त भी खाद्यान्न की समस्या को राष्ट्र हल करने में समक्ष नहीं हो सका, यह एक गम्भीरता का विषय है। पहली पंच वर्षीय योजना में हमने प्रधानता कृषि को दी। परन्तु द्वितीय पंच वर्षीय योजना में बेरोजगारी की स्थिति व औद्योगिक विकास की आवश्यकता को महसूस करके प्राथमिकता हमने मूल उद्योग धन्वों को दी तथा कृषि को दूसरा स्थान दिया। तृतीय योजना में हमने अपनी गलती को महसूस किया तथा कृषि को पुनः प्राथमिकता दी। आज तीन पंच वर्षीय योजनाओं के उपरान्त खाद्यान्न व कृषि की जो स्थिति है वह हमारे देश के कृषक की दशा का जो कि अत्यन्त साहसो व मेहनती है उसकी लम्बी दर्दनाक दास्तान व बेबसी की कहानी का दिग्दर्शन मात्र है।

हमारा देश कृषि प्रधान देश है, जिसकी करीब 80 प्रतिशत जनता कृषि और उससे सम्बन्धित धन्वों पर निर्भर करती है, उसके उपरान्त भी हम खाद्यान्न के मसलों में अब तक स्वावलम्बी और आत्म-निर्भर नहीं हो सके, मेरे विचार से इस समस्या की गहराई में जाने की आवश्यकता है। इसका मुख्य कारण है—कृषक को प्रकृति के प्रकोप से अब तक संरक्षण न दिया जाता, भूमि पर कृषक को अभी तक अधिकार व स्थायित्व की भावना न मिलना तथा भूमि में अच्छी काश्त करने हेतु उसको सारे साधन और तकनीकी जानकारी पहुंचा कर उसमें आत्म-विश्वास की भावना को पूरे तौर पर जाग्रत न कर पाना। ये ऐसी चीजें हैं जो हमें अभी तक सफलता प्राप्त नहीं करा सकी हैं। हमारे देश के अधिकांश भाग वर्षा वाले चार महीनों पर निर्भर रहते हैं, वह भी कभी पर्याप्त कभी अपर्याप्त, कभी समय पर और कभी असमय होती है—यह ऐसा प्रकृति का प्रकोप है, जिसे हम नजर अन्दाज नहीं कर सकते, जिसके लिये हमें कोई भी उपाय करना बहुत आवश्यक है।

मैं राजस्थान के जिस जिले से आता हूँ अगर वहाँ की परिस्थिति का हम अनुमान लगायें तो वहाँ पर हमेशा एक वर्ष के बाद दूसरे वर्ष सामान्यतया अकाल की परिस्थिति बनी रहती है। पिछले दो सालों में देश को भयंकर अकाल का सामान करना पड़ा। उससे कुछ बातें हमारे देश के सामने आई और सरकार ने भी इस समस्या की गम्भीरता को पहचाना। पिछले साल बिहार और उत्तर प्रदेश में, जो कि एक प्रकार से खाद्यान्न के भण्डार हैं, जब वहाँ पर अकाल पड़ा, तो लोगों का ध्यान उस ओर गया। लेकिन जहाँ तक हमारे राजस्थान का प्रश्न है—मैं निवेदन करना चाहता हूँ वहाँ की परिस्थितियों तो सामान्यतया इसी प्रकार की रहती हैं। वहाँ का कृषक एक प्रकार से उस स्थिति का मुकाबला करने का आदी हो गया है, हमारे मंत्री महोदय ने लघु सिंचाई योजनाओं को प्राथमिकता देने का यहाँ पर आश्वासन दिया था और उसके ऊपर कार्यवाही भी की गई, मगर जितना जोर इस पर दिया जाना चाहिये था, सम्भवतः नहीं दिया गया। मैं अपने जिले की बात कहता हूँ कि मेरे जिले में कृषकों ने कोई ऐसी कसर नहीं छोड़ी, चाहे कूप खोदने का सवाल हो, चाहे बीज का सवाल हो, चाहे उर्वरक का सवाल हो, लेकिन जो सबसे मुख्य चीज है, जिससे देश की खाद्यान्न समस्या हल हो सकती है वे हैं सिंचाई के साधन जब तक हम कृषकों को सिंचाई के साधन उपलब्ध नहीं कराते, तब तक वे सदैव ही प्रकृति के प्रकोप का भाजन बने रहेंगे। मैं निवेदन करना चाहता हूँ कि इस समय पर हमें बड़ी गहराई से सोचना होगा। जैसे कई वक्ता पहले कह चुके हैं यह समस्या एक राष्ट्रीय समस्या है जिसको हमें सब समस्याओं से प्राथमिकता देनी होगी। हमारे सिंचाई मन्त्री राव साहब ने कहा है कि अगर उनको 850 करोड़ रुपये मिल जाय, तो वह हमारी सिंचाई की जितनी भी अपूर्ण योज-

[श्री ब० ना० भार्गव]

नायें हैं, उनकी पूर्ति कर लेगे और उससे खाद्यान्न की जो स्थिति है, उस पर काफी बड़ा प्रभाव पड़ेगा। आज खाद्यान्न की कमी का मुकाबला करने के लिये यह आवश्यकता है कि हम खाद्यान्नों का अधिक से अधिक उत्पादन करें। मैं बड़ी नम्रता से, हालांकि समयाभाव के कारण सिंचाई मंत्रालय की जो मांगें थीं, उस पर बोलने का मुझे अवसर नहीं मिल सका इस सदन का ध्यान एक महत्वपूर्ण बसले की ओर आकर्षित करना चाहता हूँ। वैसे तो हमारे जो सिंचाई मंत्री हैं, वे भी अच्छी तरह से जानते हैं और खाद्यान्न मंत्री जी भी जानते हैं कि राजस्थान में राजस्थान-नहर की जो परियोजना है, अगर हम उस योजना को जल्द से जल्द पूरा कर देते हैं तो न केवल सामरिक दृष्टि से जो हमारे बोर्डज हैं उनकी सुरक्षा की समस्या को हल कर लेते हैं, बल्कि हम देश के अन्दर 25 लाख टन अनाज जितना अनाज हमें बाहर से मंगाना पड़ा है उसके चौथाई हिस्से की पूर्ति भी कर लेंगे। इससे हम 125 करोड़ रुपये की बचत कर लेंगे, और दो लाख फैमिलीज का पोषण भी कर सकेंगे। राजस्थान नहर योजना की सबसे बड़ी बात यह है कि वहाँ पर जो जमीन इस समय बंजर पड़ी हुई है और जैसा हमने देखा कि गंगा नगर जिले का इलाका इस नहर से आज सरसब्ज इलाका हो गया है, उसी प्रकार से अगर हम इस नहर को वहाँ पर पहुँचा दें तो वह इलाका भी सरसब्ज हो सकता है। पहले यह योजना थी कि 1968-69 तक इस योजना पूर्ति हो जायेगी, लेकिन अब हमको 1970 तक का आश्वासन मिला है, कहा गया है कि 1970-71 तक यह योजना पूरी होगी। अगर इन पिछले दो वर्षों में वहाँ पर जो प्रगति हुई है, उस से कुछ शांका हमारे दिल में उठती है। कई दफा आर्थिक दृष्टि से सहयोग न देने के लिये बहाना ले लिया जाता है कि यह स्टेट

सीलिय के अन्दर है। मैं समझता हूँ कि अगर हम ने सिंचाई के विषय पर, अधिक ध्यान न दिया, तो हमारी जो खाद्यान्न समस्या है वह और भी गम्भीर होती चली जम्यगी।

उपाध्यक्ष महोदय जब हम ने योजनाओं को प्रारम्भ किया था, तब हम अपने पानी के केवल 17 प्रतिशत भाग का उपयोग करते थे। तीसरी पंचवर्षीय योजना में इस तरफ काफी रुम्या लमाने के उपरान्त भी हम केवल 36 प्रतिशत पानी का ही उपयोग कर पाये हैं। 64 प्रतिशत पानी ऐसा है, जिसका अभी भी उपयोग करना है। इसी तरह से जितना हमारा कृषि योग्य क्षेत्र है, उस के केवल 22 प्रतिशत क्षेत्र को ही हम सिंचित कर सके हैं, बाकी जो हमारा कृषि योग्य क्षेत्र है, वह बगैर सिंचाई के है। अगर हम चाहते हैं कि हमारी खाद्यान्न समस्या हल हो तो यह निश्चित बात है कि हम को बाकी की जितनी बातें हैं, जो कृषि विकास के कार्य हैं, चाहे बेल-फेयर के कार्य हैं, उनको अनेहदा रखना होगा और इस तरफ ध्यान देना होगा, क्योंकि जब तक सिंचाई का मामला हल नहीं करते, कृषक को पानी नहीं देते, तो चाहे कितने भी उपाय कर लें यह समस्या हल नहीं होगी।

दूसरी बात यह है कि हमारे जो कृषक हैं, उन को परिस्थिति आज ऐसी है कि जब तक उन को सरसब्जता नहीं देते, जब तक उनके स्थामित्य नहीं देते, जब तक उस के अन्दर जमीन के प्रति अनुरक्त की भावना पैदा नहीं करते, तब तक इस समस्या का हल पैदा नहीं हो सकता। इस के लिये आवश्यक है कि उन के भूमि सुधारों के काम को प्राथमिकता दें। जहाँ तक राजस्थान का सम्बन्ध है मुझे खुशी है कि वहाँ पर जितने भी सम्भव हैं, उनका उन्मूलन किया गया है, कानूनकारों को जमीन का मालिक बनाया गया है और उस के जरिये उनके अन्दर अनुरक्त को भावना जन्मी



है। मगर वहाँ का काश्तकार कमजोर है, गरीब है, उसके पास साधन नहीं हैं। केवल कुछ ही लोग हैं जिनके पास साधन हैं। हमने सामुदायिक विकास योजनाओं के जरिये उन गरीब काश्तकारों की आर्थिक और सामाजिक दृष्टि से उन्नति करने का प्रयास किया, मगर हम देखते हैं कि उसका ज्यादातर प्रभाव सक्षम काश्तकारों पर पड़ा है। जितने भी दूसरे साधन हैं, चाहे सहकारिता के द्वारा हों, या अन्य उपाय हों, उनका लाभ अधिकतर सक्षम काश्तकारों को ही उपलब्ध करा पाये हैं। इन लिये बहुत जरूरी है कि हम इस प्रकार का क्रेडिट स्ट्रक्चर बनायें जिससे जो भी काश्तकार है, जिसके पास अगर थोड़ी जमीन है, तो उस को भी ऋण ठीक तरीके से और ठीक समय पर उपलब्ध हो।

MR. DEPUTY-SPEAKER : The hon. Member may resume his speech after lunch.

13 hrs

The Lok Sabha adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha reassembled at five minutes past Fourteen of the Clock.

[Mr. Deputy-Speaker in the Chair]

DEMANDS FOR GRANTS, 1968-69—contd.

Ministry of Food, Agriculture, Community Development and Co-operation—Contd

MR. DEPUTY-SPEAKER : Shri B. N. Bhargava to continue his speech.

श्री ब. न. भार्गव : उपाध्यक्ष महोदय, यदि हम खाद्यान्न समस्या का निराकरण करना चाहते हैं तो हमें कृषक को उसकी आवश्यकतायें ग्राम स्तर पर ही पूरी करनी पड़ेंगी। सामुदायिक विकास कार्यक्रम की जो तीन संस्थायें हैं, उनको मजबूत करना पड़ेगा। सहकारी समितियों को आर्थिक दृष्टि से और ग्राम पंचायतों को प्रशासनिक दृष्टि से सक्षम बनाव पड़ेगा। हमने जनतन्त्र को नीचे तक पहुँचा दिया है, इस कार्यक्रम के प्रभाव से वहाँ जनता में जागृति और चेतना पैदा हुई है।

मगर हमें देखना होगा कि जिस प्रकार से उद्योग के लिये कम व्याज पर रुपया मोहैया किया जाता है उसी प्रकार से कृषक को भी रुपया मोहैया करें ताकि वह अच्छी खेती कर सकें, अपने खेत में वह अच्छी उर्वरक डाल सके, और उन्नत किस्म के बीज भी डाल सके। इसके लिये हमें व्यवस्था करनी होगी।

इसके साथ-साथ मुझे यह भी निवेदन करना है कि जिस प्रकार से आप उद्योग के लिये रिसेशन पीरियड में संरक्षण देते हैं उसी प्रकार से जब एक किसान कुआँ खोदता है, मेहनत करता है, अपने जीवन की तमाम कमाई लगाता है परन्तु 100 या 125 फीट के ऊपर भी पानी उपलब्ध नहीं होता तब बड़ी विषम कठिनाई आ जाती है, उसके लिये भी आप को कोई व्यवस्था करनी चाहिये। किसान जो इतना परिश्रम करता है उसे आपको अधिक साधन उपलब्ध कराने होंगे ताकि वह अपना पूरा रोल भूदा कर सके।

इसके साथ ही मैं एक चीज और निवेदन करना चाहता हूँ। जहाँ तक सामुदायिक विकास कार्यक्रम का सम्बन्ध है, उसमें हमारे यहाँ ग्राम-सेवक हैं, प्रसार अधिकारी हैं उनमें कोई इंसेंटिव नहीं रह गया है। उनको एक टेक्निकल ज्ञान होता है लेकिन एक काश्तकार को जो अनुभव होता है, वह अनुभव उनको नहीं होता है। तो हमें एक काश्तकार के अनुभव का और जो पंचायती राज संस्थाओं के अधिकारी हैं उनके टेक्निकल ज्ञान का समन्वय करना चाहिये। इस के लिये मैं मन्त्रालय से प्रार्थना करूँगा कि गाँव के स्तर पर 15 या 20 एकड़ का एक-एक फार्म बनाया जाये और उनकी जिम्मेदारी ग्राम सेवकों पर डाली जाये।

इसी प्रकार से जो पंचायत समिति के जिले फार्म हैं उसकी जिम्मेदारी वहाँ के कृषि प्रसार अधिकारी पर डालें नहीं तो जो अधिकारी हैं उनका ज्ञान केवल किताबी होता है उनके पास अनुभव नहीं होता है और जो

[श्री ब० ना० भार्गव]

फायदा कृषकों को इन अधिकारियों से मिलना चाहिए वह नहीं मिल पाता है। इसके साथ-साथ यह भी जरूरी है कि उनकी तनख्वाहें और वेतन हैं उसके साथ इन्स्टिटव के तौर पर अगर वह फार्म को स्वावलम्बी और आत्मनिर्भर बना देते हैं तब उनको शुद्ध लाभ में से कुछ भाग मिलना चाहिए।

इसके साथ साथ मैं यह निवेदन करना चाहता हूँ कि पंचायत राज संस्थाओं के अन्दर जो अधिकारी भावना व लगन से काम करते हैं उसके लिए भी वही व्यवस्था है और जो उसके अन्दर कोई काम नहीं करते हैं उनके लिए भी वही व्यवस्था है। इस पर हमें बड़ी गम्भीरता से सोचना होगा ताकि जो अच्छा काम करने वाले हैं उन्हें प्रोत्साहन मिले और जो कुछ काम नहीं करते या उपयोगी सिद्ध नहीं होते उनको हम दंडित भी कर सकें तब कहीं जाकर जितना इस कार्यक्रम को जो योग और सफलता मिलनी चाहिए वह मिल सकेगी।

इसके अतिरिक्त मैं एक मिन्ट में केवल थोड़ा सा उपभोक्ता भंडारों के सम्बन्ध में भी निवेदन करना चाहता हूँ। उपभोक्ता भंडारों की स्थापना की योजना भारत सरकार ने उपभोक्ताओं की संरक्षणता के लिये रक्खी और उसे जनता का सहयोग भी मिला। कुछ अंशों में उसे सफलता भी मिली मगर जिस ढंग से वह चलना चाहिए वह चल नहीं पाता है। उस बारे में थोड़ा बहुत मूमे अनुभव है। जो भंडारों से सम्बन्धित योजना हम बनाते हैं उससे भंडारों का स्वाभाविक और प्राकृतिक विकास होना चाहिए उसमें कई प्रकार की बाधाएँ आती हैं। हमें यह चाहिए कि हम कर्मचारियों के शिक्षण की व्यवस्था करें और यह देखें कि जो अनुदान, ऋण, इत्यादि दिये जाते हैं, उनके उपयोग की ऐसी व्यवस्था हो, जिससे सहकारिता का स्वाभाविक विकास न रुक सके।

अधिकारियों की एक बड़ी सेना सहकारी

समितियों पर लादी जाती है वह एक भार के रूप में उन पर आती है और जरूरत इस बात की है कि जैसे जैसे उस की क्षमता बढ़ती जाती है उसी अनुपात और आवश्यकता के अनुसार उन पर अधिकारियों का भार बढ़ना चाहिये। हमें भंडारों की स्थापना से पूर्व अधिकारियों के प्रशिक्षण की व्यवस्था करनी चाहिए अन्यथा होगा यह कि नये नये भंडारों में अप्रशिक्षित व अनुभवहीन अधिकारियों के कारण भंडारों की सफलता संदिग्ध रहेगी। इसलिए मैं निवेदन करना चाहता हूँ कि इस कार्यक्रम को आगे बढ़ाने से पूर्व प्रशिक्षण की व्यवस्था आवश्यक है। समय दिये जाने के लिए मैं आप का आभारी हूँ।

श्री ना० रा० पाटिल (भीर):\*\* उपाध्यक्ष महोदय, मैंने लोक सभा का शीतकालीन सेशन समाप्त होने के बाद अपने वीड मनदार संघ का दौरा किया। उस में मैंने जो कुछ देखा वह आप के सामने इस उद्देश्य से पेश कर रहा हूँ कि भारत के कुछ प्रदेशों में किस प्रकार की परिस्थिति है। वीड जिले में ता० 11 जनवरी 1968 के आसपास जो शीत लहर आयी थी उस से उस जिले की मांजरा, सिदफणा, गोदावरी इन नदियों के आसपास के प्रदेशों के अन्दाज़न 426 ग्रामों में क्षति की और 180224 एकड़ जमीन में बोई गई ज्वार वगैरह की फसलें मुर्गा गईं। इस वजह से किसानों व खेतों में काम करने वाले मजदूरों पर बहुत बड़ी आपत्ति आयी है।

वीड और उसके आसपास के प्रदेश में भ्रोलोवृष्टि और शीत लहर के कारण जो अग्रणीत नुकसान हुआ है और उस कारण कृषक गए और खेती करने वाले मजदूरों पर क्या गुजरी इस तरफ ध्यान देना बहुत जरूरी है।

मैंने वीड और उसके आसपास के प्रदेशों का दौरा किया। रबी फसल की कुछ प्रदेशों

के कृषक गणों ने मेरे पास आकर अपने प्रदेशों के समाचार मुझे सुनाये। कृषक गणों पर इस प्रकार की और इतने बड़े पैमाने पर आपत्ति इसके पहले कई वर्षों में आयी नहीं थी। शीत लहर के कारण खेतों में खड़ी फसल अर्थात् ज्वार, हरबरा और रबि की और फसलें मुर्झा गई। अधिकांश ज्वार और हरबरा खेतों में ही मुर्झा गया। इस प्रकार कृषक गणों के हाथों में आने वाली फसल निसर्ग के इस प्रकोप के कारण छिन गयी। हजारों एकड़ भूमि में बोई हुई रबी की फसल मुर्झा के नष्ट हो गयी। जिन खेतों में 150 से 200 क्विंटल तक ज्वार होती थी 1 क्विंटल भी हुई नहीं (या हो नहीं सकती)। पिछले वर्ष की एव्हरीज (सरासरी) रबी फसल को ध्यान में रखते हुए ऐसा पता चलता है कि पिछले वर्ष गाँवों में रबी फसल के दौरान 700,15000 और 200,000 क्विंटल ज्वार हुआ था।

इस साल तो रबी की फसल पिछले वर्ष की अपेक्षा बहुत अच्छी थी और इस कारण इस साल तो कृषक गण के लिये गत वर्ष की अपेक्षा ज्यादा ज्वार हो सकती थी। लेकिन जहाँ ग्रामों में रबी की फसल शीत लहर से नष्ट होने के कारण कृषक गण अपना सब कुछ खो बैठे। साल की सारी मेहनत रबी फसल नष्ट होने से बेकार हो गई और इस वजह से ग्रामीणों के सामने वर्तमान वर्ष में क्या करें यह प्रश्न जोरों से आया है। भूकम्प की आपत्ति से भी यह आपत्ति बड़ी नजर आती है। कृषक गण के चेहरों पर का सारा तेज निकल गया और वह चिन्तामग्न हो गये हैं। देखते देखते लुट जा कर के वह रो रहे हैं। कई किसान अपनी खोई हुई फसल को देख-देख कर रो रहे हैं। क्या करें, कैसे करें यह उन की समझ में नहीं आ रहा है। उनकी बनाई हुई सारी योजनायें मिट्टी में मिल गई। इस प्रकार भयंकर आपत्ति में सरकार को किसानों को दिलासा दे कर उनमें आत्मविश्वास निर्माण करने की अत्यन्त आवश्यकता है। सरकार अगर इसे

करने में पीछे रही तो किसानों में अत्यन्त निराशा पूर्ण वातावरण का निर्माण होगा। किसान वर्तमान वर्ष के लिये साधन जुटा कर खेती की आवश्यक कार्रवाई करने में असमर्थ रहेगा। इस से खेती का उत्पादन कम होगा और राष्ट्र का बहुत बड़े पैमाने पर नुकसान होगा।

ग्रामों के किसानों व खेतों पर मजदूरी करने वालों की यह दयनीय स्थिति हुई तो आगे चल कर उनको गाँवों में काम मिलना मुश्किल है। वह अब लड़कों बच्चों सहित जहाँ काम मिलने की आशा है वहाँ जा कर रह रहे हैं। कुछ लोगों को यह चिन्ता लगी हुई है कि गाँवों में रह कर उनका क्या बनेगा। मैंने खुद पटोदा, पांचग्री, वाडोना, पिपेलगाव घाट, चौसाला, पारगाँव, सुलतानपुर, कानडी, गोल गंडी, लोणी, जोड हिंगणी, जेव पिररी, नफार-वाडी, कडा, धानीरा, पिपलनेर वगेरह ग्रामों की रबी की फसल को प्रत्यक्ष देखा। जिन ग्रामों में मेरी सभार्यें हुई उनमें आने वाले लोगों ने मुझे अपने-अपने भागों में नष्ट हुई रबी की फसल से परिचित किया। मेरी माहिती के अनुसार बीड जिले के पटोदा, बीड, केज, ओवाजोगाई आदि तहसीलों के बहुत बड़े भू-भाग में रबी की फसल शीत लहर के कारण नष्ट प्रायः हो गई। गोवराई, माजलगाँव और आष्टी तहसीलों के कुछ ग्रामों में अतिवृष्टि व शीत लहर के कारण रबी को बहुत सारी फसल नष्ट हो गई। बागापती फसलें, जैसे कि केले, अमूर, उस (गन्ना) और अनेक फलों के बागीचों को बहुत नुकसान पहुँचा। मेरी दृष्टि में किसानों पर आई हुई यह बहुत बड़ी नैसर्गिक आपत्ति है। इस प्रकार की आपत्ति में पड़े हुए किसानों को सब प्रकार की सहायता देना सरकार का प्रथम कर्तव्य है। इस बात को ध्यान में रखते हुए सरकार सब तरह के उपाय अपना कर के किसानों को व खेतों में काम करने वाले मजदूरों को उन पर आई हुई दैवी विपत्ति से बचाने के लिये अंशतः राहत जल्द से जल्द दे तथा

[श्री ना० रा० कटिल]

वर्तमान वर्ष का जमीन का महसूल माफ करे और जिन ग्रामों में से वह कसूल किया गया है उसे वापस करे।

SHRI M. N. NAGHNOOR (BELGAUM): Mr. Deputy-Speaker, Sir, I rise to support the Demands under the Ministry of Food, Agriculture, Community Development and Cooperation. While doing so, I would like to point out the status given and the treatment accorded to agriculture in our Indian economy. Agriculture is one of the basic industries of our country and 75 per cent of our population depends on agriculture. Yet, the treatment given to agriculture is not adequate and is far less than what it merits.

Here I would like to quote some figures of the allotments made and the loans advanced to agriculture for its development in the Third Plan and the fruits we reaped from agriculture. The population of our country which is depending upon agriculture is of the order of 75 per cent whereas only 4 to 5 per cent are depending on industry. The allotment of money during the Third Plan for agriculture was of the order of Rs. 499.97 crores whereas for industry it was Rs. 962.3 crores, which is twice as much as for agriculture. Loans advanced to agriculture amounted to Rs. 380 crores whereas for industry it was Rs. 753 crores. If we compare this with the amount of wealth produced both by agriculture and industry we will see that even after 20 years of independence Government has not done enough justice to agriculture. While the wealth produced by agriculture is Rs. 6,800 crores the wealth produced by industry comes to only Rs. 2,800 crores. So, I would urge upon the Government to see that more and more funds are remarked for the development of agriculture and the betterment of the farmer.

On the other hand, it is our misfortune to see the development of official hierarchy in our country. Most of our resources are spent on building empires of official machinery. For an onlooker the entire machinery of the Government of India exists for the security, pomp and luxury of the employees. In the agricultural sector

alone the TA, DA and salaries of the Central Government officers come to Rs. 5.34 crores for the year 1967-68. In addition to this, if we take into consideration the expenditure on TA, DA and salaries at the State level, it will be an alarming figure.

Therefore, it is the duty of the Government of India now to concentrate more on policies and programmes inside the country and to attend to international obligations and nothing beyond that. Most of the talented personnel who could show their ability, skill and capacity for greater production, should be functioning near the farmer. But instead they are now concentrated in Delhi where we do not grow even a blade of grass. Therefore, it is high time that the Government of India thought of a revolutionary change, both in the staffing pattern, and policies and programmes to intensify agricultural production.

The battle for self-sufficiency in food cannot be fought in State capitals like Bombay, Calcutta or Madras. It is a grim battle which can be fought only by the man behind the plough, the man on the field. Therefore, the basic need is to improve our agriculture by (i) enriching the soil and (ii) strengthening the hands of the man behind the plough.

Recently, the Administrative Reforms Commission has appointed a Study Team to go into the important aspects of agriculture and its development. They have made very important and far-reaching recommendations. I hope, the Government will take into consideration and try to implement them as early as possible.

Since I could not have an opportunity to speak on the Demands of Irrigation and Power I just want to touch upon the importance of irrigation for the agriculture sector. We, living in Maharashtra and Mysore, have been begging of this Government for the last one year to see that justice is done for developing our irrigation potential. Maharashtra and Mysore hardly enjoy the privilege of 6 to 7 per cent of irrigation while Andhra, Madras and other States in the south and UP in the north

have the privilege of having irrigation potential of 30 to 40 per cent. The all-India standard of 26 per cent is far for us to reach because 6 per cent is too meagre. 3½ to 4 crores of people living in the Krishna basin, both in Maharashtra and in Mysore, have to look to the skies for the development of our irrigation. No amount of help or subsidy can help us. The farmer must be made available the water because unless water is made available in an area where rainfall is hardly 10 to 15 inches he cannot but depend on some dams or large irrigation projects. Both Governments have been fighting for this tooth and nail but it is our misfortune that very little response is coming forth. If the Agriculture Ministry wants that there should be self-sufficiency in food in our country, I would urge that they should also play their part to see that each State is able to harness its water resources available at its command and make use of the natural resources at its command. Unless this is done no amount of our efforts can succeed in solving our food problem. It is an irony of fate that States are not being given free hand to exploit their natural resources.

We have in our country measures to control the financial assistance to States. We have to depend on the Centre for financial assistance. We prepare our own humble projects for harnessing water but when we send our projects, whether it is minor or major irrigation project, our projects are delayed to such an extent that there is a sense of frustration. We thought that there was only financial control and food control but now water control is also coming and is impeding the progress of our country.

There are some misgivings when we say all these things, that we are not happy about Andhra Pradesh using its water. We are very, very happy; we are proud that Andhra Pradesh is able to produce a lot of paddy and food and is able to harness enough water. But we cannot be denied growing even one crop a year. Andhra Pradesh today has the privilege of growing three crops in an area of 30 to 40 lakh acres whereas our farmer in Mysore and Maharashtra Krishna basin, where the great river Krishna flows, are not able to utilise the water. This is something like there is dinner at one end of the table

without appetite and at the other end there is appetite but no dinner.

**SHRI TENNETI VISWANATHAM** (Visakhapatnam): May I just correct him? A wrong impression may go round...

**SHRI M. N. NAGHNOOR**: We are very happy that Andhra Pradesh could grow more and more.

**MR. DEPUTY-SPEAKER**: You may correct the facts; you need not correct the impression because it is a personal impression.

**SHRI TENNETI VISWANATHAM**: I heard him say that Andhra Pradesh grows three crops in 30 lakh acres.

**SHRI M. N. NAGHNOOR**: Yes, and I still stand by that.

**SHRI TENNETI VISWANATHAM**: The total area under irrigation in Andhra Pradesh is 63 lakh acres out of which 31 lakh acres is under tanks. Godavari and Krishna both have got about less than 20 lakh acres and out of those 9 lakh acres are under Godavari; of the 9 lakh acres only 3 lakh acres are under second crop and we never know what a third crop is.

Out of 12 lakh acres in Krishna basin, we have got only 1 lakh acres under registered second crop and we do not know what third crop is. These are the figures.

**SHRI M. N. NAGHNOOR**: In this *garbar*, I could not hear my hon. friend well. I will finish in two minutes because some time was taken away by the member.

The present irrigation potential developed under Nagarjunsagar alone is of the order of 40 lakh acres in Andhra Pradesh.

**SHRI TENNETI VISWANATHAM**: The total is 20 lakh acres only.

**SHRI M. N. NAGHNOOR**: I stand by my figures; these can be challenged at any time.

**SHRI TENNETI VISWANATHAM**: I am not raising any controversy. I want the House to have a correct appraisal of what is happening. Nagarjunsagar is sanctioned for 21 lakh acres. That is all. It is not 40 lakh acres. Out of 21 lakh acres, nothing has yet come.

MR. DEPUTY-SPEAKER : That is all. Otherwise, it will be difficult.

SHRI TENNETI VISWANATHAM : I am very sorry for my interruption.

MR. DEPUTY-SPEAKER : The impression that he has gathered or the information he has collected is his own information. If it is incorrect, there are the Treasury Benches to correct it.

SHRI TENNETI VISWANATHAM : I have given the correct figures.

SHRI M. N. NAGHNOOR : Sir, I am very happy as an Indian that Andhra Pradesh has made such a headway in irrigation and this goes to the credit of our country. But it is the duty of Andhra Pradesh to see that their neighbours are also fed. It is not their duty to expect Maharashtra and Mysore to go them to beg for waters. Krishna basin is the privilege of all the three States and they must be given equitable share of water for utilisation. So, I would urge upon the Food and Agriculture Ministry to use its good offices to see that irrigation potential that is locally available both in Maharashtra and Mysore is utilised.

Lastly, I say that there has been huge rise in the expenditure on the official machinery—I stand subject to correction I am only quoting the figures 1967-68. For the Community Development programme, in the Ministry of Community Development, an amount of Rs. 67.2 crores was asked for the final approved outlay was of the order of Rs. 28 crores. Here is a peculiar case when we have not cared to reduce the staff when the allotment was slashed down. It comes to this that we had to spend about Rs. 22 crores over the services for the plan outlay of Rs. 5.8 crores on community development. So, it is high time that Government realise that we should slash down our expenditure whenever our programmes are reduced. I would appeal to the Government to see that such huge expenditure on official machinery is curtailed.

With these words, I support the Demands for Grants of the Ministry of Food and Agriculture,

SHRI S. M. KRISHNA (Mandya) : Mr. Deputy-Speaker, Sir, the Department of Food and Agriculture is analogous to that of an unwanted baby and nobody is willing to father that. This has been the tragic state of affair of our country in the last two decades.

MR. DEPUTY-SPEAKER : These babies are nursed by Centre as well as the States, though unwanted.

SHRI S. M. KRISHNA : It has too many fathers. Too many cooks spoil the broth. That also could be said.

One thing which stands out very strikingly is the fact that, after two decades, we still are labouring to evolve an effective national policy with a long-range objective in view. The policy which we evolve today must serve not only the conditions that are obtaining today in our country but also the situation that might develop after a decade or two. The Food and Agriculture Ministry has always been, as I submitted earlier, an unwanted baby. Why I say this is because when allocation of portfolios takes place when a new Ministry comes into office, we find the leaders quarrelling amongst themselves to get at the Home portfolio, to get at the Finance portfolio, to get at the Defence portfolio, but nobody quarrels to take up a challenging assignment like that of the Ministry of Food and Agriculture in this country. It is true not only of this country ; it is also true of the other countries as well..... (Interruptions) developing as well as developed countries. I know, even in the Government of the U.S.A, the Department of Agriculture is an unwanted Department ; many a time that Department has to be forced on somebody.....(Interruptions).

SHRI SHEO NARAIN (Basti) : The Minister has said that he would reply on Monday. We have been hanging on here since yesterday.

SHRI S. M. KRISHNA : Shall I yield the floor to Mr. Sheo Narain ? If he is so anxious, I will yield the floor to him.

MR. DEPUTY-SPEAKER : No, no.

SHRI SHEO NARAIN : I am not opposing him.

SHRI S. M. KRISHNA : I was recalling that, even in developed countries, the Agriculture Department, has been a very neglected Department, but there, it is for altogether different reasons. The reasons there are the problems of plenty and the problems of bounty, but here it is a problem of scarcity, it is a problem of famine.

Here I am reminded of a statement which Mr. Gunnar Myrdal made recently in a book which has been published :—

It is an interesting study on the drama of poverty that is found in the South-East Asian region with particular reference to India.

“In India I doubt communism has a chance, but starvation and disaster do have a chance.”

What is the aftermath of starvation and disaster when they are round the corner ? The natural corollary that would follow is that communism would creep in. That is the reason why I want the Government to go about with a certain sense of seriousness and with a certain sense of urgency, which has been so very sadly lacking in the last few years in our conduct of economic and agricultural affairs.

We have repeatedly called upon the Government to implement the land reforms. That was the slogan which the Government took up as a policy when they drafted the Second Five-Year Plan. They wanted to create an egalitarian society. They wanted to create an atmosphere or a situation in this country where the tiller would be the master of the land. After 20 years, are we anywhere near that goal ? Is that objective anywhere near our sight ? I have to say very sadly that the enthusiasm that we have shown is rather lukewarm, rather negative. And this does not fit in well with our pronounced ideas of achieving a socialist State. Many a time when we go round the country, when we go to these employment exchanges, we find thousands and thousands of our able-bodied young men and women queuing up before the employment agencies. They would like to get a

job, some kind or the other. I know, Sir, a person who has graduated from a college and he would like to be an attender in an office because he has to find a living, he has to carve out a future to exist in this country. Now, Sir, does this not provide an opportunity for the Government to canalise the able-bodied men in this country to some creative effort in our country ? And that is the reason why the Socialist Parties in this country have made a suggestion and the suggestion has been repeatedly made, to create a Land Army. Well, if you are allergic to call it a Land Army, call it by whatever name you want, but create you must, an institution, an instrument through which we can achieve the twin purpose. The first purpose would be to find employment or to canalise the creative instincts amongst the youth of the country, the unemployed, the educated unemployed as well as the uneducated unemployed, so that they could find such a pleasure in being at the service of this great country of ours. The second objective we would be achieving by the creation of an instrument like the one I have spelt out is that we would be certainly taking the country further along towards achieving self-sufficiency in food production.

Sir, we have heard this before and even before Mr. Jagjivan Ram became the Food Minister of the Government, we were told that self-sufficiency is going to be achieved in the year 1968 or 1967.

AN HON. MEMBER : Not by 1968. By 1971.

SHRI S. M. KRISHNA : Now you have been saying that. In view of the drought conditions prevailing last year, now our self-sufficiency date also moves a little away. Now we are told and we are asked to believe that by the year 1971 we are going to be self-sufficient in food production and the explanation that is given or the excuse that is given by the Government and the Ministry is that the Indian farmer is at the mercy of the vagaries of monsoon. Yes, Sir, I have read about it when I was a little school boy, that we are at the mercy of the monsoon, and there are so many other countries which are equally at the mercy of the monsoon, but they have found a break-through in agriculture. Sir, here, I would like to recall the

[Shri S. M. Krishna]

strides that Pakistan has made in the last 20 years in the field of Agriculture, in the field of food production and I learn from some authorities that by the year 1970 Pakistan is going to be self-sufficient in food production. Some of the optimist economists in Pakistan believe and it is further reinforced by outside observers which confirm that Pakistan is after all going through for a major break-through in agriculture. With the completion of the Tarbala dam on the Indus river, Pakistan is going to revolutionise their agricultural sector.

Now, what is wrong with our Government and what is wrong with our Department of Food and Agriculture? Sir, I come from a district where we have the intensive cultivation for paddy and I am given to understand that in a few districts in the whole country Government have taken up a few areas for intensive cultivation of paddy, jowar and every other kind of food crop. Sir, I know how the ryot, how the farmer in my district feels about this Package Programme which is being implemented since 1962. Give the farmer necessary fertilisers, provide him with the seeds, provide him with the technical know-how, provide him with the equipment and the farmer is not shy, he is not hesitant to grow more because, by growing more, not only he would be helping the country, but he would be helping himself and no farmer that I know of, would be unwilling to help himself. But, what is happening there? It is a set-up wherein you find only the establishment and nothing else and that is true of the Community Development and the National Extension Service Scheme. If I may say so, Sir, these Schemes have become not farmer oriented but they have become jeep-oriented schemes. Sir, the Community Development and the National Extension Service Scheme and the Package Plan in Mandya and Tanjore, they have all become jeep-oriented schemes. No officer belonging to the Department of Agriculture would be willing to get away from the jeep and go to the fields, and get to know the real problems that the farmer faces. So, Sir, it was the late Lal Bahadur Shastri who made an announcement in the previous Lok Sabha that the Government was seriously

considering the possibility of withdrawing all the jeeps from these Community Development Blocks and National Extension Service Schemes. The sooner it is done the better it would be for the country and the better it would be for every one of us.

**SHRI RANDHIR SINGH (Rohtak) :** How to work in the rural areas without Jeeps ?

**SHRI S. M. KRISHNA :** Let them go on cycles. Let them go in cars. I do go on cycle... My rural area is as much the type of the rural area which is there in your parts.

**SHRI RANDHIR SINGH :** Do't talk of urban areas.

**SHRI S. M. KRISHNA :** You should be elevated to the Ministry of Agriculture and Forests.

**SHRI RANDHIR SINGH :** I no't know what the hon. Member is talking about.

**SHRI S. M. KRISHNA :** I am entitled to have my opinion. And my hon. friend is entitled to have his own opinion. I do not know if he has had a chance to speak on this particular Ministry's demands.

**SHRI RANDHIR SINGH :** You are talking in the air. Jeep is a necessity in the rural areas.

**MR. DEPUTY-SPEAKER :** Has he no right to criticize a particular aspect of administration? He has a right to criticize.

**SHRI SHEO NARAYAN :** Shastri ji had given an assurance in this House on that.

**श्री मोलहू प्रसाद (बाँसगाँव) :** योग्यता के आधार पर चौधरी की ज्वाबि नहिये मिलती है, उपाध्यक्ष महोदय।

**SHRI S. M. KRISHNA :** I am entitled to have my own opinion as my hon. friend.



on the other side is entitled to have his own opinion.

Sir, I now come to the Co-operative sector.

MR. DEPUTY-SPEAKER : That should be the last point.

SHRI S. M. KRISHNA : That will be the last point that I would deal with. About these cooperative societies. I do not know the way that they are functioning in all the States of our federal set-up. But with a little experience that I have about the working of the Cooperative Societies in Mysore State, I would like to make a few observations with reference to the functioning of these cooperatives. They were ushered in with the objective which is quite laudable. The object was to replace the middleman. Till then the merchants' were the middleman and they were the liaison between the Government and the consumer. To replace those middlemen the cooperatives were introduced. And those institutions were ushered in with great expectations. Sir, after seeing some of these cooperatives which have worked in my State to which my hon. friend Shri Shivappa has drawn the attention of this House very rightly, I might further add that these cooperative societies in Mysore State are in a state of anarchy. Their accounts are not being looked into and the auditors have not been able to do the job that they are supposed to do. In respect of many of these cooperative societies it can be said that they have become the breeding ground for corruption. Our moral values are being reduced and polluted and these cooperative societies are at the root of that. I know that there are a number of cooperative societies which are not functioning at all. All that they have is a name plate in front of the office. This morning the hon. Minister of Food and Agriculture was saying with reference to the sale of sugar that the idea was to allow sugar to be distributed at controlled rates and being channalised to users directly through the cooperative societies. And when the cooperative societies are not functioning how do you expect the sugar which is being allotted to the particular cooperative societies to reach the consumer in this state in the villages?

This is a point which I would like the hon. Minister of Food and Agriculture to ponder over. In Mysore State itself.....

15 hours

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIVAN RAM) : There is an Assembly in Mysore also.

SHRI S. M. KRISHNA : The Mysore Minister has made a statement that more than 2000 co-operative societies are not functioning in Mysore State. But we take ultimate responsibility for that. If we do not take ultimate responsibility, who else can take that responsibility?

SHRI JAGJIVAN RAM : The Assembly there.

SHRI S. M. KRISHNA : We have to give a certain direction to the State Governments. After all, they are at the mercy of the Centre; for; for allotment they have to come to the Centre; even though they have their sugar factories in the co-operative as well as the non-co-operative sector, ultimately the Centre is the Lord that decides from Delhi how much quota Mysore State is going to get in regard to sugar. It is there that the Centre can bring to bear its influence on the State Government and they can put their foot down and say that this is not the way to conduct co-operative societies. Thus, they have got to pull up the administration of co-operation in Mysore State.

With reference to the starting of sugar factories there are lots of sugar plants which have come to be uneconomic and they are very much so up in the north particularly in U.P., but down in the south there is a great potential for the expansion of the sugar factories and sugar plants particularly in Mandya district where I come from. There we have already two sugar factories; one is a joint-stock company and the other is in the co-operative sector. I must say that in the co-operative sector, the sugar factory is doing a fairly good job of it.

SHRI JAGJIVAN RAM : That is also in Mysore State.

**SHRI S. M. KRISHNA :** We have made another application to start one more sugar plant in the co-operative sector. That has been pending for—I should be fair to the Minister, and I would not say, a fairly long time, but—a considerable length of time. I would request the hon. Minister to take an early decision with reference to the application that has been made by the Bharatiya Sahakari Sakkarai Society...

**SHRI JAGJIVAN RAM :** If they raise the finance, I will give the licence.

**SHRI S. M. KRISHNA :** They have given an undertaking that they are going to raise the finances, and, therefore, the hon. Minister can give the letter of intent to them.

**SHRI JAGJIVAN RAM :** I will give that letter of intent.

**SHRI S. M. KRISHNA :** Anyway, I would like him to consider this also and thereby help us.

**MR. DEPUTY-SPEAKER :** Now, Shri Annasahib Shinde.

**SHRI INDER J. MALHOTRA (Jammu):** Before you call the hon. Minister to speak, may I know how much time you are going to allow him ?

**MR. DEPUTY-SPEAKER :** About 20 to 25 minutes.

**THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE):** I shall try to finish in 20 minutes.

**SHRI PILOO MODY (Godhra) :** How much is the hon. Member prepared to allow him ?

**SHRI INDER J. MALHOTRA :** About 10 minutes.

**MR. DEPUTY-SPEAKER :** The House should realise that I am trying to accommodate in this debate particularly those Members who have never had any opportunity to speak...

**SHRI INDER J. MALHOTRA :** You are saying that your idea is to give a chance to those Members who have not spoken at all so far to speak in this debate. Why should you treat this subject so poorly ?

**MR. DEPUTY-SPEAKER :** I am not treating it so poorly. After the ten-hour debate is over, when the hon. Minister replies, the time taken by the hon. Minister of State who intervenes now will be taken into account. So, hon. Members need not complain about that.

**SHRI K. N. PANDEY (Padrauna) :** You say that you are going to allow those Members who have never opened their mouths. I would submit that they will never open their mouths...

**MR. DEPUTY-SPEAKER :** That is not correct. The hon. Member ought to realise...

**SHRI SHEO NARAIN :** We should also be given chance.

**MR. DEPUTY-SPEAKER :** Shri Sheo Narain is speaking almost every day on every subject. He is a very prominent Member of the House...

**SHRI SHEO NARAIN :** Therefore, you should give me chance to speak.

But this is the way you are behaving with us.

**श्री अन्सुल शर्मा बर (गुड़गाँव) :** आपने मुझे किसी भी डिमांड पर बोलने का मौका नहीं दिया ।

**SHRI SHEO NARAIN :** I would raise the question of quorum then. Let the House go on without quorum.

**SHRI ANNASAHIB SHINDE :** Mr. Deputy-Speaker, naturally some hon. Members are anxious to speak and I will not therefore, take long. I hope I will not cause them inconvenience.

A number of hon. Members have participated in the debate and made very generous observations about the functioning of the Ministry, especially the present position of crops in our country. I am

thankful to all of them. I must also take this opportunity to thank the many hon. Members of this House who visited Karnal, Ludhiana and IARI a few days earlier. I am glad politicians, VIPs and MPs have started taking interest in research organisations and production programmes in the farm. I convey my sincere thanks to them.

A number of points have been made by hon. Members. As the time at my disposal is very limited, I may not perhaps be in a position to cover all of them. Since my senior colleague would be replying to the debate, I seek the indulgence of hon. Members if I do not cover some of the points touched on by them.

Shri S. M. Krishna preceded me. At least he was good enough to say that in Mysore a co-operative sugar factory is going on well. I am glad he has made this observation because all along he has been trying to make out that nothing is going all right so far as food and agriculture policy is concerned. At least he was generous enough to say that there is a co-operative sugar factory which is working well. But may I tell him that this is because of Government's policy to encourage co-operative sugar factories in India. I do not want to deal with this point at this stage, but since he made the point that everything is wrong concerning Government's food policy, I would like to tell him that in the last two years we faced very difficult conditions and but for the appropriate policies followed by Government, I do not think we would have been in a position to avert a major disaster, as we have done, in our country.

This year has been a very favourable one from the point of view of climate. Our foodgrains production is likely to exceed 95 million tonnes. Cotton production is likely to be 20 per cent higher than 1966-67 and is expected to touch the 1964-65 level. Even in regard to jute, the production is likely to exceed 63.6 lakh bales.

But the point is: what are the factors which have led to this result? Dr. Karni Singh was good enough to say that 10 per cent credit should be given to Government for the higher production. I will not go into percentages. But may I submit that it is not only favourable weather because of

which we are going to have a very good production; no doubt, favourable weather is an important factor in our conditions, but we have had similar years of favourable weather and still not such good production. For instance, in 1964-65 we had a very favourable weather, but even then our production did not exceed 89 million tonnes. Similarly we had good weather in 1958-59 and 1961-62, but our production did not exceed 78 or 82 million tonnes in those years. So definitely some deliberate human efforts have contributed to our production. We should try to make an effort to find out what are those factors which have contributed to this higher production. If we analyse them properly, we will be able to attribute it to appropriate policies of Government. I have no doubt in my mind with appropriate policies in future we shall be in a position to attain self-sufficiency in our country.

The first element, according to me, is a very enterprising class of farmers coming up in our country, in all parts of it. This is a very encouraging fact.

SHRI PILOO MODY: Where are they coming from?

SHRI ANNASAHIB SHINDE: If he will go with me, I am sure he will be convinced. I am prepared to take him round, and being a sincere and honest hon. Member, he will be convinced about my argument—if he accompanies me.

It is such a healthy sign that young farmers are coming forward everywhere who understand the importance of seed, how fertiliser has to be applied, how irrigation management has to be made, what plant protection measures are to be carried out etc. That means they understand all the essential elements of modernisation of farming, and this is happening from Kashmir to Kanyakumari. Never before in the history of our agriculture have we seen such enthusiasm as we see today among the farmers.

Secondly, I would also like to mention that in this the price policy of the Government has also played a very important role. Many hon. members have said that the farmers must get a remunerative price. I entirely share that sentiment because it is such an important element, and the ex-

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perience all over the world indicates that unless the farmers are assured a remunerative price, production of agriculture cannot be ensured in the long term. Therefore, it has been the effort of the Government of India to see that the prices which are fixed from time to time are remunerative prices. We may have some dispute whether a particular price is on the high side or low side, but if we examine the structure of 1964-65 prices and the prices declared by the Government of India in 1967-68, hon. members will be convinced that it has been the effort of our Ministry to see that the farmers are given reasonable price and that they get their due share, so that there is the necessary incentive for them to engage in more intensive farming activity.

For instance, the Agricultural Prices Commission suggested a price range for wheat between Rs. 66 and Rs. 73, while the Government of India has taken a decision to fix the procurement prices between Rs. 76 and Rs. 81. Whatever may be the shortcoming in this, to my mind this is every reasonable price, because, after all, we have to balance the interests of various sectors, but we have to give priority mainly to the interests of the farmers and this has been decided from that angle.

The other important factor which has contributed to production is the contribution of science, our scientists and our research organisations. As the House is aware, we have reorganised the Indian Council of Agricultural Research, we have made it an autonomous body. That is not the only important point. The most important point is that we have now co-ordinated all India research projects. We have been carrying on research in this country since 1929 onwards, but it was not properly co-ordinated. Some research activity was going on under the aegis of the agricultural departments of the State Governments, there were some agricultural colleges carrying on this activity and some research activity was being carried on by the Indian Council of Agricultural Research. But now, whatever may be the administrative control, all the research activities in this country are co-ordinated under the aegis of the ICAR. It has had such a healthy impact, such a good effect

that what took 10 or 15 years before we are in a position to achieve in five or six years. The impact of science is so great that all over the country farmers in thousands turn to research institutes and scientists, they meet them, they make enquiries.

Many hon. members have complained about the prices of seed. How has it happened? The farmers have become so knowledgeable now that as soon as a new variety is evolved by the scientist, even before it is released, they try to get some seed from it. Many times, farmers who have got some seed because the trials took place on their farm, do not actually return the seed to the Institute, but pass it on to other farmers. There has been such a craze for new seeds all over the country that I am told that some farmers purchase seed at the rate of Rs. 200 a kilo. I am not trying to justify this, but the point is that this new awakening among the farmers about new seeds is a very healthy sign, and we have to see that our farmers are ensured good seed. I have no doubt that with the establishment of the National Seeds Corporation we are taking care to see that the necessary high yielding variety seeds are made available to farmers at reasonable prices.

We have also passed a Seed law and we have framed rules in consultation with the State Governments and we shall enforce them shortly. I should like to ask for the co-operation of the hon. Members in the enforcement of this Act because all the future development of agriculture is going to be based on good and improved seed.

We have eight agricultural universities, one each in Punjab, U.P., Mysore, Andhra, M.P., Orissa, Rajasthan and West Bengal. In Maharashtra they have passed law. Bihar and Kerala have taken the initiative to draw up project reports. Assam also has drawn up a Bill. May I assure all the State Governments that we want at least one agriculture university in each State and the Indian Council of Agricultural Research and the Government of India are prepared to support and finance them according to a set pattern.

**SHRI YAMUNA PRASAD MANDAL**  
(Samastipur): Due to very sad conditions

and financial stringency the Bihar Government cannot do this.

**SHRI ANNASAHIB SHINDE :** We shall try and see what we can do. I am prepared to send some officers to look into this matter.

We are going to have a very important organisation called the nuclear research laboratory in the ICAR in co-operation with the Bhabha Atomic Research Centre and we are going to use atomic power and nuclear energy to develop our agriculture, which is going to be a very important development in our country.

A number of Members complained about the availability of tractors, improved implements etc. I know there has been some difficulty in regard to the supply of tractors. Ultimately the problem will be solved only by increasing indigenous production. We are taking it up with the Industry Ministry. The indigenous production is gradually going up, from about 7,000 last year to more than 10,000 tractors this year. The licensed capacity is 30,000 tractors per year. We have delicensed the tractor industry. We want more and more entrepreneurs to come into this field to manufacture tractors and improved agricultural implements.

**SHRI RAGHUVIR SINGH SHASTRI (Baghpat) :** What about light tractors ?

**SHRI ANNASAHIB SHINDE :** Even in regard to that, a public sector project is under the active consideration of the Government of India and if private parties come forward, Government will be prepared to encourage them to undertake the manufacture of the tractors of lower horse power range. Next year we are importing about 3,000—4,000 tractors and according to the programme given to us by the manufacturers about 16—17,000 tractors are likely to be produced in our country. This is a sector which had been lagging behind and it needs a big push. There is now more and more demand for machinery and tractors.

In order to give good seed to the farmers, we are going to have big seed farms, one in each State. We have already established one in Orissa. A number of other proposals are under active consideration.

Availability of good seed would be ensured when these come into existence.

**SHRI BUTA SINGH (Rupar) :** Distribution of seeds should not be done through private parties ; they make money.

**SHRI ANNASAHIB SHINDE :** We cannot completely ban the distribution of seeds by private parties. The national seed corporation is helping through its certifying agencies and we are also encouraging the State Governments to have their own seed corporations and their own certifying agencies.

I hope the State Governments will exercise their discretion in seeing that the farmers are helped so that proper certifying agencies are established in our country and proper organisations come about in the States for making seeds available to the farmers.

Many hon. Members have rightly stressed the importance of minor irrigation. I entirely share the view that minor irrigation is very important because, first of all, as soon as we have minor irrigation projects, we get quick results as compared to the major or the medium projects. And hon. Members will be convinced that we have been trying to see that more and more funds are made available to minor irrigation projects. For instance, during the first Five Year Plan, only Rs. 54 crores were provided for minor irrigation. During the second Five Year Plan, Rs. 140 crores were provided. During the third Plan, the total came to the figure of Rs. 377 crores. Hon. Members will find that in 1966-67 alone, we spent about Rs. 152 crores on minor irrigation both from the plan sector and the institutional sector.

**AN HON. MEMBER :** How much was raised from the States ?

**SHRI ANNASAHIB SHINDE :** He can enquire from the States. Minor irrigation programmes in all the States are going on very well. We should not be unnecessarily criticising the programmes which are going on very well. In 1967-68 we spent about Rs. 171 crores and it is proposed to spend about Rs. 222 crores in 1968-69. So, it will be seen from this that as compared to our approach to this problem in the past we are giving more and

[Shri Annasaheb Shinde]

more importance to minor irrigation projects. I have no doubt that in the years to come it will be the effort of my Ministry and the Government of India to see that minor irrigation gets its due place in the financial outlays provided.

Some hon. Members raised the point of crop insurance. I have no doubt in my mind that in our country crop insurance is very important and that is why the Government of India has accepted in principle that there should be a provision for crop insurance. Already a Bill has been framed in consultation with the Law Ministry and that has been circulated to the State Governments. It took sometime before we received the comments from the State Governments. But now we have received the comments of the State Governments and the matter is before the Government and I think we may take a decision on this matter very soon and we will be coming before the hon. House for translating it into law.

**SHRI S. M. KRISHNA :** Have all the States agreed ?

**SHRI ANNASAHIB SHINDE :** Not all, but nobody has objected. Ultimately the States will have to implement it.

**SHRI RANDHIR SINGH :** They are hurdle-makers ; you go a head with it !

**SHRI ANNASAHIB SHINDE :** Shri Ranjit Singh made a point about the Indian Agricultural Service. About this also, as far as the Ministry of Food and Agriculture is concerned, we are of the view that we must have an Indian Agricultural Service, and we have accepted it in principle. But in this also the concurrence of the State Governments is necessary because, as the House is aware, agriculture is a State subject.

Then, a point has been raised whether there is adequate storage facility in the country. I know that storage facility is very important and in the years to come, when the volume of production is likely to be more and more, the storage facilities are likely to assume considerable importance. But even now, hon. Members need not have any fears that we are not having adequate

storage facilities at least for the current year, because in the State and the Central sectors, we have at the moment a storage capacity of 7.2 million tonnes and at least 6 to 6.4 million tonnes are available for storing food. In the immediate future there must not be any difficulty, but in the long run we are looking to the problem and we are trying to undertake a new programme for having additional storage capacity in our country.

I do not want to take much time of the House, because some more hon. Members want to participate in the debate. I am thankful to you for giving me this opportunity.

**SHRI K. M. ABRAHAM (Kottayam) :** Sir, when I rise to participate in the discussion which concerns the most vital problem which confronts our country today, my heart goes out to the millions of Indians who do not get a square meal a day, particularly in my State, which is the biggest deficit State in the Union. It is a tragedy of our social system and economic life that this should happen after 20 years of independence. I could show beyond any shadow of doubt by quoting irrefutable statistics that during the last 20 years, a vigorous and concerted effort has not been made to tone up our agricultural production and gear it to the needs of the nation. Out of the cultivable land, only 45 per cent is sown up to this date. Out of this 45 per cent of sown land, only 15 per cent is sown more than once. The increase in production is only 7 grams per capital. Yet, we speak of bumper crops and achieving self-sufficiency within two years.

Government spent Rs. 1519 crores since 1951 on major and medium irrigation projects, but more than Rs. 2400 crores on the import of foodgrains from U.S.A. under PL 480. Had this amount been used for irrigation purposes, our dependence on borrowed food would have ended. Out of the total of 357 million acres of land under cultivation, we are having only 88 million acres under irrigation. The rest is left to the mercy of nature.

These telling facts open our eyes to the bitter reality that the Congress Government had no food policy at all. Shri Jagjivan

Ram get on to Railways from Communications and travelled on to food. Wherever he went, he made a mess of it.

There has been no coordinated approach with regard to the implementation of a national food policy. Nationalisation of food trade is a demand raised by the people many a time. The Government is not daring to do it. The middlemen in the food trade are appropriating the bulk of the profit in food trade. During the crop season, they accumulate large quantities of food-grains at a cheaper rate and then sell it to the consumers later at a higher price.

Since the Government was not sincere in food trade, they started the Food Corporation of India with a capital of Rs. 100 crores. But they procured only 3 per cent of the needs of the people. They are not ready to procure the surplus food from the swindlers of the surplus States, who are not willing to part away with the surplus. The deficit States suffer and starvation is the result.

Now, I come to the white elephant of this Government policy—the FCI. The administration expenses—the wage bill—of FCI last year came to Rs. 2.25 crores. 20 top-heavy officials of the FCI are getting a salary over Rs. 2000 a month.

15.30 hrs.

[Shri G. S. Dhillon in the Chair]

The Chairman is getting Rs. 4000 per mensem. The maintenance cost of buildings in 1966-67 alone comes to Rs. 6 lakhs and the maintenance cost of their vehicles comes to Rs. 50 lakhs. The rent of godowns comes to Rs. 40 lakhs. The yearly procurement target of the Food Corporation of India is only six million tonnes, rats and bandicoots eat through its godowns nine million tonnes. Sir, the Food Corporation of India is a disgrace and shame to our public undertakings. Its failures are engineered by the Government with a deliberate conspiracy to tar the public undertakings. If the Food Corporation of India has helped anybody, it has only helped the rats and bandicoots and the bandicoots in the Government.

The basic factor in agriculture is the down-trodden hard-working peasant in

India, and no agricultural programme will succeed till he is liberated from the yoke of feudalism. Land reform alone can release new energies in a productive system.

I come from a State which is having the highest density of population. For the first time in history the Communist Government there introduced a Land Reform Act in 1957-59. But the implementation of it was sabotaged by the Congress at the Centre by dismissing the Ministry. After the elections, when the Congress came to power, with its brutal majority, it not only scrapped away that Land Act but also brought a Reactionary Land Act or land reform.

SHRI INDERJIT MALHOTRA : What is happening now ?

SHRI K. M. ABRAHAM : You can see that in the near future they will be bringing another Land Act.

SHRI RANDHIR SINGH : You have forgotten your reforms now.

SHRI K. M. ABRAHAM : I would like to ask Shri Jagjivan Ram, has the Congress Ministry in any State where the Congress are in a majority or during the last so many years during which they have been running governments in the States found it possible to bring a progressive land reform ?

SHRI JAGJIVAN RAM : Everywhere.

SHRI K. M. ABRAHAM : I warn the Government that the peasants of India are not going to tolerate this nonsense. Your police lathis and tear-gas cannot help you any further.

Almost everyday on the floor of this House mere talk of intergration, unity, and oneness is heard. But, Sir, how can you achieve unity when one part of the country is starving, when the Government is making a seditious attempt to bring politics in food ? Those States which have elected non-Congress governments are being discriminated against by not supplying them adequate food.

May I come to the state of affairs in my State. Yesterday I got a telex message from the Food Minister there, Shrimati

[Shri K. M. Abraham]

K. R. Gouri. I would not take much time of the House in reading that message. It reads like this :

"During the year 1965 the Government of Kerala received 9.11 lakh tonnes of rice from the Central Government. The quantity of rice received in 1966 was 7.61 lakh tonnes and in 1967, 5.41 lakh tonnes. The quantity of rice distributed as ration during the year 1967 was 6.13 lakh tonnes. The difference in receipt and distribution issue in 1967 was made good from the paddy procured from the State. The quantity of wheat distributed during these three years was 3.12 lakh tonnes, 3.03 lakh tonnes and 4.55 lakh tonnes respectively".

"The quantity of rice and wheat allotted to the State and received in the State from the beginning of January 1967 to the end of December 1967 are as follows :"

I am not going to read the figures for every month. I am reading only the total. The total allotment of rice is 627,007 tons and actual receipt is 540,758 tons. The total allotment of wheat is 367,200 tons and actual receipt is 453,356 tons. The figures for the period January 1968 to March 1968 are as follows—here I am reading only the total—allotment of rice is 190,990 tons and actual receipt is 136,800 tons; allotment of wheat is 127,500 tons and actual receipt is 108,100 tons. The message goes on :

"On account of the inadequate receipt of stock full ration could not be supplied throughout this period stop from the beginning of March 1967 till 20.5.1967. Government issued ration at the rate of 160 grams of rice and 90 grams of wheat per adult per day stop from 21.5.67 to 3.6.67 this was reduced to 80 grams of rice and 160 grams of wheat. But the rate of ration was raised to 120 grams of rice and 160 grams of wheat from 4.6.1967 to 8.7.1967. Stop during these months Government also allowed the people to draw an additional quantity of 80 grams wheat if they wanted in order to make up the short supply in rice stop. During the last week of December being Christmas

and Ramzan week the rate of issue of rice was enhanced to 120 grams stop issue of wheat continued at 160 grams. But the additional quantity of wheat allowed to draw was reduced to 40 grams stop. During the first week of January 100 grams of rice and 160 grams of wheat was issued per adult per day and those who wanted additional wheat were allowed to draw 60 grams to make up the shortfall in rice..."

I am not going into all the details for want of time.

"The price of coarse rice was not revised stop. The price of other varieties was revised as follows :

Medium 84 pies to 85 pies per kg.

Fine 97 pies to 110 pies per kg.

Superfine (2) 102 pies to 115 pies per kg.

Superfine (1) 110 pies to 125 pies per kg.

Superior Basmathi 135 pies.

Wheat 55 pies to 67 pies per kg.

The enhanced price is met by Govt. and it is not passed on to consumer."

Because the enhanced price is not passed on to the consumer, the State Government is suffering a loss of Rs. 25 crores. I feel that the Centre is bound to make good that subsidy. If the Centre is not going to recoupe that subsidy, naturally the state exchequer will have to bear it.

I feel that it is the duty of the Central Government to allot to the State of Kerala 75,000 tons of rice every month. If they are not going to give us 75,000 tons of rice every month, then they must allow us to purchase it in the open market outside the State and continue the subsidy to the tune of Rs. 25 crores. With these remarks, I conclude my speech.

SHRI G. S. MISHRA (Chhindwara) : Mr. Chairman, I rise to support the Demands of the Food and Agriculture Ministry. I contend that the problem of India's agriculture, now, has not remained confined to agriculture alone; it has engulfed the whole social order, the economy and the body-politic of India. The



result is that the very roots of democracy have been shaken and our independence is exposed to danger. For occupation and livelihood of 80 per cent of India, completely depends on agriculture and the underdeveloped economy of the country and that too of the rural society, which constitutes the bulk of India, is the root cause. The gap between the rural and urban India has widened too much. The urban society has become so rich that it squanders money over all sorts of smuggled luxuries and liquors while the villagers could be seen standing in queues before the recommending authorities and co-operative banks for petty loans of a few hundred rupees.

The tragedy of the development of this disparity is the result of faulty planning and administrative approach. Due to more stress on industrial development the administrative machinery has turned to be import-minded because there lies the unearned money for the officer, the businessman and the industrialist. And ultimately PL-480 has become more important than our own agricultural resources with our administration.

Giving less attention to development of agriculture, the administration remained concerned with collecting and providing at cheaper price the foodgrain from the farmers. The increased cost of bullocks, their maintenance, labour as well as other necessities of agriculture and those of the farmers added to the cost of agricultural produce. The administration never bothered to fix the price of the farm produce after taking into consideration the cost structure as it was never an object of the administration to bring down the cost of farm producing methods. Therefore, the introduction of modern technology was never pressed into our agriculture. It is why industries to cater to the requirements of agriculture could not develop in the early years of independence.

I have already mentioned that the actual cost of produce was never taken into consideration for fixing the prices. It ultimately resulted in the change of crop pattern leading to uncontrolled agricultural cropping by the farmer. It resulted in less production of foodgrains and added by two droughts in some parts of the country, dearth of foodgrains became very acute and rampant. The prices of foodgrains soared

to unexpected maximum and the farmer surrendered the minimum to collection of levy but actually sold the produce to the consumer or to the smuggler at much higher price. Only by resorting to this practice he could make some money which he wants to invest now in farm machinery, tractors, fertilisers, better seeds at any cost. In spite of this, the tragedy is that the administration has not learnt any lesson and has fixed the price of the agricultural produce without taking into consideration the cost. Hence, again the unremunerative prices would again start and end in the same vicious circle. Those farmers who want to purchase tractors and other farm machinery which would help more production at less cost and labour are not at all being helped, instead the import of tractors has been restricted and the farmer is being forced to purchase the first requisite, the tractor, its spares or even tyres, at more than double the price in the black market being helped to develop and flourish under the shadow of the careless bureaucracy which is more interested in PL-480 imports than stressing the development of our resources. This is the time when all resources should have been made available with every incentive and encouragement. If this opportunity is missed, it will be missed for ever and we will never be excused.

The root cause of the failure of agricultural development is the policy of price fixation and I am sure, nothing would be done to redress the mistakes done in the past. It is not only my opinion but that of our Minister, Shri Annasahib Shinde. He has mentioned in one of his books :—

"In India proper attempts to ascertain cost structure of agricultural produce has never been made. After independence whatever attempts were made in this direction were ineffective. The agriculture is the main occupation of the people of India, and it is very sad to witness the plight of such an important constituent of Indian economy. The election manifesto of the Congress Party and often repeated statements of the Government and reports of the 5-year plans always expressed to give remunerative returns to the farmers for his produce, yet so far any effective machinery has neither been set up nor there are any chances

[Shri G. S. Mishra]

for this. This is the root cause of imbalance in the Indian economy".

Just now, the hon. Minister, Shri Anasahib Shinde, said that the Commission for fixing the grain prices has done something. But I think they have also not taken into consideration the cost structure. The Agriculture Price Commission is merely an eye wash. The prices announced by the Commission are irrational, impractical and detrimental to the interest of the farmer. Out of the total National income, about 51 per cent comes from agriculture and so also 53 per cent of our export trade comes from agriculture. If the cost of production in agricultural commodities is reduced, which can be achieved after ascertaining cost required, naturally, the margin of profit will be more. National income would, naturally, increase and the export trade would go up.

There is no doubt that use of farm machinery and tractors will cut the cost and also increase the production. Again, it will bring more area under better farming condition and the farmer will get more time to develop other faculties. But present conditions of farm machinery and tractors is very deplorable. The total number of motor vehicles in India is 9,06,000, private cars number 3 lakhs and tractors only 58,000. But actually in agriculture, the number is only 34,000—about 3 per cent of total motor vehicles. Bombay city has more cars than tractors in agriculture of the whole of India. This is our development in farm machinery.

Similar is the condition of fertilisers, pesticides and weedicides. The whole production and availability of fertilisers can only be 10 kg. of nitrogen and 2 kg. of phosphorus per acre, a miserably shocking progress, which will require centuries to become self-sufficient in this most important requisite of our agriculture and the price of fertilisers is the highest in the world. It naturally affects the cost of production. This adds to injury.

The irrigation and power constitute very important factors in agriculture. But, at present, our state of affairs is shocking. We are irrigating only 27 per cent of our cropped land. This includes all irrigation facilities available before the Independence.

In regard to power supply, 10 per cent

of rural electrification has been achieved within two decades whereas the State like Madhya Pradesh, having highest cropped area, next to U.P., could not achieve even 2 per cent. Not only this, about 80 per cent of the whole power produced goes to industry and domestic luxuries and the remaining 20 per cent for railway traction, street-lighting and irrigation, etc. This is the treatment meted out to 80 per cent of India.

Concluding, I must thank the agriculture research workers for the advancements in the field of seed genetics. But without proper tilling, proper application of fertiliser, insecticides, irrigation facilities and profit margin, our progress, in this field, would be of little value. Our farmers would continue to be exploited, in politics, on sentimental grounds unless concrete efforts are put up to bring out the peasantry out of poverty and drudgery. The exploitation of this nature is threatening the very roots of our democracy. Improve the conditions of agriculture by time saving, more producing devices and see the wonders the farmers would create.

श्री अम्बुल शनी वार (गुडगाँव) : चैयर-मैन साहब, "आल जो कुछ देखती है, लव पे आ सकता नहीं, महवे-हैरन हूँ कि दुनिया क्या से क्या हो जायेगी।" हमारी सरकार पिछले दो बरस इन्द्र देवता और किसान को माली देने में लगी रही। इन्द्र देवता से दो यह शिकायत थी कि वह वर्षा नहीं करते और किसान से यह शिकायत थी कि वह चोर हैं और यह गल्ला वह अपने घर में दबाये हुए हैं, उससे जबर्दस्ती गल्ला वसूल करना चाहिए। मैं खुश हूँ कि इस वक्ता कांग्रेस सरकार बड़े फ़सल और गौरव से कहती है कि हमारी बम्पर क्रॉप्स हो गई है।

इनका तकव्वुर इनके आगे आ रहा है। पहले गुडगाँव में स्नो-फ़ाल हुआ और एक करोड़ रुपये की फसल जाया हो गई। अब महाराष्ट्र में हो गया है और वहाँ भी कई करोड़ रुपये की फसल जाया हो गई है। फिर भी ये कहते हैं कि हम 95 मिलियन टन फसल खस वक्ता बैठा कर रहे हैं।

चेयरमैन साहब, पहले किसान को यह कहा जाता था कि हम तुम्हारी कीमत का ध्यान रखेंगे, उसको गिरने नहीं देंगे, तुम हमको गल्ला दो। आज बमर क्रा। हुई है और श्री जगजीवन राम जी, जो गांधी जी के भगत हैं, मुझे उम्मीद है कि वह मुझे यकीन दिलायेंगे कि इस वक्त किमान की जो फसल हुई है, जो पिछले तीन सालों से तबाह हो रहा था, ये अन्नना रुपया खर्च करके उसके भाव को गिरने नहीं देंगे और पिछले सालों में उसकी स्थिति जितनी खराब हुई है, उसको सम्भालने में ये मदद देंगे।

चेयरमैन साहब, इनके पास न चेयर-हाउसेज हैं और किसान के भले के लिये, जिसका नाम ये रात दिन लेते हैं, अन्ना साहब ने भी कहा है कि मेरे आर्ग्युमेन्ट्स को कोई चेलेन्ज नहीं कर सकता, मैं मानता हूँ भगवान भी चेलेन्ज नहीं कर सकता, मैंने तो क्या करना है। तो इनके पास चेयर-हाउसेज नहीं हैं, जिसमें कि ये किसान के गल्ले को बचाने के लिये रख सकें इसके लिये 18 करोड़ रुपया चाहिये। अगर किसानों की जिन्दगी को आपने कायम रखना है, उसको गल्ले की मुनासिब कीमत देनी है, तो चेयर-हाउसेज का इन्तजाम बहुत जरूरी है। मगर यह तो दिवालिया सरकार है, इन के पास रुपया नहीं है। इनके पास रुपया किसके लिये है ? अपने बजट का 40 फीसदी ये डिफेन्स पर खर्च करते हैं, उसके मुकाबले एपीकल्चर पर कितना खर्च करते हैं, ये जारा अपने गिरहवान में मंहु ह डालें तो इनको शर्म आयेंगी कि 40 फीसदी डिफेन्स पर खर्च करके न चाइना से हमें एक मील भूमि वापस दिला सके हैं और न पाकिस्तान जैसी छोटी सी चिड़िया से ये हमें एक मील भूमि वापस दिला सके हैं।

चेयरमैन साहब, यह कांग्रेस सरकार अपोजीशन वालों से कहती थी कि हमें तम्बाबुन दो, कोआपरेशन दो, नहीं तो यह मुल्क डूब जायगा, मगर खाद्य का मसला हल नहीं हुआ। मैं इन से पूछना चाहता

हूँ कि पाकिस्तान जो हम से कमजोर है, जहां न कोई इण्डस्ट्री थी, न कोई विजनेस था, सब हिन्दू भाई वहां बिजनेस करते थे, इन दिनों उनको तो भूखा नहीं मरना पड़ा। उनके यहां गल्ला सस्ता क्यों बिका और हमारे यहां मंहगा क्यों किया, ये इस पर कभी गौर करें। चेयरमैन साहब, इसका इनके पास यह जवाब है कि हमारे देश में बच्चे बड़े पैदा होते हैं, सबको नपुंसक बना दो। आप सब टीके लगवा ली अपनी श्रीलाद बन्द करो। कांग्रेस वाले मुल्क के राजा हैं, पहले वह श्रीलाद बन्द करें, अपने आप काम हो जायगा, उससे खुराक का मसला हल हो जायगा....

श्री महन्त दिग्विजय नाथ (गोरखपुर) : पहले आप ही बन्द करें।

श्री अब्दुल गनी दार : स्वामी जी, मेरे तो एक ही है। मेरे अर्ज करने का मतलब यह था कि इल मसले को इतना लाइटली नहीं लेना चाहिये। इन्द्र देवता की मेहरबानी को अपने हिम्मत नहीं मानना चाहिये।

भाई रणधीर सिंह खुश हों, चाहे नारायण हों, किसान को - न पंजाब के किसान को, न हरियाणा के किसान को, न उत्तर प्रदेश के किसान को, न बिहार के किसान को, न बंगाल के किसान को, न केरल के किसान को, न मद्रास के किसान को, हम मदद कर सके। अगर कर सके होते तो आप खुद ही सोचो, इन सब स्टेटों में, सिवाय हिमाचल के जो एक छोटी सी स्टेट है और जहां कुछ पैदा नहीं होता, पंजाब में आपका राज्य नहीं था, हरियाणा में आपका राज्य नहीं था, यू० पी० में नहीं था, बिहार में नहीं था, मध्य प्रदेश में नहीं था, मद्रास में नहीं था, बंगाल में नहीं था, केरल में नहीं था आखिर ऐसा क्यों ? मैं यह मानता हूँ कि हिन्दुस्तान को अगर एक मजबूत सरकार देनी है, तो अभी इनको यही पर कायम रहना चाहिये। लेकिन अगर ये अपनी यही के आप ही दुश्मन हो जायें, आप ही चाहें कि अपने आप को तबाह कर लें, तो मैं क्या कर सकता हूँ। सिवाय इसके कि मैं अर्ज करूँ.....

एक माननीय सदस्य : दुआ करो ।

श्री अश्वुल गनी दार : दुआ तो मैं करता हूँ। लेकिन ये तो आपस में ही टांग खींचते हैं। चव्हाण इन्दरा की टांग खींचते हैं, इन्दरा मोरार जी भाई की खींचती हैं, और मोरार जी भाई जगजीवन राम की खींचते हैं और जगजीवन राम की कौन खींचता है, खुदा जाने। इस में मैं क्या करूँ, मेरे पास इसका कोई इलाज नहीं है।

मैं मशकूर हूँ, चेयरमैन साहब, कि आपने मुझे दो मिनट दिये, वह भी काफ़ी है। मेरा ख्याल है कि यह मसला ऐसा है कि जिसमें इन की ओर हमें बिल्कुल साफगोई से काम लेना चाहिये कि किसानों के साथ ईमानदारी के साथ आपने व्यवहार करना है या नहीं। किसान आज नहीं तो कल आपको खा जायगा, अभी इतनी स्टेजों में तो खा चुका है। इन्दरा कांग्रेस की तरफ़ से आखिर प्राइम मिनिस्टर है, खुदा के लिये कांग्रेस की तरफ से आखिरी हो लेकिन डेमोक्रेसी का स्वात्मा कर के न जाना। अगर डेमोक्रेसी खत्म हो गई, तो फिर अयूब की तरह फौजी राज होगा और उसको कोई रोक नहीं सकेगा। अगर आप इसी तरह से धोखा करने रहे, किसान के साथ बेइन्साफी करते रहे, तो यही नतीजा निकलेगा।

श्री जगजीवन राम : आपकी तो बोलने की आदत बनी हुई है।

श्री अश्वुल गनी दार : मैंने क्या करना है। जगजीवन राम जी, आप गांधी जी को भूल गये, आपकी सरकार गांधी जी को भूल गई, गांधी जी के बताये हुए रास्तों को भूल गये इसी लिये आपको 40 फीसदी वोट मिले, आपोजीशन को 60 फीसदी मिले, लेकिन उसके बावजूद भी आप गद्दी पर बैठे हुए हो। अगर आप में जरा शर्म हो, गैरत हो तो आपको रिज़ाइन कर देना चाहिये, क्योंकि आप मैजॉरिटी का भरोसा नहीं ले रहे हैं।

इसलिये मैं कहना चाहता हूँ कि खाद्य का मसला ऐसा नहीं है जिसको लाइटली लिया जाय। आज नहीं तो कल हमको मौका मिलेगा, तब हम आपसे बातें करेंगे.....

श्री जगजीवन राम : बदखवानी की आदत छूटती नहीं है।

श्री अश्वुल गनी दार : मेरी ऐसी कोई ऐसी आदत नहीं है। मैं तो आपका एडमायरर हूँ, लेकिन एडमायरर होते हुए भी कहता हूँ कि खुराक का मसला ऐसा है कि आप उसको इस तरह से टेक-अप करें और चाहें कि दो मिनट में तकरीर खत्म कर दी जाय, तो यह कैसे हो सकता है।

15.55 hrs

[Mr. Deputy-Speaker in the Chair]

आप ही ईमानदारी के साथ बताइये, किसान के साथ क्या हो रहा है। जितनी ड्रैन्ज आपने बनाई हैं, उनमें कितनी ड्रैन्ज कामयाब हुई हैं। जितनी भी कॅनाल्ज बनाने की कोशिश की गई है, सब हैपहैजर्डली की गई हैं और उसका नतीजा यह हुआ है कि गांव के गांव डूब गये हैं, सारा गुडगांवा उनकी वजह से बरबाद हो गया है, सिर्फ़ इस लिये कि आप गलत और निकम्मी स्कॅम बनाते हैं। अगर आज भी आप सम्भल जाय तो देश का भला हो सकता है। मैं तो चाहता हूँ कि देश में आपकी ताकत रहे, क्योंकि मैं यह समझता हूँ कि आपोजीशन में अभी कोई ऐसी पार्टी नहीं है जो कांग्रेस की जगह को सम्भाल सके, देश का इन्तज़ाम कर सके। आप मेहरवानी करके सम्भलने की कोशिश कीजिये, मैं आपका दुश्मन नहीं हूँ, लेकिन अगर आप दुश्मनी करेंगे तो याद रखिये बिल्कुल वही हथूर होगा—विनाश काले विपरीत बुद्धि—हुआ करता है। आप बरबाद होंगे। यह आपका आखिरी दिन है, अगर सम्भल सको तो संभलो, वरना आपको डूकूमत डूब जायगी, कांग्रेस सरकार यहां नहीं रह सकेगी। अगर डेमोक्रेसी गई, तो गांधी जी को सानत भी आप पर पड़ेगी।

[شری عبدالغنی ڈار (گورڈ گاؤں)]

چریمن صاحب ”آنکھ جو کچھ دیکھتی ہے۔ ب  
پر آسکتا نہیں۔ محو حیرت ہوں کہ دنیا کیسے  
کیا ہو جاتے گی۔“

ہماری سرکار پچھلے دو برس سے اندر  
دیوتا اور کسان کو گالی دینے میں لگی رہی۔  
اندر دیوتا سے تو یہ شکایت تھی کہ وہ درشا  
نہیں کرتے اور کسان سے یہ شکایت تھی کہ  
وہ چور ہے۔ اور وہ غلہ اپنے گھر میں دباتے  
ہوتے ہے۔ اس سے زبردستی غلہ وصول  
کرنا چاہیے۔ میں خوش ہوں کہ اس دفعہ  
کابھی سرکار بڑے نخر اور گورڈ سے ہستی  
ہے کہ ہماری بمپر کراپس ہو گئی ہیں۔

ان کا تجربہ ان کے آگے آرہا ہے۔ پہلے  
گورڈ گاؤں میں سونوال ہوا اور ایک کروڑ  
روپیہ کی فصل ضائع ہوئی۔ اب مہاراشٹر  
میں ہو گیا ہے۔ اور وہاں بھی کئی کروڑ  
روپیہ کی فصل ضائع ہو گئی ہے۔ پھر بھی  
یہ کہتے ہیں کہ ہم ۹۵ ملین ٹن فصل اس  
دفعہ پیدا کر رہے ہیں۔

چریمن صاحب پہلے کسان کو یہ کہا جاتا  
تھا کہ ہم تمہاری قیمت کا دھیان رکھیں گے۔  
اس کو گرنے نہیں دینگے۔ تم ہم کو غلہ دو۔  
آج بمپر کراپ ہوئی ہے۔ اور شری گجپون رام  
جی جو گاندھی جی کے بھگت ہیں۔ مجھے اُمید  
ہے کہ وہ مجھے یقین دلائیں گے کہ اس  
دقت کسان کی جو فصل ہوئی ہے۔ جو  
پچھلے تین سالوں سے تباہ ہو رہا تھا۔ یہ اپنا  
رُوبر خراج کر کے اسکے بھاد کو گرنے نہیں  
دینگے۔ اور پچھلے سالوں میں اسکی استھتی  
جتنی خراب ہوئی ہے اس کو سنبھالنے  
میں مدد دینگے۔

چریمن صاحب۔ ان کے پاس نہ ویر ہاؤسیز  
ہیں اور کسان کے بھلے کے لئے جن کا اینام  
رات دن لیتے ہیں۔ انا صاحب نے بھی  
یہ کہا ہے کہ میرے آرگومینٹس کو کوئی چیلنج  
نہیں کر سکتا میں ماننا ہوں بھگوان بھی  
چیلنج نہیں کر سکتا۔ میں نے تو کیا کرنا ہے  
تو ان کے پاس ویر ہاؤسیز نہیں ہیں جس  
میں کہ یہ کسان کے غلہ کو بچانے کے لئے  
رکھ سکیں۔ اس کے لئے ۸ کروڑ روپیہ  
چاہئے۔ اگر کسانوں کی زندگی کو آپ نے  
قائم رکھنا ہے۔ اس کو غلہ کی مناسب

قیمت دینی ہے تو دیر یا دیر کا اختتام  
بہت ضروری ہے۔ مگر یہ تو دیوالیہ سرکار  
ہے۔ ان کے پاس روپیہ نہیں ہے ان کے  
پاس روپیہ کس کے لئے ہے۔ اپنے بیٹے  
کا ۴۰ فیصدی یہ ڈیفنس پر خرچ کرتے  
ہیں۔ اس کے مقابلے ایگزیکٹو پر کتنا خرچ  
کرتے ہیں۔ یہ ذرا اپنے گرمیوں میں منہ  
ڈال کر دیکھیں تو ان کو شرم آئے گی کہ  
۴۰ فیصدی ڈیفنس پر خرچ کرنے کے بعد بھی  
ذہ جائزہ سے ہمیں ایک سیل بھومی داپس  
دلا سکتے، میں احمد پاکستان جیسی چھوٹی  
سی چڑیا سے یہ ہمیں ایک سیل بھومی داپس  
دلا سکے ہیں۔

چیرمین صاحب۔ یہ کانگریس سرکار۔  
اپوزیشن والوں سے کہتی تھی کہ ہمیں تعاون  
دو۔ کو آپریشن دو۔ نہیں تو یہ ملک ڈوب  
جائے گا۔ مگر کھادیہ کا مسئلہ حل نہیں ہوا۔  
میں ان سے پوچھتا ہوں کہ پاکستان جو ہم  
سے کمزور ہے۔ جہاں نہ کوئی انڈسٹری تھی  
نہ کوئی بزنس تھا۔ سب ہندو بھائی وہاں  
بزنس کرتے تھے۔ ان دنوں ان کو تو بھوکا  
نہیں مرنا پڑا۔ ان کے یہاں غلہ سستا کیوں  
بکا۔ یہ اس پر کبھی غور کریں۔ چیرمین صاحب۔

ان کے پاس اس کا یہ مطلب ہے کہ ہمارے  
دیش میں نیچے بڑے پیدا ہوتے ہیں۔ سب  
کو پنک بنا دو۔ آپ سب اپنے ٹیکے لگولو۔  
اپنی اولاد بند کر دو۔ کانگریس والے ملک کے  
لا جا ہوں۔ پہلے وہ اولاد بند کریں۔ اپنے  
آپ کام ہو جائیگا۔ اس سے خوراک کا  
مسئلہ حل ہو جائیگا۔

شری مہنت رگھو بے ناتھ (گوکھلہ)  
پہلے آپ ہی بند کریں۔

شری عبدالغنی ڈار۔ سوامی جی میرے  
تو ایک ہی ہے۔ میرے عرض کر لے گا مطلب  
یہ تھا کہ اس مسئلے کو اتنا لائیٹی نہیں لینا  
چاہیے۔ اندر دیوتا کی مہربانی کو اپنی ہمت  
نہیں ماننا چاہیے۔

بھائی رندیر سنگھ خوش ہوں چاہے  
ناولس ہوں۔ نہ پنجاب میں کسان کو۔ نہ ہریانہ  
کے کسان کو نہ ہتر پردیش کے کسان کو۔  
نہ ہماچل کے کسان کو۔ نہ بنگال کے کسان کو۔  
نہ کیرل کے کسان کو۔ نہ مدراس کے کسان  
کو ہم مدد کر سکے۔ اگر کر سکے ہوتے تو آپ خود

ہی سوچو ان سب ٹیٹوں میں سولے ہما چل گے جو کہ ایک چھوٹی ٹی ٹیٹ ہے اور جہاں کچھ پیدا نہیں ہوتا۔ پنجاب میں آپ کالاج نہیں تھا۔ ہریانہ میں آپ کالاج نہیں تھا۔ یو۔پی میں آپ کاراج نہیں تھا۔ بہار میں نہیں تھا۔ مدھیہ پردیش میں نہیں تھا۔ سندھ میں نہیں تھا۔ بنگال میں نہیں تھا۔ کیرل میں نہیں تھا۔ آخر ایسا کیوں۔ میں یہ مانتا ہوں کہ ہندوستان کو اگر ایک مضبوط سرکار دینی ہے تو ابھی ان کو گدی پر قائم رہنا چاہیے۔ لیکن اگر یہ اپنی گدی کے آپ ہی دشمن ہو جائیں۔ آپ ہی چاہیں کہ اپنے آپ کو تباہ کر لیں تو میں کیا کر سکتا ہوں۔ سولے اس کے کہ میں عرض کروں۔۔۔۔۔

ایک مانیہ سدھیہ۔ دعا کرو۔

شری عبدالغنی ڈار۔ دعا تو میں کرتا ہوں لیکن یہ تو آپس میں ہی ٹانگ کھینچتے ہیں۔ چوہان اندرا کی ٹانگ کھینچتے ہیں۔ اندرا مورارجی کی ٹانگ کھینچتی ہے۔ اور مورارجی جی بھائی جگجیون رام جی کی ٹانگ کھینچتے ہیں۔ اور جگجیون رام کس کی کھینچتے ہیں۔ خدا جانے۔ اس میں کیا کروں۔ میرے پاس اس کا کوئی علاج نہیں ہے۔

میں مشکور ہوں۔ چیرے میں صاحب کہ آپ نے مجھے دو منٹ دئے۔ وہ بھی کافی ہیں۔ میرا خیال ہے کہ یہ مسئلہ ایسا ہے کہ جس میں ان کو اور ہمیں بالکل مات گونی سے کام لینا چاہیے۔ کہ کسانوں کے ساتھ ایماذاری کے ساتھ آپ نے کام لینا ہے یا نہیں۔ کسان آج نہیں تو کل آپ کو کہا جائے گا ابھی اتنی ٹیٹوں میں تو کہا چکا ہے۔ اندرا کانگریس کی طرف سے آخری پرائم منسٹر ہے۔ خدا کے لئے کانگریس کی طرف سے آخری ہو۔ لیکن ڈیموکریسی کا خاتمہ کر کے نہ جانا۔ اگر ڈیموکریسی ختم ہو گئی۔ تو پھر ایوب کی طرح فوجی راج ہو گا اور اس کو کوئی روک نہیں سکیگا۔ اگر آپ اسی طرح دھوکہ کرتے رہے۔ کسان کے ساتھ بے انصافی کرتے رہے تو یہی نتیجہ کلیگا۔ شری جگجیون رام۔ آپ کی تو بولنے کی عادت بنی ہوئی ہے۔

شری عبدالغنی ڈار میں نے کیا کرنا ہے۔ جگجیون رام جی۔ آپ گاندھی جی کو بھول گئے۔ آپ کی سرکار گاندھی جی کو بھول گئی۔ گاندھی جی کے بتائے ہوتے راستوں کو بھول گئے۔ اس لئے

آپ کو ۴۰ فیصدی دوٹ لے، اپوزیشن کو ۷۰ فیصدی لے۔ لیکن اس کے باوجود بھی آپ گدی پر بیٹھے ہوتے ہیں۔ اگر آپ میں ذرا بھی شرم ہو غیرت ہو تو آپ کو زانسج کر دینا چاہیے۔ کیونکہ آپ میجورٹی کا بھروسہ نہیں لے رہے ہیں۔

اس لئے میں کہنا چاہتا ہوں کہ خوراک کا مسئلہ ایسا نہیں ہے جس کو لائٹلی لیا جائے۔ آج نہیں تو کل ہم کو موقع ملے گا تب ہم آپ کے بات کریں گے۔۔۔۔۔

شری جیجیون رام۔ بدزبانی کی عادت چھوٹی نہیں ہے۔

شری عبدالغنی ڈار۔ میری کوئی ایسی عادت نہیں ہے۔ میں تو آپ کا ایڈیٹر ہوں۔ لیکن ایڈیٹر ہوتے ہوتے بھی کہتا ہوں کہ خوراک کا مسئلہ ایسا ہے کہ آپ اس کو اس طرح سے ٹیک اپ کریں کہ دو منٹ میں تقریر ختم کر دی جاتے تو یہ کیسے ہو سکتا ہے۔

آپ ہی ایمانداری کے ساتھ بتائیے کہ ان کے ساتھ کیا ہو رہا ہے۔ جتنی دیر آپ لے بناتی ہیں۔ ان میں کتنی ڈیزیز

کامیاب ہوئی ہیں۔ جتنی بھی کینا لڑنا ہے کی کوشش کی گئی ہے۔ سب سے پہلے ریڈی کی گئی ہیں اور اس کا نتیجہ ہوا کہ گاؤں کے گاؤں ڈوب گئے۔ سارا گورڈ گاؤں ان کی وجہ سے برباد ہو گیا صرف اس لئے کہ آپ غلط اور کجی سیکمیں بناتے ہیں۔ اگر آج بھی آپ سنبھل جائیں تو دیش کا بھلا ہو سکتا ہے۔ میں تو چاہتا ہوں کہ دیش میں آپ کی طاقت رہے۔ کیونکہ میں یہ سمجھتا ہوں کہ اپوزیشن میں ابھی کوئی ایسی پارٹی نہیں ہے جو کانگریس کی جگہ کو سنبھال سکے۔ دیش کا انتظام کرنے کے لیے آپ مہربانی کر کے سنبھلنے کی کوشش کیجئے۔ میں آپ کا دشمن نہیں ہوں۔ لیکن اگر آپ دشمنی کریں گے تو یاد رکھئے بالکل وہی حشر ہوگا۔

”دناش کالے وپریت بدھی“ ہوا کرتا ہے۔ آپ برباد ہونگے۔

یہ آپ کا آخری دن ہے۔ اگر سنبھل سکو تو سنبھلو ورنہ آپ کی حکومت ڈوب جائیگی۔ کانگریس سرکار یہاں نہیں رہ سکیگی۔ اگر ڈیموکریسی گئی تو گاندھی جی کی لعنت بھی آپ پر پڑے گی [



**SHRI INDER J. MALHOTRA** (Jammu) : Mr. Deputy-Speaker, Sir, I am very sorry to say that an element of non-seriousness and politics has been introduced in the Food and Agriculture debate. My hon. friend, Shri Abdul Ghani Dar spoke just now and I never heard a word, I never found any observation in his speech regarding the agricultural situation in this country and any suggestion to the Government as to what they should do for improving their agricultural policy.

I would like to associate myself with the sentiments expressed and tributes paid by the Minister of State, Shri Annasahib Shinde, to our agricultural workers and farmers of this country.

**MR. DEPUTY-SPEAKER** : The hon. Member may resume his speech on Monday. Now we may take up Private Members' Business.

16 hrs.

#### COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

##### Twenty-seventh Report

**श्री हरदयाल देवगुण** (पूर्व दिल्ली) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि यह सभा गैर-सरकारी सदस्यों के विषयक तथा संकल्पों सम्बन्धी समिति के 27वें प्रतिवेदन से, जो 10 अप्रैल, 1968 को सभा में पेश किया गया था, सहमत हूँ।

**MR. DEPUTY-SPEAKER** : The question is :

"That this House agrees with the Twenty-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 10th April, 1968."

*The motion was adopted.*

#### CONSTITUTION (AMENDMENT) BILL\*

(Amendment of Articles 31A, 168, etc.)

**SHRI SEZHIYAN** (Kumbakonam) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

**श्री श्रीवांग नय्य** (अलवर) : उपाध्यक्ष महोदय, यह जो मद्रास का नाम बदल कर तामिल नाड रखने की बात आई है, मैं उसकी मुखालिफत करता हूँ। यह नाम जो रखे मन्त्रों के वह स्टेट्स रिभागनाइजेशन एक्ट के मातहत सन् 1956 में रखे गये थे। उस समय श्री वहाँ पर लोकप्रिय सरकार थी और आज भी वहाँ पर लोकप्रिय सरकार है। इसमें कहा गया है कि यह जनता की मांग है इसलिये जनता की भावनाओं का आदर होना चाहिये। उस समय भी वहाँ पर जनता रहती थी लेकिन उसने मद्रास के नाम पर कोई एतराज नहीं किया था।

मैंने भी इसी प्रकार के एक बिल को इंट्रोड्यूस करने की कोशिश की थी कि राजस्थान का नाम भी बदल दिया जाये, उसका नाम बदल कर झारखली प्रदेश रख दिया जाये। राजस्थान का नाम तो वैसे ही आज के सोशलिस्टिक पैटर्न में ठीक नहीं बैठता है। जब राजाओं को हमने एक जगह बिठा दिया तो फिर राजाओं के नाम से किसी स्टेट का रहना ठीक नहीं मान्य होता है। ऐसा नाम रखा जाना चाहिये, जैसा कि स्टेटमेंट आफ आम्बेड्जर्स में कहा गया था, जिसकी कोई कल्चरल बेसिस हो, लिगुइस्टिक बेसिस हो या जियोग्राफिकल बैल्यू हो। लेकिन राष्ट्रपति महोदय ने और होम मिनिस्ट्री ने मेरे बिल को इजाजत नहीं दी। मैं नहीं समझता कि यह बिल अब यहाँ पर कैसे आया है, कैसे इसकी इजाजत दी गई है।

यह बिल जो आपके सामने है, उससे साफ जाहिर है कि देश में कुछ ऐसी शक्तियाँ पनप रही हैं जोकि इस देश का लैंग्वेज के नाम से या किसी और नाम से बिभाजन करना चाहती हैं। हमारी जो पुरानी संस्कृति बनी हुई है या जो हमने बहुत सोच-समझ कर स्टेट्स रिभागनाइजेशन जैसे बड़े-बड़े कमिशन बिठा कर इन नामों को चुना है, उसमें वे परिवर्तन करना चाहते हैं। यदि यही इच्छा है, गवर्नमेंट चाहती

\*Published in Gazette of India Extraordinary, Part II, Section 2, dated 11.4.68.

हे और यह हाउस चाहता है तो फिर सभी नामों पर विचार किया जाना चाहिये। राजस्थान जैसा नाम तो बिल्कुल ही सामन्तवाद का सूचक है जिसका कोई मतलब नहीं है और वह भी आज जिन्दा है। इसलिये अगर मद्रास का नाम भी चलता रहे तो उसमें कोई जल्दी की बात नहीं है। समय आने पर सभी स्टेट्स के बारे में सोचा जाना चाहिये कि उनके लिये कौन सा उपयुक्त नाम, भाषा की दृष्टि से, भौगोलिक दृष्टि से या सांस्कृतिक दृष्टि से हो सकता है।

मैंने जो अरावली प्रदेश के सम्बन्ध में सुभाव दिया था वह एक साफ बात थी, अरावली पूरा एक पहाड़ है जो कि दिल्ली तक आया है, राजस्थान में हल्दी घाटी और चित्तौड़ इत्यादि कई महत्वपूर्ण स्थान हैं जो उसके घेरे में हैं। उसके पूर्व का हिस्सा रेगिस्तान है। वह पूर्वी हवाओं को रोकता है। ऐसी स्थिति में मेरा कहना है कि एक एक्सपर्ट कमेटी बिठाई जानी चाहिये जो, अभीतक देश में भौगोलिक कारण कर रहे हैं या अन्य कारण रहे हैं, उनको देखे और तब इस प्रकार का बिल लाया जाना चाहिये। मेरा तो सरकार से यह भी निवेदन है कि ऐसा बिल नान-आफिशियल तरीके पर आने के बजाय, स्वयं सरकार उसको लाये ताकी जो नये सूबे बनाने की बात है या कौन से उपयुक्त नाम हो सकते हैं, उन पर विचार किया जा सके।

इसलिये यह बिल जो पेश किया गया है, मैं उसका विरोध करता हूँ और यह आशा करता हूँ कि इसको वापिस लिया जायेगा और सरकार स्वयं विचार करके एक नया बिल लायेगी।

**SHRI SEZHIYAN :** The hon. Member, while speaking at the introduction stage spoke about the merits of the Bill which should not have been done at this stage. His objection was on three grounds as far as I can see. One was, that the popular government there should have

supported this measure. I wish to inform him that although it was not mentioned in the Objects of the Bill that I have given recently, a unanimous resolution has been passed by the Madras State Assembly, including the Congress Members there, everybody, all sections of the political parties there have supported the change of the name. It has been done by the Madras State Assembly now.

I may inform my hon. friend that in all the Tamil correspondence and in all the Tamil publications in the Madras State, the State is even now mentioned as Tamil Nadu. This name had been brought into use by the Congress Government themselves when they were in power. Therefore, my hon. friend need not raise that objection now.

The second objection was this. And he was really more at it. He wanted to change the name of Rajasthan into something else but he could not introduce the Bill for the purpose. Therefore, he is trying to block the introduction of this Bill. Let him agree to the introduction of this Bill. Then I shall be at one with him in changing the name of Rajasthan into something else as he wants.

Regarding the third point which he has made, I fully agree with him. He has said that this Bill should have been brought forward as an official Bill. I support him in that. Government should not try to postpone the bringing forward of a Bill for this purpose for ever and for ever. They should bring it forward as early as possible. If they are prepared to bring it forward, then I would not press this Bill at the discussion stage, but at this stage, let us not have any more discussion on this. I would appeal to the House to give me leave to introduce the Bill.

**श्री भोला नाथ :** उपाध्यक्ष महोदय, एक सूचना मैं भी दे दूँ कि राजस्थान में ऐसा ही प्रस्ताव पेश हुआ है।

**MR. DEPUTY-SPEAKER :** Order, order. The hon. Member has had his say already, and the hon. Mover has also replied to it already.

The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

**SHRI SHEO NARAIN (Basti) :** There is no quorum in the House.

**MR. DEPUTY-SPEAKER :** Let the bell be rung...

Now, there is quorum. Shri Sezhiyan may introduce the Bill.

**SHRI SEZHIYAN :** I introduce the Bill.

RE : CONSTITUTION (AMENDMENT) BILL

(Amendment of article 217)

**MR. DEPUTY-SPEAKER :** The next Bill is in the name of Shri M. N. Reddy. The hon. Member is absent.

INDIAN PENSIONS BILL\*

**SHRI NITIRAJ SINGH CHAUDHARY (Hoshangabad) :** I beg to move for leave to introduce a Bill to consolidate and amend the law relating to the grant of pension, gratuity and Dearness Allowance payable by the Central Government to its employees, or their dependents, on retirement, voluntary or otherwise, or on death of the Government servant.

**MR. DEPUTY-SPEAKER :** The question is :

"That leave be granted to introduce a Bill to consolidate and amend the law relating to the grant of pension, gratuity and dearness allowance payable by the Central Government to its employees, or their dependents, on retirement, voluntary or otherwise, or on death of the government servant."

*The motion was adopted.*

**SHRI NITIRAJ SINGH CHAUDHARY :** I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL\*

(Substitution of article 220)

**श्री श्री० प्र० त्यागी :** मैं प्रस्ताव करता हूँ कि भारत के संविधान में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये।

**MR. DEPUTY-SPEAKER :** The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

**श्री श्री० प्र० त्यागी :** मैं विधेयक को पेश करता हूँ।

16.09 hrs.

RECOGNITION OF TRADE UNIONS BILL—Contd.

**MR. DEPUTY-SPEAKER :** The House will now take up further consideration of the following motion moved by Shri Madhu Limaye on the 29th March, 1968 :—

"That the Bill to encourage trade unionism among the employees and to provide for collective bargaining between the employers and representative trade unions of employees, be taken into consideration."

Shri Madhu Limaye has already taken 9 minutes. We have 1 hour and 30 minutes at our disposal for this Bill. So, let the hon. Member be very brief now. Shri Madhu Limaye.

*(10 WPM - flat)*  
**श्री मधु लिमये (मुंघेर) :** अध्यक्ष महोदय, यह विधेयक जो मैंने आप के सामने रखा है उसका मुख्य उद्देश्य यह है कि इस समय हमारे देश में ट्रेड यूनियन आन्दोलन बहुत कमजोर है, उसको शक्तिशाली बनाया जाये। इस उद्देश्य को हासिल करने के लिये इसमें कई सुझाव दिये गये हैं। सबसे पहले तो, जो वर्तमान ट्रेड

यूनियन आन्दोलन की स्थिति है उसके बारे में चन्द झाँकड़े सदन के सामने रखना चाहेंगा। इंडियन लेबर स्टैटिस्टिक्स में 1951-52 के बाद ट्रेड यूनियन की संख्या में और साध-साध उन्होंने क्या प्रगति की है// उमका लेखा-जोखा इसमें दिया गया है।

संघर्ष में 1951-52 में जहाँ 4623 ट्रेड यूनियंस थीं वहाँ सन् 1963-64 में उनकी संख्या बढ़ कर 11868 हो गयी। इन यूनियनों में से जो अपना हिसाब किताब समय पर देती है उनकी संख्या 2556 थी। 63-64 में यह संख्या 7181 हो गयी।

जहाँ तक सदस्यता का सवाल है 51-52 में इनकी सदस्यता करीब-करीब 20 लाख थी और 63-64 में यह करीब-करीब 44 लाख हो गयी। जहाँ तक ट्रेड यूनियंस की आमदनी का सवाल है आप जानते हैं कि इस वक्त यहाँ सब यूनियंस की फ्रीस बहुत कम रहती है। मजदूर समय पर और नियमानुसार फ्रीस देते नहीं हैं। जब कोई मामला आ जाता है वेतन का भ्रष्टाचार मंहगार्ड भत्ते का तो यूनियन की अक्सर सदस्य/संख्या बढ़ती है लेकिन जब वह मामला हल हो जाता है तो उस के बाद सदस्यता गिरने लगती है। 51-52 में ट्रेड यूनियनों की आमदनी 50 लाख थी, 63-64 में वह 1 करोड़ 92 लाख हो गई है लेकिन अगर खर्च और आमदनी// इन की तुलना की जाय तो 51 में केवल 5 लाख रुपया एक साल में बचा था। 63-64 में 28 लाख रुपये की बचत हुई। इस से साफ़ दिखाई देता है कि हमारे इस देश में ट्रेड यूनियन आन्दोलन न केवल संगठन व सदस्यता की दृष्टि से कमजोर है बल्कि आमदनी की दृष्टि से भी कमजोर है। उस का नतीजा यह होता है कि ट्रेड यूनियनों को जो कार्य करना चाहिए उस कार्य को और उस जिम्मेदारी को इस देश में वह निभा नहीं पाती हैं।

दूसरे एक सरकारी किताब है 'ट्रेड यूनियंस इन इंडिया', उस में ट्रेड यूनियंस के खर्च का व्यौरा

दिया गया है कि विभिन्न कामों में वह कैसे खर्चा जाता है और उन की जो धाय है उस में से कैसे पैसा लगाते हैं। इस के जो झाँकड़े हैं, 62-63 के झाँकड़े मेरे पास हैं उस से पता चलता है कि करीब-करीब 10 प्रतिशत जो ट्रेड यूनियन के पदाधिकारी होते हैं या कर्मचारी होते हैं उन के वेतन आदि पर 19 प्रतिशत खर्चा होता है फिर दफ्तर बगैरह के ऊपर जो खर्चा होता है वह उस के ऊपर 25 प्रतिशत खर्चा होता है। लेकिन असली जो काम है औद्योगिक भगड़ों को चलाने का या निबटाने का उसके ऊपर केवल 4 प्रतिशत खर्च हो रहा है। जब मजदूर हड़ताल बगैरह करते हैं तो अन्य देशों में ट्रेड यूनियन के चन्दे से, कोष से उन को मुभाविका बगैरह मिलता है। सहायता के रूप में मुभाविका दिया जाता है लेकिन हमारे देश की जो ट्रेड यूनियंस हैं वे केवल हड़ताल कमेटियों की शक्ल में हैं और मजदूरों को खिलाने पिलाने की जितनी जिम्मेदारी है वह यह हमारी ट्रेड यूनियंस निभा नहीं पाती हैं। उन्होंने जो झाँकड़े दिये हैं उसके अनुसार केवल एक प्रतिशत अपनी धाय का वह जो पैसा है यह लोग हड़ताल करने वाले यह आन्दोलन करने वाले मजदूरों के ऊपर खिलाने, पिलाने के बारे में खर्च करते हैं। इसी तरीके से मजदूरों के लिए यह जब मौत बगरह होती है या बुढ़ापा आ जाता है, बीमारी आ जाती है, बेरोजगारी आ जाती है तो बहुत ज्यादा रकम ट्रेड यूनियन को खर्च करनी चाहिए लेकिन इस वक्त वह केवल 2-7 खर्च करते हैं और जो सामाजिक, शैक्षणिक व सांस्कृतिक आदि काम हैं उन के ऊपर 2-6 रकम खर्च होती है। इस से पता चलेगा कि ट्रेड यूनियन का जो आर्थिक ढाँचा है वह बहुत कमजोर है। ट्रेड यूनियन आन्दोलन में सब से बड़ी बीमारी यह है कि उन में आंतरिक स्पर्धा बहुत अधिक है और खास कर मैं मन्त्री महोदय का ध्यान केन्द्रीय सरकार के द्वारा जो उद्योग या कारखाने बलाघे जाते हैं उन में जो मजदूर आन्दोलन की स्थिति

है उस की ओर खींचना चाहता हूँ। आप भूपाल हेबी एलेक्ट्रीकल्स देखिये, 6-6, 7-7 और 8-8 यूनिवर्सल उस में हैं। इसी तरीके से रांची हेबी इंजीनियरिंग में और भिलाई स्टील प्लांट में हर एक केन्द्रीय सरकार के उद्योग में बहुत बड़े पैमाने पर परस्पर-विरोधी और आपस में संघर्ष करने वाली ट्रेड यूनियनों की संख्या है। जहाँ तक निजी क्षेत्र का सवाल है हालत इससे भ्रमण नहीं है। इसलिए इस बीमारी को दूर करना चाहिए/बिना से ट्रेड यूनियनों की संख्या घट जाय और प्रखरी शक्तिशाली और प्रतिनिधिक यूनियनों हर उद्योग और कारखाने में बन जायें। इन सारे कामों को करने के लिए मैंने कई सुझाव दिये हैं। इन की मैं तकसील में नहीं जाता हूँ लेकिन जो मुख्य-मुख्य बातें हैं/वह मैं आप के सामने रखना चाहता हूँ। मैंने एक सुझाव इस में यह दिया है कि ट्रेड यूनियंस की जो फीस है वह कम से कम एक रुपया मासिक होना चाहिए। प्राय-कल का जो वेतन मान है उस को देखते हुए उस से कम ट्रेड यूनियन की फीस रखने/का मतलब यह है कि ट्रेड यूनियन प्रान्दोलन अपने उद्देश्यों को पूरा नहीं कर पायेंगे। इसलिए मैं कहता हूँ कि कम से कम एक रुपया मासिक फीस हो। दूसरी बात मैं यह चाहता हूँ कि यह फीस उन के वेतन में से सीधी काटी जाय और/मजदूर लिख कर व्यवस्थापकों को मालिकों को दंगे कि हम फला-फलां यूनियन के सदस्य बनना चाहते हैं तो उस यूनियन को वह फीस सीधी मिल जायगी। इसलिए कभी-कभी आप ऐसा होता है कि 1 महीने दे देते हैं, 8 महीने देते नहीं हैं और फिर एक महीना दे देते हैं तो यह बात खत्म हो जायेगी। यह ट्रेड यूनियंस स्वेच्छा से बनती हैं मैं नहीं चाहता हूँ कि कम्प्युनिस्ट देशों जैसी कोई उस में प्रनिवार्यता प्राये, इस तरह की सदस्यतायें में कोई प्रनिवार्यता हो इसलिए मैंने अपने बिल में यह भी कहा/है कि अगर कोई मजदूर वह लिख कर

दे कि मैं कोई ट्रेड यूनियन का सदस्य नहीं बनना चाहता हूँ तो जिसको प्रोविडिंग घाउट कहते हैं उस को इसकी छूट है लेकिन वह अगर प्रोविडिंग घाउट नहीं करता है तो वह जिस यूनियन का सदस्य बनना चाहे उस/यूनियन की फीस उस के वेतन में से काट कर सीधी मिलनी चाहिए। इसका नतीजा यह हुआ कि जब ट्रेड यूनियंस बर्बेनी, उनकी सदस्यता बढ़ेगी, उनकी प्रामदनी बढ़ेगी तो प्रामदनी बढ़ने के पश्चात् यह जो सारा समाज कल्याण का काम है, शिक्षा का काम है, खेलकूद/का काम है अथवा बुढ़ापे में, बीमारी में, मौत में इनकी मदद करने का जो काम है या हड़ताल जो करते हैं तो उनके प्रान्दोलन करने का जो सारा काम है इन कामों के लिए पर्याप्त मात्रा में इन के पास कोष इकट्ठा हो जायगा। जब हम लोग मालिकों के व्यवहार की या सरकार के व्यवहार की बुराई करते हैं तो हम को ट्रेड यूनियन के नेताओं और कार्यकर्त्ताओं का भी जो व्यवहार है उस के बारे में भी कुछ कहना चाहिए। मैं प्रनिवार्य रूप में ट्रेड यूनियनों की प्रामदता जरूर चाहता हूँ लेकिन/इस के लिए मैंने सैक्शन 4 में कुछ शर्तें दी थीं। इन शर्तों की तरफ अगर आप देखेंगे तो उसमें दो, तीन बहुत प्रमुख शर्तें हैं। हर साल ट्रेड यूनियन की साधारण बैठक हो और सदस्यों को अपने पदाधिकारी चुनने का मौका मिले। मैं कन्नी महोदय से/कहना चाहता हूँ कि मैं कई ऐसी ट्रेड यूनियंस को जानता हूँ कि जहाँ 8-8 और 10-10 साल में कोई बैठक नहीं होती है। कोई चुनाव नहीं होता है। इनकी प्रार्थनों में बूल भ्रोकने के लिए महज एक चिट्ठी लिखी जाती है कि यह/नये साल के पदाधिकारी हैं। इसलिए मैं चाहता हूँ कि बिल्कुल लोक-तंत्रीय ढंग से चुनाव हों और दो चुनावों के बीच में 15 महीने से अधिक का अन्तर न हो। अगर चुनाव हर साल सम्भव नहीं है तो दो, तीन महीने के लिए इन्हें/के लिए तैयार

[श्री मधु लिमये]

हैं लेकिन कम से कम यह 15 महीने के अन्दर चुनाव जरूर हों।

दूसरी चीज मैं यह चाहता हूँ कि ट्रेड यूनियनों की सदस्यता खुली रहे यानि जाति के आधार पर, मजहब के आधार पर किसी के ऊपर रोक-टोक नहीं लगनी चाहिए।

तीसरी चीज यह है कि न्यूनतम फीस जैसा कि मैंने कहा है एक रुपया रखनी चाहिए। जो यूनियन एक रुपये से कम रखेगी उस यूनियन को बिल्कुल मान्यता देने का सवाल नहीं उठना चाहिए। साथ-साथ किसी भी हड़ताल का फैसला करने के पहले मैं चाहता हूँ कि हर एक यूनियन के विधान में यह बात रहे कि हड़ताल के लिए गुप्त मतदान के जरिये मजदूरों की पहले सम्मति चाहिए वरना वह हड़ताल नहीं होनी चाहिए। साथ-साथ हड़ताल पर जाने वाले मजदूरों के लिए कोष इकट्ठा करने की भी आवश्यकता है, नहीं तो मजदूर हड़ताल पर जाते हैं कभी सफलता मिलती है कभी नहीं मिलती है, भूखों मरने का सवाल आ जाता है। इसलिए जिम्मेदार ढंग से वह अपने आन्दोलन को चलायें, संघर्ष को चलायें। इसलिए मैं चाहता हूँ कि हड़ताल चलाने के लिए कोष भी इकट्ठा किया जाय और विधान के अनुसार गुप्त मतदान का इंतजाम हो। इतना सब होने के बाद किस यूनियन को मान्यता दी जाय यह केवल एक सवाल रह जाता है। अब जबकि वेतन से सीधे पैसा कटने वाला है तो सदस्यता की तो कोई शर्त रहनी चाहिए। इसलिए मैंने कहा है कि कम से कम 15 प्रतिशत सदस्यता होनी चाहिए। अगर ट्रेड यूनियनों की सदस्यता में 5 प्रतिशत से कम फर्क है तो कह सकते हैं दबाव में आकर किसी को सदस्य बना दिया। असल में फ्लां-फ्लां यूनियन प्रातिनिधिक नहीं है और मजदूर दूसरी यूनियन को चाहते हैं लेकिन यदि आप सदस्यता पर जायेंगे तो 4 या 5 प्रतिशत का फर्क रह सकता है।

इसके अलावा दो यूनियनों के विवादों को हल करने के लिये मैंने सुझाव दिया है कि गुप्त मतदान का इस्तेमाल किया जाये। ऐसा नहीं है कि एक यूनियन हो जिसकी सदस्यता बिल्कुल न हो और वह इसकी मांग करे कि बैलट हो। बैलट के वास्ते यह जरूरी है कि कुछ सदस्यता की शर्त हो। दूसरी शर्त भी होनी चाहियें, लेकिन यदि दो यूनियनों के बीच में, जिनकी सदस्यता करीब-करीब एक जैसी हो, सिर्फ 4 या 5 प्रतिशत का फर्क हो, संघर्ष हो कि कौन प्रातिनिधिक है, तो उस संघर्ष को हल करने के लिए मैंने बतलाया है कि एक ट्रेड यूनियन अथारिटी का निर्माण किया जाये और उस ट्रेड यूनियन अथारिटी को यह फैसला करने का अधिकार दिया जाये कि कौन यूनियन प्रातिनिधिक है। जो यूनियन प्रातिनिधिक घोषित की जायेगी उस के सम्बन्ध में मजदूरों के लिये अनिवार्यता क्या होगी? मैंने अन्त में लिखा है कि

“A recognised trade Union shall be entitled to negotiate with the employers in respect of all matters connected with the employment.....and the employer shall not refuse to reply to letters sent by the said union or to hold discussions with representatives of that union within a reasonable time on a representation being made by that union.”

क्योंकि अनिवार्य रूप में मान्यता का मतलब है कि उस यूनियन के साथ आप को बैठना चाहिये, उससे बात-चीत करनी चाहिये, और अगर उस के द्वारा कोई चिट्ठी आती है तो आप को उस का जवाब देना चाहिये, वरना मान्यता का कोई मतलब नहीं रहता।

अब इस कानून की जरूरत क्यों पड़ी, इस के बारे में दो एक शब्द कह कर मैं समाप्त कर दूंगा। जो मान्यता का सवाल है उस को हल करने के लिये सब से पहले जब श्री नन्दा बम्बई में मजदूर मंत्री थे तब उन्होंने जो बम्बई इंडस्ट्रियल डिस्प्यूट्स ऐक्ट था उस में परिवर्तन

ला कर बम्बई इंडस्ट्रियल रिलेशन्स ऐक्ट वहाँ पर पास कराया, और उस में एक बहुत ही लम्बी और पेचीदा प्रक्रिया ऐसी बनाई गई है जिसके तहत यूनियनों वगैरह को मान्यता दी जाती है। लेकिन अक्सर हम बम्बई में देखते हैं कि असल में मजदूरों के हृदय में जिस यूनियन का स्थान है उसको बहुत ही कम दफे मान्यता मिलती है, और दूसरी जो यूनियन है जो मालिकों और सरकार से मिल कर काम करती है उन को फायदा होता है। लेकिन मंत्री महोदय एक बात की ओर ध्यान दें कि अब तक इन्टक ने सहरा लिया मालिकों और राज्यों की कांग्रेस सरकारों का, लेकिन जब आठ या नौ राज्यों में गैर-कांग्रेसी सरकारें आ जाती हैं तब इन्टक की बुनियाद ही खत्म हो जाती है। कई राज्यों ने मालिकों ने मुझ से ऐसा कहा, जैसे कि जमशेदपुर में कहा। जब उनके डाइरेक्टरों के साथ बहस हुई तो दोनों के दो दल हो गये। एक ने मेरी बात को कबूल किया कि आज तक कांग्रेस सरकार के सहारे इन्टक के साथ मिल कर हमने काम किया। इसका नतीजा यह हुआ कि वह बिल्कुल अराजक हो गये। इससे अच्छा है कि जो शक्तिशाली ट्रेड यूनियन हैं उनके साथ हम बैठें और सौदा करें क्योंकि जो मालिक होगा उस पर उन यूनियनों को असर रहेगा। आज जो कागजी यूनियन हैं सरकार और मालिकों के सहारे चलने वाली, उनसे क्या होगा? आज इस नई राजनीतिक स्थिति को सभी लोग समझ रहे हैं।

मैं इन्टक के भाइयों से भी कहना चाहता हूँ कि आप भी अपने पैरों पर खड़े हो जायें और मजदूरों से प्रेम का नाता रखें तब तो आप का कोई भविष्य है, हमेशा के लिये मालिक की ओर देखना और सरकार के सहारे चलना इस पर इन्टक का कोई भविष्य इस देश में नहीं है। इसलिये नई स्थिति की बुनियादी बात को उन्हें स्वीकार करना चाहिये।

श्री नन्दा ने अखिल भारतीय पैमाने पर एक कोड आफ डिसिप्लिन कायम किया। श्री नन्दा ने इस देश में कई प्रयोग किये। मैं मानता हूँ कि उन्होंने सद्भावना से प्रेरित होकर ऐसा किया। भारत सेवक समाज उन्हीं की देन है, साधु समाज उन्हीं की देन है, कोड आफ डिसिप्लिन उन्हीं की देन है। उस कोड आफ डिसिप्लिन का आधार क्या था कि अच्छे अच्छे सिद्धान्त कायम किये जायेंगे और उनके ऊपर मालिक, ट्रेड यूनियन और सरकार तीनों खुशी से अमल करेंगे। लेकिन लगातार हर ट्राइपाटोइट सम्मेलन में शिकायतें आती हैं। जो उनके भूतपूर्व मन्त्री रहे हैं उन्होंने भी अपने भाषण में कहा है, मेरे पास उनके तीन-चार भाषण हैं, कि कोड आफ डिसिप्लिन पर बहुत अच्छे ढंग से अमल हो रहा है, लेकिन जहाँ तक ट्रेड यूनियंस का सवाल है, उन्होंने बराबर कहा है कि कोड आफ डिसिप्लिन पर मालिक लोग अमल नहीं कर रहे हैं, बल्कि जो केन्द्रीय सरकार है, जो सरकारी उद्योग है, उन में भी कोड आफ डिसिप्लिन पर अमल नहीं हो रहा है।

इसलिये मैं इस नतीजे पर पहुंचता हूँ कि केवल इन सब चीजों से यूनियनों को मान्यता देने के बारे में कोई काम नहीं हो पायेगा। नवल टाटा जैसे लोग भी, जो कि मालिकों के प्रतिनिधि हैं, इस नतीजे पर पहुंचे हैं कि यूनियनों के भगड़ों को हल करने के लिये बैलट या मतदान का ही सर्वोत्तम रास्ता है और उसमें से जो शक्तिशाली यूनियन पैदा हो जायेंगी और उनके साथ सौदा करने में या सुलह करने में भी ज्यादा भला है। इस बात को उन्होंने स्वीकार किया है। मन्त्री महोदय ने जो नैशनल लेबर कमिशन बनाया है, शायद उसके सामने यह सवाल है, और शायद वे मुझ को यह जवाब देंगे कि मेरा सिद्धान्त तो बहुत ठीक है लेकिन इस पर अमल करने या न करने की

[श्री मधु लिमये]

बात भ्राज कहना मुश्किल है। भ्राज सबेरे ही वह कह चुके हैं कि नेशनल लेबर कमिशन की रिपोर्ट जब तक नहीं आयेगी तब तक कुछ नहीं होगा।

मैं कहना चाहता हूँ कि अगर बंत्री महोदय मांगें और आप भी इजाजत देंगे तो जो मेरा प्रस्ताव है उसमें मैं सब की अनुमति से तरकीब करना चाहेगा कि इस बिल को परिचालित किया जाय लोकमत जानने के लिये। तब तक नेशनल लेबर कमिशन के लखने भी वह चीज आ जायेगी और दूसरे ट्रेड यूनियन संगठनों के साथ भी आ जायेगी। मैं इसको आप पास करने की मांग नहीं कर रहा हूँ। मैं इसमें तरकीब करना चाहेगा लेकिन यह मन्त्री महोदय की इच्छा पर है। अगर वह आप जायें तो जो मेरा कन्सिडरेशन मोशन है उसको वापस लेकर मैं इसको परिचालित करने के प्रस्ताव में परिवर्तित करने के लिये तैयार हूँ।

MR. DEPUTY-SPEAKER : Motion moved :

"That the Bill to encourage trade unionism among the employees and to provide for collective bargaining between the employers and representative trade unions of employees, be taken into consideration."

Now, the time is limited.

SHRI S. M. BANERJEE (Kanpur) : We should extend the time.

MR. DEPUTY-SPEAKER : Wait. He has also suggested—a good suggestion has been made by him—to the Minister concerned and it is for him to respond to it or not. I cannot say or anticipate anything. But I would request the Members to confine their remarks to five minutes each.

SHRI S. M. BANERJEE : Sir, this is a very important Bill.

MR. DEPUTY-SPEAKER : I do recognise it, but there is the question of time.

SHRI S. M. BANERJEE : Can the time be extended to any resolution but not for

this important Bill, Sir ? May I move that the time be extended by half an hour ?

MR. DEPUTY-SPEAKER : Shri K. N. Pandey.

श्री काशीनाथ पाण्डेय (पदरौना) : उपाध्यक्ष महोदय, मैंने श्री मधु लिमये के भाषण को बहुत तन्मय हो कर सुना। एक तरफ तो वह कहते हैं कि ट्रेड यूनियनों को जिन्दा रह सकती है जो सरकार और मालिकों के भरोसे न रहे, और दूसरी तरफ सरकार से यह कहते हैं कि वह ऐसा प्रबन्ध करे कि उन की यूनियनों का चन्दा इकट्ठा हो जाये। मैं कहना चाहता हूँ कि कोई भी ट्रेड यूनियन मूवमेंट, चाहे वह किसी देश का क्यों न हो, एकदम सरकार को अलग कर के आप चलाना चाहें तो नहीं चला सकते। माननीय सदस्य इन्ट्रक की बात कर रहे हैं, तो मैं कहना चाहता हूँ कि भ्राज देश में एक तरह से भ्राजकता की स्थिति है। जो लोग उन्माद में आ कर कोई आन्दोलन चला देते हैं, जिस का कोई सिर-पैर नहीं होता, जिसका कोई उद्देश्य नहीं होता, उस में भी यह देखा जाता है कि लोग उसके साथ हो जाते हैं। पर यह चीज टिकाऊ नहीं होती। टिकाऊ तो वह स्थिति होगी जब लोग अपने दिमाग से काम करेंगे, संघेच समझ कर काम करेंगे। ट्रेड यूनियन संगठन वह हैं जिन में बुद्धि का प्रयोग होता है। उन को डीस करना पड़ता है एम्प्लायर से। एम्प्लायर सब तरह से क्षमताशाली होते हैं, उस में क्षमता है कि वह आप के साथ बात-चीत कर सके और अपनी प्रॉब्लेम रख सके। आप को भी इतना योग्य होना चाहिये कि उसके साथ बैठ कर आप बात कर सकें।

मैं आप को बतला रहा हूँ कि यह आपका भ्रम है कि खाली आन्दोलन से ही ट्रेड यूनियन मूवमेंट चलता है। अगर आन्दोलन ही के भरोसे सारा ट्रेड यूनियन मूवमेंट चले तो न सिर्फ ट्रेड यूनियन मूवमेंट बरबाद हो जायेगा, बल्कि देश भी बरबाद हो जायेगा। जब तक देश में उद्योग हैं



तब तक उसमें मजदूर हैं और ट्रेड यूनियन आन्दोलन भी है और मालिक भी है। लेकिन अगर उद्योग न चले शान्ति से, तो न मजदूर रहेंगे न उद्योग रहेंगे और न ट्रेड यूनियन मूवमेंट रहेगा। इसलिये उद्योग में शान्ति रहनी चाहिये। माननीय सदस्य इन्टक को बात कर रहे हैं। उसने जो काम किया है माननीय सदस्य उसकी प्रबहेलना कर सकते हैं, वह उस को नजरअन्दाज कर सकते हैं, लेकिन इतिहास उस को नजरअन्दाज नहीं कर सकता। जो काम उसने किया है उसका नतीजा यह है कि लेबर में कम से कम औद्योगिक शान्ति रही और सभी पक्षों को फायदा हुआ। आपको शायद यह मालूम ही होगा कि आई. एन. टी. यू. सी. की वजह से ही वेज का प्रश्न, तन्ख्वाह का प्रश्न वेज बोर्ड के जरिये से हल हुआ है। प्रचारक इन्डस्ट्रीज में आज वेज बोर्ड बने हैं और करीब पैंतीस लाख से ऊपर आदिमिकों को वेज ज्यादा मिल रहा है। सुबर इन्डस्ट्री की बात में आपको बताता हूँ.....

श्री स० भों० बनर्जी : इंडियन लेबर कन्फेस की वजह से यह हुआ है, आई. एन. टी. यू. सी. की वजह से खाली नहीं।

श्री काशीनाथ पाण्डेय : यह तो अपने-अपने विचार की बात है। आप हर समय लड़ाई की बात करते हैं, आन्दोलन की बात करते हैं। आप इंडियन लेबर कन्फेस की बात क्यों करते हैं? इसमें तो मजदूरों के, मालिकों के और गवर्नमेंट के मुकाबदे हैं। वे इस विषय पर विचार करते हैं कि कैसे उद्योग में शान्ति रहे और किस तरह से शान्ति से अक्सरों को सुव्यवस्था जाए। लेकिन अपना विचार तो बिल्कुल उल्टा है। आप तो चाहते हैं कि बैठ कर कोई विचार ही न हो सके। आप तो लड़ना चाहते हैं और जड़ कर एक ही काम आपसे नहीं करवाया है। जब आप सुझाव करते हैं तब आपका काम होता है। इस तरह से डीना हूँकने से क्या आश्वासन ?

श्री स० भों० बनर्जी : पुलिस की दलाली नहीं करता है।

श्री काशीनाथ पाण्डेय : मिनिस्टर्स को दलाली आप करते हैं।

श्री स० भों० बनर्जी : आप पुलिस की प्रौर सरकार की दलाली करते हैं।

श्री काशीनाथ पाण्डेय : पुलिस की दलाली आप जैसे आदमी करते हैं जिनको डर पुलिस से रहता है। हमें पुलिस का कोई डर नहीं है। हम जानते हैं कि अमन व अमान में किसी तरह का दखल नहीं पहुँचाया जाना चाहिये। पुलिस मेरे खिलाफ क्यों होगी? पुलिस तो उनको बूढ़ती है जो अमन व अमान में अक्सर डालते हैं। आपको उसका डर है।

श्री स० भों० बनर्जी : बैलट से क्यों भागते हैं तब ?

श्री काशीनाथ पाण्डेय : हमारे मधु लिमये जी बहुत समझदार व्यक्ति हैं, ऐसा मैं मानता हूँ। हो सकता है कि ट्रेड यूनियन मूवमेंट में उनका बहुत समय न लगा हो क्योंकि वह ज्यादातर राजनीति में पड़े रहते हैं। जब कोई ट्रेड यूनियनिस्ट या कोई मजदूरों में काम करने वाला कार्यकर्ता बैलट की बात करता है तब मुझे यह विचार करने के लिए मजबूर हो जाना पड़ता है कि वह भाई क्या दरअसल ट्रेड यूनियन मूवमेंट को समझते भी हैं या नहीं? यह कहा गया है कि कौन यूनियन मैजोरिटी में है इसका बैलट से निर्णय होना चाहिये। अब आप देखिये कि यूनियन का एक विधान होता है, उसके लिए कुछ मैम्बरशिप रखी जाती है और जब उतनी मैम्बरशिप हो जाती है तब जा कर उस यूनियन के अस्तित्व को माना जाता है? अब आप वोट किस का डलवाना चाहते हैं। अब अगर दो यूनियनों होंगी तो दोनों की मैम्बरशिप अलग-अलग होगी। अगर आप अब वोट डलवाना चाहते हैं तो ऐसे लीग

### [श्री काशीनाथ पाण्डेय]

भी उस में भाग लेंगे जिन्होंने कभी चन्दा नहीं दिया है। वही ये चाहते हैं कि ट्रेड यूनियन न रहे और इसी का रोना आज मधु लिमये जी रो रहे थे। वह कह रहे थे कि लोग काम कराते हैं लेकिन चन्दा नहीं देते हैं। क्या आप यह चाहते हैं कि जो भी चन्दा मिलता है, इस बैलट के जरिये से वह भी खत्म हो जाए ?

श्री मधु लिमये : आपने इसको पढ़ा नहीं है।

श्री काशीनाथ पाण्डेय : मैजोरिटी उनकी है जो मैम्बर नहीं बनते हैं। अगर आप यह चाहते हैं कि नान-मैम्बरज् मैम्बरज् को खत्म कर दें तो यही होने वाला है इसके द्वारा। इसवास्ते में कहूंगा कि इसको आप समझने की कोशिश करें। अगर चार यूनियनें हैं और उन चार तक ही इसको कनफाइन किया जाता है और यही देखना आप चाहते हैं कि किसी की मैम्बरशिप अधिक है और उनकी मैम्बरशिप तक ही आप इसको कनफाइन करते हैं और कहते हैं कि वही लोग वोट डाल सकते हैं जो अमुक यूनियन के मैम्बर हैं तब तो कोई प्रश्न ही बैलट का पैदा नहीं होता है और तब तो आप मैम्बरशिप ही उन यूनियन्ज की देख लें और उसकी जाँच हो जाएगी। मैम्बरशिप अधिक है या नहीं इसको ही देखा जा सकता है और बात खत्म हो सकती है। अगर यह कहा जाता है कि सब लोग वोट डालें और जिस यूनियन का बहुमत हो उसको रिकगनाइज्ड यूनियन समझा जाए और उस में नान-मैम्बरज् भी आयें तो यह जो माँग है यह ट्रेड यूनियन की बुनियाद को ही खत्म कर देगी।

लिमये साहब ने जो कहा है उसमें उनकी एक-दो चीजे तो बहुत अच्छी हैं। मैं उनको मानता हूँ। लेकिन इस बिल के जरिये से जो उनका अभिप्राय है वह शायद सिद्ध नहीं होगा। मैं एक-दो सुभाव इस सम्बन्ध में मंत्री महोदय को देना चाहता हूँ। चार आने प्रति मास जो चन्दा रखा गया है वह बहुत पुराना हो गया

है, वह बहुत पहले निर्धारित किया गया था। अब उसको बढ़ा कर कम से कम आठ आने कर दिया जाना चाहिये। आप ट्रेड यूनियन को चलाना चाहते हैं तो यह बहुत जरूरी चीज है। आप जानते ही हैं कि आजकल जो लड़ाई होती है वह सुप्रीम कोर्ट तक जाती है। यूनियन इस लायक नहीं रहती है कि वह वहाँ पर अपने केस की पैरवी कर सके। इसवास्ते उसके फंडज को बढ़ाने के लिये यह बहुत आवश्यक है कि मासिक चन्दे की राशि बढ़ा कर आठ आने कर दी जाए।

दूसरी एक और बात है जिस पर सब को विचार करना होगा। देश में अगर प्रजातंत्र को रखना है तो आपको इस तरह से व्यवहार करना होगा जिससे ये जो उद्योग धन्धे हैं ये चलते रह सकें। हम दूसरे मुल्कों से भी तभी लड़ सकते हैं जब हमारे उद्योग मजबूत हों। अगर उद्योग खत्म हो गए तो देश रह नहीं सकता है और देश में अराजकता फैल जाएगी। नन्दा जी ने जो कुछ किया है उसको हम आज तो नहीं लेकिन आने वाले जो लोग हैं वे याद करेंगे, आने वाले दिन उनको याद करेंगे। कोड आफ डिसिप्लिन के जरिये उन्होंने उद्योगों में शान्ति की बात कही थी। उन्होंने यह आपकी सम्मति से किया। चारों ट्रेड यूनियनें जो हैं उन्होंने इस बात पर सहमति प्रकट की थी और कहा था कि कोड आफ डिसिप्लिन होना चाहिये। ऐसा करके उन्होंने बहुत ही अच्छा काम किया है और उसकी प्रशंसा होनी चाहिये।

एक और बात मैं कहना चाहता हूँ। यह कहा गया है कि मजदूरों का चन्दा काट कर मिल वाले, जो एम्प्लायर्ज हैं वे यूनियन को दे दिया करें। इससे हानि यह होगी कि अगर एक फैक्ट्री में तीन-चार यूनियनें हैं तो अब तो वे अपनी तरफ से कुछ एफर्ट करती हैं चन्दा इकट्ठा करने में और कुछ काम भी करती हैं लेकिन अगर एम्प्लायर चन्दा काट लिया करेंगे

और यूनियन को दे दिया करेंगे तो इसका मतलब यह होगा कि वे मसनद लगा कर बैठ जायें। उनको आप एफर्ट करने दें, काम करने दें, तब वे टिकेंगी। लेकिन जरूरत इस बात की है कि मैम्बरशिप का रेट बढ़ाया जाए।

**श्री अटल बिहारी वाजपेयी (बलरामपुर) :**

इस बात से किसी को इन्कार नहीं हो सकता कि ट्रेड यूनियन आन्दोलन को मजबूत बनाने और उसका स्वस्थ दिशा में विकास करने की आवश्यकता है। अगर यह आन्दोलन मजबूत होगा तो केवल मजदूरों को ही सन्तुष्ट नहीं करेगा, औद्योगिक शान्ति बनाये रखने में भी अपना योगदान देगा। सरकार के लिए और मालिकों के लिए भी यह आवश्यक है कि वे ट्रेड यूनियन को प्रोत्साहन दें और ऐसा परिस्थितियाँ पैदा करें कि मजदूरों के हितों के साथ-साथ राष्ट्र के हितों का मेल बिठा कर आगे चला जा सके।

इस समय ट्रेड यूनियनों को मान्यता देने के प्रश्न पर सरकार की कोई निश्चित नीति नहीं है। आज प्रातःकाल प्रश्नोत्तर काल में भी चर्चा हुई थी और वह सवाल इस विषयक से भी जुड़ा हुआ है। अनेक उद्योग ऐसे हैं जहाँ स्वयं केन्द्रीय सरकार ने एक से अधिक यूनियनों को मान्यता दे रखी है। उदाहरण के लिए रेलवे है या हमारे बनर्जी साहब जिन सुरक्षा कर्मचारियों से सम्बन्धित हैं, वहाँ भी दो अखिल भारतीय ट्रेड यूनियनों चल रही हैं। इस वास्ते प्रश्न यह पैदा होता है कि अगर एक से अधिक ट्रेड यूनियन होना है तो फिर मान्यता का निर्धारण किस आधार पर किया जाए। प्रस्तुत विषयक में यह बात कही गई है कि केवल एक ही यूनियन को सामूहिक शक्ति के आधार पर मालिकों से या सरकार से जैसा भी स्थिति हो बातचीत करने का अथवा सौदा करने का अधिकार होना चाहिए। सिद्धान्त के तौर पर यह बात ठीक दिखाई देती है लेकिन व्यवहार

में इसमें कठिनाई पैदा होती है। उदाहरण के लिए रेल कर्मचारियों की बात में रखना चाहता है। डाक और तार विभाग में श्रेणी के अनुसार कर्मचारियों के संगठन बने हैं, उन्हें मान्यता प्राप्त है। वे अपनी मांगों प्रशासन के सामने रख सकते हैं और ऐसे मान्यता-प्राप्त संगठनों की केन्द्र में कनफैडरेशन है जो केन्द्रीय सरकार के स्तर पर समझौते की बात करती हैं। लेकिन रेलवे में इस तरह की मान्यता का कोई प्रबन्ध नहीं है। रेलों में अनेक कर्मचारियों की श्रेणियाँ हैं। उनकी अपनी कठिनाई है, उनके अपने हित हैं लेकिन उन्हें मान्यता देने का कोई प्रबन्ध नहीं है। उदाहरण के लिए मैं स्टेशन मास्टर्स और सहायक स्टेशन मास्टर्स के संगठन से सम्बन्धित हूँ। आप पूना में उनकी बैठक में शामिल हो चुके हैं और उनके अधिवेशन का उद्घाटन कर चुके हैं। अब उनकी श्रेणियों की कठिनाइयाँ कौन शासन के सामने रखेगा, उनका निराकरण कैसे होगा? क्या उन्हें ट्रेड यूनियन के क्षेत्र में अस्पृश्य समझा जायेगा? केन्द्र में बने हुए संगठन उनके प्रति न्याय नहीं कर सके हैं। इस लिए जो पद्धति डाक-तार में अपनाई गई है, उसे रेलों में भी अपनाया होगा। जो संगठन मान्यता-प्राप्त नहीं हैं, उनके अधिकार क्या होने चाहिए, इस पर भी विचार करना होगा।

मान्यता बदलने वाली चीज है। कर्मचारी किसी संगठन का रवैया देख कर उससे विमुख हो सकते हैं। यदि कोई ट्रेड यूनियन लोकतान्त्रिक तरीकों से काम नहीं करती है, या राष्ट्र के संकट के समय ऐसी नीतियाँ अपनाती है, जो सुरक्षा को खतरे में डालने वाली हो सकती है, तो कर्मचारी और मजदूर उससे विरत हो सकते हैं, वे किसी दूसरी ट्रेड यूनियन में जाने का निश्चय कर सकते हैं। क्या जब तक उस ट्रेड यूनियन को मान्यता नहीं मिलेगी, तब तक उसे कर्मचारियों की ओर से किसी भी तरह की

[श्री भटल बिहारी बाजपेयी]

बात करने का अधिकार नहीं होगा ? मेरा निवेदन है कि जिन्हें मान्यता प्राप्त है, उनके साथ सरकार सौदेबाजी करे, लेकिन जो मजदूर संगठन रजिस्टर्ड हो चुके हैं और मजदूरों के किसी श्रेणियों का प्रतिनिधित्व करते हैं, उनसे पत्र प्राप्त करने का, उन्हें पत्रों के उत्तर देने का और उनके द्वारा पेश किये गए मामलों पर विचार करने का रास्ता खुला रहना चाहिए, चैन्स आफ कम्प्लिकेशन कायम रहना चाहिए।

श्री मधु लिमये : इस विधेयक में उस पर कोई रोक नहीं है।

श्री भटल बिहारी बाजपेयी : माननीय सदस्य, श्री मधु लिमये, कह रहे हैं कि यह विधेयक इस सम्बन्ध में रोक नहीं लगाता है। मेरा निवेदन है कि वह रोक तो नहीं लगाता है, लेकिन इस बात का स्पष्ट उल्लेख नहीं करता है और इस दृष्टि से इस विधेयक में यह कमी है।

श्रम मंत्री महोदय यह स्वीकार करेंगे कि मजदूरों में ऐसे संगठन चल रहे हैं, जिन की मान्यता का प्रश्न अभी सरकार के विचाराधीन है। उदाहरण के लिए मैं भारतीय मजदूर संघ का नाम लेना चाहता हूँ। केन्द्रीय आधार पर उसे मान्यता क्यों नहीं दी जा रही है ? इस में कौन सी कठिनाई है ? राज्यों में भी उसके साथ भेदभाव हो रहा है। मान्यता के सम्बन्ध में कोई नियम बनाये जायें, इस बात का मैं स्वागत करूँगा, लेकिन नियम बनाते समय इस बात का ध्यान रखना होगा कि जो मजदूर संगठित नहीं हैं, या ऐसे संगठन से सम्बन्धित नहीं हैं, जो मान्यता-प्राप्त हैं, उन मजदूरों के हितों पर आँच नहीं आनी चाहिए। हमारा प्रयत्न हो कि हम अधिक से अधिक मजदूरों को संगठित ट्रेड यूनियन आन्दोलन में लायें, लेकिन सभी इस बात को जानते हैं कि मजदूर एक-साथ कई संगठनों से अपने को जोड़ लेते हैं, कई संगठनों के एक-साथ

चन्दे देने हैं। अगर कुछ काम कराना हो, तो वे आई० एन० टी० यू० सी० के पास जाते हैं और अगर लड़ाई लड़ना हो, तो दूसरे मजदूर संगठनों के पास जाते हैं।

इसका अर्थ यह नहीं है कि आई० एन० टी० यू० सी० की शक्ति ज्यादा है। इसका इतना ही है कि सरकार के साथ मिल कर, या मालिकों के साथ जुड़ कर, वे उनके साथ कुछ सौदेबाजी करने में सफल हो जाते हैं। लेकिन इस बात का ध्यान रखना होगा कि मजदूरों के संगठनों को मान्यता देते समय हम उन मजदूरों का भी ख्याल करें, जो अभी तक ट्रेड यूनियन आन्दोलन से सीधी तरह सम्बन्धित नहीं हुए हैं, लेकिन जिन की कठिनाइयाँ वास्तविक हैं और जिनको अपनी बात कहने का मौका मिलना चाहिए।

प्रस्तुत विधेयक में कुछ सुभाव अच्छे हैं। उदाहरण के लिए मजदूरों के क्षेत्र में ऐसे संगठन होने चाहिए, जिनके दरवाजे सब के लिए खुले हों। हम साम्प्रदायिक या जातीय आधार पर मजदूरों को बांटने की गलती नहीं कर सकते। मजदूर मजदूर के नाते अपने अधिकारों के लिए लड़ें, भाई-चारे के आधार पर काम करें, यह बहुत आवश्यक है। मजदूरों के क्षेत्र में साम्प्रदायिकता या संकुचित संकीर्णता के लिए किसी प्रकार का स्थान नहीं हो सकता है।

यह भी जरूरी है कि ट्रेड यूनियन की बैठक प्रति-वर्ष हो और पदाधिकारियों का चुनाव ठीक तरह से किया जाये। मैं इस बात से सहमत हूँ कि मजदूर संगठनों की बैठक नहीं होती है या बैठक की सूचना इस तरह से दी जाती है कि वह सब को नहीं मिल पाती है। कुछ व्यक्ति मजदूर संगठनों पर कब्जा जमा कर बैठे हैं और वे अपनी चौघराहट को खत्म नहीं होने देना चाहते हैं। उनके विरुद्ध मजदूरों को आगे बढ़ाने का और अपनी इच्छा से पदाधिकारी चुनने का अवसर मिले, इस बात की बहुत आवश्यकता है।

इस विधेयक में यह कहा गया है कि ट्रेड यूनियन एघारिटी का निर्माण होना चाहिए, जो मान्यता के सम्बन्ध में विचार करे, निर्णय करे। अभी मान्यता का प्रश्न सरकार या मालिकों पर छोड़ा गया है। मैं समझता हूँ कि यह मुझाव ऐसा है, जिस पर श्रम मंत्री महीदय को गम्भीरता के साथ विचार करना चाहिए। मान्यता के प्रश्न को मालिकों या सरकार पर नहीं छोड़ा जा सकता है। लेकिन जिन्हें मान्यता प्राप्त नहीं है, उनके सम्बन्ध में क्या व्यवस्था की जाये, इसके बारे में सरकार को सोचना होगा।

आज श्रम मंत्री महीदय ने प्रश्नों के उत्तर देते समय कहा है कि नेशनल लेबर कमीशन इन पहलुओं पर विचार कर रहा है। मैं समझता हूँ कि श्री मधु लिमये का यह मुझाव अच्छा है कि इस विधेयक को जनमत जानने के लिए प्रसारित कर दिया जाये, इस पर मजदूर संगठन अपनी अलग अलग प्रतिक्रिया प्रकट करें और फिर यह इस सदन में आए। तब तक शायद कमीशन की रिपोर्ट भी इस सदन के सामने आ जायेगी और सदन इस स्थिति में होगा कि कोई ठीक फंसला कर सके।

**श्री काशीनाथ पाण्डेय :** मैं माननीय सदस्य को बताना चाहता हूँ कि इस वक्त आर्ड० एन० टी० यू० सी० की मैम्बरशिप बीस लाख है। अभी उसके मुकाबले में कोई मजदूर संगठन नहीं है।

**श्री हुकम चन्द कछवाय (उज्जैन) :** सभी बोगस हैं। दफ्तर में सब रसोई फाड़ दी जाती हैं।

**श्री काशीनाथ पाण्डेय :** बोगस आबनी को सब कुछ बोगस नष्ट आता है।

**श्री तुलशीदास जाधव (बारामती) :** उपाध्यक्ष महीदय, जो बिल माननीय सदस्य, श्री मधु लिमये, ने रखा है, उसमें कई मुझाव बहुत

अच्छे हैं, इसमें कोई शक नहीं है। यह बात सही है कि हर एक इंडस्ट्री में यूनियन्ज के आपस में जो झगड़े होते हैं, उनसे मजदूरों का बड़ा नुकसान होता है और साथ ही मालिक भी उनसे फ्रावदा उठाते हैं। मैंने भी बहुत दिनों तक शोलापुर शहर में यूनियन में काम किया है और यूनियन्ज स्थापित भी की है। मेरा अनुभव है कि एक यूनियन न होने के कारण और अलग अलग यूनियन्ज में परस्पर स्पर्धा होने के कारण मालिक लोग कहते हैं कि एक यूनियन यह कहती है, दूसरी यूनियन यह कहती है, हम किसका कहना मानें। बाद में यह कानून बना कि जिस यूनियन को मान्यता मिल जाये, उसी यूनियन के साथ मालिकों को व्यवहार करना चाहिए।

कहने के लिए तो यह ठीक है कि एक धंधे में एक ही यूनियन हो, लेकिन मेरा तर्जुबा है कि जब ऐसा हो जाता है, तो कभी कभी यूनियन की ताकत बहुत कम हो जाती है। उस स्थिति में यूनियन के पदाधिकारियों को इस बात का डर नहीं रहता है कि अगर वे कोई बुरा काम करेंगे, तो दूसरी यूनियन की ओर से उसकी आलोचना होगी। कोई दूसरी यूनियन न होने से उस यूनियन के पदाधिकारी मालिकों के साथ किसी भी रीति से व्यवहार करेंगे, जिससे कभी-कभी मजदूरों का नुकसान भी होगा। मेरा अनुभव है कि आपस में एक काम्पिटिटिव और हेल्टी होड़ बनाए रखने के लिए कि कौन सी यूनियन अच्छा काम करती है और कौन सी नहीं करती है, इंडस्ट्री में दूसरी यूनियन के रहने की भी जरूरत है। अगर आप एक स्थान पर जबदस्ती दूसरी शाप्स को बन्द करके एक शाप ही रखें, फिर उसके अन्दर कैसा ही गन्दा माल रहता हो, वह कन्ज्यूमर को लेना ही पड़ेगा। तो यह बात ठीक नहीं है। कहीं पर दो यूनियन्स हैं या ज्यादा यूनियन्स हैं तो उनके आपस के बैर से मजदूरों का नुकसान भी नहीं होना चाहिए। कोई भी

[श्री तुलसीदास जाधव]

यूनियन हो, जैसा कि कहा गया कि अगर 15 परसेन्ट मेम्बर हैं तो उसको मान्यता मिलनी चाहिए। लेकिन इसके साथ-साथ कभी-कभी ऐसा भी होता है कि अगर एक यूनियन को मान्यता मिली और उसका रिश्ता मालिक के साथ रहता है तो फिर यह शक भी हो सकता है कि गवर्नमेन्ट आफिसर अपना पूरा काम करते हैं या नहीं। जैसे कोई गवर्नमेन्ट की पार्टी है, उसको सहायता करने वाली एक यूनियन है, उसको मान्यता मिली है तो फिर यह शक पैदा हो सकता है कि उस यूनियन की मेम्बरशिप ठीक है या नहीं। आफिसर उसमें दिलचस्पी लेते हैं या नहीं क्योंकि वह गवर्नमेन्ट की पार्टी है ?

अब सवाल यह है कि 15 परसेन्ट किसी यूनियन के मेम्बर हैं या और यूनियन्स के जितने मेम्बर हों उन्हीं को वोटिंग की पावर हो या सारे मजदूरों की वोटिंग की पावर हो चाहे वे किसी यूनियन के मेम्बर न भी हों। कुछ मजदूर किसी यूनियन के मेम्बर बनते हैं। और कुछ मजदूर किसी यूनियन के मेम्बर बनते हैं लेकिन कुछ मजदूर ऐसे होते हैं जो किसी भी यूनियन के मेम्बर नहीं बनते हैं। ऐसे मेम्बर न बनने वाले मजदूरों के हाथ में भी वोटिंग की पावर हो, मैं समझता हूँ यह भी ठीक नहीं होगा। श्री मधु लिमये के मन में क्या बात है, मैं नहीं जानता लेकिन मैं समझता हूँ विभिन्न यूनियन्स के जो मेम्बर हों, चाहे किसी भी यूनियन के हों, वे वोट दें। ऐसे सभी लोगों की एक वोटर्स लिस्ट बना ली जाए और उनको वोटिंग की पावर दी जाये। बाकी दूसरों को वोटिंग की पावर नहीं होना चाहिए।

जहाँ तक सन्सक्रिप्शन वसूलने की बात है, मैं नहीं समझता कि यह कहाँ तक मुनासिब होगा कि जहाँ उनको तनख्वाह मिलती है वहाँ पर सन्सक्रिप्शन कटवा लिया जाये क्योंकि उसमें मजदूरों को बहुत बड़ा धोका हो सकता है। मैं समझता हूँ कि यूनियन्स को सन्सक्रिप्शन इकट्ठा करने में बड़ी तकलीफ होती है, वे देते नहीं हैं

लेकिन साथ ही साथ यूनियन्स का भी फर्ज है कि मजदूरों को सिखायें। मुझे दो तीन जगह मजदूरों से चर्चा करने का मौका मिला, उन्होंने कहा कि हम सन्सक्रिप्शन कटवाते नहीं हैं, दफ्तर में आकर देते हैं। फरवरी के पहले वीक में मैं मलेशिया और सिंगापुर गया था। वहाँ कुमालालापुरम में भी यूनियन है और उसमें अपने ही देश के लोग हैं, साऊथ इण्डियन्स हैं जोकि काम करते हैं, मैंने उनसे चर्चा की कि तुम्हारा सन्सक्रिप्शन उसे इकट्ठा होता है तो उन्होंने कहा कि हर जगह पर आफिस हैं, वहाँ जाकर पैसा देते हैं। अगर वहाँ नहीं गये या यूनियन में काम करने वाले लोग नहीं आये तो फिर मनी आर्डर से भेज देते हैं। इतनी कान्शसनेस वहाँ मजदूरों में है मलेशिया के अन्दर वहाँ पर ज्यादा से ज्यादा इण्डियन वर्कर्स हैं, साउथ इण्डियन्स। इसलिये मैं नहीं समझता यह कहाँ तक उचित होगा कि मिल में जो पगार होती है उसमें से ही सन्सक्रिप्शन कटवा लिया जाये। जहाँ तक मेरा अनुभव है, यह कोई हेल्दी कन्वेन्शन नहीं होगा यूनियन्स के लिये। यह यूनियन्स का काम है कि वे घर-घर जाकर मजदूरों को समझायें और अपने कार्यों से उनके दिल में प्रेम पैदा करें ताकि वे स्वयं आकर यूनियन को पैसा दे दें या मनी आर्डर से भेज दें। बस मुझे इतना ही कहना था।

**श्री० स० श्री० बनर्जी (कानपुर) :** उपाध्यक्ष महोदय, जो विधेयक हमारे सामने है, उसके लिए मैं मधु लिमये जी को बधाई देना चाहता हूँ। इस विधेयक के कुछ अंश ऐसे हैं जो यूनियन्स चलाने के लिये निहायत जरूरी हैं। लेकिन एक चीज पर मेरी कुछ मुखालिफत है, मुखालिफत नहीं, बल्कि संशोधन है। मैं मानता हूँ जैसा कि काशीनाथ पाण्डे जी ने और जाधव जी ने कहा कि अगर मैनेजमेन्ट के हाथ में ग्रा इम्प्लायर के हाथ में यह काम दे दिया जाये कि वे चन्दा कलेक्ट करें और यूनियन्स को दें तो उसमें भ्रम होगा। मैं समझता हूँ

उसके बजाय यह प्राविजन होना चाहिये कलेक्शन एट दि पे टेबिल। हर यूनियन को हक होना चाहिये, कि जहाँ पर पैमेन्ट हो रहा हो वहाँ पर सन्सक्रिप्शन कलेक्ट कर सके। डिफेन्स के कारखानों में हमने ऐसा किया है, वहाँ पर पे-टेबिल पर कलेक्शन करते हैं। अब चाहे प्राइवेट सेक्टर हो या पब्लिक सेक्टर, उसमें अगर मैनेजमेन्ट की तरफ से कलेक्शन शुरू हो जायेगा तो वह उचित नहीं होगा। मजदूर जो पैसा देता है वह साल भर के कार्य को कर्सीटी पर चढ़ाता है तब पैसा देता है। वह यह देखता है कि क्या किया गया है और क्या करना चाहिये। मैं उन लोगों की बात नहीं करता जो चन्दा देते ही नहीं हैं। लेकिन जो चन्दा देते हैं, जो ट्रेड यूनियन माइन्ड्ड हैं, जिनके दिमाग में ट्रेड यूनियन की जागृति और राष्ट्रीय जागृति है, वे जब चन्दा देते हैं तो उनको मौका मिलना चाहिये कि साल भर का लेखा-जोखा ले सकें, स्टॉक टेकिंग के बाद चन्दा दें।

उपाध्यक्ष महोदय, मैंने श्री काशीनाथ पाण्डे जी का भाषण सुना, मैं हमेशा बाहर भी सुनता रहता हूँ। उनका कहना है कि आई० एन० टी० यू० सी० की मेम्बरशिप 20 लाख है। दिल्ली में अगर यह सरकार जिन्दा रही तो हो सकता है। उनकी मेम्बरशिप एक करोड़ भी हो जाये क्योंकि वह दिन ब दिन बढ़ती रहती है। उनके जो सदस्य मर जाते हैं उनके नाम भी चढ़ रहे हैं। उनकी तादाद कभी घटती नहीं है। लेकिन आज अगर उनको विश्वास है कि इण्डियन नेशनल ट्रेड यूनियन कांग्रेस के सदस्य दिन ब दिन बढ़ते चले जा रहे हैं तो फिर बैलेट के सिद्धान्त को माननेमें उनको क्या एतराज है। उपाध्यक्ष महोदय, मैं आपके द्वारा कहना चाहता हूँ कि वह चाहे आल इंडिया डिफेन्स इम्प्लोईज फेडरेशन हो, आल इंडिया रेलवेमेन्स फेडरेशन हो, नेशनल फेडरेशन आफ पोस्ट्स एन्ड टेलीग्राफ्स इम्प्लोईज हो, चाहे सूती मिल फेडरेशन

हो, हम चाहते हैं कि उसमें बैलेट हो जाये। मैं डके की चोट पर कह सकता हूँ कि फिर उसके बाद आई० एन० टी० यू० सी० को 10 परसेन्ट से ज्यादा वोट मिलने वाले नहीं हैं। या तो वे कहें कि हम बैलेट से घबराते हैं। वरना इस बात के कहने से काम चलने वाला नहीं है कि हम शांति स्थापित करना चाहते हैं, औद्योगिक शांति स्थापित करना चाहते हैं या इन्कलाब की बात करना चाहते हैं। यह बिल्कुल गलत बात होगी।

श्री काशीनाथ पाण्डेय : मैंने कहा था कि नान-मेम्बरस को यूनियन्स के लिये वोट देने का अधिकार नहीं होना चाहिये।

श्री स० मो० बनर्जी : अगर कोई यूनियन के मेम्बर नहीं हैं, तो हम चाहते हैं कि उनको भी आर्गनाइज करें, उनको भी मेम्बर बनायें। मेम्बर बनाने का सबसे बड़ा उद्देश्य यही है कि हम उनको बतायें कि आखिर यूनियन क्या काम करती है। आई० एन० टी० यू० सी० का यह कहना है कि बैलेट जो हो वह खाली मेम्बरों में हो, वह तो सालाना चुनाव हो जायेगा, उसमें कोई बात नहीं है। उद्योग में जितने लोग काम करते हैं, मैं जानता हूँ कि इसमें वे राजी नहीं होंगे, उसका कारण यह है कि...

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : It is not there. He says :

'If the difference in the membership of the two largest unions....'

First he says that there should be membership. If the difference in the membership of the two largest unions is less than 5 per cent, then there will be a ballot, not of all the workers.....

श्री स० मो० बनर्जी : मैं आपसे यह कहना चाहता हूँ कि अगर आप बैलेट के सिद्धान्त को नहीं मानेंगे तो ट्रेड यूनियन डिमोक्रेटिक लाइन्स

[श्री स० यो० बनर्जी]

पर चलने वाली नहीं है। घ्राप जमशेदपुर की यूनियन को देखें या जो टेलको के मजदूर हैं वे अच्छी तरह से जानते हैं कि वहां पर एजिडेशन तो मजदूर यूनियन करती हैं लेकिन समझौता जान माइकेस कराते हैं। इसलिये कि टाटा साहब उनको चाहते हैं। सरकार भी कभी चाहती थी उनको। सेंट्रल गवर्नमेंट तो चाहती ही...

17 hrs

श्री काशीनाथ पाण्डेय : वहां के मजदूरों ने कांग्रेस के मेम्बर को चुन कर भेजा है।

श्री स० सो० बनर्जी : अब को मतवा बदकिस्मतो से वह चुने गए हैं। मिथ जी भी थे जिनको उन्होंने चुना था। काशीनाथ पाण्डेय जी की आई०एन०टी०यू०सी० कानपुर में भी है और उनका भी वहां अच्छा साहा असर है। लेकिन वहां से मैं कम से कम बारह साल से तो जीत कर आ रहा हूँ। आई०एन०टी०यू०सी० इतनी शक्तिशाली नहीं है जितनी वह समझते हैं। अगर वह समझते हैं कि वह हनुमान जैसी है और उसे मालूम ही नहीं है कि उसकी कितनी शक्ति है तब दूसरी बात है। बैलेट के इशू को लेकर श्री आई० एन० टी० यू० सी० के इशू को लेकर मैं खुले आम कहना चाहता हूँ कि मैं भी इस्तीफा देता हूँ घ्राप भी इस्तीफा दें और हिन्दुस्तान के किसी भी शहर से चुनाव हम दोनों लड़ लें और जो जीते उसकी बात को मान लिया जाए। मैं तो कम से कम इसके लिए तैयार हूँ।

जो सरकारी कारखाने हैं, जो सरकारी इदारे हैं उनमें कोड आफ डिसिप्लिन को, कोड आफ कंडक्ट को अब तक नहीं माना गया है। कोड आफ डिसिप्लिन रेल मजदूरों के लिये लागू नहीं है, डिफेंस में जो मजदूर काम करते हैं उनके लिये लागू नहीं है, किसी के लिये लागू नहीं है। इस तरह से अगर यह सुविधा नहीं मिलती है तो समझ में नहीं आता है कि हमारे सामने और क्या चारा है सिवाय इसके कि हम बैलेट की डिमांड करें और कहें कि बैलेट के ज़रिये फंसला हो।

इस वक़्त हम ट्रेड यूनियन की बात कर रहे हैं। जम्मू काश्मीर में जो सरकारी इदारे हैं चाहे वे प्राइवेट डिपो हों या एम० ई० एस० हों, अभी तक वहां कोई ऐसा कानून नहीं है जिसके अन्तर्गत उनको रजिस्टर किया जा सकता है। 1926 में ट्रेड यूनियन एक्ट पास हुआ था। सब जगह वह लागू हो सकता है लेकिन जम्मू काश्मीर में एक भी यूनियन रजिस्टर नहीं हो सकती है। हमारे मंत्री महोदय को लेंबर से काफी प्रेम है, मुहब्बत है फिर क्या बजह है कि जम्मू काश्मीर के मजदूरों के लिए यह जो ट्रेड यूनियन एक्ट है, इसको एप्लाइ नहीं किया जाता है, इसको डिफेंस और एम०ई०एस० के मजदूरों पर वहां लागू नहीं किया जाता है।

सारे के सारे घ्रासम एरिया में जहां सुरक्षा कर्मचारी काम करते हैं वहां पर आपको वह चुनकर तमजुब होगा कि रजिस्ट्रार आफ ट्रेड यूनियन के पास हम जाते हैं तो उन्हें एक सर्टिफिकेट देना पड़ेगा फ्राम दी ओ०सी०, चाहे वह ब्रिगेडियर हो या कर्नल हो कि हां यह यूनियन ऐसी है कि जो रजिस्टर हो सकती है। क्या यही औद्योगिक शान्त है, क्या यह ट्रेड यूनियन को स्वस्थ विद्या में से जाने का रास्ता है? जब भी हम हाथी साहब से बात करते हैं तो पाते हैं कि उनके इरादे बड़े नेक हैं। लेकिन मुश्किल यह है कि होम मिनिस्ट्री के प्राइज हैं, एक्सटर्नल मिनिस्ट्री के प्राइज हैं या डिफेंस मिनिस्ट्री के इस तरह के प्राइज हैं और वह मजदूर हैं। मैं चाहता हूँ कि वह इसके बारे में हस्तक्षेप करें। लेकिन उनकी हालत तो आज वैसी ही है जैसा अशोक होटल में किसी वॉशिंगटन की होती है। उसको कोई पूछता ही नहीं है सभी जानते हैं कि दाल खायेगा, चपाती खायेगा और पेमेंट तो इसे करना ही पड़ेगा।

मैं कहना चाहता हूँ कि लेंबर मिनिस्टर को खोजना होगा कि लेंबर प्राब्लेम इज एसेंसली ह्यूमन प्राब्लेम। आज लेंबर को घ्राप फेंबर देज दें, फेंबर डिस दें बोट का हक दें



ताकि वह श्रादमियों की तरह से रह सके। वह भी एक अच्छे नागरिक की हैसियत से जीना चाहता है। कोई प्राबलैम ऐसी नहीं है जो हल नहीं हो सकता है। कोड आफ डिसिप्लिन जो कि पास हुआ था आई०एल०सी० में वह अगर सरकारी इदारों पर लागू नहीं होगा तो काम कैसे चलेगा। मैं यह भी पूछना चाहता हूँ कि जो सेंट्रल अडरटेकिंग स्टेट्स में हैं चाहे वह भोपाल का, हैवी इलेक्ट्रिकल्स हो, रांची में एच०ई०सी० हो, भिलाई हो, राउडकेला हो, दुर्गापुर हो, इन सब पर स्टेट लाज क्यों लागू हों। ये सेंट्रल अडरटेकिंग हैं और सेंट्रल लेबर लाज इन पर लागू होने चाहिए। इसी तरह से एच०ए०एल० बंगलौर है और कई दूसरे अडरटेकिंग हैं।

मैं चाहता हूँ कि इन सब बातों पर विचार किया जाए। अगर आप चाहते हैं कि औद्योगिक शान्ति हो तो हम उसके लिए तैयार हैं। लेकिन शान्ति तभी रह सकती है जब आफ लेबर को फेर डील दें। मरघट की शान्ति हम नहीं चाहते हैं कोई श्रादमी कुछ न कहे, उद्योग बन्द हो जायें, मजदूर बेकार हो जायें, ले आफ उनका हो जाय तो यह चीज बरदास्त तो नहीं हो सकती है। आप कहते हैं कि बेराब बंद करो। बेराब बन्द हो जायेंगे लेकिन छंटनी भी बन्द होनी चाहिये, ले आफ भी बन्द होना चाहिये। वरना कुछ नहीं हो सकता है।

मैं कहना चाहता हूँ कि इस बिल के सिद्धांत को मान कर जनमत के लिए इसको प्रसारित किया जाए। मैं दुबारा उनके की वोट पर कहना चाहता हूँ कि बिल के सिद्धान्त को ग्रहण नानें। आई० एन० टी० यू० सी० में हिम्मत नहीं है। उसका सरकार के साथ कैसा रिश्ता है, उसके बारे में मजदूर क्या कहते हैं इसको आप सुन लें। वे कहते हैं कि यह तो मियां बीबी का रिश्ता है। दिन को भगड़ते हैं, रात को एक साथ रहते हैं। यह इनका काम है। इनका दावा है कि ये औद्योगिक शान्ति रखना चाहते हैं। लेकिन शान्ति तभी रह सकती है जब हम संघर्ष

करेंगे। संघर्ष के माध्यम से ही शान्ति रखी जा सकती है। इम्प्लायर्स का आन-स्वात हम पर चलता रहे तो आप विश्वास करें कि आई० एन० टी० यू० सी० के लोग जो कुछ भी चाहें कहते रहें, हम उन से भी लड़ेंगे। जब तक छंटनी, जब तक बेकारी के बारे में कोई लैजिस्लेशन नहीं आता है, छंटनी को बंद नहीं किया जाता है, कोड आफ डिसिप्लिन को ठीक तरीके से लागू नहीं किया जाता है और इंडस्ट्रियल टूल्स के एम्प्लायर टुकड़े-टुकड़े करते रहेंगे तो हम इसकी मुसालफत करते रहेंगे.....

**श्री काशीनाथ पाण्डेय :** उस में हम आपके साथ हैं।

**श्री ल० जॉ० बन्नी :** आप हमारे साथ हैं इतना कहने से काम नहीं चलेगा। आपका दिल भी हमारे साथ होना चाहिये। दिल हमारे साथ और वोट उनके साथ यह बात भी नहीं होनी चाहिये। दिल भी इधर और वोट भी इधर जब आपका होगा तब काम चल सकता है।

**SHRI K.M. ABRAHAM (Kottayam) :** I support the Bill except for Clause No. 8. In Clause No. 8 it is stated that the management should collect the remuneration from the workers and give it to the unions.

**AN HON. MEMBER :** The Mover is prepared to accept the amendment.

**SHRI K.M. ABRAHAM :** If he is prepared to accept the amendment I am not going into that. What is the purpose of this Bill after all? You see, after the independence the INTUC was imposed on the workers, workers of the public undertakings as well as the private managements. The Congress in the Centre, with their influence, were able to do this and the management was asked to accept these unions as the recognised unions. And the managements usually make agreements with these unions without even the knowledge of the workers. That is perhaps one of the reasons of the low wages of the workers and the low standard of the working classes in India today.

[Shri K. M. Abraham]

We must understand one factor, that most of the trade unions today are led by various political parties. We have to accept that fact. For example, the INTUC is led by congress. The AITUC is led by the communist parties. The UTUC, the HMS and other trade unions are also there. There are other federations also which are not affiliated to any political parties. Even in the AITUC I see that the Communist party (Right) and the Communist party (Marxists) are working. There are also quarrels between these unions also. Perhaps I am not going to predict something, but in the AITUC also there may be a split because the AITUC majority may not accept the leadership of the Communist party (marxists) working with them. They may oust them out of the AITUC. Another Trade union centre may emerge again as the trade union centre.

Considering all these facts, we must come to the conclusion how to recognise trade union majority in an industry. It is only through the ballot that the question of majority affiliation of the union of workers can be found out. The majority union must take up the basic demands of the workers such as bonus, wage scales, pay scales etc. But individual cases and disputes may be taken up by the other unions. Those unions must also be accepted by the workers.

Last week I visited the Khetri copper mines. There are 3500 workers there, out of whom 3000 odd workers belong to one union, and only 50 workers are in a certain union which the management has accepted. If I have heard aright, the management came to an agreement with the union representing only 50 workers because they had accepted that union. The union having 3000 odd members was not accepted and was not even called for negotiations.

Therefore, I would submit that through the ballot alone the majority union question can be decided. The other unions may be allowed the right to take up individual cases.

**THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI):** I am really thankful to the hon. Members for

discussing this important question and I also thank the hon. Mover for having given this House an opportunity to discuss this very important question on which hinges really industrial relations and industrial peace.

When he says that this Bill is intended to encourage trade unionism and to provide for collective bargaining, certainly it is a welcome measure, so far as I am concerned, and anybody who is interested in that would welcome this.

The only question is whether the Bill as it stands, although the objective is high and very laudable, will possibly end all the trouble that we have in the trade union movement. If it is going to solve and going to be the panacea for all the evils that exist today, certainly I would welcome it. But several hon. Members have thrown some doubts and they have different points of view also. There may be different points of view and there are bound to be different points of view, but ultimately we shall have to try to see that the majority union is recognised. How could that be done? Shri Madhu Limaye has tried to enunciate and lay down the principles etc., and all these are aimed at ending the trade union rivalry. I think there cannot be a better and more laudable object than this.

We have seen in the past and also in recent years that the trade union rivalry has resulted not only in loss of man-days but even in the loss recently of a leader of a trade union of Bihar. We have seen these things. It happened because of the trade union rivalry in Bihar. If we can solve this problem, then it is a thing which certainly I would welcome.

The question now is whether this Bill by itself will solve the problem. Firstly, the hon. Mover says that there should be a trade union authority, which will decide whether a particular union has the majority membership.

Even today, there is the process of verification and there is some authority which decides it. But as has been pointed out by Shri S.M. Banerjee and some others, they do not have confidence in the verification done by that authority.

Therefore, some other authority is needed. Therefore some non-official authority will have to do it; but it is possible that the other union may object and say that the membership as determined by them is not correct. So, it will be necessary to lay down the procedure by which this has to be determined.

Suppose it is 15 per cent. What will be the basis? Who will decide? The trade union authority? If there is a dispute, somebody will have to decide. Perhaps the hon. Member has the view that this authority itself will be the authority to decide. But as to how that has to be done will have also to be looked into.

Then as to whether it should be by secret ballot or by membership is also not so easy to settle. Shri Vajpayee said that it is not necessary that there should be only one union in one industry; there can be two. He cited the examples of the railway federations, the defence federations and said there are some other industries where there can be more than one union. Shri Tulsidas Jadhav also said that it is not good to have only one union in an industry; there can be more than one.

So this is also a matter to be settled, whether it should be one union or two. Supposing we agree that there should be one union, as Shri Limaye has said, then that union will have the collective bargaining power to negotiate with the employer. What happens to the minority union? Suppose the majority union enters into an agreement with the employer or management—it is representative of 60, 70 or 55 per cent of the workers—there is another union which represents 45 per cent which does not favour that agreement. What happens to them?

Shri Vajpayee had raised the point in the morning also during question hour. He asked: what happens then? I think this should be settled and it should be laid down as to what will be the procedure to be followed in such a case.

As regards his last clause, he said it is only an enabling clause saying that it shall be obligatory for the employer to reply to letters sent. But it is not very clear as to whether any agreement entered into with that recognised union will be binding on

the minority union or not. Suppose the minority union says, 'It is not binding on me' and raises an industrial dispute. What happens? Will that dispute be barred or not?

There is another difficulty which I explained in the morning. Take a public sector undertaking under the Central Government, e.g. Hindustan Steel. It may be in Madhya Pradesh, it may be in Bihar, it may be in Orissa or it may be in West Bengal. Now industrial relations are within the purview of State Governments. Suppose this union, according to this Bill, is recognised by the management or employer and agreement is reached. The other union wants to raise a dispute. What happens? The State Government has the jurisdiction and it can entertain the dispute.

So it is not as if this can be done easily by this Bill. It requires consideration by State Governments also and the only way is to thrash out the whole thing, because it is rather complicated, not so easy.

In fact, I had met the various union leaders in the steel industry. We tried to evolve a procedure whether this could be done. Whether it is by ballot or by verification, I am not very much enamoured; what I am concerned with is to see that it should be left to the will of the worker to associate himself with the union and there should not be any intimidation or any thing of the kind whereby he becomes a member.

Take the check-off system which he wants. There again there is that danger which has been voiced by all others, that the employer himself might influence or might go on paying. Then even the poor worker, the illiterate worker, does not know to which union he pays.

I very much appreciate the Mover's sentiment in wanting to build up strong unions. We want unions which have the resources; we want that they should have money and there should be people who are union-minded and who actively associate themselves with the union not only for strikes but for other welfare activities. How can you bring that about unless the worker himself feels that he is a mem-

[Shri Hathi]

ber of the union? That can only be done if he voluntarily pays his membership fees. Under the system of check-off, I am not saying it categorically but it is very likely, as explained by other friends, the employer may go on deducting the fees and the worker might not be knowing whether he belongs to this or that union.

Then, if there are two unions and the margin between the two is 5%, it is said that there shall be a ballot. Probably the idea is that by that we will be able to determine which is really the representative union. But the ballot may reduce the difference to one or two per cent or may increase it to 7 or 10 per cent. So, I do not think it is going to help much. Any way, that is not a very major issue.

But the whole question is this. It is not purely a question of having one union recognised. We will have to make it compulsory or obligatory on the minority union that any agreement entered into by the majority union will be binding on the minority union and that they will not have any right to raise that, and for that purpose, as has been said in the code of discipline, certain practices will have to be laid down in the Act itself, to be called unfair labour practices. If any body is guilty of that, he shall be derecognised, that also will have to be mentioned, it is not there. If a union is guilty of such malpractice before recognition, we shall have to prescribe some period for which it will not be recognised. All these are questions which really cannot be discussed here and now.

MR. DEPUTY-SPEAKER : He has himself suggested...

SHRI HATHI : I have said at the very beginning that I very much appreciate the spirit with which he has brought the Bill. I also appreciate its objective. So, there is no question of opposing for the sake of opposing. I am holding a conference of State Labour Ministers on the 19th itself, and this question has been placed on the agenda. You, Mr. Deputy-Speaker, and Mr. Limaye also has experience in the labour field, and you will appreciate that if a majority union enters into agreement, the minority union may go to court. Therefore, I cannot accept the Bill as such, but I can do one thing. The National Labour

Commission have already appointed study groups. There are representatives of trade unions, employers and State Governments and others on it. They have gone round all the States ascertaining views. We shall certainly forward this debate to the Commission. But, for the reasons mentioned, I have to oppose the Bill.

श्री मधु लिमये : उपाध्यक्ष महोदय, मैं कोई लम्बा जवाब नहीं देना चाहता। मैं स्वयं जानता हूँ कि जो मान्यता प्राप्त यूनियन होगी, उस के द्वारों को करार किये जायेंगे, क्या ये सभी मजदूरों के ऊपर, इस में दूसरी यूनियन्स भी आगई, बन्धनकारक रहेंगे। अब इस का विस्तार मैंने नहीं किया है, लेकिन यदि संकशन 4 देखेंगे, तो उससे साफ़ है—

"Any trade union registered under the Indian Trade Unions Act, 1926, shall be entitled to apply to the Trade Union Authority set up under this Act for recognition as the sole bargaining agent of the employees in a particular industry..."

यह बात सही है कि इसका जो मतलब होता है, उस के ऊपर विस्तार से खोज करनी पड़ेगी। जहाँ तक फीस वेतन से काटने का सवाल है, इस के बारे में जो बिरोध प्रकट किया गया है, उसकी आत्मा को तो मैं जानता हूँ, वह झपनी जगह पर ठीक है, लेकिन उसमें यह भी सुझाव दिया गया है कि हर मजदूर स्वयं लिखकर बतायेगा कि वह किस यूनियन के साथ है।

श्री हाथी : यह मुश्किल होगा, लिख नहीं पायेंगे।

श्री मधु लिमये : इस में दिक्कत यह है— आज की स्थिति में शायद पाण्डे जी नहीं मानेंगे, लेकिन बहुत जगह आई० एन० टी० यू० सी० को करीब-करीब यह सुविधा प्राप्त है। औपचारिक ढंग से काट कर वह नहीं देते हैं। लेकिन कोई दूसरा रास्ता निकाला जाय, जिससे कि सभी यूनियनों को वहाँ पर फीस इकट्ठा करने की कोई सुविधा मिले, तो उसके बारे में भी सोचा जा सकता है।

वैलेंट का सवाल इस लिये भ्राया है कि इस कानून के तेहत प्रीटिंग-मार्जट की जो बात थी, मैरा क्याल था कि बडे पैमाने पर ट्रेड यूनियन्ड की सदस्यता में इजाफा होगा। और हो सकता है कि 15-20 प्रतिशत लोग, उससे भी कम लोग लिख कर कहेंगे कि हम किसी भी ट्रेड यूनियन के सदस्य नहीं बनना चाहते। उस के बाद सवाल यह भ्रायेगा कि अगर पांच प्रतिशत का सदस्यता में फर्क है, तो उसको लेकर बड़ा भगडा शुरू हो सकता है। इस लिये अच्छा होगा कि जो लोग ट्रेड यूनियन के सदस्य बनें हैं, उन सभी लोगों का वैलेंट किया जाए और हर एक यूनियन को मौका दिया जाय, क्योंकि सदस्यता में केवल 5 प्रतिशत का फर्क है इसलिये जब सभी लोग वोट देंगे, तो उससे जो यूनियन चुनी जायेगी, उस को व्यापक मजदूर समर्थन हासिल होगा और सोल-वारगेनिंग एजेन्ट के नाते जो काम करना है, उसके लिये आधार तैयार होगा। इसलिये मैंने मतदान की बात की थी।

बाकी जितनी बातें हैं, उनका तो किसी ने विरोध नहीं किया, केवल फीस को कैसे इकट्ठा किया जाए, इसके बारे में मतभेद है। फिर जो छोटी ट्रेड यूनियन है, जो सोल वारगेनिंग एजेन्ट नहीं बनेगी, उनको क्या अधिकार दिया जाय, इसके बारे में कोर्ड में या बम्बई इन्डस्ट्रियल एक्ट में प्रावीजन है। तन्नाम मजदूरों की ओर से केतन आदि सम्बन्धी जो बातें हैं, वह मान्यता प्राप्त यूनियन करें, लेकिन जो व्यक्तिगत छोटे विवाद हैं उन के बारे में जो अल्प संख्यक यूनियन है, उसको अधिकार दिया जा सकता है, और भी अधिकार उसको दिये जा सकते हैं।

इस लिये अगर मंत्री महोदय, इससे को इस शकल में विरोध करते हैं, तो जो मैंने सुझाव दिये हैं कि इसको परिचालित करिये, राज्य सरकारों के पास भेज दीजिये, नैसर्गिक लेबर कमीशन और ट्रेड यूनियन संगठनों के पास भेज दीजिये, तो मैं अपने प्रस्ताव में परिष्कार करने के लिये तैयार हूँ।

MR. DEPUTY-SPEAKER: He has partially agreed; he will circulate the pro-

ceedings of the Bill—not circulation in the sense in which you are proposing.

SHRI MADHU LIMAYE: I am not withdrawing.

SHRI HATHI: It will mean a lot of things. This Bill will not suffice. We shall send this to the Labour Commission. So I request him to withdraw this Bill.

श्री मधु लिये: उपाध्यक्ष महोदय, कम से कम मैं उनसे यह आश्वासन चाहता हूँ कि राज्य सरकारों, ट्रेड यूनियन संगठनों और इण्डियन लेबर कमीशन से बात करने के पश्चात् वह स्वयं अनिवार्य मान्यता देने सम्बन्धी बिल लायेंगे।

SHRI HATHI: After this discussion, we shall send this to them, to the National Labour Commission.

We have actually referred this matter to the National Labour Commission and whatever their recommendations, we shall bring forward a Bill. There is no question about it. After considering the report of the National Labour Commission, we shall certainly do it.

MR. DEPUTY-SPEAKER: Has the hon. Member leave of the House for withdrawing the Bill?

The Bill was, by leave, withdrawn.

17.30 hrs.

INDIAN PENAL CODE (AMENDMENT) BILL—Contd.

(Amendment of sections 292, 293 etc.)

SHRI D. C. SHARMA (Gurdaspur): Sir, I beg to move:

"That the debate on the motion 'That the Bill further to amend the Indian Penal Code and to provide for matters incidental thereto, as passed by Rajya Sabha, be taken into consideration', which was adjourned on the 29th March, 1968, be resumed now."

MR. DEPUTY-SPEAKER: The question is:

"That the debate on motion 'That the Bill further to amend the Indian

[Mr. Deputy-Speaker]

Penal Code and to provide for matters incidental thereto, as passed by Rajya Sabha, be taken into consideration', which was adjourned on the 29th March 1968, be resumed now,"

*The motion was adopted.*

MR. DEPUTY-SPEAKER : We shall take up the further consideration. The time allotted was one hour and 30 minutes, but already the time taken was two hours and nine minutes.

श्री मधु लिमये (मुंगेर) : मेरा एक सुझाव है। यहाँ पर संसद कार्य मन्त्री और कानून मन्त्री हैं। अगर सरकार की ओर से यह कहा जाये कि यह विधेयक इस सभा की एक सेलेक्ट कमेटी को भेज दिया जाये क्योंकि इंडियन पीनल कोड का पुराना खण्ड है उसमें परिवर्तन की आवश्यकता है, उसके बारे में किसी को सन्देह नहीं है, तो अगर यह विधेयक सेलेक्ट कमेटी के पास जाता है तो मेरा ख्याल है कि शर्मा जी ने एक अच्छा विधेयक हमारे सामने रखा है, उस पर हम विचार कर सकते हैं उसको उदार बनाने की दृष्टि से जिसके लिये यहाँ पर मेरा ख्याल है सभी तरफ के लोगों ने मांग की है इस विधेयक की धाराओं को उदार बनाया जाये। और पुराना जो कानून है अश्लीलता के बारे में उसमें तब्दीली की जाये। तो अगर सिलेक्ट कमेटी बनती है तो उसमें इस पर विचार किया जा सकेगा। इसलिये मेरी प्रार्थना है कि इसके लिये वे सहमत हो जायें।

MR. DEPUTY-SPEAKER : Fortunately, after a long time, and full recovery, the Law Minister is here in the House today. Last time, when we debated this, there was, almost unanimity on this point that it should be modified and further considered : it need not be dropped or opposed. That was the general impression. So, he is making a motion for reference to Select Committee. If you accept it...

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : This question has been referred to the Select Committee in the Rajya Sabha and careful deliberation is given to it.

MR. DEPUTY-SPEAKER : The Rajya Sabha made certain verbal amendments. The basic thing that was raised here is this. The original clause regarding obscenity was drafted long, long ago and the suggestion was that this tinkering will not do. In the light of the changed circumstances, a basic change is called for. That was the general consensus in the House.

THE MINISTER OF LAW (SHRI GOVINDA MENON) : I think it can go to the Select Committee.

MR. DEPUTY-SPEAKER : We Will continue. In between, you may make a motion.

SHRI D. C. SHARMA : I think the hon. Minister of Parliamentary Affairs will give the names of Members of the Select Committee and than it will go to the Committee and come before the House again. Can I give the names now or shall I give them later ?

MR. DEPUTY-SPEAKER : He is preparing the list in consultation with the Law Minister, because the Government has accepted the suggestion of Shri Madhu Limaye. In between let us continue the debate till the motion is ready.

श्री० स० मो० बनर्जी (कानपुर) : उपाध्यक्ष महोदय, जहाँ तक इस बिल की भावनाओं का सम्बन्ध है, मैं उसका समर्थन करता हूँ। हम लोग कोई भी यह नहीं चाहते हैं कि कोई ऐसा अश्लील पोस्टर हो या पम्पलेट हो जिससे हमारे नौजवानों का चरित्र गठन होने के बजाय वे और खराब हो जायें। लेकिन एक बात मेरी समझ में नहीं आती है। पिछली मर्तवा जब इस पर बहस शुरू हुई थी तो बहुत से सदस्यों ने इसकी मुखालिफक की थी। मेरे कहने का मतलब यह है कि जब यह विधेयक सिलेक्ट कमेटी में जा रहा है तब इस बात पर भी विचार होना चाहिये कि कहीं इस विधेयक का नाजायब इस्तेमाल तो नहीं किया जायेगा। आप जानते हैं कि हमारे हिन्दुस्तान में कला के रूप में बहुत सारे पुराने मन्दिर हैं चाहे वह खजुराहो के हों या कौणार्क के हों या कहीं

दूसरी जगह के हों। सारे देश और विदेश के लोग वहाँ पर जाते हैं और उस कला को देखते हैं। अगर आप उनको देखें तो अश्लीलता है लेकिन अश्लीलता के रूप में भी दूसरे रस की भावनाएँ उनमें भलकती हैं। अंकटाड में विदेशों से जो सदस्य आये थे वे उनको देख कर दंग रह गये कि हमारे देश के मन्दिरों में इतनी अच्छी मूर्तियाँ भी बन सकती हैं। यदि आज उन तस्वीरों को पोस्टर के रूप में निकाला जाये तो क्या वह अश्लील होगा। पिछली मर्तवा जब इसपर विमर्श हो रहा था तब कहा गया था कि कुछ ऐसे पोस्टर निकाले गये देश में जो अश्लीलता से भरे हुये थे। अगर मान लीजिये, विजिट खजुराहो के नाम से कोई पोस्टर निकले तो वह अश्लील होगा ?

उपाध्यक्ष महोदय, आपको सुनकर ताज्जुब होगा कि इस दिल्ली शहर में बड़े-बड़े रेस्टोरेंट्स हैं जिनमें आज भी कंबरे हो रहा है, जिस प्रकार से विदेशों के नाइट क्लब्स होते हैं उसी प्रकार से यहाँ पर भी स्ट्रिप टीज होता है और लोग जाकर देखते हैं। मैं जानना चाहता हूँ कि क्या वह अश्लीलता नहीं है ? अगर वह अश्लील नहीं है तो फिर कोई पोस्टर हो या पम्पलेट हो वह किस प्रकार से अश्लील कहा जायेगा ? इसलिये मेरा सुझाव है कि यह विधेयक सेलेक्ट कमेटी में जाये और वहाँ पर इन बातों पर विचार विमर्श किया जाये। केवल भावनाओं को ही नहीं बल्कि इसका कितना नाजायज फायदा लोग उठा सकते हैं उसको भी देखा जाये।

चरित्र गठन के लिये जरूरत इस बात की है कि कोई ऐसी चीजें हमारे सामने, खासकर नौजवानों के सामने ना आयें जिनको देख कर या जिनको सुनकर या जिनको पढ़कर उनका चरित्र गठन होने के बजाय वे और नीचे की तरफ चले जायं। इसलिये जरूरत इस बात की है कि हमारे देश में ऐसा साहित्य निकाला जाय, ऐसी अच्छी-अच्छी फिल्में बनें जिनको देख कर चरित्र गठन हो सके। वरना आज दिल्ली में ही जो हालत है उसको देखकर तो मैं दंग रह जाता हूँ। छोटे-छोटे बच्चों से आप पूछें कि

कहाँ जा रहे हैं तो वह कहेंगे कि जैम सेशन में जा रहे है। जैम सेशन में टुइस्ट और शेक चल रहा है। मैं समझता हूँ कि अगर इस देश में यह शेक चलता रहा तो इस देश की जो बुनियाद है वह भी शेक कर जायेगी। उसको रोकने की हमें कोशिश करनी चाहिये। तो जब यह विल सेलेक्ट कमेटी में जा रहा है, वहाँ पर केवल इसके कानूनी पहलू को ही न देखा जाये बल्कि इसके दूसरे पहलुओं को भी देखें।

17.39 hrs.

[Shri G. S. Dhillon in the Chair].

कोई नुकता चीनी करने की बात नहीं है, लेकिन मैं शर्मा जी की भावनाओं की दाद देता हूँ। शर्मा जी जब जवान थे तभी उन्हें इस विधेयक को लाना चाहिये था लेकिन उन्हें अब मालूम हुआ कि अश्लीलता क्या है.....

श्री दी० चं० शर्मा : अभी तो मैं जवान हूँ।

श्री सा० मो० बनर्जी : शर्मा जी हमेशा जवान रहे और उन्होंने हमेशा यही कहा : हैमौत इस कदर करीब, मुझे न आयेगी यहाँ नहीं, नहीं, अभी नहीं, अभी तो मैं जवान हूँ।

श्री शिव नारायण (वस्ती) : सभापति महोदय, चरित्र गठन के बारे में जो बिल शर्मा जी ने पेश किया है मैं उसका पूरा समर्थन करता हूँ। शर्मा जी मेरे गुरु हैं, प्रोफेसर हैं, हमारे फादर भी हैं और उनसे हम लोगों को यही आशा थी। उन जैसे सुयोग्य और पंडित ने जो यह विल पेश किया है मैं समझता हूँ कि इस वक्त भारत की जैसी क्रिटिकल दशा है उसके लिए वह नितान्त आवश्यक है।

आज हमारे छोटे छोटे बच्चे बीड़ी पीते हैं, सिगरेट पीते हैं और रेस्टोरेंट में बैठ कर मौज बहार उड़ाते हैं। अभी पिछले साल मैं गांधियाबाद जा रहा था तो मैंने दिल्ली शहर के कुछ होटलों की हालत देखी और मेरे मित्र बनर्जी ने जो उसका जिक्र किया है वह ठीक ही किया है।

[श्री शिव साखमण]

मैंने देखा कि एक रेस्टोरेंट में कोई 50 लड़के बैठे थे, कोई सिग्रेट पी रहा था तो कोई बीड़ी पी रहा था, कोई खाय पी रहा था धीरे नाना प्रकार की अनापशानाप बातें बक रहे थे। उन लड़कों के वहां से चले जाने के बाद मैंने उस दुकानदार से पूछा, उस होटल वाले से पूछा कि क्या वह समझता है कि यह लड़के किसकी औलाद हैं ? मैंने कहा है कि यह उनकी औलाद है जिनके कि घर ब्लैक मनी आता है, गलत पैसा आता है और यह ठीक ही कहा गया है कि जो धन जैसे आये सो धन जैसे, जाये। मैंने कहा कि यह सन्तान बिगड़ रही है क्योंकि अगर उनके पास अखंडी गाढ़े पसीने की कमाई का पैसा होता तो उसे वह मिस्रयूज न करते।

मैं शर्मा जी को कश्मिर मठन के सिलसिले में ऐसा बिल लाने के लिये बधाई देता हूँ। यह बिल सेलैक्ट कमेटी में भेजा जा रहा है। वहां पर अच्छे अच्छे विद्वान और बड़े बड़े पंडित लोग इस पर बैठ कर विचार करेंगे और इसमें आवश्यक सुधार सुझावों और प्रेश के लिए एक अच्छी चीज वहां से सुधार कर भेजेंगे।

आज इस तरह के बिल की बहुत आवश्यकता अनुभव की जा रही है क्योंकि अश्लीलता बहुत ज़ोरों से चारों तरफ़ फ़ैली हुई है। आज सिनेमा के नव ज़िज्ञ दर्श, दीवार पर दिखाई देते हैं और उन फिल्मों में पाये गये अश्लील गांवे हमारे छोटे छोटे लड़के लड़कियों और गलियों में गुनगुनाते हुए झूमते हैं जिससे कि मन को दुःख होता है। मन में सड़का यह विचार उठता है कि आखिर यह लड़के अपने वाली औलाद क्या बन रही है ? परन्तु अभी एक आदमी ने हमसे यही सवाल किया तो मैंने कहा कि भाई यह अपने वाली जन-रेशन इस काबिल नहीं उठ रही है जो हमारे गांधी और नेहरू को रिप्लेस कर सके। जिस जमाने में गांधी और नेहरू ने स्वाधीनता संग्राम छेड़ा था तो स्कूल, कालीजों में नैतिकताओं में एक जोश की आंधी उमड़ पड़ी थी और

उनकी अबाज पर हजारों, लाखों ही नवयुवक आजादी की लड़ाई में अपना पाटं अदा करने के लिए जो एक जोश की भावना लेकर निकल आये थे आज वह बात देखने को नहीं मिलती है। आज तो जैसा मैंने कहा नवयुवकों में बस मौज उड़ाने और फैंशनपरस्ती का जोर है। सिनेमा जाइये, चाकलेट खाइये, ज़ायु, काफी मीज़िमे, सिग्रेट का धुआ उड़ाइये, इन्हीं चीज़ों का प्रचार आजकल के हमारे तीज़वातों में देखते को मिल रहा है। यहां पर मैं यह स्वीकार करता हूँ कि इस बारे में छोड़ा हमारे पौलीटीसियंस भी जिम्मेदार हैं क्योंकि वह इन बच्चों को मिस्रयूज करते हैं। मैं प्रार्थना करता हूँ कि अपने वाली संतान को ठीक बचाने का सबको यत्न करना चाहिए ताकि वह एक आदर्श नागरिक बन कर सामने आ सकें। हमारे देश में सदा से चरित्र निर्माण का सहारा रहा है। हम अध्यात्मवाद में विश्वास करते हैं खाली भौतिकता के पीछे हम लगे नहीं दीड़ते हैं। हम ब्रिटिश पीपुल की तरह यह नहीं कहते हैं कि बस खाम्मे, पीओ और जिदगी के मजे उठाओ। आज जरूरत इस बात की है कि हम अपनी इन प्राचीन मान्यताओं पर प्रमल करें और हम यह शिपर भौतिकवाद की मेटैलिट प्रहण व करें और अपनी उसी पुरानी संस्कृति के अनुसार चलें। उन्हीं अपनी पुरानी परम्पराओं पर हम अपने देश को ले चलें।

मातृवद् परदारेषु, परद्रव्येषु लोष्ठ्यत।  
आत्मवत् सर्वभूतेषु यः पर्यहृषु सः पंडितः।।  
हमें इस प्रकार से अपने देश को ले चलना है और अपने नवयुवकों को बालना है मैं, शर्मा जी ने जो बिल पेश किया है उसका समर्थन करता हूँ और आशा करता हूँ कि सेलैक्ट कमेटी जिस रूप में इसे सुधार करके भेजेगी उसके अनुरूप जो कानून बनेगा उसके अनुरूप ब्रह्म समाचरण करेगा।

श्री अमृत बाहटा (बाहमेर) : सम्प्रति महोदय, जब भी अश्लीलता का प्रश्न उठता



है तो सीधे खुजराहों, कोणाक का नाम लिया जाता है। कहा यह जाता है कि वहां भी नंगी मूर्तियां हैं तो फिल्म पोस्टरों में अगर नंगी तस्वीरें छापी जायं तो इसमें क्या अश्लील बात है? अब नग्नता अपने आप में अश्लील नहीं होती। प्रश्न यह है कि कोई भी तस्वीर, कोई भी साहित्यिक लेख अश्लील है अथवा सुन्दर है यह एक कलात्मक प्रश्न है। अमरीका के पोस्ट मास्टर ने जब यह फैसला किया कि लेडी चेंटरलीज लवर नामक पुस्तक अश्लील है तो प्रश्न यह उठा कि क्या पोस्ट मास्टर यह फैसला कर सकता है कि एक साहित्यिक कृति वास्तव में साहित्यिक है, सुन्दर है अथवा वह अश्लील है? इसलिए मैं जिस बात की ओर ध्यान दिलाना चाहता हूँ और यह उम्मीद करता हूँ कि सेलैक्ट कमेटी इस प्रश्न में जायेगी वह यह है कि यद्यपि यह हम इंडियन पेनेल कोड में एक सशोधन ला रहे हैं लेकिन प्रश्न हमेशा यह रहेगा कि किसी भी कृति को अश्लील घोषित किया जाय या अश्लील न घोषित किया जाय इसका फैसला करने वाला व्यक्ति कौन होगा? क्या एक मजिस्ट्रेट इस योग्य है और उसमें यह क्षमता है कि वह तय करे कि यह कला की कृति है अथवा यह अश्लील है? जब तक हम इस प्रश्न को तय नहीं करेंगे और सेलैक्ट कमेटी इस प्रश्न में नहीं जायेगी तब तक यह समस्या हमेशा बनी रहेगी। कोई फोटोग्राफ या कोई लेख या कोई किताब या कोई फिल्म अथवा पोस्टर वास्तव में वह कलात्मक है या अश्लील है तो मैं इस बात की ओर ध्यान दिलाना चाहता हूँ क्योंकि दो मत व्यक्त किये जाते हैं एक तो वह नोग होते हैं जो कि एक-दम प्योरिटेन भाउटलुक रखते हैं और जहाँ जहाँ सी बात पर नाक, भौं सिकोड़ लेते हैं और दूसरे वह लोग होते हैं जो कि आधुनिकता के नाम पर सुनोश्जत के तन्मू पर सबको झूट ड्रेन्ना चढ़ते हैं चढ़ते वह ज्ञान नृत्य हो, चाहे वह पोन्नोप्राफिक लिटरेचर हो या सैन्स

लिटरेचर हो सबको वह आधुनिकता के नाम पर झूट देना चाहते हैं और कहते हैं कि वह पुराने विवे, पिटे नैतिक मूल्य छोड़ो, अब जमाने के साथ वह मूल्य बदल गये हैं, पुराने जमाने के उन दकियानूसी विवाहों को छोड़ो, तो मेरा कहना है कि यह दोनों ही दृष्टिकोण गलत हैं। यह प्रश्न आधुनिक मूल्यों का वा हमारी प्राचीन संस्कृति का नहीं है। प्रश्न तो यह है कि किस चीज को सुन्दर माना जाय और किस चीज को अश्लील माना जाय। हमारी सुन्दरता की परिभाषाएँ, सौन्दर्य की परिभाषा युग युग में बदलती रही है और अलग अलग अधिकारपूर्वक लोगों ने अलग अलग मत इस पर व्यक्त किये हैं लेकिन बुनयादी बात इसके लिए यह मानी गई है कि जिस चीज को पढ़ने सुनने या देखने से मनुष्य को आनन्द प्राप्त होता है उसका उत्थान होता है, उसका मन ऊपर उठता है और वह विशाल बनता है वह सुन्दर चीज और जिस चीज को देखने, सुनने या पढ़ने से मनुष्य नीचे गिरता हो, उसकी पाषाणिकता उभरती हो, उसका पतन होता हो और वह संकुचित बनता हो तो वह चीज अश्लील है, इस परिभाषा पर अगर हम दृष्टिपात करें तो वह फैसला किया जा सकता है कि कौन सी चीज अच्छी है और कौन सी चीज बुरी है यह फैसला मजिस्ट्रेट नहीं कर सकता है। यह फैसला कोई जज भी नहीं कर सकता है। जहाँ तक सजा देने का सवाल है जज उसका फैसला कर सकता है लेकिन आया वह कृति अश्लील है अथवा अश्लील नहीं है इसका फैसला करने के लिये इस प्रकार का एक योग्य अधिकारी व्यक्ति होना चाहिए। यहाँ पर मैं इतना अवश्य कहना चाहूँगा कि कुछ कृतियाँ और कुछ लेख और कुछ चीजें ऐसी हैं जिनके बारे में कोई दो राय नहीं हो सकती हैं। दिल्ली की गलियों में, बम्बई के फुटपाथों में ग्राम देखेंगे कि जो किलबर्न बिकती हैं कुलेखन उनके बारे में कहीं कोई दो राय नहीं हो सकती है कि वह अश्लील नहीं है। उनके कुछ वाक्य पढ़ लेने के बाद ही कोई भी यह

[श्री शिव नारायण]

कह देगा कि यह पोनोग्राफी है और इसको बंद किया जाना चाहिए। इसी तरह यह फिल्मों पोस्टर्स जैसे दीवारों आदि पर लगते हैं इन्हें देखते ही कोई भी आदमी चाहे वह कितना ही आधुनिकता का दावा क्यों न करता हो लेकिन उन्हें देखते ही वह नाक, भौं सिकोड़ लेगा, उसके मन को भटका लगता है और उसकी भावनाओं को भटका लगाता है। इस प्रकार की चीजें हैं जो कि आधुनिकता के नाम पर आज हमारे देश में फैल रही हैं चाहे वह क्लबों में हो, होटलों में हों, जासूसी उपन्यासों की तौर पर हों या सिनेमावों के तौर पर हों, मुक्त: जो हिंसात्मक प्रवृत्तियों को, पाशविकता को और सैक्स को भड़काती हों ऐसी सभी चीजों पर सख्ती से रोक लगाई जानी चाहिए। इस मामले में मैं अधिक उदारता का पक्षपाती नहीं हूँ वल्कि अधिक सख्ती का हामी हूँ क्योंकि इन चीजों को रोकने के लिए सख्ती की जरूरत है। यह कोई कला नहीं है और इस तरह का भोंडा, सस्ता और घासलेटी साहित्य जो देश में बन रहा है या जो ऐसी फिल्में बन रही हैं जो कि हमारे नौजवानों को विल्कुल बुरी तरह से भ्रष्ट कर रही हैं, उनकी आत्माओं को भ्रष्ट कर रही हैं, उनको लक्ष्यहीन और उद्देश्यहीन बना रही हैं आधुनिकता के नाम पर भड़कीली चमक दमक की चीजों की तरह ले जा रही हैं उन सभी चीजों पर बहुत सख्ती से रोक लगनी चाहिए। उन की तरफ बहुत सख्ती रख अपनाना चाहिए।

मैं निवेदन करना चाहूंगा कि सेलेक्ट कमेटी जहाँ अश्लीलता के बारे में विचार करते हुए एक व्यापक और विशाल दृष्टिकोण का परिचय दे वहाँ साथ ही साथ यह भी स्थाल रखे कि जहाँ साहित्य और कला की कृतियों पर उदार दृष्टिकोण रखने की आवश्यकता है वहाँ यह भोंडा, व्यापारिक और बाजारू साहित्य और जो दूसरी गंदी चीजें बिक रही हैं उन पर सख्त रख अपनायें। मुझे आशा है कि सेलेक्ट कमेटी इन सब चीजों को अपने ध्यान में रख कर इस बिल

के ऊपर विचार करेगी और उपयुक्त सिफारिश करेगी। धन्यवाद।

**श्रीमती लक्ष्मीबाई (मेडक) :** सभापति महोदय, मैं शर्मा जी के इस बिल का समर्थन करती हूँ। यह बिल बड़े अनुभव के आधार पर लाया गया है। जहाँ तक आज यह अश्लीलता की बुराई का सवाल है तो मुझे खेद के साथ कहना पड़ता है कि अश्लीलता आज जिस क्षेत्र में देखिये, चाहे वह किताबों में हो, क्लबों में हो, होटलों में हो, सिनेमावों में हो या फोटोओं में हो यह अश्लीलता बहनों के ही बारे में होती है। लिखने पढ़ने सब चीजों में औरतों के ऊपर ही यह अश्लीलता होती है। आज की दयनीय अवस्था देख कर मुझे यह प्रतीत होता है कि हमारे पुरुष भाइयों के पीरुष में कुछ कमी आ गयी है वरना इतिहास इस बात का साक्षी है कि रामायण काल में राम, लक्ष्मण द्वारा शूर्पणखा के नाक, कान काट लिये जाने और उसे अपमानित करने पर उसके भाई लंकापति राजा रावण ने राम को युद्ध में ललकारा और वह उनसे उस अपमान का बदला लेने को तैयार हो गया था लेकिन आज हम देखते हैं कि किस तरीके से हर क्षेत्र में औरतों की बेइज्जती होती है, लिखने वाले कैसा कैसा अश्लील औरतों के लिए लिख देते हैं लेकिन कोई इन सब चीजों के विरुद्ध आवाज उठाता नहीं है। इससे क्या होता है कि बच्चों का दिल खराब हो जाता है और हमारे प्यारे बच्चों के कुल जीवन में अशान्ति हो जाती है। अपने जीवन में बच्चे सबको प्यारे होते हैं, मां बाप अपने बच्चों को बहुत प्यार करते हैं, लेकिन हम देख रहे हैं कि आज कल बच्चे बहुत अधिक खराब हो रहे हैं। जब इस सिलसिले में श्री शिव नारायण बोल रहे थे तो मुझे बहुत अच्छा लगा।

जब मैं आज पार्लियामेंट हाउस आ रही थी तब मैंने बहुत से बच्चों को देखा। कम से कम 50 बच्चे थे जो कि बिल्कुल लुब्धों से

दिसाई दे रहे थे। आज इन लुच्चे बच्चों को सिनेमा जाने के लिये पैसा चाहिये, सिगरेट बीड़ी के लिये पैसे चाहिये, खाने के लिये पैसा चाहिये। आखिर यह सब कहां से आये ? इसके लिये वह चोरी डकैती करना शुरू कर देते हैं। यही लोग हैं जो हमारे अच्छे बच्चों को खराब चीजें सिखलाते हैं। आज इन खराब बच्चों को टूंड करने वाले भी बहुत से लोग और इन्स्टिट्यूशन्स हैं जिनके कारण बच्चों की आदतें खराब हो जाती हैं। इसलिए आज जो चीजें चल रही हैं, उनको रोकना हमारा पहला फर्ज है।

मैं अदब से अर्ज करूंगी कि जब यह बिल सेलेक्ट कमेटी में जायेगा तब इसमें इस तरह की सब चीजें लाई जानी चाहियें और उसमें तजुबे-कार लोगों को रक्खा जाना चाहिये। एक दो बहनों को भी उसमें रक्खा जाना चाहिए जो कि अपनी राय वहां दें। आज इन सब बातों को तुरन्त रोकना है और इस के लिये कानून होना चाहिये।

मैं इस बिल का समर्थन करती हूँ और आशा करती हूँ कि सब लोग इसको सपोर्ट करेंगे और इसको अच्छी तरह अमल में लाया जायेगा।

**SHRI D. C. SHARMA :** Sir, I am grateful to all the persons who have taken part in this very illuminating debate. I thank specially Members who are called Members of the Opposition. They showed greater interest in this Bill than the Members of the Congress Party. Of course, today the role was changed. Today I found that the Congress Members took more interest than the Members of the Opposition.

I must say that this debate has been very, very fruitful. (SHRI PILOO MODY : To whom ?) and I believe that many important points have been raised. I have been reading some literature on the subject and I think that the points that have been made on the floor of this House today and on the 29th March were such as had not occurred to many persons who had studied the subject. I think, when this Bill comes out

of the Select Committee, it will be a landmark not only in the annals of the history of India but also in the annals of world history. It is because we are going to stand on the shoulders of those who have already studied this subject. We are going further than them and are going to make our contribution.

I accept the suggestion which has been made that the Bill be referred to a Select Committee and I move :

“That the Bill further to amend the Indian Penal Code and to provide for matters incidental thereto, as passed by Rajya Sabha, be referred to a Select Committee consisting of 24 members, namely :—

1. Shri Vidya Dhar Bajpai
2. Shri S. M. Banerjee
3. Shri R.D. Bhandare
4. Shri Chandrika Prasad
5. Shri Y.B. Chavan
6. Shri Tulsiram Dashrath Kamble
7. Shri S.M. Krishna
8. Shrimati Sangam Laxmi Bai
9. Shri Madhu Limaye
10. Dr. Mahadeva Prasad
11. Shri Mali Mariyappa
12. Shri Bakar Ali Mirza
13. Shri Piloo Mody
14. Shri Amrit Nahata
15. Shri K.S. Ramaswamy
16. Shri V. Sambasivam
17. Shri Dwaipayan Sen
18. Shri Shashi Bhushan
19. Shri Sheo Narain
20. Shri Vidya Charan Shukla
21. Shri R.K. Sinha
22. Shri Atal Bihari Vajpayee
23. Shri Tenneti Viswanatham
24. Shri Diwan Chand Sharma

With instructions to report by the second day of the next session.”

**SHRI PILOO MODY (Godhra) :** Are all these people going to indulge in obscenity ?

**MR. CHAIRMAN :** The question is :

“That the Bill further to amend the Indian Penal Code and to provide for matters incidental thereto, as passed by Rajya Sabha, be referred to a Select Committee consisting of 24 members, namely :—

- (1) Shri Vidya Dhar Bajpai

- (2) Shri S.M. Banerjee
- (3) Shri R.D. Bhandare
- (4) Shri Chandrika Prasad
- (5) Shri Y.B. Chavan
- (6) Shri Tulsiram Dashrath Kamble
- (7) Shri S.M. Krishna
- (8) Shrimati Sangam Laxmi Bai
- (9) Shri Madhu Limaye
- (10) Dr. Mahadeva Prasad
- (11) Shri Mali Mariyappa
- (12) Shri Bakar Ali Mirza
- (13) Shri Piloo Mody
- (14) Shri Amrit Nahata
- (15) Shri K.S. Ramaswamy
- (16) Shri V. Sambasivam
- (17) Shri Dwaipayan Sen
- (18) Shri Shashi Bhushan
- (19) Shri Sheo Narain
- (20) Shri Vidya Charan Shukla
- (21) Shri R.K. Sinha
- (22) Shri Atal Bihari Vajpayee
- (23) Shri Tenneti Viswanatham
- (24) Shri Diwan Chand Sharma

with instructions to report by the second day of the next session."

*The motion was adopted.*

SHRI D. C. SHARMA : I hope I will be the Chairman.

17.56 hrs.

### CODE OF CIVIL PROCEDURE (AMENDMENT) BILL

(Omission of section 80) by Shri Nath Pai

MR. CHAIRMAN : The House will now take up the Code of Civil Procedure (Amendment) Bill. Shri Nath Pai.

THE MINISTER OF LAW (SHRI GOVINDA MENON) : Sir, before he moves the Bill, I want to make a submission.

The Code of Civil Procedure is being sought to be extensively amended. The Law Commission, in its 27th Report, has made a recommendation for the amendment of the Code of Civil Procedure. The Bill is ready and that Bill will be touching Section 80 also which is now sought to be deleted. In the circumstances, I would request the hon. Member either to withdraw the Bill or to postpone the considera-

tion of the Bill so that it can be taken up later. That is my submission.

SHRI NATH PAI (Rajapur) : In the first place; I am indeed very happy to see the hon. Minister of Law back in his seat and I wish him godspeed and full recovery to his health.

I am equally gratified to hear his announcement that as the main objective of my Bill is something which he has accepted in principle; if I understood him clearly, as per the recommendations of the Law Commission, the Civil Procedure Code of India needs to be amended very drastically in many vital parts. I will be ready to accept his proposal, not to withdraw it but to postpone its further consideration after just mentioning one or, two things because this is a matter which, I think, not all Members are fully aware of or are scholars of the calibre of the standing of the Law Minister.

Before I sit down saying that its further discussion may be postponed; I may tell the House what it is exactly about. This Act may be called the Code of Civil (Amendment) Act, 1967. It shall come into force at once. Section 80 of the Code of Civil Procedure, 1908 shall be omitted.

I want to make only two comments before I wind up. A statutory provision for protection for the State or public officials as against the citizens is out of date. I think, this is a sentiment which will find ready acceptance by Professor Ranga and, if I may venture to hope, perhaps by Mr. Piloo Mody also. Countries which have been concerned with the maintenance of the rule of law have made progress in the direction of equating the citizen with the State, curbing bureaucratic excesses and enabling the citizens to obtain cheaply and expeditiously any relief against the State or public agencies or officers that they may be entitled to. Articles 32, 226 and 227 of the Constitution reflect a similar approach. Innumerable cases can be cited where grave prejudice is caused by section 80 of the Civil Procedure Code to plaintiffs by the rigidity of the section and other analogous statutes. This section works great hardship upon the citizen because it exposes him to the risk of being non-suited merely because of

a defect in the notice served prior to the suit. This section also makes it difficult for the citizens to obtain urgent, interim relief against a threatened Government action and this causes him great prejudice. The amendment seeks to remove these anomalies and establish equality before the law between the State and the citizens.

18 hrs.

This is the only point that I wanted to make that the present section 80 of the Civil Procedure Code is, without going into any kind of exaggeration, a provision which runs contrary to the spirit of the Constitution of India. I think, the Law Minister will find himself in agreement with me, if I quote, Mr. Chairman, article 14 of our Constitution :

"The State shall not deny to any person equality before the law or the equal protection of the laws within the territory of India."

Articles 32, 226 and 227 breathe a similar spirit.

Mr. Chairman, the Code as it stands today, is totally inequitous. It has different kinds of standard, one to be applied to citizens and another to be applied to the State wherever the State is an erring party. What my Bill is trying to see is this. So far as rule of law is concerned, there may be special circumstances where extenuating considerations may have to be taken into consideration, but the present inequity and inequality in the eyes of law as adumbrated and enshrined in this section is invidious, contrary to the spirit of law, and, therefore, if I agree to the postponement of the consideration of my Bill, it is only with the hope that Government will surely come with an amendment which will be basically welcoming the spirit, though perhaps the wording of the amendment may be changed. I think he will be giving this assurance and it is only after hearing him, I will be too glad to postpone further consideration.

Sir, I beg to move :

"That the Bill further to amend the Code of Civil Procedure, 1908, be taken into consideration."

SHRI GOVINDA MENON : As I said, there have been two Reports of the Law Commission, the 14th Report and the 27th Report. The 14th Report was a report of a general character regarding administration of justice. In both these Reports, the learned Members of the Law Commission have recommended to the Government the deletion of section 80 of the Code of Civil Procedure. The Ministry of Law have looked into the matter and the Ministry is in general agreement with the recommendations of the Law Commission. But, as you know, this is a matter in which the State Governments and the different Ministries in the Central Government have got a certain say because they have been enjoying certain privileges. The matter is being processed and I am sure that Government will come forward, probably in the next session of Parliament, with a comprehensive amendment of the Code of Civil Procedure, not only section 80, but the other sections also which breathe inequity, for example, section 87 (b) under which you cannot file a suit against princes, and all those things. But I cannot give a categorical assurance because this has to go to the Cabinet and processed further and all that. Anyhow, the hon. Member is not withdrawing his Bill. He is only asking for adjournment of the consideration. Nothing will be lost.

SHRI NATH PAI : In view of the very accommodating spirit and his statement to the effect that he finds himself in agreement—the agreement is not with me but with the recommendations of the Law Commission—and welcoming his statement that he is giving it an urgent consideration, that he agrees with the spirit of my Bill, I beg to move for the postponement of consideration of my Bill.

I beg to move under rule 109 :

"That further consideration of the Bill further to amend the Code of Civil Procedure, 1908 be adjourned."

MR. CHAIRMAN : The question is :

"That further consideration of the Bill further to amend the Code of Civil Procedure, 1908 be adjourned."

*The motion was adopted*

18.05 hrs.

RE-SALARIES AND ALLOWANCES OF  
MEMBERS OF PARLIAMENT  
(AMENDMENT) BILL

(Amendment of section 3,6 etc.)

MR. CHAIRMAN: The next Bill stands in the name of Shri P. L. Barupal. The hon. Member is absent.

श्री तुलसीदास जाधव (बारामती) : इसको आप अगले शुक्रवार को ले लें। यह बिल पहले ही इंट्रोड्यूस तो हो चुका है।

MR. CHAIRMAN: No, that cannot be done, because the hon. Mover is not there.

श्री तुलसीदास जाधव : इसको इस वक्त पोस्टपोन कर दें। इस पर कंस्ट्रिक्शन पोस्टपोन कर दें। वह बीमार है।

MR. CHAIRMAN: Only the Member in charge of the Bill can move it. No other Member can move it.

SHRI RANGA (Srikakulam) : If the House has no objection and the Minister of Parliamentary Affairs has no objection, then he should be permitted.

MR. CHAIRMAN: But the rules do not permit that.

SHRI RANGA: If the House so likes, then you can suspend the rule.

SHRI INDER J. MALHOTRA (Jammu): We can suspend the rule. There is no difficulty about that.

SHRI CHANDRA JEET YADAV (Azamgarh) : There is no opposition to this. The House request that the rule should be suspended.

SHRI INDER J. MALHOTRA : I move the motion that the rule be suspended.

MR. CHAIRMAN: The question is :

"That the rule be suspended and that the Bill be postponed."

*The motion was adopted*

MR. CHAIRMAN: So, the consideration of this Bill is postponed.

18.08 hrs.

LAND ACQUISITION (AMENDMENT)  
BILL

(Amendment of sections 11,23 etc.)

SHRI S. C. SAMANTA (Tamluk) : I beg to move :

"That the Bill further to amend the Land Acquisition Act, 1894, be circulated for the purpose of eliciting opinion thereon by the 31st August, 1968."

The object of moving this Bill for consideration by the House has been mentioned in the Statement of Objects and Reasons which reads thus :

"Section 23 of the Land Acquisition Act, 1894, enjoins that in determining the amount of compensation for land to be acquired under this Act, the court shall take into account the market value of land on the date of publication of notification under section 4 of the Act. When the intervening period between the date of notification and the date of acquisition is long....."

which is generally the case—

".....the owner is entitled to a compensation which is wholly insufficient to buy an equivalent area of land with similar advantages."

This point has been brought up before the House many times.

So far as I remember, when our revered leader Pandit Jawaharlal Nehru was living, the case of land acquisition in Ghaziabad was brought up here in the House. He was kind enough to depute Dr. Ram Subhag Singh to go there and settle the thing. Dr. Ram Subhag Singh went there and had discussions with the U. P. Government and some arrangement was made whereby the people who lost the lands were given more compensation which was not due to them actually according to the Act.

Therefore, I have put forward the reasonable proposal before the House that

thing should be made into law, and that is my intention in bringing forward this Bill here.

As you know, with the compensation that a man gets for the land he loses in acquisition, he cannot even acquire that much of land for his own purposes. So our Government, our independent Government, is going to deprive the people of their right to live on their land. We are making them poorer; still we say we are in a socialist society.

Our aim should be to pay a fair and reasonable price for land acquired, and to pay a price much below the market price is undoubtedly unfair and unreasonable. The Law Commission has also recommended that, as far as possible, everyone who is deprived of his property by compulsory acquisition should be awarded a compensation so as to place him in substantially the same position in which he was before the acquisition.

In this connection, I may refer to the acquisition of lands for so many projects in India. You will be astonished to hear where such acquisitions have been made that people have been deprived of their land and have got in return an insufficient quantum of compensation. Then again, they themselves or their sons and daughters are not given preference for jobs in the work being done in that project.

I have proposed that the Bill be circulated for the purpose of eliciting opinion thereon by 31st August 1968. I am glad to know that Government is not silent in the matter. Government has appointed a committee with my hon. friend, Shri Mulla as chairman to go into this question. I am thankful to Government for that. I would like to refer this Bill also to that committee. I would request you to ask the Lok Sabha Secretariat to send my Bill to that Committee also for consideration. In the mean time, I move this Motion for circulation and hope that the House will accept it.

MR. CHAIRMAN : Motion moved :

"That the Bill further to amend the Land Acquisition Act, 1894, be circulated for the purpose of eliciting opinion thereon by the 31st August 1968."

SHRI RANGA (Sirkakulam) : I am whole heartedly in favour of this Bill and I wish to express my thanks to our veteran legislature and freedom-fighter, Shri Samanta, for having thought of this very essential piece of legislation, also economically sound.

It is true that the Mulla Committee—of which I happen to be a member, are considering this particular matter also. But what is generally happening is that we have circulated our questionnaire, thousands of copies of it, to State Governments, but they have been so inefficient, disinterested or uninterested that the peasants do not know about it, even the local bar associations are not made aware of it and many people who are being affected by this compulsory land acquisition going on in different parts of the country for various public concerns, public purposes and also various capitalistic companies and so on do not know that there is such a body as this committee, that there is such a mischievous provision in this compulsory land acquisition and there is this questionnaire; and so we are not able to get any kind of evidence, not as satisfactory amount of evidence as there should be. Therefore, I am very glad that this Bill is introduced and I hope this at least would be sent to all the Bar Councils all over the country not only at the High Court level but also at the district level, so that our lawyers would be able to express themselves in the light of their experience.

Actually what is happening is something very disastrous so far as our kisans are concerned. At one time land used to be compulsorily acquired for very well known public purposes such as schools, hospitals, dharmasalas, irrigation projects, drainage projects, tanks and such other public needs. Later on it came to be extended to such an extent that even ordinary joint stock companies, private companies which are interested in developing their industries have also come to be treated as deserving this advantage that used to be given traditionally for public purposes. All that they have to do is to reach the State or Central Government and obtain their permission saying that this is a public purpose and pay some deposit under the Act. Then Government takes upon itself the responsibility of acquiring

[Shri Ranga]

compulsorily thousands of acres of our peasants' land for the benefit of these private entrepreneurs. Often times what happens is that when they want only 100 acres, which would serve the purpose not only now but for the next ten or 15 years, they lay claim to 1,000 acres and succeed in getting either 1,000 or 500 acres, 400 acres extra minimum. Later on they get the privilege of selling away this extra land at a profit to various other people. In the meanwhile these poor peasants are deprived of their land.

Land is not like any other property. It is a source of employment not only for the present generation of peasants but for successive generations of peasants. Once you take away the land, the people who own the land lose their employment, which is not like any other employment, because other employments are carried on under some kind of master, whereas here he is his own employer economically independent and socially self-reliant. That special advantage that the peasant has been enjoying is denied to him when his land is taken away.

So, specifically should there not be some conditions? Some conditions were imposed. One of them was that he should be paid market value. What is the market value, and who is to decide it? All these are questions where the courts come in, and the land acquisition officers come in. There is a lot of corruption, and on top of it a lot of delay, and court litigation is too costly and the peasants get only a raw deal. In the meanwhile all these private entrepreneurs are benefiting at the cost of these poor peasants.

Therefore, I am very glad that a committee has been appointed, and I have the honour of associating myself with that committee, because through that committee I am hoping to be able to co-operate with others in giving some protection against land being taken away arbitrarily for the benefit of the so called public as well as private companies.

I do not want to go into further details except to say that the Government and the Lok Sabha especially should take every care to see that this Bill is properly advertised in the local language papers and also

sent to all the Bar Councils and kisan organisations wherever they exist such as the Kisan Sabha, the Kisan Sammelan etc., and other farmers forums and organisations so that the people are awakened to the significance of this Bill, so that they may place their views before this House, so that in the light of those views both that committee and this House would be able to come to a proper judgment.

**श्री मृत्युंजय प्रसाद (महाराजगंज) :** सभा-पति महोदय, मैं इस प्रस्ताव के माननीय प्रस्तावक महोदय के प्रस्ताव रखने के उद्देश्यों से सोलह-आने सहमत हूँ। मेरा अपना अनुभव यह रहा है और पटना में मैंने यह देखा है कि बहुत सी जमीनों का कई साल पहले नोटिफिकेशन हो गया है, मगर एक्वीजीशन के लिये गवर्नमेन्ट के पास या पटना इम्प्रूवमेन्ट ट्रस्ट के पास पैसे की कमी रही, जिसकी वजह से वे उन जमीनों को ले नहीं पाये। इस बीच अगर कोई जमीन को बेचना चाहता है या मकान बनाना चाहता, तो वह नोटिफिकेशन के डर से कुछ नहीं कर सकता। ग्राहक भी नहीं आता है। अपना मकान बनाना चाहता है तो डर लगता है कि जमीन तो जायेगी ही, कहीं मकान भी न चला जाये—इसलिये वह भी नहीं कर सकता। अब पांच साल के बाद जमीन ली जायेगी, तो सरकार नोटिफिकेशन के दिन जो कीमत थी, उस कीमत पर जमीन लेगी, न कि उस भाव पर जब कि सरकार उसको वास्तविक रूप में ले रही है और इस बीच जमीनों की कीमतें बहुत ही बढ़ गयी हैं।

मुझे एक दूसरा उदाहरण भी बाद आता है, जहाँ सरकार का कोई सवाल ही नहीं था। मैंने पढ़ा है—गुजरात में वल्लभ विद्यापीठ के लिये काफी जमीन विद्यापीठ को चाहिए थी। वहाँ पर भाई लालभाई पटेल ने यह व्यवस्था की कि उन्होंने गांववालों को समझाया कि आप लोग बिना पैसे के मुझे जमीन दो, मैं गवर्नमेन्ट के पास इसके लिये नहीं जाता हूँ, मैं आपसे मांगता हूँ। मगर भीख नहीं मांगता हूँ, यह बिचनेस



प्रपोजीशन आपके सामने रखता हूँ। उनका बिजनेस प्रपोजीशन यह था कि आप जमीनें मुझ को दे दो, मैं इनमें सड़कें निकालूंगा, बिजली की व्यवस्था करूंगा, पानी की व्यवस्था करूंगा, जमीन को हर तरह से विकसित करूंगा और उसके बाद यदि आपने चार बीघे जमीन दी है, तो उसमें से एक बीघा जमीन विकसित रूप में आपको लौटा दी जायेगी। यानी यों कहिये कि उन्होंने चार में से तीन बीघा जमीन दे दी और विकास के भगड़े में नहीं पड़े। नतीजा यह हुआ कि उनको बहुत काफ़ी जमीन मिल गई और वल्लभ विद्यापीठ आज ठीक ढँग से वहाँ चल रहा है। उनको जमीन की बहुत कम कीमत देनी पड़ी, एक तरह से बिल्कुल नहीं देनी पड़ी, हाँ, विकास पर खर्च करना पड़ा।

साथ ही साथ एक सवाल यह भी उठता है कि जमीन की कीमत किस लिए दी जाती है, इसके सम्बन्ध में मैं इस कानून में कोई चीज़ नहीं देखता हूँ। मगर हम्ना खरूर है कि यह एक बड़ी शानदार बात होगी कि जो हटायें जाते हैं उनके पुनर्वास की कहीं समुचित व्यवस्था की जाय। क्योंकि जैसा प्रोफ़ेसर रंगा ने कहा कि जमीन वालों को यदि रूपया दिया जायगा, तो बरस-दो बरस में वे लोग खा जायेंगे, चाहे आप उनको पहले रेंट से दीजिये या आज के रेंट से दीजिये, यदि उनके पुनर्वास की व्यवस्था नहीं होगी तो कुछ मसँ के बाद वे उस रुपये को खा-पी जायेंगे और उसके बाद उनके बाल-बच्चे भूख मरेंगे। मगर जो जमीन आप लेते हैं, यदि उसके बदले में कहीं दूसरी जगह वैसी ही जमीन उनको दे देते हैं, तो उससे उनके पुनर्वास में मदद मिलेगी और इस तरह से उनके भविष्य के लिए ठिकाना बना रह जायगा और वे समाज के ऊपर निर्भर नहीं करेंगे।

18.23 hrs.

[Mr. Speaker in the Chair]

इसलिए, सभापति महोदय, मैं पूरे हृदय से इस बिल का समर्थन करता हूँ।

श्री तुलशीदास जाधव (बाराकती) : अध्यक्ष महोदय, सम्माननीय सदस्य श्री सामन्त जो बिल लाये हैं, मैं उसका समर्थन करता हूँ। कई जगहों पर हमने देखा है कि एक्वीजीशन करने के बाद जमीन मालिक को उस जमीन की कीमत, जिस दिन जमीन ली जाती है, वह भाव नहीं दिया जाता है, बल्कि जिस समय संकशन 4 का नोटिफिकेशन होता है, उस समय के भाव से कीमत घटा दी जाती है। आप जानते हैं, अध्यक्ष महोदय, पहले संकशन 4 में नोटिफिकेशन किया जाता है, उसके बहुत समय बाद संकशन 9 का नोटिफिकेशन होता है, उसके बहुत दिनों बाद एक्वीजीशन होता है, तो जमीन की कीमत देते समय संकशन 4 के समय जो जमीन का बाजार भाव था, उसी भाव को मान लिया जाता है—यह बहुत अन्याय है। इस देश में 80-85 फीसदी काश्तकार लोग रहते हैं, उनके लिए ही यह राज्य चलता है, एक तरह से वही लोग चलाते हैं ऐसा हम बार-बार कहते हैं, लेकिन फिर भी उसके ऊपर अन्याय होता है। इसलिये मेरा कहना यह है कि जैसा मेरे पहले अनेक सदस्यों ने कहा है, उन्हीं के विचारों को सपोर्ट करते हुए—जिस दिन हम जमीन को भविष्य में लेते हैं, अपने कब्जे में लेते हैं, उस दिन उस जमीन की जो कीमत बाजार में है, वही उसको दी जानी चाहिये।

मेरा खुद का अनुभव है और ऐसे कई उदाहरण हैं कि जमीन की कीमत तय करने के बाद भी उसको 30 वर्षों के बाद पँसा मिला है। जिसके लिए हम को राज चलाना है, उस के साथ ऐसा व्यवहार करें, तो यह राज्य हम उसके लिये चलाते हैं, ऐसा नहीं माना जा सकता। इसलिये मेरा अनुरोध है कि जिस दिन जमीन तबे में ली जाय, उस दिन जो कीमत थी, वही उसको दी जानी चाहिये और 15 दिनों में कीमत मिल जानी चाहिये।

दूसरी बात—जमीन की जितनी जरूरत हो, रतनी ली जानी चाहिए। आज यह होता

[श्री तुलशीदास जाधव]

है कि बहुत ज्यादा ज़मीन ले ली जाती है, गरीब आदमी के उस ज़मीन से निकल जाने के बाद, न तो वह ज़मीन खरीद पाता है और जो थोड़ा-बहुत पैसा उसको देरी से मिलता है, वह उससे खर्च हो जाता है। उसके पास न पैसा रहता है और न ज़मीन रहती है यह बड़ा अन्याय होता है। इसके लिये मेरा सुझाव है कि जैसे इरिगेशन के लिए या जहाँ डैम्प होते हैं, उसके लिए ज़मीन ली जाती है तो उसके बदले में उनको थोड़ी बहुत ज़मीन दी जाती है, उसी तरह से इन लोगों को भी किसी दूसरी जगह ज़मीन दी जाय। जिससे वे अपने आपको स्थापित कर सकें।

श्री देवराव पाटिल (यवतमाल) : अध्यक्ष महोदय, यह जो महत्वपूर्ण संशोधन हमारे सम्माननीय सामन्त साहब लाये हैं, मैं इसको सपोर्ट करता हूँ। इसका समर्थन करता हूँ। यह जो हमारा लैंड एक्वीज़ीशन एक्ट है या 75 साल पहले बना था, सन् 1894 में बना था, इसलिए इस बिल को कोई भी समझ सकता है कि इसमें काफ़ी संशोधन करने की जरूरत है। इसमें इन्होंने दो प्वाइन्ट्स रखे हैं एक तो यह कि लैंड एक्वीज़ीशन के मारफत जो ज़मीन ली जाती है और उसके मालिक को पैसा दिया जाता है—सेक्शन 4 के नोटिफिकेशन के समय ज़मीन की जो कीमत होती है, उस भाव से उस की कीमत दी जाती है। अब इस संशोधन में यह कहा गया है कि जब लैंड की एक्वीज़ीशन होती है, जब उसको कब्जे में लिया जाता है, उस वक्त उस ज़मीन की बाजार में जो कीमत है, वह कीमत उसको दी जानी चाहिए। इसके कारण भी उन्होंने बताया है।

दूसरी बात इसमें यह कही गई है कि जब ज़मीन ली जाती है तो उससे बहुत से काश्तकारों को हटाना पड़ता है, उनके साथ साथ बहुत से लैंड-लैस लेबरर्स को हटाना, पड़ता है और बहुत बड़ी तादाद में ये लोग वहाँ से

निकाल दिए जाते हैं, जो कि बेकार हो जाते हैं। इस समय उनके पुनर्वास के लिए कोई व्यवस्था नहीं है.....

MR. SPEAKER : You are supporting it ; all of them are supporting it. I must put it to the vote.

श्री देवराव पाटिल : मैं चाहता हूँ कि इसके लिए कमेटी बने।

मेरे कहने का मतलब यह है कि जो लोग इस तरह से हटाए जाते हैं, उनके पुनर्वास के लिए योजना बनाई जानी चाहिए। मेरा सुझाव यह है कि जिन लोगों की ज़मीन ली जाती है, उन लोगों को ज़मीन के बदले ज़मीन देनी चाहिए और जिनके घर लिए जाते हैं, उनको घर के बदले में घर देना चाहिए। सेन्ट्रल गवर्नमेन्ट को इसके लिए कानून बनाना चाहिए।

सामन्त साहब ने बहुत बढ़िया सजेक्शन दी है कि इसके लिए जो कमेटी बनी हुई है, उस के पास इस बिल को भेज दिया जाय और वह कमेटी इस पर विचार करे।

MR. SPEAKER : The question is :

“That the Bill further to amend the Land Acquisition Act, 1894, be circulated for the purpose of eliciting opinion thereon by the 31st August, 1968.”

*The motion was adopted*

18.29 hrs.

MOTION RE: INSTALLATION OF  
SHRI MANDAL AS CHIEF MINISTER  
OF BIHAR—Contd.

MR. SPEAKER : The House will now take up further consideration of the following motion moved by Shri Nath Pai on the 28th February, 1968, namely :—

“That this House disapproves the manner and the procedure adopted by the Governor of Bihar in installing Shri B.P. Mandal as Chief Minister, as likely to bring the Constitution in contempt and danger.”

Shri Kameshwar Singh was on his legs and he has already spoken for some time.

श्री कामेश्वर सिंह (खगरिया) : अध्यक्ष महोदय, इस सदन में यह बात पहली बार आई थी उस समय से अभी तक काफी अर्सा गुजर चुका है इसलिये मैं अपना फर्ज समझता हूँ कि माननीय सदस्यों को याद दिलाऊँ कि हम किस विषय पर बात कर रहे थे। श्री नाथ पाई का मोशन था :

"That this House disapproves the manner and the procedure adopted by the Governor of Bihar....."

असल में बराबर इस बात की कोशिश की गई कि इसको भुला दिया जाये। लेकिन मैं चव्हाण साहब को याद दिलाना चाहता हूँ कि बात क्या है :

".....in installing Shri B.P. Mandal as Chief Minister, as likely to bring the Constitution in contempt and danger."

अध्यक्ष महोदय, आज मैं इस सदन में यह कहने के लिये नहीं खड़ा हुआ हूँ कि पहले क्या हुआ। परन्तु मैं आपके सामने एक बहुत ही ठोस चीज रखूँगा। मैं आपके सामने मुर्दे को जीवित करके नहीं रखूँगा बल्कि पोस्ट-मार्टम की रिपोर्ट आपके सामने रखूँगा। मार्क की चीज आप यह देखेंगे कि गृह-मन्त्री महोदय ने ग्राम चुनाव के बाद एक नये जीवाणु को जन्म दिया, एक नये वीरस को जन्म दिया। गृह-मन्त्री महोदय नाराज जरूर होंगे परन्तु यह सत्य है। अब देखना है कि उस वीरस ने कहां तक मंडल पर असर किया। यह बात साफ़ है कि उस वीरस का असर मंडल पर पूरा हुआ और उसकी मंत्रि परिषद के सदस्यों पर भी। परन्तु जनता ने मंडल जी को रट्टी खाते में डाल दिया। शायद डाक्टर साहब को पता नहीं कि वीरस का कितना असर हुआ, यह मैं बता रहा हूँ चव्हाण साहब ने आज सुबह भी अविलम्बनीय लोक महत्व के प्रश्न पर जो उत्तर दिया उसमें भी उन्होंने सारी स्थिति को धंधेरी कोठरी में डालने के सिवा और कोई काम नहीं किया।

उनका बराबर यह कहना है कि गवर्नर ही मंत्रि-मंडल के भाग्य का निपटारा कर सकता है। परन्तु अभी जो स्पीकर्स कान्फेन्स हुई थी उसमें साफ जाहिर हो जाता है कि क्या सही है और क्या गलत है। मैं आपके सामने एक लाइन पढ़ना चाहूँगा।

"Resolution adopted by the Conference of Presiding Officers on 7th April, 1968."

इसमें से पढ़ता हूँ :

"The question whether a Chief Minister has lost the confidence of the Assembly shall at all times be decided in the Assembly."

अध्यक्ष महोदय, इसका मतलब यह है कि अभी तक हमारे गृह मन्त्री महोदय का जो स्टैंड रहा है वह सब गलत है। और मंडल सरकार के गिरने के बाद से तो हमारे गृह-मन्त्री महोदय का जो भी स्टैंड रहा है वह बिल्कुल गलत साबित हो गया है। इतना ही नहीं, वहां के जो विश्वासी और इमानदार कांग्रेसी थे उन्हें इतना फ्रस्ट्रेशन हुआ कि उन्होंने कांग्रेस की संस्था को ही त्याग दिया। उनको कितना सदमा पहुँचा, इसके सम्बन्ध में दो एक वाक्य पढ़कर सुनाना चाहता हूँ। सुधांशु जी ने एक स्थान पर कहा है :

"शोषित दल गद्दी के भूखे राजनीतिज्ञों का एक संघटन है जिसे तमाम बदनाम और गद्दी के भूखे राजनीतिक नेताओं ने बेइमानी से बटोरे घन के बल पर खड़ा किया है।"

इससे साफ जाहिर है कि जो सच्चे और इमानदार कांग्रेस के सदस्य बिहार में थे, उन सबको बहुत सदमा पहुँचा है। सुधांशु जी हैं, विनोदानन्द झा हैं, भोला पासवान आदि। आखिर के० बी० सहाय और उनके साथियों को किस बात का सदमा पहुँचा? जब संविद सरकार बनी और उसने एलान किया कि

## [श्री कामेश्वर सिंह]

इन लोगों ने आज तक जो काले कारनामे किये हैं उनकी जांच होगी। अइसर कमीशन की नियुक्ति की गई। उसकी नियुक्ति से पहले ही 192 अभियोग उनके सामने आये। इतने अभियोग उस हालत में आये जब कि जितनी फाइलों की जरूरत अभियोगों को फ्रेम करने के लिये थी उनमें केवल 30 प्रतिशत फाइलें ही दी गईं। अगर सारी फाइलें मिल जाती तो मैं समझता हूँ 192 अभियोगों की जगह पर हजार दो हजार अभियोग हो जाते। लेकिन अध्यक्ष महोदय, फाइलें जला डाली गईं। घरबों का गोल-माल है, जिसमें करोड़ों पर मामला टिका हुआ है। समूचा इंडियन इन्फार्मेशन कोर्ड और कोई खबर न दे सका केवल, ब्लैक डाउट्स एक्सपोज़्ड। बिहार की जनता को शर्म आती थी कि किस प्रकार के प्रतिनिधियों को चुना है।

बिहार में मंडल सरकार बनने के बाद ऐसी परिस्थिति आ गई, कुछ कांग्रेसियों का ही कहना है बिनमें प्रमुख सुभांशु जी। उन्होंने प्रेस वक्तव्य में कहा कि परिस्थिति ऐसी मोड़ पर पहुँच गई है कि कोई भी भला आदमी मंत्री बनना पसन्द नहीं करेगा। शोषित दल के हर मंत्री का पद भ्रष्टाचार का खुला निमन्त्रण है। मैं आपके सामने एक बात और रखना चाहता हूँ। आज तक मुख्य मंत्री बनते थे सरकार के कार्य को चलाने के लिये और जनता के हित के लिये। परन्तु मुझे खेद के साथ कहना पड़ता है कि श्री कानूनगो जिन्होंने कुछ समय पहले कहा था, 9 जनवरी को कहा था कि मंडल जी मुख्य मंत्री नहीं बन सकते हैं परन्तु कुछ समय बाद रास्ता ढूँढ़ते ढूँढ़ते, दिल्ली से काफी खबरें गईं, चन्द्रशेखर सहब से, इन्होंने कहा कि दूसरा रास्ता निकल दो। तो अध्यक्ष महोदय, संविधान को एक हास्यस्पद चीज बना दिया गया, सतीश प्रसाद सिंह को जो मुख्य मंत्री बनाया गया। मैं आपके सामने संविधान की धारा 164 रखता हूँ :

"The Chief Minister shall be appointed by the Governor and the other Ministers shall be appointed by the Governor....."

मैं इतना ही कहना चाहता हूँ कि धारा 164 के अनुसार सतीश प्रसाद सिंह का मुख्य मंत्री बनना, संविधान को एक हास्यस्पद स्थिति में डालना है। सतीश को इसलिए मुख्य मंत्री बनाया गया ताकि वे मंडल का नाम मनोनयन के लिये गवर्नर को दे सकें। वह भी गलत है अगर आप संविधान की धारा 171 को देखें। उसमें कहा गया है कि विधान परिषद में ऐसे व्यक्तियों को मनोनीत होना चाहिये जो कि समाज सेवी हों, अर्थ शास्त्री हों या कलाकार हों इत्यादि। मेरी समझ में नहीं आता कि मंडल जी में इनमें से कौन सी योग्यता थी। एक बात अवश्य है कि चन्द्रशेखर साहब ने मंडल जी को बहुत ही एफीशियन्सी के साथ कठपुतली का नाच नचवाया है।

अब मैं आपके सामने एक स्टेटमेन्ट पढ़ना चाहता हूँ। श्री के०बी० सहाय ने एक लिखित वक्तव्य प्रेस को दिया कि मैंने एक लाख रुपया खर्च किया इस मन्त्रीमंडल को गिराने में। इसका सचूत वह है कि उन्होंने दो एम०एल०एच० को पैसे भी दिये। एक तो श्री हरिहर प्रसाद को तीन जनवरी, 1968 को बैंक नं० 099115, बिहार बैंक के द्वारा दो हजार रुपये दिये गये और दूसरे श्री बट्टी मेहरा को बैंक नं० 099119, बिहार बैंक के द्वारा 500 रुपये दिये गये। उन्होंने खुद कबूल किया है कि एक लाख रुपया खर्च किया। जब खुद कबूल करते हैं तो फिर मैं विश्वास के साथ कह सकता हूँ कि दस लाख रुपये जरूर खर्च किये होंगे क्योंकि अपने पापों को कोई भी पूरी तौर से कबूल नहीं करता है। अध्यक्ष महोदय, मुझे दुख के साथ कहना पड़ता है कि जिस गवर्नर ने संयुक्त बैंक में संविद सरकार की चर्चा करते हुये यह कहा कि पिछले 20 वर्षों में गरीब लोगों की सहायता के

लिये कभी इतना काम नहीं हुआ जितना कि गत अकाल के समय संविद सरकार ने किया, श्री कानूनगो ने यह भी कहा कि 33 सूत्रीय कार्यक्रम में 22 कार्य या तो पूरे हो गये हैं या अंशतः पूरे हुये हैं, उन्होंने यह स्वीकार किया कि यह सरकार ठीक है, सांविधानिक है परन्तु फिर भी वे बिल्कुल वफादार रहे अपनी संस्था के प्रति, उन्होंने संविधान का हनन किया और संविधान की हत्या की।

SHRI JYOTIRMOY BASU (Diamond Harbour) : I support this motion moved by Shri Nath Pai, because the disapproval of the action of the Governor has been supported by all learned speakers who came from all over the country. Even a section of the Congressmen in Bihar had very much disapproved of the action. So, they went away and did their own job. This political banditry was designed by the Home Ministry by Shri Chavan and his colleagues. For this purpose the office of the Governorship was twisted in such a way that they could act as political agents. We give them the nickname bandicoots. The sole energy of Shri Chavan and his Ministry had been devoted to cocking up political corruption, spying on MPs, tapping their telephones and vilification of certain political parties and certain other similar activities.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS. (DR. RAM SUBHAG SINGH) : It is wrong.

SHRI JYOTIRMOY BASU : He has no time for other things. He has no time to maintain law and order in this country; he has no time to give protection to the minorities. They could be killed by the dozens or even hundreds. An obnoxious and obscene leaflet written by a member of this House on his 55th birthday, published on the 12th March, described him as the true Hindu in the Central Cabinet. He took almost one month to prescribe that leaflet, confiscate it and prosecute that person, I am told. Even that happened only after a short-notice question was tabled in this House and there was a heated discussion... (Interruptions). He may

deny that and he may say that he did not know it. But may we ask him one question? What was his vast force of intelligence people doing? Are they not supposed to go and see that this sort of literature is not given free access in the society so that it may not add fuel to the fire, so that it may not arouse terrible communal passions? Yet, for one month this leaflet reached every Member of this House.

SHRI D. C. SHARMA (Gurdaspur) : Sir, I did not get it.

SHRI JYOTIRMOY BASU : My hon. friend, Professor Sharma does not get time to see his mail every day. So he did not see it.

In West Bengal this political banditry was perpetuated, but the people stood up as one and protected their rights and they found support in an upright Speaker who could not be purchased. So, we have got back, or we are going to get back, what we deserve. But what has Shri Chavan done? He does not like people with integrity. So, he wants men like Shri P. C. Ghosh, Shri B. P. Mandal and Shri Humayun Kabir who would say that the action of the Speaker is illegal.

In Bihar his political agent went by stages. This Shikandi, Shri Satish Kumar Sinha acted like the ADC of the British King of the past who went and married on behalf of his master and had a honeymoon also. But all his efforts were in vain. Shri Chavan's plan has been torpedoed and exposed.

I would like to utter a word of caution, specially meant for my hon. colleague, Shri Chavan, in this House.

SHRI INDER J. MALHOTRA (Jammu) : About Naxalbari ?

SHRI JYOTIRMOY BASU : This way the Congress is not going to benefit anything. They will deteriorate and he cannot arrest the deterioration. I can assure the House that in that part of the country the Congress is not going to come back to power. His fascist methods have been exposed. Under the circumstances, when you all assembled and decried his

[Shri Jyotirmoy Basu]

actions and when everything has been exposed, has he got a moral right to stay in this Cabinet as a Minister? If I were him, I would have resigned.

**श्री मृत्युंजय प्रसाद (महाराजगंज) :** अध्यक्ष महोदय, इस प्रस्ताव के दो पहलुओं पर मैं इस अवसर पर जाना चाहूँगा। पहले तो पुराना इतिहास क्या है इस पर ज्यादा जाने की दरकार नहीं है, थोड़ा सा इशारा ही कर देना काफी होगा। दूसरी बात यह है कि जो कुछ हुआ वह कानूनी दृष्टि से कहां तक गलत या सही हुआ? औचित्य, अनौचित्य का प्रश्न ऐसा है जिसके कि बारे में हर एक आदमी की अपनी अपनी अलग अलग राय हो सकती है मगर देखना यह है कि कानूनी दृष्टि से कहां तक सही हुआ है या गलत हुआ है। मैं पहले दूसरे ही सवाल को लूँगा। जहां तक श्री वी० पी० मंडल के नामिनेशन का और उन के चीफ मिनिस्टर बनने का सवाल है, वह उचित है या अनुचित है, यह अलग बात है, लेकिन उसमें कोई कानूनी भूल नहीं हुई है यह मैं अवश्य कह सकता हूँ क्योंकि किस दृष्टि से आप कहियेगा कि वह उस पद के काबिल नहीं थे जबकि सभी जगह यही बात होती है? दूर क्यों जाय? बिहार में आज 17 आदमियों को लेकर मिनिस्ट्री बनी हुई है। मौजूदा पासवान मंत्रीमंडल केवल 17 के समर्थन पर कायम है। 17 आदमियों के लीडर आज श्री भोला पासवान चीफ मिनिस्टर बने हुए हैं... (व्यवधान) यह आप लोग शोर क्यों मचाने लग गये? सुनने की भी ताकत आप में होनी चाहिए। आज भोला पासवान 17 आदमियों के नेता बने हुए हैं शू कि बाकी किसी ने उनके साथ मिनिस्ट्री में अभी तक योगदान नहीं किया है गो वह कहते हैं कि वह हमारी पार्टी में हैं मगर हमारी मिनिस्ट्री में अभी शामिल नहीं है। कल होंगे, परसों होंगे। ऐसी स्थिति में जब कि कांग्रेस ने शोषित दल को अपना समर्थन दिया था तो यह कहा या कि मिनिस्ट्री में शामिल

होने या न होने की बात आगे देखी जायगी। दोनों में फर्क क्या पड़ा?—उनके साथ 40 आदमी थे, 36 आदमी थे लेकिन पासवान साहब के साथ सिर्फ 17 आदमी हैं।

दूसरी बात यह आ जाती है कि आप पुराने इतिहास की बात करते हैं लेकिन अभी ताजा इतिहास की बात आप देखिये, आज के अखबार में बाबू महामाया प्रसाद सिंह ने कहा है मुझे पता नहीं था कि पहले से यह तय पा चुका था कि श्री भोला पासवान को चीफ मिनिस्टर बनाना होगा। मैं कोअरडिनेशन कमेटी का चेयरमैन हूँ। मुझे कहा है कि यह सब शर्त तय कर चुके थे। अब इसी से आप समझ लीजिये कि क्या बाबू महामाया प्रसाद झूठ बोलते हैं? (व्यवधान) आप उनको झूठा कह सकते हैं बाकी कल तक वह आपके नेता थे आज आप जो चाहें खुशी से उन्हें कहिये। जब यह शर्त तय करके पासवान जी तथा अन्य कांग्रेसी नेता आये थे तब तो यह आप के बड़े भले कांग्रेसमैन थे अब आप जो चाहें इन्हें कहिये। इस मौके पर मैं भद्दी कहावत कहना नहीं चाहता क्योंकि जो भाषा आप लोगों ने सीखी है वह भाषा मैंने नहीं सीखी यह मेरी कठिनाई है। मैं श्री कामेश्वर सिंह को याद दिलाऊँगा कि जैसा कि उन्होंने कहा है कांग्रेस सड़ गयी है, साराब हो गयी है या गिर गयी है लेकिन आज तक भी उनके पिताजी बाबू ललितेश्वर प्रसाद सिंह ने कांग्रेस को नहीं छोड़ा वह भी कांग्रेस में हैं.....

**श्री कामेश्वर सिंह :** यह उनका लुकभाउट है, हमारा कोई बौदरेशन नहीं है।

**श्री मृत्युंजय प्रसाद :** उनके बारे में भी आप जो चाहें कह सकते हैं लेकिन वह अभी भी कांग्रेस में हैं। बाबू कामेश्वर सिंह उन के लायक और आदर्शपरायण बेटे हैं और आप उन से दो कदम ऊपर आगे होंगे। लेकिन मैं इतना कहे वगैर नहीं रह सकता ;

“लीक छांड तीनों चले, सायर, सिंह” सपून में इसकी शिकायत नहीं करता।

दूसरी बात कि यह हुआ कैसे ? आप आज श्री कृष्णावल्लभ सहाय की शिकायत करते हैं कि उन्होंने वहां की संविद सरकार को अपदस्थ करने के लिए लाखों रुपये खर्च किये। अब काहे के लिए रुपया दिया और कैसे दिया यह चीज अभी प्रीविलेजो ज कमेटी के सामने विचाराधीन है इसलिए जो चीज सवजुडिस है उसकी बहस में पढ़ना माननीय सदस्य उचित समझ सकते हैं लेकिन मैं उसमें पढ़ना उचित नहीं समझता। इसलिए मैं वह बात नहीं कहूंगा मगर मैं दूसरी बात आपको याद दिलाऊंगा कि 7-8 सितम्बर को कांग्रेस के चार आदमियों के बारे में किसी को पता नहीं था, चोरी-छिपे हवाईजहाज में बैठा कर सुबह में वह रांची ले जाये गये और शाम को वहां से मिनिस्टर बना कर लौटाये गये। मण्डल मन्त्रिमण्डल को स्थापित करने में ये 17 कांग्रेसी भी शामिल थे। उनकी कुछ आशायें थीं। किन्तु मण्डल मन्त्रिमण्डल में कांग्रेस शामिल नहीं हुई। कई कांग्रेसी सदस्य पद न पाकर दुःखी हुए। पद की शर्तें तै करके ही वे कांग्रेस के बाहर गये। वैसे ही लालची यह लोग हैं अब तक 14 मन्त्री क्यों नहीं बने ? 14 में दो, तीन का जवाब मैं देने को तैयार हूँ। पहला जवाब यह है कि पंडित विनोदानंद भा सबके गुरु हैं, चीफ मिनिस्टर रह चुके हैं और कभी वह दूसरा पद कबूल नहीं कर सकते थे।

इस लिये उनके लिए कोई चारा नहीं था। वैसे ही मुधांशु जी स्पीकर रह चुके थे और उनके मन में भय था कि उन पर एलेक्शन कंस चल रहा है, मिनिस्टर बनने के बाद अगर एलेक्शन कंस उनके खिलाफ साबित हो गया, भगवान न करे ऐसा हो, तो उनको दिक्कत पड़ जायेगी। बाकी मिनिस्ट्री के सपने देख रहे हैं। उसके बाद से पिछले सितम्बर में ही, जब कि शोषित दल ने गवर्नर साहेब से बार-बार

कहा कि साहेब, आप गिनती कराइये, तो महा-माया बाबू ने कहा कि मैं गिनती वगैरह कुछ नहीं मानता, असेम्बली में हराओ। बहुत सुन्दर। असेम्बली बुलाइये। जवाब मिला हमारी स्वाहिश होगी तब बुलायेंगे। कानून कहता है कि छः महीने के अन्दर जरूरी नहीं है कि हम बुलायें। जब असेम्बली बन्द होने वाली थी. जुलाई के अन्त में, तब उन्होंने 12 बिल पेश किये थे और जवानी कहा था कि मैं एक या डेढ़ महीने के अन्दर असेम्बली बुला रहा हूँ क्योंकि इतना काम पड़ा हुआ है। लेकिन उसको वह बुलाते कब हैं जब लाचार हो गये तब 18 जनवरी को बुलाते हैं क्योंकि 28 या 30 जनवरी को, मुझे ठीक से तारीख याद नहीं, अगर असेम्बली नहीं होती तो सारा खेल ही खत्म हो जाता।

उसके बाद 25 जनवरी को मैं खुद असेम्बली चैम्बर में मौजूद था और मैंने देखा कि क्या-क्या तरीके अपनाये गये जिस से किसी तरह से प्रस्ताव न आने पाये, और कुछ न हो तो शोक प्रस्ताव के नाम पर आज बोटिंग बन्द हो जाये जिस में दस दिन बाद प्रस्ताव स्टेल् हो जाये और आये नहीं। कोई दकीका उठा नहीं रक्खा गया। अगर वह सही है तो यह क्या गलत है ?

एक चीज और कह कर खत्म करूंगा। श्री सहाय ने किया या किसी ने किया, जब आप विरोधी दल के लोग हैं तो आपको सौलह आने हक है कि आप हमें हटाने की कोशिश करें। हमने तो कभी शिकायत नहीं की कि आपने क्यों ऐसी कोशिश की। आप क्यों शिकायत करते हैं कि हम आप को हटाने की कोशिश कर रहे हैं ? हम यह कोशिश क्यों न करें ? हम तो शुरू जुलाई से ही कोशिश करते चले आये हैं। 25 जुलाई को अविश्वास प्रस्ताव था मगर कुछ ऐसा भ्रंशट लगा कि उसे छोड़ना पड़ा। मगर उसके बाद हम में ताकत आई। साढ़े चार महीने आपने गवर्नमेंट चलाई जब कि आप अल्पमत में थे। अगर साहस था

[श्री मृत्युञ्जय प्रसाद]

तो क्यों नहीं आपने भ्रसेम्बसी बुलाई ? इस तरह कहने के कोई माने नहीं हैं।

अभी श्री ज्योतिर्मय बसु दुनिया भर की बातें कहने लगे जिससे यहाँ कोई वास्ता नहीं है। सवाल है बिहार का और बातें करते हैं बंगाल की। अगर इस तरह से आप बोलना चाहते हैं तो यह आपको मुबारक हो, हमको यह भुलावा अच्छा नहीं लगता।

SHRI NATH PAI (Rajapur) : Mr. Speaker, Sir, since I have sometimes taken the liberty of expressing my disagreement with you, within of course, the limits set by the abiding respect which we owe to your authority, I should avail myself of this opportunity to express my deep appreciation and gratitude to you for restoring to this House one of its ancient rights which was sought to be tampered with light-heartedly. You, Sir, by reviving this debate, have restored the right which was sought to be snatched away from us.

Another wrong being committed was that for the first time I found that an effort was being made to deny the mover of the motion the right to reply. On what I was alarmed was that the authority of the Chair was sought to be given a go-by. You, Sir, by reviving the debate, have rectified all these wrongs. It is for this I owe to you and to this House to express my deep sense of appreciation for reviving this debate before I take up the subject-matter. I am very glad that this is cheered by the other side too because in the preservation of our right, there is no question of a party matter.

Sir, Mr. Chavan, that day, made an appeal to me and that appeal was—I quote :

“.... my request to Shri Nath Pai is that he should not take opportunities or occasions like this to run down Chavan or the Government of India or the poor Governor there.”

May I assure Mr. Chavan that there was nothing from my side to run down Mr. Chavan? I do not know how he persuades himself that this was what I was

trying to do. Even in the initial stages of his speech—I spent today the whole day in studying what he had to say and what my other colleagues had to say—Mr. Chavan, in his rather unusual lapse from his usual courtesy, said :

“You have never understood the Constitution and you will never understand it.”

I am quoting Mr. Chavan. That I did not understand, I understand and I can appreciate ; but that he should be so pessimistic about me that I will never understand was something I was not expecting. I thought he would give me a fair chance.....

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : This was only a sort of a response to the interruption that you made. It was not a positive or a substantive statement I was making.

SHRI NATH PAI : I would like to say, when I heard all these kind of allegations that I was either indulging in running down Mr. Chavan or defying your authority, certainly, that evening, I was reminded of a sloka which means :

The poor victim of accusation says : I had been very reluctant to pluck flowers, but when I am tempted by their beauty and their fragrance, can I be guilty of dragging a young woman by her hair and beating her ?” To accuse of wanting to do all these things was something like that.

Now coming to the substance, may I now point out that I have a satisfaction on this occasion of finding not only that the right has been upheld of debating, but also that the contents of what I submitted on the 16th and 17th November have been accepted, though not by Mr. Chavan today—perhaps by him tomorrow—but by the Presiding Officers of this country under your leadership, as I was trying to submit this morning to you. The three Resolutions adopted by this Convention are of far-reaching consequences. I am now going to ask Mr. Chavan whether he is going to take the appeal, which the Conference of the Presiding Officers has



made to the Government of India, seriously and try to see that the conventions which the Speaker and his colleagues from the State Assemblies have appealed to us to uphold, are incorporated suitably either by way of accepted conventions by you in your agreement or by being incorporated into the Constitution.

May I here point out that the essence of the two Motions which I had raised on the 16th November and again on the 28th February was this. This was my speech made on the 17th. May I say, for Mr. Chavan's easy reference, that this is what I said much in anticipation of what you did the other day only? I had said :

"Let the Chief Minister not avoid facing the Assembly. The fate of the Government shall not be decided either in the Chamber of the Speaker or in the office of the Governor, but on the floor of the Assembly."

This was what I had pleaded, this is what my motion has been saying. There is a double satisfaction ; I am not being self-complacent. What I said relating to the installation of the Mandal Government has been proved right more than hundred per cent by the developments that took place in Patna subsequently. Mr. Mandal was disowned not by us but by the Party which he had been leading that time ; it was the Congress Party veterans who came to dissociate themselves from something, not in a partisan spirit, as he in his rather interesting speech had said, but because of their concern for the Constitution. What was the issue? You were not in the Chair on that day. It is the Constitution which provides for the nomination of a member to the Upper House of a State, to the Council. What for? It is in recognition of services in art or literature or in the social field, and never did the Constitution contemplate that this nomination is to be used as a stepping stone for further political office ; I think, Mr. Chavan, will agree with me—I am glad he is agreeing—that this was never contemplated in the Constitution. The nomination was a fulfilment in itself ; the step ended there and that was not to be used for seeking political office. That was one point that I was making, though, belatedly, I am glad Mr. Chavan is agreeing now. These are the points. Permit

me to conclude it because the issue which I have been trying to mention and raise on the floor of this House on the 16th November and the 28th of February and again through the call-attention notice this morning is, what is happening to our Constitution and what shall we do to preserve the Constitution.....

THE MINISTER OF HOME AFFAIRS (SHRI Y.B. CHAVAN) : May I ask one question? Many interesting points are being argued and I would like to seek some clarification. The resolutions or recommendations of the Presiding Officers are very important ones and they will have to be considered, but, I think, the recommendation that has been made applies to a particular situation. Information of governments or removal of governments two situations have to be taken into account: one is when there is a government already functioning; their fate should be decided by the House; it is absolutely correct; but when there is no government and a government is to be formed, and there is the question of getting a stable majority, it is certainly a matter for the Governor to decide. These are two different and distinct propositions.

19 hrs.

SHRI NATH PAI : I am very glad that Shri Y. B. Chavan has set the process of thinking. I welcome this.

There are two distinct situations. The one was raised by us about an existing government which under the law of the land was entitled to postpone the calling of the meeting of the Legislative Assembly for six months. I did hold at that time, and I recall that at that time you, Sir, were in the Chair, I did mention and very categorically too, without mincing any words, that I did not have regard for a Chief Minister who would avoid facing the Assembly. If a Chief Minister avoids facing the Assembly I do not think that he is a particularly shining example of democracy or an upholder of the Constitution of this country. But I say that he is within his rights for a period of six months. I think that was the issue during the Bengal crisis.

The other thing is that an existing government cannot be ordered out by the Governor. That is the Speakers' recommendation.

SHRI R. D. REDDY (Kavali) : May I point out.....

SHRI NATH PAI : Since he is a lawyer-Member, let me read out the resolution adopted by the Speakers.

SHRI R. D. REDDY : The Speakers have stated that if a majority sends a resolution, the Governor has to convene a meeting of the Assembly.

SHRI NATH PAI : There are two issues. One is about an existing government where because of the worry of perhaps the Chief Minister there is a hesitancy on his part to call a meeting of the Assembly. Assuming that he is worried, he cannot, till you change the Constitution, be dismissed by the Governor as was done in the case of Bengal. I must repeat that point.

The other case is where there is no government. Is that the case in UP today? There is a majority party. This morning I could not elaborate my point. Since Shri Y.B. Chavan is today in a different frame of mind, to think over what you have said, let me elaborate it now. There is a Government in the sense that the particular party in power has not resigned. It is only the leader of that party who has resigned. The hon. Minister may disagree with me. But let me frame the issue. What is the issue? The issue is, the leader of the particular party which enjoyed the majority had resigned. Shri Charan Singh was never defeated, but he resigned because of internal dissensions in his party. Shri Charan Singh's party today claims to have the majority. It will not be for the Governor to take somebody's affidavit in his home and then to say that they have lost the majority. That will be the beginning of the end of the Constitution.

It is quite conceivable that a large number of legislators may be induced to go. We do not know if they are going as free men when they give such affidavits either in his chamber or in the office of the Governor. It is conceivable that somebody goes and tells such a thing. How do we know that the Governor is not coercing them? How do we know that the Governor is not tempting them? How do

we know that some other kind of influence or pressure is not being applied to the MLAs? We, therefore, want this thing, as you, Sir, have claimed in your recommendation, to be decided by the Assembly.

Now, what is the fact about UP? The UP case is very simple as I was trying to point out.

MR. SPEAKER : That is a big question. Now, let him confine himself to Bihar.

SHRI NATH PAI : I saw you this morning and you said that what you had recommended did not apply to UP; it did not apply to Bihar, but it applies only whenever the issue arises. Your recommendations are not academic but they are to be implemented as the issues arise.

We are seeing that there is a gradual weakening of our Constitution. I do not think that Shri Y.B. Chavan is interested in its weakening. But I am afraid that very often he is forgetting that this generation is called upon to act as patriots and not as partymen. It is too small a matter whether for him or for Shri Bal Raj Madhok or Shri Jyotirmoy Basu or for me, when constantly the Constitution is being endangered, to think only of our party and forget our nation.

I want to remind the Home Minister of this and ask him what his assurance will be. If you would permit me, may I just quote one or two instances from the UK? This is a relevant case in India. The Conservative Party of Britain had a clear-cut majority in the House. But Mr. Eden did not enjoy the confidence of his party. He was replaced by his party. But Mr. Macmillan was called. It was not Mr. Wilson who was called by the British crown to form the Government.

I may tell the Home Minister, therefore, that the Governor's role in this case is very clear. The case which he has in mind and which he had discussed was after the general elections where nobody knows what is to happen. We are in the process of discussing it, as I understand it. But here that is not so. Even take the subsequent case. When Mr. Macmillan resigned, he advised the Crown to call Lord Hume. Lord Hume

was called and not Mr. Wilson. Today, it is quite conceivable that Mr. Wilson may lose the confidence of his party, but it will be Mr. Wilson's party's choice whom the Queen will be compelled to call to form the Government, and not Mr. Heath.

Before, I conclude, let me tell you what is happening today in the country. So gross is the failure of values, so low is the degradation of values that you can find it very difficult to avoid being a Minister these days. I was in Bihar recently and this is what I was told. I was told that a friend was going in a tonga in Patna. He asked the tongawalla to go ahead. The tongawalla asks, 'Where?' The friend says, 'Go-ahead. I will tell you'.

आगे बढ़ो, मैं बता दूंगा। थोड़ी देर के बाद फिर उसने पूछा कि जाना कहाँ है? उसने कहा कि चलो तो सही, बताऊंगा। थोड़ी देर के बाद फिर पूछा कहाँ जाना है जनाब। तब उसने जवाब दिया कि राज भवन पर चलो। तांगे वाले ने घोड़े को रोका और कहा कि मैं वहाँ नहीं जाऊंगा। उसने पूछा कि क्यों नहीं जाओगे, भाई, तब उसने जवाब दिया मैं गरीब आदमी हूँ, जो जो वहाँ जाता है, उसको पकड़ कर मन्त्री बना दिया जाता है।

So low has the status become.

Shri Chavan, in his concluding speech, said, 'Politically, I am not happy at what happened in Bihar'. He made an admission while replying that day. He said 'I agree with you. I am not happy'. But what is happening is this. I know I am younger than Shri Chavan and I will not be so audacious as to give him advice. But the stakes are common stakes. We have a common duty to uphold certain values. The fire that was started will engulf you, me and everyone of us. It is our duty to join together to extinguish the fire. It is in that spirit that I make an appeal. Let us not behave like the man who said.

जानाम्यधर्म न च मे प्रवृत्तिः ।

जानाम्यधर्म न च मे निवृत्तिः ॥

What he says is : 'I agree with you. I share your anxiety. But I cannot do.' This is a famous quotation from the Mahabharata—I know the religion, but I cannot follow it ; I know the sin, but I cannot avoid it. Let not Shri Chavan try to tell us, 'I know Mandal was wrong. But what can I do'. Let him not say 'Governor is not strictly right politically, but legally he is right.' There is a law above the requirements of politics; there is such a thing as conscience which we must abide by, there are certain healthy conventions which we must observe.

Mr. Speaker, you have given a lead in the unanimous resolution which was adopted in the Speakers' Conference. May I ask Shri Chavan for a clarification? What do Government propose to do with regard to the healthy conventions that have been offered to us? May we have an assurance as a result of this long-drawn debate that the Government are prepared to respect and observe the conventions which the Speakers' Conference only last week has unanimously recommended for adoption by him? May we have an assurance that these conventions will be upheld? If we can get this assurance, I would persuade myself to withdraw the Motion.

Let Shri Chavan's unhappiness be sincere. Let it not be of the type of :

जानाम्यधर्म न च मे निवृत्तिः ॥

MR. SPEAKER : What shall I do with the Motion?

SHRI NATH PAI : I want an assurance from Shri Chavan.

Mr. SPEAKER : It is too early for him to say anything. He has to consider it in Cabinet. He is not an individual ; he is part of the whole Cabinet. I will be very happy if what we have recommended is supported by all. But I would like to be a little careful. Shri Chavan should be given time to discuss it.

श्री कामेश्वर सिंह : आश्वासन तो जरूर देना चाहिये सदन में ।

कृष्यक महोदय : वह तो दे सकते हैं ।

श्री कामेश्वर सिंह : आपने भाषावासन दिया है कि चण्दाण साहब दूसरे कुलीगज से कंसल्ट करके सदन में इस बात को रखेंगे। कब तक वह रखेंगे। वह मैं जानना चाहता हूँ।

MR. SPEAKER : Shri Mandal is no longer there. Why should he press it ?

SHRI NATH PAI : I know we have won both in Patna and in Delhi I am making an appeal to him. Let him show a patriotic sense. He asked me to withdraw the motion. As I said, we have won both in Patna and Delhi. Why does he not recognise realities and give the assurance I seek ?

Mr. SPEAKER : I will put the question then to the vote of the House. The

question is :

"That this House disapproves the manner and the procedure adopted by the Governor of Bihar in installing Shri B. P. Mandal as Chief Minister, as likely to bring the Constitution in contempt and danger."

*The motion was negatived.*

श्री बलराज मधोक (दक्षिण दिल्ली) :  
कान्सेन्स मर गई है।

19.10 hrs.

*The Lok Sabha then adjourned till eleven o'clock on Monday, April, 15, 1968 Chairra 26, 1890 (Saka).*